

## C O N T E N T S

**Sixteenth Series, Vol. XV, Seventh Session, 2016/1937 (Saka)  
No.3, Thursday, February 25, 2016/Phalguna 6, 1937(Saka)**

<u>S U B J E C T</u>	<u>P A G E S</u>
 <b>ORAL ANSWERS TO QUESTIONS</b>	
*Starred Question Nos.21 to 25	9-46
 <b>WRITTEN ANSWERS TO QUESTIONS</b>	
Starred Question Nos.26 to 40	47-109
Unstarred Question Nos.231 to 460	110-630

---

\* The sign + marked above the name of a Member indicates that the Question was actually asked on the floor of the House by that Member.

25.02.2016

**PAPERS LAID ON THE TABLE** 631-632

**COMMITTEE ON PRIVATE MEMBERS' BILLS  
AND RESOLUTIONS**

18<sup>th</sup> Report 632

**COMMITTEE ON ABSENCE OF MEMBERS FROM  
THE SITTINGS OF THE HOUSE**

4<sup>th</sup> Report 632

**COMMITTEE ON PUBLIC UNDERTAKINGS**

11<sup>th</sup> to 13<sup>th</sup> Reports 633

**STANDING COMMITTEE ON CHEMICALS  
AND FERTILIZERS**

17<sup>th</sup> to 19<sup>th</sup> Reports 633-634

**MOTION RE: 25<sup>TH</sup> REPORT OF BUSINESS ADVISORY  
COMMITTEE** 634

**RAILWAY BUDGET( 2016-17)** 636-673

**MATTERS UNDER RULE 377** 636-673

- (i) Need to widen the Hammir Bridge at railway station  
at Sawai Madhopur, Rajasthan

Shri Sukhbir Singh Jaunapuria 675

- (ii) Need to take suitable punitive action against persons  
involved in anti-national activities

Shri Maheish Girri 676

- (iii) Need to upgrade Shaikh-Ul-Hind Maulana  
Mahmood Hasan Medical college in Saharanpur to  
the level of All India Institute of Medical Sciences

Shri Raghav Lakhanpal 677

25.02.2016

- (iv) Need to hold general elections to Lok Sabha, State Legislative Assemblies, Panchayati Raj Institutions and Municipal Corporations simultaneously
- Shri Arjun Ram Meghwal 678
- (v) Need to undertake research work for rejuvenation of mythological river Saraswati
- Col. Sonaram Chaudhary 679
- (vi) Need to include construction of new railway line from Bilara to Bar in Jodhpur, Rajasthan in the railway budget
- Shri P.P. Chaudhary 680
- (vii) Need to provide funds for revival of Instrumentation Limited, Kota, Rajasthan
- Shri Om Birla 681
- (viii) Regarding exclusion of socially and economically well-off castes in the Other Backward classes
- Shri Raj Kumar Saini 682
- (ix) Need to accelerate the pace of gauge conversion of railway line from Udaipur city to Ahmedabad via Dungarpur and Himmatnagar.
- Shri Arjun Lal Meena 683
- (x) Need to provide financial assistance to farmers distressed due to severe drought situation in Banda parliamentary constituency, Uttar Pradesh.
- Shri Bhairon Prasad Mishra 684

25.02.2016

- (xi) Need to start work on Battisa Nala Project for providing irrigation and drinking water facilities to people in Sirohi district, Rajasthan  
Shri Devji M. Patel 685
- (xii) Need to address the grievances of Anganwadi workers particularly in Uttar Pradesh  
Shri Jagdambika Pal 686
- (xiii) Need to take suitable punitive action against fraudulent investment companies  
Dr. Kirit Somaiya 687
- (xiv) Need to conduct sessions of Parliament of India at four prominent metro cities of the country  
Shri Rajeev Satav 688
- (xv) Need to take steps to improve the condition of Public Sector Banks in the country  
Shri Mullappally Ramachandran 689
- (xvi) Need to upgrade road no. 18 connecting gram panchayats of Madhubani, Supaul, Saharsa and Darbhanga districts of Bihar as National Highway.  
Shrimati Ranjeet Ranjan 690
- (xvii) Need to provide adequate number of LHB coaches to Southern Railway from Integral Coach Factory, Chennai  
Shri M. Udhayakumar 691
- (xviii) Need for reconstruction and reopening of closed railway station at Asakalathur (Eyyanur), Sarvoy and Kattukottai in Kallakurichi parliamentary constituency of Tamil Nadu  
Dr. K. Kamaraj 692

25.02.2016

(xix)	Need to review sports policy	
	Dr. Ratna De (Nag)	693
(xx)	Need to extend the Pune-Lonawala suburban railway services to Hinjawadi IT Park and Talegaon-Chakan industrial area and also augment passenger facilities at railway stations under the suburban railway	
	Shri Shrirang Appa Barne	694
(xxi)	Need to set up a world class centre of skill development in Bhagalpur, Bihar.	
	Shri Shailesh Kumar	695
(xxii)	Need to undertake excavation of places of archaeological importance in Nalanda and other places in Bihar	
	Shri Kaushalendra Kumar	696
(xxiii)	Need to take steps to safeguard the interests of Cardamom growers	
	Adv. Joice George	697
	<b>ELECTION LAWS (AMENDMENT) BILL, 2016</b>	698-732
	Motion to consider	698-732
	Shri D.V. Sadananda Gowda	698-699, 728-729
	Shri Adhir Ranjan Chowdhury	700-701
	Shri B. Senguttuvan	702-704
	Shri Kalyan Banerjee	705-706
	Shri S.S. Ahluwalia	707-709
	Shri Pinaki Misra	710-712

25.02.2016

Shri Anandrao Adsul	713
Shri Jayadev Galla	714-715
Shri B. Vinod Kumar	716-717
Shri Md. Badaruddoza Khan	718-719
Shri Kaushalendra Kumar	720
Shri N.K. Premachandran	721-722
Shri Virendra Singh	723
Shri Mohammad Salim	724
Shri George Baker	725
Shri Sultan Ahmed	726
Shri Jai Prakash Narayan Yadav	727
Clauses 2, 3 and 1	730-731
Motion to Pass	731-732
<b>MOTION OF THANKS ON THE PRESIDENT'S ADDRESS</b>	733-790
Shri Mallikarjun Kharge	734-748
Shri M. Venkaiah Naidu	749-779
Shri P. Nagarajan	780-789
<b><u>ANNEXURE – I</u></b>	
Member-wise Index to Starred Questions	825
Member-wise Index to Unstarred Questions	826-830
<b><u>ANNEXURE – II</u></b>	
Ministry-wise Index to Starred Questions	831
Ministry-wise Index to Unstarred Questions	832

**OFFICERS OF LOK SABHA**

**THE SPEAKER**

Shrimati Sumitra Mahajan

**THE DEPUTY SPEAKER**

Dr. M. Thambidurai

**PANEL OF CHAIRPERSONS**

Shri Arjun Charan Sethi

Shri Hukmdeo Narayan Yadav

Shri Anandrao Adsul

Shri Pralhad Joshi

Dr. Ratna De (Nag)

Shri Ramen Deka

Shri Konakalla Narayana Rao

Shri Hukum Singh

Shri K.H. Muniyappa

Dr. P. Venugopal

**SECRETARY GENERAL**

Shri Anoop Mishra

**LOK SABHA DEBATES**

---

---

LOK SABHA

-----

Thursday, February 25, 2016/Phalguna 6, 1937 (Saka)

The Lok Sabha met at Eleven of the Clock

[HON. SPEAKER *in the Chair*]



25.02.2016

**ORAL ANSWERS TO QUESTIONS**

HON. SPEAKER : Hon. Members, let us take up the Question Hour. Q. No. 21  
Shrimati Supriya Sule.

**(Q. 21)**

SHRIMATI SUPRIYA SULE: Madam Speaker, in his reply, the hon. Minister has said that the Coal India will achieve production of a billion tonnes by 2020. I would like to ask the hon. Minister, is it just a distant dream or is it really going to be a reality? While doing such an extensive production, what will be the impact to mitigate on the environment? Is the Government taking any particular steps that the environmental issues are covered while they are looking at such large production?

SHRI PIYUSH GOYAL: Hon. Madam Speaker, I am very confident and very happy to announce to all the distinguished Members that this Government stands committed to meeting a billion tonnes of coal production target from Coal India Limited by 2020; and to achieve that goal, not only have we just made an announcement of a target, but Coal India Limited has also put in public domain, a full report, in which information on every single mine in the country, every year how much it will produce, underground mine, opencast mine, etc has been given. Everything has been put on the website. This is not just an internal document. This has been put on the website. So, anybody can check that in the BCCL, Tetulmari coalmine, in the next few years, what is going to be the production; what is the issue because of which the matter is getting delayed, if any; what is the timeline to open the new mine and whose responsibility is it? To that extent of minute detail, we have a mine by mine plan to achieve 908 million metric tonnes production by 2020.

For the balance 92, the work is in progress. We are assessing new mines; we are seeing in which existing mines, we can increase production. Towards that big goal, I am happy to report to the House that in the first two years of this

25.02.2016

Government itself we have achieved a lot. In fact, two years are not even over; we only got about 10 months and in the first year yet, production of Coal India Limited increased by about 6.9 per cent. That is a 32 million tonnes increase, which is more than the cumulative increase of four years. So, from 2010 to 2014 in four years, production of Coal India Limited had increased by 31 million tonnes cumulatively. In 2014-15, one year alone, production of Coal India Limited has increased by 32 million tonnes, which is a record for Coal India Limited.

Madam, I am even more happy to inform the hon. Members that in the current year, we are already above nine per cent growth. That means, over 494 million tonnes, which was produced last year, we will almost be adding about 40 million tonnes more. So, that is the level of confidence with which Coal India employees, management and staff are working. Each workman of Coal India today is working towards achieving this dream of a billion tonnes.

Madam, while we are working hard to achieve this dream, we are very conscious of the environment and the Prime Minister, Shri Narendra Modi is on record to say that environment is 'an article of faith' for him. He believes that we have inherited this planet as trustees for the next generation. We are committed to ensuring that while we use coal, and we continue to use coal in a bigger measure, it is the need of this country. It is our domestic fuel which gives us energy security, it also gives us affordable power, it is equally important that we protect the environment. So, coal crushing, which used to not happen for so many years, is being made compulsory. Coal washing is being expanded rapidly. We are setting up a target of 112 million tonnes of washeries by next year.

**माननीय अध्यक्ष :** उत्तर थोड़ा शॉर्ट में दें।

**श्री पीयूष गोयल :** मैडम, मंत्रालय में बहुत-सारे काम हो रहे हैं, क्या करें? We are committed to ensuring that environment is protected through clean coal technologies, underground coal gasification and the list goes on and on.

25.02.2016

SHRIMATI SUPRIYA SULE : While I appreciate the hon. Minister's detailed reply, from the State where I come from and so does he, Maharashtra, Maharashtra always has a coal issue especially of quality. So, while the Minister is making all these changes that he is sharing with us, will there be some quality control so that the coal power projects are run efficiently in my State, Maharashtra?

SHRI PIYUSH GOYAL: Madam Speaker, particularly in the State of Maharashtra, I am happy to report to the hon. Member that we have today excessive coal stock in every power plant. In fact, for that matter, when I took office, in the first few months, one of the biggest issues before the country was that two-thirds of the major power plants in the country were running on critical coal stocks. In fact, some of the power plants were working in Japanese style where 'just in time' the coal rake used to come and go straight into the power plant to produce power. There was zero days of coal stock. As we speak today, Madam, in the entire country, not one plant has shortage of coal. Everybody has sufficient coal. At an average, the coal stock at the power plants is 25 days and every plant of Maharashtra has sufficient coal to last a long time.

As far as quality is concerned, what we have decided is, all the old plants, particularly, those which used to pollute a lot and which are more than 25 years old, will be allowed to upgrade to a super-critical technology coal-based plant and that will reduce the coal consumption by about 15 per cent. Significantly, it will reduce the environmental impact and make these power plants serve the people in an environment friendly manner.

25.02.2016

**श्री धनंजय महाडीक :** अध्यक्ष महोदया, माननीय मंत्री जी ने बहुत विस्तार से जवाब दिया है। मैं आपके माध्यम से माननीय मंत्री जी से जानना चाहता हूँ कि देश में बिजली की डिमांड कितनी है और हम कोयले के माध्यम से कितनी बिजली जैनरेट कर रहे हैं? हम महाराष्ट्र राज्य से निर्वाचित हो कर आये हैं। महाराष्ट्र में बिजली की बहुत किल्लत है, विशेषकर वेस्टर्न महाराष्ट्र, सोलापुर, लातूर और उस्मानाबाद, इन जगहों पर बिजली दो घंटे आती है। भारत कृषि प्रधान देश है। बिजली नहीं होने की वजह से सिंचाई नहीं हो पाती है। मैं जानना चाहता हूँ कि इसके लिए आप क्या प्रयास कर रहे हैं? अभी कोयले के क्षेत्र में प्राइवेट प्लेयर्स पार्टनर्स बनाये जा रहे हैं या उनको खदानें दी जा रहीं हैं, क्या उनकी वजह से कोल इंडिया पर कोई प्रभाव पड़ेगा?

**श्री पीयूष गोयल :** माननीय सांसद महोदय ने जो विषय उठाया है, उसके दो भाग हैं। पहली बात यह है कि वह उस विषय को उजागर कर रहे हैं जहां पर उनको बिजली की जरूरत है। वेस्टर्न महाराष्ट्र में बिजली उपलब्ध नहीं होती है। देशभर में एक लाख करोड़ बिजली के यूनिट्स, वन ट्रिलियन(trillion) के.डब्ल्यू.एच. बिजली की प्रोडक्शन है और सामान्यतः हर वर्ष, वह पांच-छः प्रतिशत बढ़ती है। उसको जैनरेट करने के लिए हमारे पास पर्याप्त मात्रा में सुविधा है। आज के दिन यह परिस्थिति बन गयी है, क्योंकि हमने स्टॉल्ड और स्ट्रेंडेड (stranded) प्लांट्स को शुरू कर दिया है। अगर एक लाख करोड़ बिजली के यूनिट्स को डेढ़ लाख करोड़ भी करना पड़े तो देश में कोयले और बिजली उत्पादन करने की सफिशिएंट कैपेसिटी है। इस एक लाख करोड़ यूनिट्स में से, कोयले के माध्यम से 65 प्रतिशत बिजली, उपलब्ध होती है। माननीय सदस्य विशेष तौर पर वेस्टर्न महाराष्ट्र की बात कर रहे हैं। मैं सांसद महोदय को बताना चाहूंगा कि हम ने राज्यों के साथ चर्चा करके ऐसी कोशिश की है कि जो-जो इलाके अपने बिजली के बिल शत-प्रतिशत भरेंगे, बिजली की चोरी नहीं होगी, छोटे इलाके और छोटे तहसील लेवल पर भी अगर लोग बिजली का भुगतान करेंगे तो 24 घंटे बिजली मिलेगी। महाराष्ट्र में यह प्रयोग बहुत सफल रहा है। कई बार हाईवे के एक तरफ 24 घंटे बिजली मिलती है और दूसरी तरफ 6 घंटे मिलती है। दूसरी तरफ वाले देखकर ईर्ष्या के कारण चोरी रोक सकते हैं। गलत काम रोककर अगर अच्छा कर लें, सुचारु रूप से चलाएं, तो उन्हें भी 24 घंटे बिजली मिल सकती है। आज पूरे देश में बिजली की कमी कहीं नहीं है।

उन्होंने सिंचाई की बात कही। किसानों के लिए हमारा दिल जितना धड़कता है उतना और किसी का नहीं धड़कता। हम चाहते हैं कि किसानों को पर्याप्त बिजली मिले। लेकिन महाराष्ट्र में सिंचाई की दिक्कत किन कारणों से है, उसे आप भी भली-भांति जानते हैं। 70 हजार करोड़ रुपये सिंचाई की

25.02.2016

योजनाओं में लगे, लेकिन एक हेक्टेयर सिंचाई की जमीन नहीं बढ़ी। यह बहुत शर्म की बात है कि महाराष्ट्र में इतना बड़ा नुकसान हुआ।

SHRI DUSHYANT SINGH : Madam Speaker, the Government has plans to have 1.5 billion tonnes of annual coal production by 2020. I want to ask this question to the hon. Minister. What is the Ministry planning in order to allow private sector for commercial mining and also bring in investment in exploration technologies and clearing hurdles like permission for clearances in forests? What are the steps taken by the Government to bring in new technologies and increase both domestic and foreign investments and simplify policy regulations? Also, what are the incentives offered to promote exploration activities in India?

माननीय अध्यक्ष : जितना लम्बा प्रश्न पूछेंगे, उत्तर भी उतना ही लम्बा हो जाएगा।

...(व्यवधान)

HON. SPEAKER: It should be a short question.

SHRI PIYUSH GOYAL: Madam Speaker, this is an outstanding question because that is the need of the hour today.

HON. SPEAKER: I know.

SHRI PIYUSH GOYAL: We need to have new technologies coming into coal mining. We need to have underground coal gasification so that instead of having all that fly ash come out and pollute the environment, we can actually convert coal into gas and that gas can fuel the power plants. We need to seriously focus on coalmine and methane coalmine technologies to get a better and cleaner coal out of the mines. This Government is already in dialogue internationally with experts in Europe, America, Japan and Australia. I have personally had extensive discussions with technology experts, universities, innovation institutes and science and technology laboratories, and I am very happy to report to the hon. Members that we are very, very confident that international companies are now looking to come to India, bring the coal out in a more environment friendly manner and fuel the energy needs of this country.

25.02.2016

SHRIMATI MAUSAM NOOR : Madam, through you, I want to ask the hon. Minister whether the Government has suggested to the Coal India Limited to liquidate about 40 million tonnes of unsold coal.

SHRI PIYUSH GOYAL: Madam, Yes, obviously, every good company should try and restrict its inventory of any product. Good management practices are that you keep a certain amount of stock to ensure uninterrupted supplies but you should not have surplus, excess stocks. Coal India Limited had 54 million tonnes of stocks last year. I am happy to report to the hon. Members that that has come down to about 45 million tonnes now. We are further requesting the coal companies to aggressively supply coal, wherever the demand is there, so that we can bring down the coal stocks at the earliest and convert that into sales. Thank you.

25.02.2016

## (Q.22)

**श्री प्रतापराव जाधव :** अध्यक्ष महोदया, देश में 2014 में 4 लाख 90 हजार से ज्यादा सड़क दुर्घटनाएं हुईं जिसके कारण एक लाख 40 हजार के करीब लोग मारे गए। देश में सड़कों का खराब होना, वाहनों की ओवरलोडिंग, यातायात के नियमों का पालन न करना मुख्य कारण है। इन कारणों को दूर नहीं किया जा सका जिसके कारण सड़क दुर्घटनाएं हर साल बढ़ रही हैं। इनमें मरने वालों की संख्या भी हर साल बढ़ती ही जा रही है यह बहुत ही चिंता की बात है। ड्राइविंग लाइसेंस प्रणाली के तहत बहुत ही गलत ढंग से लाइसेंस दिए जाते हैं। देहाती क्षेत्र में जो दुर्घटना होती है और उसमें चाहे मजदूर हो, किसान हो या उनके बच्चे हों, ऐसे लोगों को कोई मुआवजा नहीं मिलता। मैं माननीय मंत्री जी से पूछना चाहता हूँ कि क्या सरकार ने बढ़ती दुर्घटनाओं की संख्या को रोकने के कारणों को दूर करने के लिए कौन सी पहल की है एवं इन पहलों के क्या परिणाम निकला है।

**श्री नितिन गडकरी :** सम्मानीय अध्यक्ष महोदया, माननीय सदस्य ने जो बात की है वह दुर्भाग्य से सच है। पूरे विश्व में सबसे ज्यादा दुर्घटनाओं से मृत्यु भारत में होती है। यह बहुत ही गंभीर और संवेदनशील विषय है। इस बारे में सरकार ने कुछ निर्णय लिए हैं। इन्होंने ड्राइविंग लाइसेंस के बारे में चर्चा की है, यह बात भी सही है कि वर्ल्ड में सबसे आसानी से ड्राइविंग लाइसेंस किसी देश में मिलता है तो वह हमारा देश है। ड्राइविंग लाइसेंस के लिए 23 ट्रेनिंग सेंटर खोले गए हैं। नए एक्ट के द्वारा हम यह प्रयास कर रहे हैं कि हर ग्रामीण विधान सभा क्षेत्र में एक ड्राइविंग ट्रेनिंग के लिए इंस्टीट्यूट खुलें। आज देश में 22 % ड्राइवरों की कमी है। अब कम्प्यूटर ही ड्राइवर का टेस्ट लेगा। अभी 23 सेंटर्स ऐसे हैं जहां कम्प्यूटर टेस्ट लेता है, कम्प्यूटर को डिक्लेयर करने के तीन दिन के अंदर राज्य सरकार ड्राइविंग लाइसेंस देती हैं। हमें एक रिपोर्ट प्राप्त हुई है जिसमें 13 परसेंट लाइसेंस बोगस हैं। मैं बड़े लोगों से पूछता कि आप में से कितने लोगों ने आरटीओ में जाकर या एग्जाम देकर लाइसेंस प्राप्त किया है तो बहुत सारे लोगों के लिए यह इम्बैरेसिंग क्वेश्चन हो जाएगा। जिस प्रकार से आज लोगों की मृत्यु हो रही है उसके लिए हमने नया एक्ट तैयार किया है, इसमें राज्य सरकार और आप सभी का सहयोग चाहिए। इसमें रोड इंजीनियरिंग का भी प्रश्न है। हमारे देश का राष्ट्रीय महामार्ग 96,000 किमी था, देश में रोड की कुल लंबाई 52,00,000 किमी है, उसमें से केवल 2 % या 96,000 महामार्ग थी, देश का 40% ट्रेफिक 2% रोड पर है। हमने निर्णय किया है कि वाहनों की बढ़ती संख्या को लेकर 96,000 किमी नेशनल हाईवे को 2 लाख किमी तक बढ़ाएं, अभी तक 1,52,000 किमी को नेशनल हाईवे घोषित किया है। जब 2 लाख किमी पूरा हो जाएगा तब देश का 80% ट्रेफिक इन राष्ट्रीय महामार्गों पर रहेगा। 2 लेन से 4 लेन करने के लिए 15,000 पीएसयूज की कंडीशन थी

25.02.2016

उसको रिलेक्स करके हमने उसे 10,000 के ऊपर लाए हैं, जिस वजह से अनेक जगहों पर जहां पहले 2 लेन थे उनको 4 लेन सीमेंटेड कंक्रीट रोड में परिवर्तित कर रहे हैं। रोड के बगल पर 100 किमी की दूरी पर ट्रॉमा सेंटर खोल सकते हैं इस पर भी विचार हो रहा है, अभी तक इस बारे में कोई निर्णय नहीं हुआ है लेकिन इस प्रकार का सुझाव आया है। हमने एम्बुलेंसेज की भी व्यवस्था की है। माननीय सदस्य कह रहे हैं कि प्रधानमंत्री जन धन योजना में जिन्होंने अपना अकाउंट खोला है उनको सुरक्षा का बीमा योजना के तहत तुरंत पैसे मिलने चाहिए। हमने तुरंत कॅश देने के बारे में भी निर्णय किया है। लोग मदद करने के लिए तैयार नहीं रहते क्योंकि अगर कोई व्यक्ति दुर्घटनाग्रस्त व्यक्ति को उठाकर ले जाता है तो पुलिस उसका हरासमेंट करती है। उसके बारे में सुप्रीम कोर्ट का भी निर्णय आया है, हमने निर्णय किया है कि ऐसे मदद करने वाले व्यक्ति को कोई तकलीफ न हो, कोई हरासमेंट न हो। ऑटोमोबाइल इंडस्ट्री जो कार तैयार करती है, इकोनॉमी कार के लिए भी हमने सुरक्षा के मापदंड को कड़ा बनाया है। इसके अलावा ट्रक ड्राइवर जो 14 घंटे तक गाड़ी चलाते हैं, कभी 45-46 डिग्री टेम्परेचर हो जाता है। हमने यह भी निर्णय किया कि ट्रक ड्राइवर की केबिन अब मेनडेटरी एयरकंडीनर रहेगी, ताकि ट्रक चलाने के लिए उसका मनः स्वास्थ्य ठीक रहे। इसके अलावा 11 हजार करोड़ रुपये, हमने 726 ब्लैक स्पॉट आईडेंटिफाई करके काम शुरू कर दिया है। मैं आपकी मार्फत सदन को बताना चाहता हूँ कि जैसे राष्ट्रीय महामार्ग पर हमने एक्सीडेंटल ब्लैक स्पॉट निकाले हैं, जहां एक-एक जगह पर सौ-सौ लोगों की मृत्यु हुई है, उनको इम्पूव करने का काम हमने हाथ में लिया है। उसी तरह राज्य सरकार भी राज्य के रोड्स पर भी इस प्रकार के एक्सीडेंटल स्पॉट आइडेंटिफाई करके सुधारे, इस प्रकार का आह्वान मैंने राज्य सरकार को भी किया है।

**श्री प्रतापराव जाधव :** अध्यक्ष महोदया, मंत्री महोदय ने मेरे प्रश्न का जवाब बहुत ही विस्तार से दिया है। देश में सड़क दुर्घटनाओं की बढ़ती संख्या पर न्यायालय ने भी चिंता व्यक्त की है, जैसा मंत्री महोदय ने अपने जवाब में भी बताया, और उसमें हस्तक्षेप करते हुए निर्देश दिया कि सड़क दुर्घटना पर एक कमेटी का गठन हो और वह कमेटी अपनी रिपोर्ट जल्द से जल्द पेश करे।

मैं सरकार से पूछना चाहूंगा कि सरकार ने इस कमेटी की प्रस्तुत रिपोर्ट पर अब तक क्या कार्रवाई की है और उससे सड़क दुर्घटना को कहां तक रोका जा सका है?

**श्री नितिन गडकरी :** अध्यक्ष महोदया, यह बात बिल्कुल स्पष्ट है। यह देश के लिए चिंता का विषय है, जैसे सुप्रीम कोर्ट ने भी कहा। यह हमारे और आप सबके लिए चिंता का विषय है। मैं खुद एक्सीडेंट का भुक्तभोगी हूँ। हमारे पुराने सैक्रेट्री के लड़के की भी एक्सीडेंट में मृत्यु हुई है। इसलिए बहुत सी बातें हमारे ध्यान में आयी हैं। मैं आपको आह्वान करता हूँ कि गोपीनाथ मुंडे जी का एक्सीडेंट हुआ, मेरा एक्सीडेंट



25.02.2016

हुआ, तो महाराष्ट्र सरकार ने सरकारी ड्राइवर की आंखों की जांच की, तो 40 परसेंट ड्राइवरों को कैटरैक्ट निकला। मैं सब एमपीज को आह्वान करना चाहता हूँ कि आप सब अपने ड्राइवर्स की पहले आंखों की जांच करा लीजिए, क्योंकि पुलिस सर्विसेज में अगर कैटरैक्ट निकलता है, तो उसकी सर्विस जाती है, इसलिए वह सर्टीफिकेट ऐसा लाता है कि उसे कैटरैक्ट नहीं है। पहली बात यह है कि हम उसे चैक करें। दूसरी बात यह है कि एकसीडेंटल स्पॉट को हमने आईडेंटिफाई किया है। तीसरी बात यह है कि ब्राजील में इस बारे में वर्ल्ड काफ्रेंस हुई, जिसमें मैं गया था। उसमें इस रिपोर्ट की चर्चा हुई। वर्ल्ड बैंक ने इस पर चिंता व्यक्त की। जब हम बाहर जाते हैं, तो सब देशों के मुकाबले भारत में इससे मरने वालों की संख्या सबसे ज्यादा होती है। यह हमारे लिए बहुत अच्छा विषय न होकर दुखद विषय है। अब हमने एडवर्टाइजमेंट शुरू की है, जैसे अभी माननीय सदस्य ने कहा कि दारू पीकर गाड़ी चलाते हैं, कभी मोबाइल पर बात करते हुए गाड़ी चलाते हैं। उसके लिए हमने ऐड कैम्पेन चलाया है। प्राइवेट कम्पनी भी इसे अलग-अलग चला रही है। जो पांचवीं, छठी, सातवीं क्लास में लड़के पढ़ते हैं, उनके लिए विशेष रूप से पाठ्यक्रम तैयार किये गये हैं। हम कैम्पेनिंग के द्वारा भी यह कर रहे हैं। इसके द्वारा हम रोड सुरक्षा अथारिटी का निर्माण भी कर रहे हैं। हम उसके द्वारा अवेयरनेस पैदा करके इसे रोकने की कोशिश कर रहे हैं।

**श्री लक्ष्मी नारायण यादव :** अध्यक्ष महोदया, माननीय मंत्री जी ने प्रश्न का जो उत्तर दिया है, उसमें सबसे पहले ड्राइवर्स फॉल्ट लिखा है। ड्राइवर्स फॉल्ट में अनुभव यह बताता है कि अधिकांश एकसीडेंट होते हैं, उनमें ड्राइवरों द्वारा शराब पीकर गाड़ी चलाना एक बहुत बड़ा कारण है, जिसके कारण एकसीडेंट की संख्या भी बढ़ती है। मैं माननीय मंत्री जी से कहना चाहता हूँ कि आप नया प्रस्तावित कानून ला रहे हैं, जिसका आपने रोड ट्रांसपोर्ट एंड सेफ्टी बिल में मेशन किया है। क्या आप उसमें कुछ कड़े प्रावधान करेंगे? क्या आप लोगों को डेटरेंट पनिशमेंट देने का भी प्रावधान करेंगे?

इसके साथ-साथ मैं एक बात और भी जानना चाहता हूँ। आपने अभी कहा कि पुलिस हरास न करे, तो पुलिस स्टेट का विषय है। क्या आपने इस बारे में स्टेट्स को कोई एडवाइजरी जारी की है?

**श्री नितिन गडकरी :** अध्यक्ष महोदया, हमने सुप्रीम कोर्ट के निर्णय का आधार लेकर एक एडवाइजरी जारी की है। जहां तक फाइन करने की बात है, तो उसमें अलग-अलग प्रकार के लोग दोनों प्रकार के पक्ष मीडिया में भी रखते हैं और यहां भी रखते हैं। जब मोटर व्हीकल एक्ट पार्लियामेंट के सामने आयेगा, तो फाइन के बारे में क्या नीति रहेगी, उस बारे में आप सब जो कहेंगे, उसके आधार पर इसका निर्णय निश्चित रूप से होगा। एक बात जरूर है और मैं आपसे निवेदन करना चाहता हूँ क्योंकि इसके बारे में सीरियनेस आम आदमी में नहीं है। कभी यह भी कहना पड़ता है, ऐसी स्थिति है कि कानून के बारे में

25.02.2016

सम्मान और डर नहीं है। नए मोटर व्हिकल एक्ट में वर्ल्ड बैंक के सहयोग से पांच देशों का अध्ययन करके शहरों में स्केवर्स में कैमरे रखे जाएंगे, एक इंस्टीट्यूट में रजिस्ट्रेशन का कम्प्यूटराइज्ड डाटा रहेगा, इलैक्ट्रॉनिक सिस्टम से ड्राइविंग लाइसेंस दिए जाएंगे। इस तरह के अनेक आधुनिक सुधार किए गए हैं। यह सबजेक्ट कन्करंट लिस्ट में होने के कारण हम राज्य सरकार के अधिकारों को छीनना नहीं चाहते हैं। हम लोगों की जान बचाना चाहते हैं, सैक्टर को ट्रांसपेरेंट करना चाहते हैं और सिस्टम को इम्प्रूव करना चाहते हैं। दो-चार दिन पहले मैंने कुछ जगह पर ट्रांसपोर्ट मिनिस्टर्स की मीटिंग ली थी, इसमें राजस्थान के मिनिस्टर युनूस खान की अध्यक्षता में एक ग्रुप तैयार किया गया है और इस एक्ट के बारे में और अन्य चीजों के बारे में सब राज्यों के सुझावों के आधार पर जो बिल तैयार होगा, उसे आपके सामने लेकर आएंगे। आप जिस प्रकार का निर्णय युनानिमिटी से करेंगे, हम उस पर अमल करेंगे।

**DR. M. THAMBIDURAI:** Madam Speaker, the hon. Minister has explained about so many steps that they are taking to avoid accidents and also about giving facilities to treat the accident victims. But I want to bring to his notice two more issues. The drivers, while driving, are using cell phones and their attention gets diverted while they are speaking on the phone. What sort of steps are you going to take to prevent the usage of cell phones by the drivers?

Secondly, as regards our roads, standards of our roads are equivalent to international roads and we are bringing that kind of standard in construction of our roads. India is very proud of this fact, but at the same time, when we are preparing a project, you are not taking into consideration as to where there is a requirement of over-bridges and under-bridges. The contractors are constructing the roads and afterwards it comes to their knowledge that there is a necessity of having over-bridges, etc., but the Government is not in a position to instruct the existing contractors to develop the roads because another investment is required for it.

Therefore, I am requesting the hon. Minister, through you, Madam, that when they are preparing these kinds of roads, then they have to consult the local people to see about the requirement of under-bridges and over-bridges that are necessary to be provided there. I am saying this because nowadays people are moving very fast as we are having quality roads, which tempt the drivers to go

25.02.2016

very fast and at that time when you are not having these kinds of bridges, then accidents are going to take place. What are the steps that you are going to take to prevent cell phone usage while driving and also see about requirement of over-bridges and under-bridges on the National Highways?

**श्री नितिन गडकरी:** महोदया, सैल फोन के बारे में हम कानून में प्रोवीजन कर रहे हैं कि ट्रक, गाड़ी, स्कूटर चलाते हुए अगर कोई सैल फोन पर बात करेगा तो उसके ऊपर कानून आफेंस रजिस्टर होगा, उसके ऊपर कार्रवाई होगी, यह प्रपोज किया गया है। माननीय उपाध्यक्ष महोदय ने जो कहा है वह सच है कि हर बार एक्सीडेंट के लिए ड्राइवर को जिम्मेदार ठहराया जाता है। मेरे जवाब में नीचे से यही रिपोर्ट आती है, लेकिन यह पूरा सच नहीं है, रोड इंजीनियरिंग में बहुत गलतियां हुई हैं। माननीय उपाध्यक्ष जी भी मंत्री थे। पुराने समय से रोड इंजीनियरिंग में बहुत गलतियां हुई हैं। ये सब कुछ देखने में आने के बाद ध्यान आया कि रोड इकोनामिक वाएबल हो, इसलिए अंडरपास, ब्रिज कैंसल कर दिया। हीरो होंडा चौक गुडगांव में है, उसका ब्रिज कैंसल किया था क्योंकि रोज एक्सीडेंट होते थे। हमने अपने पैसे से ब्रिज बनाने का निर्णय लिया। दो अंडरपास गुडगांव में दिल्ली-जयपुर रोड पर शुरू किए गए। यह बात बिल्कुल सही है इसलिए रोड इंजीनियरिंग में जो डीपीआर बनाते हैं, उनकी मीटिंग लेकर मैंने कहा कि अब इसके बाद रोड पर कोई एक्सीडेंट होगा तो आपके ऊपर भी क्रिमिनल केस रजिस्टर करेंगे, नेग्लिजेंस ठीक नहीं है।

महोदया, दूसरी बात अधिकारियों से कहा गया कि डीपीआर में अंडरपास और पुल कैंसल करते हैं तो साइन कीजिए, इस गलती के कारण अगर कोई मरता है तो आप जिम्मेदार होंगे, आपको पकड़ेंगे। इससे पूरा एडमिनिस्ट्रेशन सजग है और डरा हुआ है। हम 11,000 करोड़ रुपए खर्च कर रहे हैं, हम यह पुरानी गलतियों को सुधारने के लिए काम कर रहे हैं। मेरा अनुभव है कि हर बार प्रशासन ड्राइवर के मत्थे एक्सीडेंट की जिम्मेदारी डाल देता है, मैं उनकी इस बात से सहमत नहीं हुआ। यह बात जरूर है कि ड्राइवर की भी गलती है लेकिन रोड इंजीनियरिंग में बहुत गलतियां हुई हैं। इन पूरी गलतियों को सुधारने का काम हम करेंगे और जहां पीपीपी प्रोजेक्ट में अगर इकोनामिक वॉयबिलिटी नहीं होगी तो सरकार अपने बजट से पैसा खर्च करके हम अंडरपास और ब्रिजेज बांधेंगे और उसको पूरा करेंगे और ऐसे 250 रेलवे ओवर ब्रिजेज बनाने का शुभारम्भ हम आने वाले इसी सेशन में माननीय प्रधान मंत्री जी के द्वारा कर रहे हैं।

**माननीय अध्यक्ष :** बहुत अच्छा उत्तर है।

**PROF. SAUGATA ROY :** Madam, in his reply, the Minister has given the break-up of accidents that have taken place in the country. Of nearly five lakh accidents that took place, it seems that two States account for the highest number of

25.02.2016

accidents – one is Tamil Nadu with 67,250 accidents; and second is the Minister's own State, Maharashtra, with 61,627 accidents. As compared to that, West Bengal seems to be much better where the number of accidents is only 12,875, that is, one-fifths of the number of accidents that occurred in Maharashtra. In case of Punjab also, it is less with 6,391 accidents.

I would like to ask the hon. Minister whether he has identified the causes because of which accidents are more prevalent in some States and less in others; whether he has taken a meeting with those States where the number of accidents is more and taken particular steps to improve road safety and reduce road accident deaths in those States.

**श्री नितिन गडकरी :** माननीय अध्यक्ष जी, वैसे राज्यों की इस प्रकार के एक्सीडेंट्स की संख्या मेरे पास है परंतु यह तुलना किसी राज्य के साथ संबंधित है, ऐसा कहना उचित नहीं होगा। एक बात जरूर है कि महाराष्ट्र और तमिलनाडु में संख्या ज्यादा है, विशेष रूप से जहां इंडस्ट्रियल डवलपमेंट ज्यादा होता है, ट्रक-ट्रांसपोर्ट ज्यादा होता है, वहां एक्सीडेंट्स होने की काफी संभावना होती है। कुछ गलतियां रोड की भी होती हैं। इसके बारे में मैं यह मानता हूँ कि जो मरने वाला व्यक्ति है, उसकी कोई जाति, पंथ, भाषा या धर्म नहीं होता, वह एक इंसान होता है। इसलिए हमारा सबसे पहला कर्तव्य है चाहे अरुणाचल हो, मेघालय हो, त्रिपुरा हो, महाराष्ट्र हो या आन्ध्र प्रदेश हो, मुझे यह कहते हुए एक बहुत ही आश्चर्य का उदाहरण मिला कि स्वीडन ऐसा देश है जहां एक साल में केवल एक ही एक्सीडेंट हुआ और भारत ऐसा देश है जहां पांच लाख एक्सीडेंट्स हो रहे हैं। इसलिए मैं आप सबसे अनुरोध करता हूँ कि कोई भी राज्य हो, कोई भी जिला हो, मैं एक अच्छा सुझाव आपको देता हूँ। मैं जब महाराष्ट्र में मंत्री था तो हमने एक अपघात निवारण कमेटी एक्सीडेंट के लिए अपाइंट की थी और उन्होंने ...(व्यवधान)

**प्रो. सौगत राय :** उससे क्या महाराष्ट्र में एक्सीडेंट कम हुए?

**श्री नितिन गडकरी :** कम हुए। मैं आपको बता रहा हूँ, यह जो धनंजय महाडीक सम्मानित सदस्य हैं, इनके गांव के बाजू में एक जयसिंहपुर बायपास है और इनको पता है और इनको लगेगा तो ये जवाब देंगे। इस जयसिंहपुर बायपास पर एक समय में 150 लोग मरे थे और उसकी एक कर्व थी और जब ध्यान में आया तो वह कर्व इम्प्रूव हुई। अब वहां एक्सीडेंट्स नहीं हो रहे हैं। इसलिए मेरा सुझाव यही है कि आप जहां एक्सीडेंट्स देखते हैं, हमने एक वेबसाइट खोली है, उस स्पॉट के बारे में आप तुरंत हमें इंफॉर्म करिए।

25.02.2016

राज्य सरकार, केन्द्र सरकार और म्युनिसिपल कॉरपोरेशन चाहे कोई भी हो, हम एक्सीडेंटल स्पॉट इम्प्रूव करने के लिए उनको तुरंत कहेंगे।

दूसरे, सीआरएफ में जो फंड हम दे रहे हैं, हमने राज्य सरकार के मंत्रियों को बुलाकर कहा है कि आप अगर स्टेट रोड पर एक्सीडेंटल स्पॉट इम्प्रूव करते हैं तो सीआरएफ में हम आपको प्रायोरिटी देंगे। रेलवे ओवरब्रिजेज के लिए प्रायोरिटी देंगे और एक्सीडेंट स्पॉट इम्प्रूव करने के लिए देंगे। महाराष्ट्र में इस तरह से उस समय पर 2500 स्पॉट आइडेंटिफाइड हुए थे परंतु इंडस्ट्रियलाइजेशन के कारण, पोपुलेशन के कारण, रोड में भी कुछ गलतियां होने के कारण एक्सीडेंट्स की संख्या बढ़ रही है। मुझे लगता है, मैं इसमें किसी को ब्लेम नहीं करना चाहता पर आप सबसे सहयोग चाहता हूं कि हम लोग संवेदनशील बनें। मुझे ऐसा लगता है कि इस विषय पर जितनी संवेदनशीलता प्रशासन से लेकर राजनीतिक नेताओं से लेकर, जनता से लेकर ब्यूरोक्रेसी तक जो आज है, उसे और ज्यादा बढ़ाने की आवश्यकता है। हम लोगों की जान बचाएं और इसे इम्प्रूव करने के लिए आप लोग हमारे जो फॉल्ट्स हैं, उनको हमारे ध्यान में लाएं, हम भी सुधारेंगे, राज्य सरकार से भी कहेंगे और ऐसे मंत्रियों की मीटिंग लेकर उनके सामने भी हम यह प्रस्ताव रखेंगे।

**माननीय अध्यक्ष :** बहुत अच्छे जवाब हुए हैं और बहुत सिंसेयरली ये काम कर रहे हैं। **The Minister is working sincerely.**

25.02.2016

**(Q. 23)**

DR. SUBHASH RAMRAO BHAMRE: I am speaking from this seat, Madam; I may please be allowed to do so.

माननीय अध्यक्ष : ठीक है, वह मैं समझ गई। आप प्रश्न पूछिए।

DR. SUBHASH RAMRAO BHAMRE : Shyama Prasad Mukherji Rurban Mission (SPMRM) aims to create 300 clusters to speed up socio-economic and infrastructure development in rural areas. It has got twin objectives. First is to provide the urban facilities in rural areas; and secondly, it is to decrease the migration of rural population towards the urban population. I would like to know from the Minister whether the Government has assessed the number of people migrated from rural areas to urban areas, State-wise during the last three years and of the current year, if so, the details thereof.

SHRI CHAUDHARY BIRENDER SINGH: Madam Speaker, this Rurban Mission was launched by the hon. Prime Minister on 21<sup>st</sup> of this month from Chhattisgarh. If you see the vision of the Rurban Mission, it is for the development of a cluster of villages that preserves and nurtures the essence of rural community life with focus on equity and inclusiveness without compromising with the facilities perceived to be essentially urban in nature, thus creating of cluster of Rurban villages. In this term 'Rurban', 'Ru' stands for rural and 'rban' is for city-like facilities or town like facilities. As the hon. Member has put it rightly that we are creating such facilities in a cluster of villages and the cluster would be of the size of 25,000 to 50,000 population. The minimum can be 25,000 and the maximum can be 50,000. In such a cluster, we would be providing the physical infrastructure. This is what I think is not that important. We can provide infrastructure even in more villages. But our intention is to see that more economic activities take place. If more economic activities take place, then there would be possibilities that the migration from villages to the cities may not take place as fast as it is now taking place.

25.02.2016

As far as the survey, which is conducted of the migration, is concerned, that is not the intention. We are to select the Rurban cluster only where there are possibilities that in the times to come, in five years or ten years, the same cluster would take the shape of a town or a city. That is the basis of our thinking.

DR. SUBHASH RAMRAO BHAMRE : I would like to ask the hon. Minister as to what will be the role of panchayati-raj institutions in implementing this particular cluster and whether the suggestions of the public representatives has been incorporated in implementing this Rurban Mission.

SHRI CHAUDHARY BIRENDER SINGH: Madam Speaker, there are two types of clusters we are going to have. One is the cluster in tribal areas. The parameters in tribal areas are bit different from the parameters in other areas. In tribal areas, the population would range between 5,000 and 15,000. As I have explained, in other areas, the population would be between 25,000 and 50,000. For the selection of these sub-districts, we are first finding out the sub-districts all over the country with certain parameters. One is the decadal growth of rural population. That means, in ten years, what was the growth of the rural population in that particular cluster of villages. The second is the non-farm participation growth where they do not find anything to work on agriculture and there may not be any other activities to be carried out by the labourers. That thing is also kept under consideration. The third important factor is presence of economic cluster. There is a survey done and more than 1100 such spots are identified by MSME Ministry. That is also there. The important thing is that that cluster must be connected with some corridor of transport, maybe rail or road.

The hon. Member further asked as to what is the role of the elected representatives. Madam, State Governments are requested to ensure the participation of local elected representatives, maybe Member of Parliament or the Member of the Legislative Assembly, in projects which are to be given sanction by the State Government or given clearance by the State Government. That local representative would also be consulted.

25.02.2016

HON. SPEAKER: The Member asked about consultation with Gram Panchayats.

SHRI CHAUDHARY BIRENDER SINGH: Gram Panchayat comes only when there is a selection.

HON. SPEAKER: And at that time they will be consulted.

DR. BOORA NARSAIAH GOUD: Madam Speaker, I would like to put my question in two parts. We the Members of Parliament have seen the difficulties in implementing Sansad Adarsh Gramin Yojana (SAGY). It was started with a good intention. Because there is a lack of clear-cut funding pattern, MPs are left for themselves to mobilize resources, to go after the officials of the Department to converge all the schemes. As an English saying goes, Madam, one picture is worth a thousand words. Like that, one good model, one grounded project is better than a thousand schemes.

I would like to ask the Minister whether there is any critical gap funding for this project or not and if so what is the project. That is one thing. If that is there, they have said Rs.5,000 crore, if it is coming to Rs.16 crore per project, is it going to be sufficient to really make the change? I want an answer for this first question.

SHRI CHAUDHARY BIRENDER SINGH: Madam Speaker, hon. Member has asked about the funding pattern. It is very clear that we are going to have 300 clusters in the next three years; out of the 300 clusters, this year we have been able to identify 100 clusters; and out of 100 clusters, 93 clusters have already been approved. The only three States which have not come forward with any recommendation are Punjab, Assam and Manipur. We are still asking them that if you want to have any of the clusters according to parameters drawn, we are still ready to accept those recommendations.

As far as funding is concerned, this project is a Rs.5,042 crore mission. It is expected that one cluster may have the requirement between Rs.76 crore to Rs. 120 crore.

HON. SPEAKER: According to requirement funding will be given.



25.02.2016

SHRI CHAUDHARY BIRENDER SINGH: From our Ministry we have made provision that if all these resources are not clubbed together in a particular project, then up to 30 per cent we would be giving critical gap funding. That means, a maximum of Rs.30 crore can be given to one cluster to meet that requirement. The rest of the requirement would be by the convergence of different schemes by the State Government as well as the schemes by the Central Government.

SHRI BHARTRUHARI MAHTAB: The question that I was going to ask relating to the funding pattern has been partly answered by the Minister. What I find is, Rs.5,142.08 crore have been provided for the scheme which will be expended during five years' time. But this idea is nothing new. When Dr. Abdul Kalam was our President, he had demonstrated inside Rashtrapati Bhavan Providing Urban Amenities in Rural Areas (PURA). That was the scheme. How is this programme Rurban Mission different from PURA? What is the funding pattern the State Government has to fill in? Is there any share component that the State Government has to bring in? Ultimately, what will happen is that you will be providing the funds. The scheme was accepted in September 2015 and it was launched in February 2016. Already five months have passed. Finally, when it will be grounded in the respective States, I do not know how long it will take. But only when the guideline is clear and the programme is definite, we can progress by providing urban amenities. That is what this programme is all about.

SHRI CHAUDHARY BIRENDER SINGH: As far as providing funds is concerned, I have already explained it. Hon. Member has asked a very relevant question about the PURA which was there at the time of President Abdul Kalam. He had this concept and if I remember correctly, that scheme was launched on 17 points all over the country. Out of 17 points, 13 could take off or they could make some headway. But the only drawback with the scheme was that it was entirely a voluntary scheme. There was no funding as far as State Government is concerned or even the Central Government is concerned. Ultimately, that scheme could not take off. But on that basis, this was how we have thought that if we are in a

25.02.2016

position to provide sufficient funds at the critical gap funding, then that problem may not arise.

Those State Governments, who have forwarded their recommendations for certain clusters to be developed, would converge all their important plans. If you can go through, we have 14 parameters to see how a cluster can be developed. If you want, I can read it out. There are 14 points in Rurban Mission. In total, we would be launching about 300 clusters and if in the present context which I am saying where we have recommendations for 93 clusters, about six thousand villages in all these 300 clusters would be covered and those villages would have all the facilities which one can envisage in an urban areas- 24 hours power supply, transportation and all commercial activities. What I mean is, if there are commercial activities, there are some economic activities taking place, then of course with the passage of time, that cluster can be developed in a town or in the shape of a city. It is only possible when it has the best of the connectivity. We have also tried to find out that both kinds of connectivity, rail connectivity as well as road connectivity should be available. This is how we have thought it. As far as PURA is concerned, that was purely a private initiative. So, that could not take place.

25.02.2016

**(Q. 24)**

SHRI ASHOK SHANKARRAO CHAVAN: Hon. Speaker Madam, we understand there are more than 80 projects, both transmission and generation, which are facing delays due to various reasons. Capital of around Rs 3.5 lakh crore is stuck up because of various clearances which are held up. There are land clearances in some cases and we have environmental clearances which are being held up. Ultimately, if these issues are not tackled by the Government in time, we may have Non-Performing Assets worth Rs 2.5 lakh crore.

I would like to understand from the Minister do we have anything to address this issue and what exactly is being done by the Government to tackle this issue and could there be a time bound approach so that the projects come up in time?

SHRI PIYUSH GOYAL: Thank you very much, Madam Speaker.

The hon. Member has raised a very valid point. I wish he had assessed the reasons and the time period during which all these problems came up. I think, the whole House and hon. Members are well aware where this land problem started from. I think, all the hon. Members are well aware where this environment problem started from. After all, why would it take years for a plant to get environment approval in the earlier years and now how would it happen so much faster!

A lot has been said in the newspapers. In fact, Environment Ministers in the past have also exposed certain activities because of which environment clearances used to get delayed. I do not know who would decide – whether the Environment Minister used to decide to give an environment clearance based on technical parameters or it required somebody else to give the clearance – but sadly that was what this Government inherited. Lakhs and lakhs of crores of rupees public money was stuck in stranded plants but I am happy to report to hon. Members through you that the Environment Ministry has cleared all the backlog of pending

25.02.2016

applications based on technical considerations and based on what is right and wrong for the country and the people of India.

I am also very happy to say that because of the sincerity of the Government to pay the compensation wherever the owners were losing land and to arrange for jobs, we are now facing no difficulty in getting land for the plants.

If I may share with you, Madam, the capacity addition used to hover around 70-80 per cent of the targets in earlier years; in the last two years we exceeded the capacity addition than what was targeted. Against the target of 14,988 megawatts, we were able to add 20,830 megawatts in thermal based power plants in 2014-15. So, I reassure the House through you that this Government is committed to implementing projects fast.

We have brought out the UDAY Scheme which will solve a lot of the problems of the discoms and increase the demand for power so that all the stranded plants can become strong and vibrant operating entities.

SHRI ASHOK SHANKARRAO CHAVAN : Madam, I had a very specific reason but the Minister has been saying what they have inherited from the earlier Government. I think, every Government inherits something from the earlier Government. That would not be a specific reply.

I had asked for a reply on a time bound approach, within what period all these problems could be sorted out so that there is capacity addition in the country. Nevertheless, I would like to point to one of the issues. During the period 2008 to 2011, there was a record capacity addition in thermal power sector. However, recently a downward trend is stipulated to begin as there is no new capacity coming up and we do not have much PPAs being signed recently. So, I would like to know from the Minister what steps the Government is taking to rectify the situation.

SHRI PIYUSH GOYAL: Thank you, Madam Speaker.

The hon. Member probably did not hear me when I said to him that we have in fact exceeded the targets in the last year which has never happened in so

25.02.2016

many years and which only goes to show that as per the targeted plans all the objectives are being met.

As far as giving a specific time frame is concerned, the mess that you inherit is so deep that you really have to go deep to address and resolve the mess. Half the projects were in such a bad situation where loans were given – I do not know under what consideration – many times to promoters without even equity arrangement brought in. I even inherited plants which were stuck for long periods of five to six years, after investment of thousands of crores of rupees. One hydro project had Rs. 9,000 crore invested in Sikkim which was lying without any work because the State Government and the promoters, bankers all were fighting. This Government sat with all the stranded plants, discussed their issues and has drawn up plans to address each one's issues.

As regards the record power capacity addition between 2008 and 2011, I would to inform hon. Members through you Madam, that that is an illusion because it was so ill-planned that you did a capacity addition of a large quantity in thermal power plants but you never planned for the fuel for these plants. You never planned for the transmission capacity. That is the kind of lopsided development priorities of the earlier regime which is causing stress to the power sector today.

As there is not enough transmission capacity to the South, my colleagues from South India are always complaining of power shortages. Just because there used to be coal shortage, power plants could never run efficiently. I am happy to inform the Members, through you Madam, we have focused our attention and prioritised after doing a root cause analysis of the problems. Therefore, today there is neither a coal shortage nor transmission shortage. We have added 71 per cent capacity in transmission to South India, Karnataka, Tamil Nadu, Kerala, Andhra Pradesh, Telangana and Puducherry. There is 71 per cent capacity addition because of which people in South India today can get cheaper round-the-clock power. Madam, in the next 18 months, Prime Minister Modi ji has ordered

25.02.2016

me that we should add another 80 per cent to South India. So, in our first three-and-a-half years, South India, particularly Tamil Nadu, Kerala and Karnataka will all benefit by three times more transmission than what we had got in 2014. They will get affordable, round-the-clock power.

**कुँवर हरिवंश सिंह :** महोदया, हमारे तापीय विद्युत संयंत्र दुनिया भर के विकसित देशों के मुकाबले अधिक कार्बनडाइऑक्साइड का उत्सर्जन कर रहे हैं, जिससे हमारे वातावरण पर प्रतिकूल प्रभाव पड़ रहा है। हमारे संयंत्र अपनी क्षमता से कम विद्युत का उत्पादन कर रहे हैं। इसका मुख्य कारण उनका पुराना होना और पुरानी प्रौद्योगिकी का इस्तेमाल करना है। हमारे कई तापीय विद्युत संयंत्र पर्यावरण और वन विभाग द्वारा निर्धारित किए गए मानकों का उल्लंघन कर रहे हैं। अतः मैं माननीय मंत्री जी से जानना चाहता हूँ कि क्या सरकार ने उत्तर प्रदेश सहित देश के विभिन्न भागों में स्थापित पुराने पड़ गए तापीय विद्युत संयंत्रों को सुपर क्रिटिकल टेक्नोलॉजी में परिवर्तित करने तथा धीरे-धीरे कोल बेस्ड पावर प्लांट्स पर आत्मनिर्भरता कम करने हेतु कोई प्रारूप तैयार किया है? यदि हां, तो इसका ब्यौरा क्या है? यदि नहीं, तो इसके क्या कारण हैं?

**श्री पीयूष गोयल :** महोदया, सांसद महोदय ने बहुत अच्छा सवाल पूछा है। मैंने इसका जवाब अपने कोयले के जवाब में और पहले के जवाब में काफी हद तक कवर किया है। जहां तक तापीय विद्युत योजनाओं का सवाल है, इनका 25 वर्ष के बाद समय सीमा समाप्त हो जाती है। हम पहले-दूसरे महीने में एक स्कीम लाए थे, जिसमें सभी को सुपर क्रिटिकल टेक्नोलॉजी से नया बनाया जाए, जिससे कोयला भी कम लगे और पर्यावरण पर प्रभाव भी कम पड़े। साथ ही साथ विश्व का सबसे बड़ा रिन्युएबल एनर्जी का प्रोग्राम भारत कर रहा है। 1 लाख 75 हजार मेगावाट की नवीकरणीय ऊर्जा का उत्पादन भारत कर रहा है, जो विश्व में सबसे बड़ा प्रोग्राम होगा।

25.02.2016

**(Q.25)**

**श्री विष्णु दयाल राम :** अध्यक्ष महोदया, जैसा कि माननीय मंत्री जी के उत्तर से स्पष्ट है कि गत दस वर्षों में सरकार ने देश के 15 ऐसे एयरपोर्ट्स पर 438.42 करोड़ रुपये खर्च किए हैं, जहां कोई शेड्यूल फ्लाइट नहीं जाती है। उदाहरण के तौर पर जैसलमेर एयरपोर्ट को गिनाया जा सकता है। जिसकी कैपेसिटी 3 लाख पैसेंजर प्रति वर्ष हैंडल करने की है, लेकिन वहां एक भी यात्री नहीं जाता है। ऐसे परिस्थिति में मैं आपके माध्यम से माननीय मंत्री जी से जानना चाहता हूं कि क्या ऐसे नॉन फंक्शनल एयरपोर्ट्स के अल्टरनेट यूज़ की कोई योजना सरकार द्वारा बनायी गयी है और जैसलमेर एयरपोर्ट क्यों है, तथा इसके संबंध में कोई फिज़िबिलिटी रिपोर्ट पहले आयी थी या नहीं?

**SHRI ASHOK GAJAPATHI RAJU:** Madam, Jaisalmer Airport is a civil enclave. It is basically an Army Airport Estate where civilian activities take place. There is no flight now. Periodically we have been asking the airlines to take flights to such places. They are feeling discouraged because they do not feel it as economically viable. Therefore, in our policy we are trying to bridge this gap and if the policy goes through then chances are that the viability gap funding will come into place and such problems will be addressed.

**श्री विष्णु दयाल राम :** महोदया, क्या सरकार घाटे में चल रहे नॉन-आपरेशनल एयरपोर्ट्स की आपरेशनल कास्ट कवर करने के लिए एयरलाइन पार्किंग चार्ज में कटौती करने का विचार कर रही है?

**SHRI ASHOK GAJAPATHI RAJU:** This is part of the thinking of how to get these airstrips operational.

---

25.02.2016

**12.00 hours**

### **PAPERS LAID ON THE TABLE**

HON. SPEAKER: Now, Papers to be laid on the Table.

THE MINISTER OF RURAL DEVELOPMENT, MINISTER OF PANCHAYATI RAJ AND MINISTER OF DRINKING WATER AND SANITATION (SHRI CHAUDHARY BIRENDER SINGH): I beg to lay on the Table a copy of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (Compensation, Rehabilitation and Resettlement and Development Plan) Rules, 2015 (Hindi and English versions) published in Notification No. G.S.R. 985(E) in Gazette of India dated 18<sup>th</sup> December, 2015 under Section 110 of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013.

[Placed in Library, See No. LT 4099/16/16]

THE MINISTER OF STATE OF THE MINISTRY OF POWER, MINISTER OF STATE OF THE MINISTRY OF COAL AND MINISTER OF STATE OF THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI PIYUSH GOYAL):

I beg to lay on the Table :-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Damodar Valley Corporation, Kolkata, for the year 2014-2015, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Damodar Valley Corporation, Kolkata, for the year 2014-2015.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 4100/16/16]



25.02.2016

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS AND MINISTER OF STATE IN THE MINISTRY OF SHIPPING (SHRI PON RADHAKRISHNAN): I beg to lay on the Table a copy of the Notification No. G.S.R. 36(E) (Hindi and English versions) published in Gazette of India dated 15<sup>th</sup> January, 2016 approving the Chennai Port Trust Employees' (Recruitment, Seniority and Promotion)(Amendment) Regulations, 2016 under Section 124 of the Major Port Trusts Act, 1963.

[Placed in Library, See No. LT 4101/16/16]

---

25.02.2016

**12.0 ½ hours**

**COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS**

**18<sup>th</sup> Report**

DR. M. THAMBIDURAI (KARUR): I beg to present the Eighteenth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

---

**12.0 ¾ hours**

**COMMITTEE ON ABSENCE OF MEMBERS FROM  
THE SITTINGS OF THE HOUSE**

**4<sup>th</sup> Report**

SHRI P. KARUNAKARAN (KASARGOD): I beg to present the Fourth Report (Hindi and English versions) of the Committee on Absence of Members from the sittings of the House.

---

25.02.2016

**12.01 hours**

**COMMITTEE ON PUBLIC UNDERTAKINGS  
11<sup>th</sup> to 13<sup>th</sup> Reports**

श्री शान्ता कुमार (कांगड़ा) : महोदया, मैं सरकारी उपक्रमों संबंधी समिति के निम्नलिखित प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) प्रस्तुत करता हूँ :-

- (1) 'पावर ग्रिड कारपोरेशन ऑफ इंडिया लिमिटेड द्वारा पारेषण परियोजनाओं का नियोजन तथा कार्यान्वयन और पावर सिस्टम ऑपरेशन कारपोरेशन लिमिटेड द्वारा ग्रिड प्रबंधन' संबंधी निष्पादन लेखा परीक्षा प्रतिवेदन संख्यांक 18 पर आधारित 11वां प्रतिवेदन।
  - (2) नेशनल एल्युमिनियम कंपनी लिमिटेड (नाल्को) के बारे में 12वां प्रतिवेदन।
  - (3) 'कोल इंडिया लिमिटेड' के बारे में सरकारी उपक्रमों संबंधी समिति (2014-15) के चौथे प्रतिवेदन (सोलहवीं लोक सभा) में अंतर्विष्ट टिप्पणियों/सिफारिशों पर सरकार द्वारा की गई कार्रवाई संबंधी 13वां प्रतिवेदन।
-

25.02.2016

**12.01 ¼ hours**

**STANDING COMMITTEE ON CHEMICALS AND FERTILIZERS**

**17<sup>th</sup> to 19<sup>th</sup> Reports**

SHRI ANANDRAO ADSUL (AMRAVATI): I beg to present the following three Reports (Hindi and English versions) of the Standing Committee on Chemicals and Fertilizers:-

- (1) Seventeenth Report on the subject 'Petroleum, Chemicals and Petrochemicals Investment Regions (PCPIRs)' of the Ministry of Chemicals and Fertilizers (Department of Chemicals and Petrochemicals).
  - (2) Eighteenth Report on Action Taken by the Government on the recommendations contained in the Twelfth Report (16<sup>th</sup> Lok Sabha) on the subject 'Functioning of National Institutes of Pharmaceuticals Education and Research (NIPER)' of the Ministry of Chemicals and Fertilizers (Department of Pharmaceuticals).
  - (3) Nineteenth Report on Action Taken by the Government on the recommendations contained in the Eleventh Report (16<sup>th</sup> Lok Sabha) on the subject 'Movement of Fertilizers and Monitoring System' of the Ministry of Chemicals and Fertilizers (Department of Fertilizers).
-

25.02.2016

**12.01 ½ hours**

**MOTION RE: 25<sup>th</sup> REPORT OF BUSINESS ADVISORY COMMITTEE**

कौशल विकास और उद्यमशीलता मंत्रालय के राज्य मंत्री तथा संसदीय कार्य मंत्रालय में राज्य मंत्री (श्री राजीव प्रताप रूडी): महोदया, मैं निम्नलिखित प्रस्ताव पेश करता हूँ :-

“कि यह सभा 24 फरवरी, 2016 को सभा में प्रस्तुत कार्य मंत्रणा समिति के 25वें प्रतिवेदन से सहमत है।”

HON. SPEAKER: The question is:

“That this House do agree with the Twenty-fifth Report of the Business Advisory Committee presented to the House on 24<sup>th</sup> February, 2016.”

*The motion was adopted.*

---

25.02.2016

HON. SPEAKER: The 'Zero Hour' will be taken up in the evening.

Members, I have received notice of Adjournment Motion from Shri Premachandranji on JNU. But yesterday only, a full discussion was there on this subject. Then, Shri Jai Prakash Narayan Yadav has also tabled a notice of Adjournment regarding discontinuation of Rail Apprenticeship examination. The matter can be raised during discussion on the Railway Budget. That is why, I have disallowed the notices of Adjournment Motion.

25.02.2016

**12.04 hours**

**RAILWAY BUDGET, 2016-17\***

THE MINISTER OF RAILWAYS (SHRI SURESH PRABHU): Madam Speaker, I rise to present before this August House the Statement of Estimated Receipts and Expenditure for 2016-17 for Indian Railways.

Let me begin with a couple of personal experiences. As the Railway Minister of India, I visit a number of places and meet a large number of people from all walks of life. On one visit to Mumbai Central station, I was pleasantly surprised to find a group of women engaged in cleaning. The station looked very clean. On seeing me, a lady came and thanked me for allowing her NGO to adopt the station. For the last five months she had been volunteering a day every month at the station. She said that she felt very happy to be contributing her little bit to this national cause.

In another incident, Alok Tiwari, an inspector in the Railway Protection Force, recently deputed to the social media cell of the Railway Board, shared his sentiments. He is responsible for taking action on passengers' requests for help on social media. He said that for the first time in his professional career, he has realised how his little actions were making a huge difference in passengers' lives. He felt enthused and proud to be part of Indian Railways.

Madam Speaker, it is people like these who are the soul of India and Indian Railways, and that is why this is not my Budget alone. This is a Budget which reflects the aspirations of each and every member of the Railway family; a Budget that reflects the aspirations of the common citizens of India who have not only been writing to me, interacting with me on social media but also meeting me in large numbers to share their thoughts. This is a Budget that has been fashioned by a creative partnership: with ideas from my colleagues in Parliament, industry

---

\* Placed in Library, See No. LT 4102/16/16.

25.02.2016

associations, commuter associations, media and practically all sections of the society. I would like to thank each one of you. But above all, this Budget owes its inspiration to the vision and leadership of our Prime Minister Shri Narendra Modi Ji. He had once said, “My vision is to make railways the backbone of India's progress and economic development.” We are making all out efforts to translate his vision into reality. Our core objective is to improve the quality of customer experience at the individual level, become an engine of employment generation and economic growth at the national level and convert India’s largest institution into a template for transformation.

‘यात्री की गरिमा, रेल की गति-राष्ट्र की प्रगति’

This budget will document a journey of transformation, the journey of our nation, by touching millions of human lives daily.

### **Overcoming the challenges – our strategy**

These are challenging times, may be one of the toughest. We are faced with two headwinds, entirely beyond our control; tepid growth of our economy’s core sectors due to international slowdown and the looming impact of the 7<sup>th</sup> Pay Commission and increased productivity bonus payouts. Further, historically declining modal share of Indian Railways, which dropped from

62% in 1980 to 36% in 2012, is continuing to exert pressure on the institution. At this moment, I am reminded of our former Prime Minister, Shri Atal Bihari Vajpayee’s few lines:

विपदाएं आती हैं आएँ, हम न रुकेंगे, हम न रुकेंगे

आघातों की क्या चिंता है? हम न झुकेंगे, हम न झुकेंगे।

IR as an organization has stood the test of time due to the sheer grit and commitment of its employees. However, these challenging times require overhaul of our work culture and ethos cemented over years. Last year, I had unveiled a medium term vision for the Railways which set us on this transformational journey for which we now we need to Reorganise, Restructure and Rejuvenate



25.02.2016

this institution. We need to bring in a new approach, a new way of working -

**‘चलो मिलकर कुछ नया करें’**

The three pillars of the strategy that I am laying out today reflect this new thought process.

A) Nav Arjan – New revenues: IR typically has focused on increasing revenues through tariff hikes. We want to change that and challenge our conventional thinking on freight policies to win back our share in the transportation sector. We will exploit new sources of revenue so that every asset, tangible or non-tangible, gets optimally monetized.

B) Nav Manak – New norms. Each rupee that gets expensed will be re-examined to ensure optimal productivity. We will take a ‘zero-based budgeting’ approach to the financials in the ensuing year. We will improve our efficiency yardsticks and procurement practices to bring them in line with international best practices. We will continue to innovate and optimise our outgo on each activity.

C) Nav Sanrachna – New Structures: We need to Re-imagine the conventional ways of solving issues. Co-operation, Collaboration, Creativity and Communication should be the hallmark of our decision-making and actions. We will revisit all processes, rules, and structures to enable this transformation of Indian Railways. We will draw upon our inherent strengths, diverse talents and rich experience to emerge stronger. I am here reminded of Harivansh Rai Bachchan.

नव उमंग

नव तरंग

जीवन का नव प्रसंग

नवल चाह

नवल राह

जीवन का नव प्रवाह

- श्री हरिवंश राय बच्चन

25.02.2016

## **Financial Performance**

For the year 2016-17, we expect an Operating Ratio of 92%, after including the immediate impact of the 7<sup>th</sup> Pay Commission, as against 90% likely to be achieved in the current year. It is pertinent to note that the Ordinary Working Expenses grew by 32.5% in 2008-09 due to the impact of the 6th Pay Commission while we are targeting to restrict the growth of Ordinary Working Expenses only by 11.6% for 2016-17. This has been largely possible due to extensive cost optimization and revenue enhancement through innovative means planned next year. We have already made humble beginnings in this direction, as a result of which a saving of Rs. 8,720 crore from the budget estimates would be effected this year, neutralizing most of the revenue shortfall. We significantly reduced the cost of power procured for traction by signing long term agreements, brought down inventory carrying costs and launched austerity drives. In the next year, we are increasing the rigour on cost optimisation multi-fold. For the first time in IR absolute reductions, as compared to the previous year, have been planned in categories like diesel and electricity through concrete and rigorous planning. Further, with an optimistic outlook for the economy and various measures outlined later, we hope to generate revenues of the order of Rs. 1,84,820 crore next year, 10.1 % higher than the revised target for the current year. The statement of financial performance for 2015-16 and budget estimates for receipts and expenditure for 2016-17 is annexed separately.

## **Investments and Resources**

### **Investment**

We have ramped up capital expenditure to remove the huge backlog of the past as well as to provide for the current and future needs of the organisation. We have overhauled age old process bottlenecks and delegated powers effectively to the functional levels. As a result, the rate of capital expenditure has increased substantially in the later quarters of the year and should now grow exponentially.

25.02.2016

We will continue to employ this ‘new approach’ to our capital expenditure. We have managed to break away from the average capital expenditure of Rs. 48,100 crore over the period 2009-14, and an average growth of only 8% per annum, to achieve a quantum jump. This year, our investment would be close to double of the average of previous years – a feat never achieved earlier. For the year 2016-17, the capital plan has been pegged at Rs. 1.21 lakh crore.

This magnitude of investment calls for abandoning the business-as-usual approach and continuously innovating to find new ways of sourcing funds and executing projects. Be it by forming joint ventures with states, developing new frameworks for PPP, scouting international markets for Rupee bonds or engaging with multilateral and bilateral agencies, IR will be at the forefront of infrastructure growth in the country. We have for the first time incorporated a statement in the ‘Pink Book’ of sanctioned works a list of partnership projects being undertaken with State Governments and other agencies. Every rupee of investment in Railways has the capacity to increase economy-wide output by Rs. 5. The impact that this increased investment in Railways will have on the economic growth of the country is unprecedented. It would also lead to realizing the vision of a modern and efficient railway system.

## **Vision**

We, in the Railways, must provide to the citizens of this country a rail system that they can be proud of – a system free from capacity constraints, a system that is efficient and predictable, a system that is sparkling and pristine, where the people of my country feel at ease, where there is plenty of choice in every sphere of activity, and the ease of doing business pervades the entire railway ecosystem. In short, a system that is capable of taking care of its own needs financially and otherwise.

By 2020, we look forward to meeting the long-felt desires of the common man of this country.

25.02.2016

- Reserved accommodation on trains being available on demand.
- Time tabled freight trains with credible service commitments.
- High end technology to significantly improve safety record.  
Elimination of all unmanned level crossings.
- Punctuality increased to almost 95%.
- Increased average speed of freight trains to 50 kmph and Mail/Express trains to at least 80 kmph.
- Semi high speed trains running along the golden quadrilateral.
- Zero direct discharge of human waste.

I am thankful to the various committees, including the committee chaired by my friend Dr. Debroy, whose recommendations have informed our vision. Many of the recommendations, being already a part of my last year's budget speech, have seen expedited implementation, while there is steady progress on several others.

## **ACHIEVEMENTS**

### **The year that was**

Our Prime Minister demands the conversion of vision into specific reality with speed, efficiency and total transparency. As I stand to deliver my second Budget, I am conscious that this is not only a moment for the evolution of new ideas but also an examination of last year's momentum. Accountability is an ongoing principle in public life.

I am happy to announce that action has been initiated on 139 budget announcements made last year. For the first time, an implementation report is included as Annex 2. Madam Speaker, let me take a few minutes to dwell on the progress of some of the key initiatives taken during this year.

### **Project execution**

With great pleasure I wish to inform the House that bankable railway projects are now assured of funding and should be completed within the next 3-4

25.02.2016

years. We have introduced a new way of funding our projects through institutional financing. LIC has agreed to invest Rs. 1.5 lakh crore over five years on extremely favourable terms. We are also looking forward to setting up a Fund with multilateral assistance for financing railway projects.

During the current financial year, we have been able to set new benchmarks in project execution. We will be surpassing the ambitious target of commissioning 2,500 km Broad Gauge lines. This will be almost 30% higher than last year. In the next year, we plan to commission 2,800 kms of track.

This year we changed the metric from completion to commissioning. 'Completion' can be a misleading term, a paper reality. Nothing has started functioning until it has been commissioned. It is with pride that I inform this august House that we are poised to commission Broad Gauge lines at the rate of over 7 km per day against an average of about 4.3 Km per day in the last 6 years. This pace will increase to about 13 kms per day in 2017-18 and 19 kms per day in 2018-19 and will generate employment of about 9 crore man days in 2017-18 and 14 crore man days in 2018-19.

### **Electrification**

It has been established that electrical traction is more economical besides being environment friendly. In a business -as-usual approach, it may take us 10 to 15 years to complete the required electrification which we are targeting to complete in the next few years. We will accelerate the process and increase the pace multifold through innovative approaches of financing and project management including partnership with Ministry of Power. We will formulate a framework where the net savings from electrification will be able to finance the capital expenditure to minimise the strain on government exchequer. This year we intend commissioning 1,600 kms, which is the highest ever. In the next financial year, we have increased the outlay for railway electrification by almost 50% and propose to electrify 2,000 kms.

25.02.2016

### **Dedicated Freight Corridor**

The Dedicated Freight Corridor project, the largest infrastructure project in the country, is gaining momentum. I am happy to inform the House, that before this financial year closes, almost all the contracts for civil engineering works would have been awarded. Since I assumed office, contracts worth Rs. 24,000 crore have been awarded against Rs 13,000 crore worth of contracts in the last 6 years.

Given the emphasis on rapid expansion of freight business, it is essential to build more dedicated freight corridors for increased traffic with consequent benefits for the economy and environment. It is proposed to take up the following freight corridors: North-South connecting Delhi to Chennai, East-West connecting Kharagpur to Mumbai & East Coast connecting Kharagpur to Vijayawada. It is proposed to put these three projects on high priority to ensure structuring, award and implementation in a time-bound manner through innovative financing mechanisms including PPP.

### **Port connectivity**

Port connectivity is an important element to ensure seamless logistics to boost country's imports and exports. Last year, we had launched a coastal connectivity program. I am happy to inform that the Tuna Port was commissioned this year and rail connectivity projects to ports of Jaigarh, Dighi, Rewas and Paradip are under implementation. For the year 2016-17, we propose to undertake implementation of rail connectivity for the ports of Nargol and Hazira under PPP. Considering the urgent need to provide connectivity to our ports on the 7,517 km coastline, we will positively consider to undertake any offer of partnership coming in future.

### **North East**

North-East is one of the important parts of the country. Better connectivity to the North Eastern States is of utmost priority for our government. We have opened the long- awaited Broad Gauge Lumding-Silchar section in Assam, thus

25.02.2016

connecting Barak Valley with rest of the country. We also brought Agartala, the capital of Tripura on to the Broad Gauge network. The States of Mizoram and Manipur are also set to come on the Broad Gauge map of the country soon with commissioning of the Kathakal-Bhairabi and Arunachal-Jiribam Gauge Conversion projects.

### **Jammu and Kashmir**

In J&K, despite difficult terrain and uncertain geology, work on Katra-Banihal section of Udhampur-Srinagar-Baramulla Rail Link Project is progressing satisfactorily and 35 Kilometers of tunneling, out of total of 95 Kilometers has been completed successfully. The decongestion work on the Jalandhar- Jammu line, an important link to the valley, is going on in full swing. Doubling of two bridges will be commissioned by March 2016, while the other two bridges will be completed by 2016-17.

### **Make in India**

In keeping with our Prime Minister's emphasis on Make in India, IR was able to finalise the bids for setting up two loco factories with an order book of about Rs. 40,000 crore. These factories will create an ecosystem of many flourishing small and medium ancillary units which will get connected to the global supply chain. They will boost employment potential of the entire Eastern region. We ran a bidding process that was absolutely transparent and the rates received were extremely competitive.

25.02.2016

We have since initiated a similar bid process for manufacture, supply and maintenance of train sets to be used for Rajdhani and Shatabdi services. It is proposed to increase the current procurement by 30%.

### **Capacity Building for the future**

In the last one year we have taken several measures to build the capacity of the organization to ensure readiness for the accelerated growth envisioned for IR. The outcome of this exercise has resulted in increased absorption of capital expenditure and reduced project sanction cycle.

### **Transparency**

Transparency is an important tenet of our Government. IR's mission is to ensure 100% transparency in all its operations. We have initiated the process of conducting recruitments online in 2015- 16 and the process is now being replicated for all positions. Social media is also being used as a tool to bring in transparency in our day to day working. All procurement including procurement of works has moved to the e-platform. We intend to usher into a new era by switching over to paperless contract management system where not only the bids are invited online, but the entire process leading to award of a tender is also done electronically. We have completed the trial run for the above and intend to roll it out on a Pan-India basis in next financial year.

### **Governance**

With a view to ensuring empowerment at functional level, I had delegated to the Zonal Railways all tender and estimate related powers. However, my task is not yet complete and this process will go on. As a result of the above decision, we were able to ensure that the projects get sanctioned within a period of 6-8 months, a process, which earlier, used to take more than 2 years.

With more delegation comes greater accountability and to establish this



25.02.2016

new culture, key result areas (KRAs) have been defined for General Managers and Divisional Railway Managers. These areas clearly articulate the metrics on which the officials would be evaluated, ensuring objectivity in assessment of performance and mid-term course corrections.

We have signed MoUs with some Zonal Railways, where quantifiable targets on performance parameters were clearly laid out. This ensured resounding commitment from these Railways in meeting their targets. We shall do it for all zones next year.

### **Internal audit**

We have also revamped our internal audit systems with a view to bringing in efficiency in our working practices. Specialized teams have been mandated to screen Railway operations in specific areas, to detect inefficiencies and prevent wastages. All Zonal Railways have been asked to prepare two such reports in the current year. Specialized training courses on IT -based internal audit mechanism have also been initiated to give professional teeth to the internal audit teams.

### **Partnerships**

The Cabinet, in a historic decision, has allowed for the creation of Joint Ventures with State Governments for undertaking rail based projects. This decision will open up new vistas for sharing the ownership of Railways, enhance management bandwidth for project execution, strengthen the spirit of cooperative federalism which our Prime Minister always articulates and enable States to jointly decide their priorities for development of backward regions. We have received in principle approvals from 17 states, out of which 6 MOUs have already been signed. This year we have indicated 44 new projects covering about 5,300 kms and valuing about Rs. 92,714 crore in the Budget documents. It is our record.

We have also forged partnerships with Ministry of Coal, SAIL and NTPC to expedite the pace of project execution through innovative financing.

25.02.2016

### **Customer Interface**

The common people have always been the focus of all our initiatives. It has been an unprecedented year for customer oriented works.

### **Interaction and Feedback**

IR's responsiveness to customer needs reached new heights when we turned social media into a feedback and complaint redressal mechanism. In addition, we set up a dedicated IVRS system to seek direct feedback from passengers. More than 1 lakh telephone calls are made every day to seek inputs from passengers. With all these measures, we were able to give 'Voice' to the customer that was not only heard but also acted upon. These channels were used not only to seek feedback but to provide medical care, safety of passengers especially women and other aspects of human care and also helped us to monitor the cleanliness of stations and trains. Today, there is no barrier between the common passenger and the Railways.

### **Making travel comfortable**

We have taken a series of measures to significantly improve the quality of train services. In this effort, we have received assistance through funds from MPLAD and CSR. I am happy to inform that 124 MPs have given their commitment to contribute for passenger amenities. I thank everyone for their help and hope to have the benefit of their assistance in the next year also. We have:

- Generated over 65,000 additional berths by augmenting 884 coaches (on patronized routes on permanent basis)
- Installed 2,500 water vending machines at stations, provided mobile charging points in general class coaches, placed dustbins in all new non-AC coaches, enabled online booking of retiring rooms.

25.02.2016

- Set up mechanized laundries to provide clean and hygienic bed rolls. Disposable bed rolls are now available at select stations to all classes of passengers.
- Introduced a new train between Varanasi and Delhi, 'Mahamana Express' with modern refurbished coaches

### **Cleanliness**

In pursuance of our mission Swachh Rail Swachh Bharat, I am happy to inform the House that:

- 17,000 bio-toilets in trains and additional toilets at 475 stations will be provided before the close of this financial year.
- World's first Bio-Vacuum toilet was developed by IR and is being used in Dibrugarh Rajdhani Express.
- 74 more trains have been added under On-board Housekeeping Service and another 400 are to be covered soon, leading to a total number of almost 1000 trains under the scheme.

### **Improving punctuality**

The punctuality performance of passenger trains has been a matter of concern for several decades. We have a porous network which leads to rampant infiltration by humans and animals. Problems are compounded by congestion in tracks, terminal capacity constraints and asset failures. The worst affected is the busy Ghaziabad to Mughalsarai section through Allahabad and Kanpur which spreads across three Zonal Railways thereby impacting the overall punctuality of the entire network. We initiated the audit of operations on this section to improve our performance. Some improvement is already visible and capacity augmentation in the medium term will further reduce the delays.

25.02.2016

Besides internal reasons, there are also external reasons such as agitations on railway tracks, which lead to punctuality losses. I appeal to my fellow citizens to desist from this as it causes loss, not only to the nation but also to them as passengers.

### **Ticketing**

Last year I had announced 'Operation Five Minutes' to enable passengers to purchase tickets without spending long hours in queues. In this context we:

- Introduced 1,780 Automatic Ticket Vending Machines and 225 cash-coin & smart card operated ticket vending machines.
- Enhanced capacity of e- ticketing system from 2000 tickets per minute to 7,200 tickets per minute and to support 1,20,000 concurrent users as against only 40,000 earlier.
- Introduced mobile based apps for purchasing unreserved and platform tickets and GoIndia smart card scheme for cashless purchase of UTS and PRS tickets.

### **Social obligations**

For the Divyang, we introduced:

- One-time registration for availing concessions while booking tickets online.
- Online booking of wheelchairs.
- Braille enabled new coaches.

For our senior citizens and women travellers, we:

- Increased quota of lower berths. In the coming financial year, we are increasing the senior citizen quota per coach by 50%, resulting in almost 120 lower berths per train for senior citizens.
- Added more escalators and lifts.

25.02.2016

- Reserved middle bays in coaches for women security.

### **Wi-Fi**

We introduced Wi-Fi services at stations especially for our youth and business travellers. The process has begun. We intend to commission Wi-Fi services at 100 stations this year and at 400 more stations in the next 2 years. We are partnering with Google in this endeavour. I take this opportunity to invite all other service providers and entrepreneurs to partner with us in this initiative.

### **Stations**

The passenger experience is significantly governed by the efficiency and quality of services on a railway station. Besides improvement in service, a redeveloped railway station would also provide opportunities for generating significant non-tariff revenues. We are redeveloping our stations using different models. Based on one of these models, the contract for redevelopment of Habibganj station in Bhopal for which the financial bid has been received, while 4 other stations are in advanced stage of bidding.

In a landmark decision, Cabinet has approved redevelopment of 400 stations through PPP. This is expected to be the largest transit oriented development in the world and, hence, involves complex decision making. On the basis of a bankable structure for private participation, it is proposed to undertake a bidding process for a few large and medium stations during the course of the next financial year. Apart from taking up stations through the PPP mode, we are also exploring the possibility of availing multilateral financial investments for the development of certain other stations and partnering with State Governments.

We are making a unique attempt to combine cleanliness with creativity. I had appealed to numerous social organisations to come forward to beautify our stations. I am happy to inform the House that walls of many stations have been converted to murals which have not only improved the aesthetics but also spread

25.02.2016

awareness on socially relevant themes. One such theme that deserves special mention is Wild life conservation illustrated through the paintings done at Sawai Madhopur Station. Hazaribagh, Borivali, Khar, Udaipur, Bikaner are some of the other stations which showcase local art and talent. I thank them all and request similar support next year for aesthetic up-gradation of our stations. (We will make special efforts to showcase tribal art.)

### **Security**

To provide better security to our passengers especially women travellers, following major initiatives were undertaken:

- All India, 24/7 helpline number 182.
- CCTV surveillance provided at 311 stations. All major stations will be brought under CCTV surveillance in a phased manner.

### **Safety**

A single accident or loss of a single life causes me great sorrow and anguish. It also demonstrates that we still have a long way to go in realizing our objective of a zero accident regime. Although our safety record is better at 20% lower accidents compared to the previous year, there is much more that is required to be done. I truly believe that the way forward to eliminate accidents from IR is through adoption and assimilation of latest technology. We have entered into a R&D partnership with leading Railway institutions of the world, Railway Technical Research Institute, Japan and Korean Rail Research Institute. They will work with IR to improve operations on existing network and, hence, provide a roadmap for 'zero accident' railway system in India. In the interim, we have examined the recommendations of the Committee headed by Dr. Kakodkar and are working on their implementation. We are also working on anti-falling measures for overcrowded trains mainly in the suburban sections. In 2015-16, we have closed 350 manned level crossings and eliminated 1000 unmanned level crossings.

25.02.2016

820 ROB/RUB have been completed in the current year and work is going on in 1350 of them.

## **Other major achievements**

### **Energy**

In my Budget Speech last year, I had promised annualized savings of Rs. 3,000 crore to be achieved by the third year. I am happy to announce that the target will be achieved in the next financial year itself, a year earlier than envisaged. For the first time, IR has leveraged provisions of the Electricity Act to procure power directly at competitive rates, using its status as Deemed Distribution Licensee. Power Procurement Contracts already signed and implemented will mean an annualized saving of Rs. 1,300 crore. Further actions to source power, already initiated, will deliver annualized savings of Rs. 1,700 crore during the coming year, taking the total to Rs. 3,000 crore. In addition, the saving of Rs. 300 crore is being targeted through demand side management and energy efficiency measures.

Locomotives with auxiliary load are now being manufactured by IR. Use of these locos will enable elimination of power cars, thereby replacing them with passenger coaches which will enhance the carrying capacity of trains and significantly reduce travel time, noise level, fuel consumption and carbon footprint. Four such locos have been turned out in the current year and another 39 are expected to be manufactured in 2016-17.

### **Rail University**

Rail University is an important enabler to build sustained flow of skilled manpower, a prime requisite for any world class railway system. We have identified the National Academy of Indian Railways at Vadodara as the first institution which would be upgraded to a full-fledged university. Preparations are in full swing to establish the university during the next financial year.

25.02.2016

## **Digital India**

IR as an organization cannot progress on the path of prosperity unless that path is 'digitally' illuminated. This year, an application of Track Management System (TMS) was launched. With this, activities of track inspection, monitoring and maintenance have thus been switched over to an IT platform, and automatic alerts in the form of SMS and e-mails are being generated. Inventory Management module of TMS has resulted in inventory reduction by 27,000 MT resulting in saving of Rs.64 crore and scrap identification of 22,000 MT equivalent to Rs.53 crore. During 2016-17, this system will be implemented on entire IR.

IR has developed an application for maintaining centralized land data, and records of all land holdings over IR have been digitized.

## **The Way Ahead**

As I move on to illustrate the new initiatives, let me take a step back. One of the thrust areas of last year's budget was giving passengers better services and making railway journeys enjoyable. We will continue to build on this momentum and strive hard to ensure satisfaction of each of the 7 billion passengers that ride IR's network annually.

## **Improving quality of travel**

Ours is a common man's government working tirelessly for the benefit of all, especially farmers, workers, women, disabled and the impoverished. Sabka saath, sabka vikas is not just a slogan for us, it pervades all our thoughts and actions. Every customer is our brand ambassador, the very reason of our existence. Therefore, each time that he or she travels, the satisfaction quotient must go up. In pursuance of making each of our customers happy, I propose to take the following measures.

For the unreserved passenger – This is a new product not a train. This will be there all over – we will start Antyodaya Express and Deen Dayalu coaches

This government truly believes that the fate of India would not change



25.02.2016

unless the lives of the common man or woman improve. Not only is he or she the center point of our policy making, but is ubiquitous in our public discourse and in our ideology. We propose to introduce the Antyodaya Express, a long-distance, fully unreserved, superfast train service, for the common man to be operated on dense routes.

We will also add two to four Deen Dayalu coaches in some long distance trains for unreserved travel to enhance our carrying capacity for the masses. These coaches will also have facility for potable drinking water and a higher number of mobile charging points.

For the reserved passenger – Humsafar, Tejas and UDAY

I am announcing three select train services, Humsafar, Tejas and UDAY. Humsafar and Tejas will ensure cost recovery by way of tariff and non-tariff measures. Humsafar would be fully air-conditioned third AC service with an optional service for meals.

Tejas, on the other hand will showcase the future of train travel in India. Operating at speeds of 130 kmph and above, it will offer onboard services such as entertainment, local cuisine, Wi-Fi, etc. through one service provider for ensuring accountability and improved customer satisfaction.

We will also introduce overnight double -decker, Utkrisht Double-Decker Air-conditioned Yatri (UDAY) Express on the busiest routes, which has the potential to increase carrying capacity by almost 40%.

### **Ticketing**

To continue the effort on minimising waiting time for passengers at booking windows, we intend to commence sale of tickets through hand held terminals for the benefit of the suburban and short distance travellers. This would enable us to deploy multiple 'Points of Sale' with minimal infrastructure requirement. We also intend initiating sale of platform tickets through ticket vending machines which would be made compatible with not only cash but also credit/debit cards.

25.02.2016

In the next 3 months, we will open the e-ticketing facility to foreign debit/credit cards for foreign tourists and NRIs.

For our journalist friends, we will provide e-booking of tickets on the concessional passes available to them. This has been a long pending request and it is my privilege to provide them with this service, hoping that they will cover it better.

Cancellation of PRS tickets requires a passenger to travel to a booking window to avail the refund, within a prescribed time. This is a source of great discomfort. We will now open the facility of cancellation through the 139 helpline post verification using 'One Time Password' sent on registered phone number.

We will introduce bar coded tickets, scanners and access control on a pilot basis on major stations to tackle the menace of ticketless travel and ensure hassle free travel for passengers.

We have taken a number of measures to improve services during the morning tatkaal hours yet there are complaints of rightful passengers being denied train tickets. We, therefore, intend to progressively ensure CCTV coverage at tatkaal counters. We plan to institutionalise a system of third party periodic audits and certification of security features of the PRS website so that it cannot be hacked.

### **Vikalp – train on demand**

The 'Vikalp' (Alternative Train Accommodation System) scheme introduced in October 2015 will be expanded to provide choice of accommodation in specific trains to wait-listed passengers. There has been a great response to this from the people and we want to increase it.

### **Cleanliness**

Taking forward the momentum on 'Swachh Rail, Swachh Bharat', we intend taking a string of measures to improve the cleanliness on stations and trains.

25.02.2016

- i. Introducing 'Clean my Coach' service on Pan-India basis, where a passenger can request cleaning of his/her coach/toilets on demand through SMS so that instantly the service will be provided.
- ii. Ranking of A1 and A classes of stations based on a regular periodic third party audit and feedback from passengers.
- iii. Setting up waste segregation and recycling centres at A1 category stations in a phased manner; 5 centres to be commissioned in the next financial year.
- iv. Undertaking 'Awareness campaigns' to improve cleanliness at select stations, station approach roads and adjacent colonies.
- v. Installing additional 30,000 bio-toilets in the next financial year.
- vi. Providing portable structures with bio-toilets at all platforms of select stations to meet the demand of senior citizens, Divyang and women travellers.

#### **Catering and stalls at stations**

Catering has been an important parameter for customer satisfaction. In pursuit of our objective to provide quality food to our customers, the following measures related to catering services are proposed.

- i. IRCTC would begin to manage catering services in a phased manner. IRCTC would unbundle catering services by creating a distinction primarily between food preparation and food distribution.
- ii. Extending e-catering services from existing 45 large stations to all 408 'A-1' and 'A' class stations.
- iii. Explore the possibility of making mandatory catering services optional in trains. Local cuisine of choice will be made available to passengers.
- iv. Adding 10 more IRCTC operated, mechanized, sophisticated base kitchens to ensure fresh and hygienic supply of food on trains.
- v. Mandating third party audit in order to ensure desired level of quality in catering services.

25.02.2016

- vi. Introducing a new policy of multi-purpose as against existing single purpose stalls at stations where each stall can provide multiple services required by passengers including milk products and OTC medicines.
- vii. Enforcing reservation in catering units to Scheduled Castes, Scheduled Tribes, Other Backward Classes, Women, Divyang, etc. We will also introduce a sub-quota of 33% for women in each of the reserved categories. Further to build local ownership and empowerment a process of giving weightage to district domicile holders for commercial licences at stations would be initiated. As you have seen in the past, one contractor takes all the stalls.

### **Stoppages**

We are going to convert all the technical halts as commercial halts in the long distance trains.

### **Rail Mitra Sewa**

We have introduced Sarathi Seva in Konkan Railway to help the old and disabled passengers requiring assistance at stations. We will expand this service at many more stations. We will strengthen the existing services for enabling passengers to book battery operated cars, porter services, etc. on a paid basis in addition to the existing pick up and drop, and wheel chair services.

### **Measures for Divyang**

In pursuance of the objectives of the Accessible India campaign, we will ensure that all stations under redevelopment are accessible by Divyang. We will make efforts to provide at least one Divyang friendly toilet at each platform in A1 class stations during the next financial year and also ensure availability of wheelchairs in sufficient numbers at these stations.

25.02.2016

### **Travel Insurance to passengers**

There is a continuous effort on our part to ensure safe and secure travel for our passengers, yet untoward incidents do occur. To minimize the financial loss to passengers from such events, we are working with insurance companies to offer optional travel insurance for rail journeys at the time of booking.

### **Hourly booking of retiring rooms**

Passengers transiting our network can now book retiring rooms on hourly basis.

### **Janani sewa**

We would like to mitigate the hardships that mothers undergo while travelling with their infants and, for this purpose, we will pilot availability of children's menu items on trains. Further baby foods, hot milk and hot water would be made available on stations and changing boards for babies would be provided in train toilets.

### **SMART Coaches**

With a view to enhancing passenger comfort, we are planning to re-imagine the design and layout of our coaches to ensure higher carrying capacity and provision of new amenities including automatic doors, bar-code readers, bio-vacuum toilets, water-level indicators, accessible dustbins, ergonomic seating, improved aesthetics, vending machines, entertainment screens, LED lit boards for advertising, PA system and more. These new SMART (Specially Modified Aesthetic Refreshing Travel) coaches would cater to emerging needs of our customers and also ensure lower unit cost of operations due to higher carrying capacity.

### **Mobile Apps**

Presently we have different digital solutions for ticketing, grievance redressal and other issues. We intend to integrate all such facilities into two

25.02.2016

mobile apps; one dealing with all ticketing issues and the other for receipt and redressal of complaints and suggestions related to all our services.

### **Improving customer interface**

Bhartiya Rail is persistently innovating to ensure responsiveness to customer requirements in all our actions. Towards this end, we are making arrangements for skilling our front-end staff and those we employ through our service providers. Further, the uniforms of all customer facing roles will be refurbished to clearly distinguish them on our network.

We will install information boards in trains enumerating the on-board services and also GPS based digital displays inside coaches to provide real time information regarding upcoming halts. These services would be provided through private sector engagement.

Work is underway on the installation of a high-tech centralized network of 20,000 screens across 2000 stations known as Rail Display Network. This will enable real time flow of information to passengers and also unlock huge advertising potential.

We intend to strengthen the organization at the stations with a view to ensuring better passenger amenities, vigilant and sensitive customer service, responsive grievance redressal and superior commercial sense. All A1 class stations will be manned with duly empowered Station Directors supported by cross functional teams who will run the stations as excellence centers for customers. We will also make one person accountable for all facilities on the train.

The great places of pilgrimage in India have a natural attraction for the Indian traveller. We intend taking up on priority the provision of passenger amenities and beautification on stations at pilgrimage centres, not all but including Ajmer, Amritsar, Bihar Sharif, Chengannur, Dwarka, Gaya, Haridwar, Mathura, Nagapattinam, Nanded, Nasik, Pali, Parasnath, Puri, Tirupati, Vailankanni,

25.02.2016

Varanasi and Vasco. We also intend to run Aastha circuit trains to connect important pilgrim centres.

### **Satellite terminals**

Last year I had announced development of satellite terminals at a few locations. To take this to the next level and to have several more, I appeal to all States to come forward and partner with us in setting up more satellite terminals through PPP mode. This will help us to provide many more services.

### **Porters, our sahayak**

Porters play a major role in making our journeys comfortable. We intend providing them with new uniforms and train them in soft skills in line with the evolving image of IR, adopting modern technology yet traditional in its ethos of treating passengers with respect. We will also explore methods of offering them group insurance facility. Henceforth, we will be happy to call them as sahayak. They will not be called coolies, they will be called sahayaks.

### **High Speed Rail**

A high speed passenger corridor from Ahmedabad to Mumbai is being undertaken with assistance from the Government of Japan. A special purpose vehicle for implementing high speed projects will be registered this month. The prime benefit of this project would be providing IR with technology advancements and new manufacturing capability which would be leveraged for other areas of the existing network.

### **Entertainment**

We propose to invite FM Radio stations for providing train borne entertainment by installing PA systems in trains.

IR's bi-lingual on-board magazine, 'Rail Bandhu' presently available in Shatabdi, Rajdhani and Duronto trains would be extended to all reserved classes of travellers in all Mail/Express trains. We will also initiate publishing 'Rail

25.02.2016

Bandhu' in all regional languages.

### **Passenger traffic - Suburban traffic**

Mumbai is the financial capital of India and needs a robust transport system. However, the suburban railway system, the lifeline of the city is over stressed. In principle approval of MUTP III has been received from NITI Aayog to move forward. We are working towards achieving the financial closure and an early award of tenders for two elevated suburban corridors between Churchgate-Virar and CSTM-Panvel. The CSTM-Panvel corridor will be integrated with metro lines being planned by the State Government for connecting existing Chhatrapati Shivaji International Airport and proposed Navi Mumbai International Airport. We intend to raise all low level platforms in Mumbai suburban stations in the ensuing financial year to address safety concerns on this account.

In Kolkata, we have ongoing Metro works of around 100 kms. which when completed would quadruple the installed capacity. I have resolved all issues related to East West Corridor of Kolkata Metro and am happy to announce that Phase I of this project would be completed by June 2018. We are working on the possibility of extending the East West Corridor by 5 km.

Delhi, our national capital, is under severe stress from rising pollution levels and can be provided relief by reviving the Ring Railway system comprising 21 stations. We will partner with the State Government to develop this infrastructure.

We intend to undertake a major programme to build an integrated suburban ecosystem of IR by launching a new investment framework. IR would share equity contribution with the State Governments and ensure cost neutrality on operations. We will come out with a detailed policy in this regard in the next 4 months. We intend to partner with the State Governments of Gujarat, Telengana and Tamil Nadu for developing suburban sections in Ahmedabad, Hyderabad and Chennai, respectively by deploying innovative financing mechanisms.



25.02.2016

Bengaluru, the technology hub of the country, warrants a comprehensive suburban system. We will partner with State Government in this endeavour.

Similar structures and financing mechanisms will be created for Thiruvananthapuram, the capital of God's own country, Kerala.

I appeal to the State Governments – this is a very serious issue - to work towards staggering of office timings to reduce peak load on suburban traffic and also avoid accidents.

Now, I turn to 'Traffic' – two-thirds of the revenue.

### **Winning back the lost modal share**

#### **Freight traffic**

The modal share of IR has been consistently declining over a long period of time. This trend has had a negative impact not only on the Railways but on the entire economy. We are determined to reverse this slide. There are three solution sets for this issue – expanding the freight basket of IR, rationalising the tariff structure and building terminal capacity.

#### **Expanding the freight basket**

The freight basket of IR is dominated by 10 bulk commodities which enjoy a share of around 88 per cent. We need to look beyond these to expand our revenue base. A full-fledged market study is being undertaken and detailed supply and demand scenarios, service level and infrastructure requirements will be assessed so that an action plan - on the basis of it, we make sure that we - re-capture that traffic through either containerization or new delivery models e.g., Roll-on Roll-off, will be developed and implemented.

Network capacity limitations do not allow us to run time-tabled freight trains but from this year we will start a time-tabled freight container, parcel and special commodity trains on a pilot basis.

25.02.2016

### **Container traffic**

Container sector would be opened to all traffic barring coal and specified mineral ores and part-loads would be permitted during the non-peak season. All existing terminals/sheds would be granted access to container traffic, where considered feasible.

### **Tariff rationalisation**

The current tariff structure of IR has led to out-pricing of our services in the freight market. A review of tariff policy will be undertaken to evolve a competitive rate structure vis a vis other modes, permit multi -point loading/unloading and apply differentiated tariffs to increase utilization of alternate routes. The possibility of signing long term tariff contracts with our key freight customers using pre-determined price escalation principles will be explored which would provide predictability of revenues to IR and of costs to our customers.

### **Building terminal capacity**

Inadequacy of warehousing and transportation facilities is also one of the causes that that keep potential customers away from the Railways. In order to complete the chain of transportation, it is proposed to develop Rail side logistics parks and warehousing. These logistic parks and warehouses would be created in PPP mode to bring the required efficiency and investment but also help attract greater traffic to the Railways. With the coming in of TRANSLOC, the Transport Logistics Company of India, we will be witness to a paradigm shift in our role as a national logistics provider. The focus will be on providing last mile connectivity for freight business and significant reduction in logistic costs. At least 10 goods sheds will be developed by TRANSLOC in 2016-17. To capture the automobile traffic, we will soon inaugurate India's first rail auto hub in Chennai. Probably in the next few days itself.

25.02.2016

This push on rail side warehousing would also encourage development of cold storage facilities on vacant land near freight terminals. Local farmers and fisherman would be given preferential usage of the facility. A policy in this regard would be issued in the next 3 months.

### **Nurturing customers**

We will appoint Key Customer Managers to liaison with our major freight stakeholders. They would serve as a single point of contact for all communication and redressal with these key customers. Each Zonal Railway will develop customer commitment charter indicating service level commitments of IR to passengers and freight customers.

We will explore the feasibility of opening up leasing of general purpose wagons, which was today restricted.

### **Non fare revenues**

Although we enjoy the highest captive eyeballs in a railway system internationally, we earn less than 5 per cent of our revenues through non-tariff sources. Many of the world railway systems generate anywhere 10 per cent to 20 per cent or even 30 per cent of their revenues from non-tariff sources. Over a period of the next five years, we will strive to reach this world average by monetizing assets and undertaking other revenue yielding activities. We have already begun this exercise with fervour.

- a. Station redevelopment: A major programme of station redevelopment has been initiated which I am sure would convert this huge into commercial exploitation of vacant land and space rights over station buildings.
- b. Monetizing land along tracks: It is something which we are doing. We will lease out this space to promote horticulture and tree plantation. This will encourage employment to underprivileged sections, SC, ST, OBC etc., augment our food security and also prevent encroachment of Railway land.

25.02.2016

Possibility of using this track for generating solar energy would also be explored.

c. Monetizing soft assets: IR collects data pertaining to passenger preferences, ticketing patterns, commodity flows, train running and information on various services and operations. We are exploring the possibility of monetizing our data, software and some of the free services provided by IR such as PNR enquiry, currently being commercially exploited by other players but at the same time ensuring that no compromise to customer privacy is made. The IRCTC website also offers opportunities for exploiting e-commerce activities on account of the large number of hits that it receives.

d. Advertising: IR has vast physical infrastructure which is ripe for commercial exploitation through advertising. We intend to give special focus to exploring advertising potential of our stations, trains and land adjacent to tracks outside of big stations. We will make efforts to use our customer-interfacing assets in every manner possible for earning advertising revenues. We will evolve models to determine the revenue potential of at least 20 stations in the next three months. In all, we target to increase the advertising revenues by more than four times the current revenues.

e. Overhaul of Parcel business: We plan to liberalize the current parcel policies including opening the sector to container train operators to effect a quantum jump in IR's share of the national CEP (Courier, Express and Parcel) market. Door to door connectivity is especially important for this market segment and we will take all steps necessary to expand our service offerings specially to growing sectors such as e-commerce and booking of parcels on on-line basis.

f. Revenues from manufacturing activities :Manufacturing activity needs to be properly unlocked for the Railways to become a meaningful player in the domestic and international markets. By 2020, we should aim at generating

25.02.2016

annualised revenues of about Rs 4,000 crore by providing these units with necessary empowerment and incentives to realize this target.

## **Process Improvements**

### **EPC projects**

To ensure participation of large professional players – I already moved two EPC-based Contracting last year. I am happy to announce that we have finalized the standard document for undertaking works through the EPC mode and this will be done which would be saving at least all contracts by about Rs. 300 crore.

### **Performance output parameters based contracts**

IR seeks services of Private parties in non-operational areas – they are working with us. We intend to look at the contract to make sure that this contract management is to the global standard.

### **Leveraging technology for project management**

In line with international best practices, we will rely on technological solutions for project management and monitoring. It is intended to use the latest drone and Geo Spatial based satellite technology for remotely reviewing the physical progress across major projects. In the next financial year, this would be operationalised for monitoring the progress on Dedicated Freight Corridor.

### **System-wide Information Technology integration**

Our policies have led to a piece-meal approach in IT. We have already initiated an Enterprise Resource System which would bring innovative partnership and would revamp our entire railway system using the new ERP model.

25.02.2016

### **Rail Development Authority – a big step forward**

It is pertinent to have an independent regulation mechanism to enable fair pricing of services, promote competition, protect customer interests and determine efficiency standards. Hence, I had announced, creating a Rail Development Authority last year.

We hope to have the draft bill ready after holding extensive stakeholder consultations. I am sure my friends in the Opposition will also cooperate. The independence of the institution is sought to be ensured by way of a transparent and streamlined selection process and keeping at arm's length from the Ministry of Railways.

A new beginning has to be made. Therefore, we are also working on organizational restructuring.

### **Navarambh – a new beginning**

#### **Navinikaran - Structural Interventions**

Organisational Restructuring: A departmental orientation, absence of cross-functional collaboration and lack of business focus have held back Bhartiya Rail from realizing the commanding heights that it is capable of achieving. The solution to this lies in reorienting the working of the organization towards a common corporate goal. I propose to reorganize the Railway Board along business lines and suitably empower Chairman, Railway Board to lead the organization effectively. As a first step, cross functional directorates will be set up within the Railway Board to focus on areas like non-fare revenues, speed enhancement, motive power and information technology. We will explore the possibility of unifying cadres for fresh recruitment of officers. We will also strengthen the PPP cell.

25.02.2016

### **Sashaktikaran – Improving our planning practices**

Railway Planning & Investment Organisation is being created: With funds available for developing and revitalizing the existing infrastructure, it is most pertinent that they are invested in the right manner. This organization would prepare a five years or ten years perspective plan and they would be preparing Detailed Project Reports and also look at the financing options.

National Rail Plan: In order to provide long-term perspective to planning for augmenting the railway network, we have decided to develop ‘National Rail Plan’ (NRP-2030) in consultation with all the stakeholders including State Governments, public representatives and other relevant Ministries. The plan will endeavour to harmonise and integrate the rail network with other modes of transport and create synergy for achieving seamless multi-modal transportation network across the country. This will also achieve our Prime Minister’s vision of integrated planning and cost optimization of the transportation network by laying the new railway lines and highways tunnels and mega-bridges.

### **Aekikaran – Consolidation**

Holding Company: The companies owned by IR are its assets with immense future potential. We propose to examine the feasibility of creating a holding company so that all these companies can be properly monetized.

### **Shodh aur vikas - Investing in the future**

For ensuring delivery of quality services to its customers, IR needs to be equipped with modern and cutting edge technology. Priority areas of IR, like High Speed Rail, etc. so that all the priority areas are addressed. We are working on a Foreign Rail Technology Cooperation Scheme (FRTCS).

We are setting up a R&D organization, a Special Railway Establishment for

25.02.2016

Strategic Technology & Holistic Advancement, SRESTHA. RDSO will now focus only on day to day issues while SRESTHA would drive long term research.

### **Vishleshan – Analyzing data**

Data backed decision making is a hallmark of great institutions. We collect over 100 Terabytes of data every year, yet it is hardly analysed. So we are creating a Special Unit for Transportation Research and Analytics (SUTRA) would look into all the issues and analysts would actually work on that.

### **Navrachna - Innovation**

We are setting aside a sum of Rs. 50 crore for providing innovation grants to employees, startups and growth oriented small businesses to support internal and external innovation. On an annual basis we will seek out solutions to some of the most critical problems and challenges that we face. An Innovation Committee will be chaired by reputed investors, representatives from National Academy of Indian Railways, Railway Board and 'Kayakalp' headed by Shri Ratan Tata. This year, we are already talking about three areas for research.

- a. Accessibility to trains from low level platforms
- b. Increasing capacity of coaches
- c. Digital capabilities at stations

In addition, innovation labs will be set up in all our workshops and production units to support creative innovation by locals and staff.

Test Track: There has been a long felt need for developing a Test Track for expeditious testing of prototypes under varying test conditions as against the prevalent practice of testing on the Railway network, which leads to traffic delays, besides inability to simulate all test conditions. We will develop a Test Track which will go a long way in enhancing the R&D capability of IR. So, we have already started working on that.



25.02.2016

### **Avataran - Seven Missions**

To make this happen, we are launching Seven Missions.

Each of the Missions will be headed by a Mission Director reporting directly to the Chairman, Railway Board

We will undertake the following seven missions.

- a. Mission 25 Tonne – To realise our goal of revenue enhancement, we need to augment our carrying capacity. A critical step in that direction is making our infrastructure suitable to carry 25-tonne axle load. It is proposed to introduce 10-20% freight loading through 25- tonne axle-load wagons in 2016-17 and target movement of 70% of freight traffic on high axle load wagons by FY19-20.
- b. Mission Zero Accident: Two specific sub missions would form part of this overall mission.
  - i. Elimination of unmanned level crossings: 40% of our accidents and 68% of deaths on IR takes place at level crossings. So we are creating a new mission to work on that.
  - ii. The second mission for zero accident is Train Collision Avoidance System. This will also result in making sure that 100 per cent of the High Density Network will be put with this device in the next three years.
- c. Mission PACE (Procurement and Consumption Efficiency): To capture significant savings and improvement in the quality of goods and services, we need to bring our procurement practices in line with international best practices. We are actually working on this which will result in a minimum saving of Rs. 1,500 crore in the year 2016-17.
- d. Mission Raftaar: Throughput of the railway system is an outcome of tonnage and speed. Complementing Mission 25 tonne would be Mission Raftaar which will target doubling average speeds of freights trains and increasing the average speed of superfast mail/express trains by 25 kmph in the next 5 years.

25.02.2016

- e. Mission Hundred: 85% of traffic on IR originates from private sidings and freight terminals. There are more than 400 proposals under various stages of approvals. In the next 2 years we will commission at least a hundred sidings. The current siding/ PFT policy would be revised to elicit greater private participation and an online portal will be operated for accepting and processing all new applications, alongwith decentralization of powers.
- f. Mission beyond book -keeping: Being a Government undertaking, IR does not follow practices in accounting which aid detailed assessment of unit costs. Though we are moving from single entry to double entry systems and from cash based to completely accrual based accounting, I do not consider them as great reforms. This is already under implementation and I am happy to say that we will be able to bring it in the mission mode in the next few years.
- g. Mission Capacity Utilisation: The two Dedicated Freight Corridors are scheduled to be commissioned by 2019. That is also implemented. We are putting them under the mission mode.

## **Sustainability and Social Initiatives**

### **Human Resources/ Skilling**

I am proud to state that I lead a workforce that is sincere and dedicated. It is my constant endeavour to improve their working conditions so that they continue to serve the organization with devotion. We will tie up with the Ministry of Health for ensuring an exchange between Railways hospitals and Government hospitals. We will introduce 'AYUSH' systems in 5 Railway hospitals.

All our gang men will be provided with devices called 'Rakshak' which would be wireless enabled and will intimate them about approaching trains. We will also reduce the weight of the tools carried by them while patrolling on foot through value engineering. We will also provide toilets and air-conditioning in cabs for our loco pilots.

25.02.2016

For our youth bubbling with ideas and energy, we will open up our organisation to 100 students across Engineering and MBA schools for 2-6 months' internships each year.

In partnership with the Ministry of Skill Development, we will work on massive skill development on our premises.

### **Social initiatives**

Last year, I had appealed to various NGOs and civil society to help IR on social issues such as sanitation and provision of basic amenities at stations.

Now we are working with Self Help Groups not only to provide employment to women but also to respect their dignity.

We are also working with KVIC to provide 17 lakh man days of job.

### **Environment**

In the next year we will work on environmental issues in a significant way. We have already launched the water harvesting programme.

To take forward, our Prime Minister's vision of promoting Solar Power, IR had targeted commissioning of installed capacity of 1000 MW in next 5 years. We have already launched this programme.

### **Tourism**

Tourism holds great potential and we are also working on that.

### **Conclusion**

Madam Speaker, the railway set up is a reflection of everything that is India. It imbibes the ethos, morals, values and ethics of our great country. It represents the tireless spirit, eternal hope, aspirations, perseverance, determination and the never-ending enthusiasm of our dynamic country. Whoever said that in India, Railways is a way of life, could not have been more appropriate.

25.02.2016

Madam Speaker, I began my speech by stating that we had set out on a journey last year, the journey of transforming Bhartiya Rail. We have achieved significant progress in all aspects and we will work more.

जब तक ध्येय पूरा न होगा, तब तक पग की गति न रूकेगी।

आज कहे चाहे कुछ दुनिया, कल को बिना झुके न रहेगी॥

- श्री अटल बिहारी वाजपेयी

Even as our journey continues, I am reminded of Gautama Buddha who said that whenever one contemplates a journey, there are two mistakes one can make; not starting, and not going all the way. We have already started the journey and I intend to go all the way and we will not rest till we take Bhartiya Rail to a destination called samridhi or success.

With these words, Madam Speaker, I commend the Railway Budget for 2016-17 to the august House.

**13.10 hours**

*The Lok Sabha then adjourned till Fifteen Minutes past Fourteen of the Clock.*

---

25.02.2016

**14.18 hours**

*The Lok Sabha re-assembled at Eighteen Minutes past  
Fourteen of the Clock.*

(Hon. Deputy Speaker *in the Chair*)

**MATTERS UNDER RULE 377 \***

HON. DEPUTY SPEAKER: Hon. Members, the Matters under Rule 377 shall be laid on the Table of the House. Members who have been permitted to raise matters under Rule 377 today and are desirous of laying them, may personally hand over the text of the matter at the Table of the House within twenty minutes.

Only those matters shall be treated as laid for which the text of the matter has been received at the Table within the stipulated time. The rest will be treated as lapsed.

---

\* Treated as laid on the Table.

25.02.2016

**(i) Need to widen the Hammir Bridge at railway station at  
Sawai Madhopur, Rajasthan**

श्री सुखवीर सिंह जौनपुरिया (टोंक-सवाई माधोपुर) : मेरे संसदीय क्षेत्र सवाई माधोपुर में विश्व प्रसिद्ध रणथम्भौर नेशनल पार्क है जिसमें लाखों की संख्या में हर वर्ष देश-विदेश से पर्यटक घूमने आते हैं। सवाई माधोपुर शहर में बहुत बड़ा रेलवे स्टेशन है जिसमें लाखों की संख्या में यात्री आते-जाते हैं। सवाई माधोपुर में सात मीटर चौड़ा हम्मीर ब्रिज लाईन पर सन् 1945 से पूर्व का बना हुआ है। परन्तु बढ़ती हुई आबादी एवं वाहनों के मद्देनज़र इस पुल पर दिन में अनेकों बार यातायात अवरूद्ध हो जाता है। वर्तमान में अधिक लम्बे एवं भारी वाहनों की संख्या बहुत ज्यादा होने के कारण पुल के क्षतिग्रस्त होने की संभावना बढ़ती जा रही है। यह पुल एकमात्र विकल्प है जो पुराने शहर सवाई माधोपुर को नये शहर बजरिया मानटाउन एवं पंचायत समिति मुख्यालय खण्डार तथा मध्य प्रदेश के यातायात को जोड़ रहा है। भविष्य में संभावित दुर्घटना पूर्ण रूप से बंद होने की स्थिति है। सवाई माधोपुर शहर को जाम से निजात दिलाने के लिए इस हम्मीर ब्रिज को दोनों तरफ 5-5 मीटर चौड़ा किया जाए, जिसकी अनुमानित लागत 6092.00 लाख रुपये है।

25.02.2016

**(ii) Need to take suitable punitive action against persons involved in anti-national activities**

श्री महेश गिरी (पूर्वी दिल्ली) : दिल्ली स्थित जवाहरलाल नेहरू विश्वविद्यालय पिछले कुछ समय से असंवैधानिक तथा राष्ट्र विरोधी गतिविधियों का केन्द्र बनता जा रहा है। हम सबने देखा कि किस तरह से वहाँ “भारत की बर्बादी तक जंग रहेगी” तथा “भारत तेरे टुकड़े होंगे” जैसे राष्ट्र विरोधी नारे लगाए गए।

2010 में जब छत्तीसगढ़ में नक्सलियों द्वारा सी.आर.पी.एफ. के 76 जवानों की नृशंस हत्या पर देश शोक में था, वही जे.एन.यू. में जवानों की हत्या पर उत्सव मनाया गया। वहां नवरात्रों में महिषासुर शहादत दिवस के नाम पर घृणा का वातावरण पैदा किया जाता है। अफजल का शहादत दिवस भी 2014 से हर साल नियमित रूप से मनाया जाता है। बहुत लोग इन देशद्रोही गतिविधियों को अभिव्यक्ति की आज़ादी के नाम पर सही ठहराते रहे हैं और अब भी ठहरा रहे हैं लेकिन क्या देश को तोड़ने की बात करना देशद्रोह नहीं है?

देशद्रोह के मामलों तथा राष्ट्रविरोधी गतिविधि कर रही संस्थाओं पर सख्त कार्रवाई हो, और ऐसे मामलों में ढील न बरती जाए।

25.02.2016

**(iii) Need to upgrade Shaikh-Ul-Hind Maulana Mahmood Hasan Medical college in Saharanpur to the level of All India Institute of Medical Sciences**

श्री राघव लखनपाल (सहारनपुर) : मैं केन्द्र सरकार का ध्यान सहारनपुर जनपद में उच्च स्तरीय चिकित्सा सुविधा उपलब्ध न होने की समस्या की ओर आकृष्ट कराना चाहता हूँ।

सहारनपुर जनपद जनसंख्या एवं भौगोलिक दृष्टि से एक विशाल जनपद है जो कि मण्डल मुख्यालय होने के साथ ही पश्चिमी उत्तर प्रदेश का एक प्रमुख जनपद है और शामली, मुजफ्फनगर, यमुनानगर, करनाल आदि जनपदों के नज़दीक स्थित है।

ऐसे महत्वपूर्ण एवं विशाल जनपद में उच्च स्तर की चिकित्सा सुविधाओं का अत्यंत अभाव है। जिला चिकित्सालय में न तो रोगी को दवाई मिलती है और न ही चिकित्सा सुविधा उपलब्ध हैं। कुछ वर्ष पूर्व उत्तर प्रदेश की तत्कालीन सरकार ने सहारनपुर जनपद में राष्ट्रीय राजमार्ग संख्या 73 पर एक 500 बिस्तर वाले मेडिकल कॉलेज का निर्माण प्रारंभ करवाया था जिसमें कि एम.बी.बी.एस. के 100 छात्रों को शिक्षा की सुविधा उपलब्ध कराने का लक्ष्य रखा गया था। लेकिन बाद में उत्पन्न हुई परिस्थितियों के कारण वर्ष 2015 में जैसे-जैसे इस मेडिकल कॉलेज का निर्माण पूरा कर इसके संचालन के नाम पर खानापूरि की जा रही है, जिस कारण सहारनपुर मण्डल व इसके आस-पास के जनपदों के रोगी दिल्ली या चण्डीगढ़ एम्स में इलाज कराने को दर-दर भटकते हैं।

अतः मेरी केंद्र सरकार से यह मांग है कि सहारनपुर जनपद में राष्ट्रीय राजमार्ग संख्या 73 पर नवनिर्मित इस शेख-उल-हिन्द मौलाना महमूद हसन मेडिकल कॉलेज को अखिल भारतीय आयुर्विज्ञान संस्थान में परिवर्तित करने की कृपा करें।



25.02.2016

**(iv) Need to hold general elections to Lok Sabha, State Legislative Assemblies, Panchayati Raj Institutions and Municipal Corporations simultaneously**

श्री अर्जुन राम मेघवाल (बीकानेर) : चुनाव सुधार वर्षों से मुद्दा रहा है लेकिन वर्तमान समय में प्रायः 6-6 महीने के अंतराल के साथ चुनाव होते हैं और आदर्श आचार संहिता लगती रहती है तो चुनी हुई सरकारों को कार्य संपादित करने में और जनता की इच्छा के अनुरूप परिणाम देने में कठिनाइयों का सामना करना पड़ता है। प्रदेशों में कोई न कोई चुनाव होता ही रहता है। ऐसी स्थिति में चुनाव सुधार के लिए जो विभिन्न आयोग बने और उन्होंने जो सिफारिशें की उनके अनुसार लोकसभा और राज्यों के विधानसभा चुनाव पूरे देश में कम से कम एक साथ होने चाहिए। इसके अतिरिक्त, मेरी कानून मंत्री से यह भी मांग है कि लोकसभा और विधानसभा चुनावों के साथ-साथ यदि पंचायती राज संस्थाओं के चुनाव, नगर-निकायों के चुनाव, सहकारी संस्थाओं के चुनाव भी एक साथ करा लिये जाये तो इससे एक ओर सभी संस्थाओं में एक साथ चुनाव होने से समय व धन की बर्बादी रूक सकती है और बार-बार आदर्श आचार संहिता के कारण जो जनता को परेशानी होती है, उससे निजात मिल सकती है। जहां तक एक साथ चुनाव में सुरक्षा प्रबंध के लिए पुलिस बल एवं अर्द्धसैनिक बल की आवश्यकता है उसके लिए आधुनिक तकनीक का सहारा लेकर सुधार किया जा सकता है। सरकार के इस कदम से एक ओर चुनाव सुधार की प्रक्रिया में एक सकारात्मक प्रभाव पड़ेगा दूसरी ओर जनता को हो रही कठिनाइयों में कमी आयेगी।

25.02.2016

**(v) Need to undertake research work for rejuvenation of  
mythological river Saraswati**

**कर्नल सोनाराम चौधरी (बाड़मेर) :** प्राचीन नदी सरस्वती जो वर्षों पहले लुप्त हो चुकी थी लेकिन पिछले कुछ सालों में इस नदी के जमीन के अंदर ही अंदर प्रवाहित होने के सुराग विभिन्न इलाकों में मिले हैं। भूजल वैज्ञानिकों के अनुसार इस नदी का बहाव स्थल हरियाणा से शुरू होकर गंगानगर, हनुमानगढ़ होते हुए पाकिस्तान में गया हुआ है और सिंधु नदी के सहारे चलती है और फिर पाक सीमा से लगे जैसलमेर जिले के किशनगढ़ क्षेत्र से यह नदी अंदर ही अंदर भारत में प्रवेश करती है। इन्हीं इलाकों में जैसे किशनगढ़, धरमी कुंआ, रणऊ एवं कुरिया गांवों में इस प्रकार के कई सुराग मिलते हैं। गौरतलब है कि गत कुछ महीनों से नाचना क्षेत्र के कई ट्युवबैल से पानी अपने आप ही जमीन से बाहर निकल रहा है। अनुभवी एवं स्थानीय लोगों द्वारा कयास यही लगाये जा रहे हैं कि यह भूमिगत प्रवाहित सरस्वती नदी का ही पानी है। चूंकि इस नदी का उद्गम स्थल हरियाणा रहा है और हरियाणा सरकार द्वारा इसकी खोज संबंधित विषय पर कार्य भी किया जा रहा है। केंद्र सरकार के भूजल विभाग को अपने अनुसंधान में एक दशक पहले सीमावर्ती इलाके में सरस्वती नदी के सुराग मिल चुके हैं। सरस्वती नदी अनुसंधान संस्थान का गठन किये जाने की मांग समय-समय पर होती रही है। अम्बाला से माननीय सदस्य द्वारा 12.08.2014 को इस मुद्दे को सरकार के ध्यान में लाया गया था। परंतु इस योजना पर कार्य बहुत ही धीमा चल रहा है। 03 अप्रैल, 2014 को कुरुक्षेत्र में माननीय प्रधानमंत्री जी द्वारा घोषणा भी की गयी थी कि आदि बट्टी से कच्छ तक इसकी रिवाइवल के लिए काम करूंगा। राजस्थान सरकार की माननीया मुख्यमंत्री वसुन्धरा राजे जी ने इस संबंध में PHED मंत्री श्रीमती किरण माहेश्वरी के माध्यम से माननीया केन्द्रीय मंत्री उमा भारती जी को दिनांक 16.02.2015 को DPR प्रस्तुत करते हुए 2015-16 में 1704.36 लाख रुपये, 2016-17 में 2118.93 लाख रुपये, 2017-18 में 2257.84 एवं 2018-19 में 786.38 लाख रुपये की राशि आवंटन करने का अनुरोध पत्र भी भिजवाया है ताकि इस दिशा में समय पर कार्य किया जा सके।

मेरा निवेदन यह है कि यदि सरस्वती की खोज पर रूचि लेकर कार्य को गति प्रदान की जाती है तो प्राचीन संस्कृति का संरक्षण होगा, वर्षों से तरस रहे सीमावर्ती क्षेत्र के लोगों को पवित्र एवं मीठा पानी पीने को मिल जायेगा। साथ ही पर्यटन को बढ़ावा मिलेगा। जिससे देश को विदेशी मुद्रा भी मिलेगी। आवश्यकता एवं जनता की मांग को ध्यान में रखते हुए सरस्वती नदी अनुसंधान एवं इससे संबंधित सभी योजनाओं पर प्राथमिकता से ध्यान देकर कार्य किया ही जाना चाहिए।

25.02.2016

**(vi) Need to include construction of new railway line from Bilara to Bar in Jodhpur, Rajasthan in the railway Budget**

श्री पी.पी. चौधरी (पाली) : मैं सरकार का ध्यान वर्ष 1997 में तत्कालीन रेल मंत्री श्री राम विलास पासवान जी द्वारा जोधपुर जिले की बिलाड़ा से बर नई रेल लाइन की घोषणा की ओर आकर्षित करते हुए बताना चाहूंगा कि उक्त योजना का शिलान्यास किया जा चुका है, लेकिन कार्य अभी तक प्रारंभ नहीं हो सका। बिलाड़ा से बर की दूरी केवल 40 कि.मी. मात्र है। यदि इन दोनों को रेलवे लाइन से जोड़ दिया जाता है तो हज़ारों की संख्या में लोगों को रेल सुविधाओं का लाभ मिल सकेगा व जोधपुर-जयपुर-दिल्ली की दूरी भी बहुत कम होगी तथा इसके साथ-साथ जोधपुर व अजमेर आर्मी कैंन्ट वाले दोनों शहर में बेहतर कनेक्टिविटी मिल सकेगी।

इस संबंध में रेल मंत्रालय द्वारा सर्वे भी कराया जा चुका है। रेलवे बोर्ड द्वारा इसे सहमति के साथ प्लानिंग कमीशन में भेज दिया गया था, लेकिन प्लानिंग कमीशन द्वारा इस योजना को "कमर्शियली नॉट वाईवल" बताकर छोड़ दिया गया था।

अब इस बात को 15 वर्ष का समय बीत चुका है। वहाँ लाईम स्टोन और सीमेंट के उद्योग विकसित हो चुके हैं। यदि पुनः सर्वे करवाया जाएगा तो मुझे पूरा विश्वास है कि बिलाड़ा-बर रेल लाइन कमर्शियली वाईवल के साथ-साथ सोशियल रूप से बहुत महत्वपूर्ण है। राजस्थान सरकार के ब्यूरो को इन्वेस्टमेंट प्रमोशन एवं उद्योग विभाग द्वारा बिलाड़ा-बर रेल लाइन के महत्व और आवश्यकता के बारे में रिपोर्ट प्रस्तुत की गई है।

अतः मेरा अनुरोध है कि बजट सत्र 2016-17 के दौरान बिलाड़ा से बर नई रेल लाइन बनाने की घोषणा करने की कृपा करें।

25.02.2016

**(vii) Need to provide funds for revival of Instrumentation  
Limited, Kota, Rajasthan**

**श्री ओम बिरला (कोटा) :** मेरे संसदीय क्षेत्र कोटा राजस्थान में स्थित इन्स्ट्रुमेंटेशन लिमिटेड (आईएल) भारत सरकार के महत्वपूर्ण राजकीय उपक्रमों में से एक है। यह उपक्रम वर्ष 1991-92 से लाभ में नहीं चल रहा है। वर्ष 1994 में कम्पनी को रूग्ण इकाई घोषित कर दिया गया था। तदोपरान्त वर्ष 2009 में स्वीकृत पुर्नरूथान योजना के अंतर्गत कंपनी संचालन के लिए मिलने वाली कार्यशील पूंजी उपलब्ध नहीं कराई गई।

वर्तमान में कम्पनी पर कर्मचारियों के संवैधानिक दायित्वों व बकाया देनदारियां निरंतर बढ़ती जा रही हैं और जुलाई 2015 तक भविष्य निधि, ग्रेच्युटी पर देय प्रीमियम, बकाया वेतन, अर्जित अवकाश पर देय प्रीमियम राशि की गणना की जाए तो लगभग 310 करोड़ रूपए की देनदारियां बकाया है। कर्मचारियों को वेतन के स्थान पर मात्र 10 से 15 हजार रूपए प्रतिमाह की राशि का भुगतान किया जा रहा है। साथ ही भविष्य निधि की काटी गई राशि दिसंबर 2010 से कर्मचारियों के खाते में जमा नहीं कराई गई है।

उल्लेखनीय है कि तकनीकी रूप से अत्यंत सक्षम व उन्नत यह इकाई केवल बकाया देनदारियों के चलते बंद होने की कगार पर आ गई है, जिससे शहर के हजारों परिवारों के समक्ष जीवन-यापन का संकट उपस्थित हो रहा है। पूरा कोटा शहर आई एल संस्थान को संचालित करने के लिए एकजुट होकर आंदोलनरत है। आई एल को एक आर्थिक पैकेज देकर पुनः संचालित किया जा सकता है। इस निमित्त मेरी मांग है कि उक्त इकाई को संचालित करने के लिए आवश्यक रिवाईवल पैकेज प्रदान कर पुनर्जीवित किया जाए।

25.02.2016

**(viii) Regarding exclusion of socially and economically well-off castes in the Other Backward classes**

श्री राजकुमार सैनी (कुरुक्षेत्र) : देश में मंडल कमीशन की रिपोर्ट सर्वोच्च न्यायालय के आदेशों के बाद सितम्बर 1993 में लागू हुई, जिसके अनुसार केंद्रीय सेवाओं में 52 प्रतिशत जनसंख्या वाले प्रत्याशियों के लिए 27 प्रतिशत स्थान आरक्षित किए गए। तब से लेकर अब तक राज्यों में सामाजिक व शैक्षिक दृष्टि से समर्थ जातियों को पिछड़े वर्ग की सूचियों में डाला जाता रहा है। यह आरक्षण का मज़ाक और राजनैतिक उद्देश्यों के लिए दुरुपयोग है। मार्च, 2014 में इस दुरुपयोग की सारी सीमाएं पूर्व सरकारों ने पार कर नौ राज्यों में दिल्ली, हरियाणा, उत्तर प्रदेश, राजस्थान, मध्य प्रदेश, गुजरात, हिमाचल प्रदेश व उत्तराखण्ड के विशेष जातियों को राष्ट्रीय पिछड़ा वर्ग आयोग की सिफारिशों को ताक पर रखकर कैबिनेट मीटिंग करके केंद्रीय सेवाओं में लागू कर ओ.बी.सी. की सूची में जोड़ दिया। सर्वोच्च न्यायालय ने 17 मार्च, 2015 को कैबिनेट के अन्यायपूर्ण और असंवैधानिक निर्णय को रद्द कर दिया। इस फैसले को रद्द ही रखा जाये।

25.02.2016

**(ix) Need to accelerate the pace of gauge conversion of railway line from Udaipur city to Ahmedabad via Dungarpur and Himmatnagar.**

**श्री अर्जुन लाल मीणा (उदयपुर) :** मैं सरकार का ध्यान अपने लोक सभा क्षेत्र उदयपुर की रेल लाइन आमान-परिवर्तन की तरफ दिलाना चाहता हूँ। उदयपुर सिटी को अहमदाबाद वाया डूंगरपुर-हिम्मतनगर (गुजरात) से जोड़ने के लिए सरकार ने बड़ी रेल लाइन आमान-परिवर्तन का कार्य शुरू किया था। मगर पिछले 10 वर्षों से बड़ी रेल लाइन आमान-परिवर्तन का कार्य बहुत धीमी गति से चल रहा है, इस धीमी गति से कार्य चलने की वजह से उदयपुर का व्यवसायी, आम-नागरिक, उदयपुर आने वाले पर्यटकों को काफी परेशानियों का सामना करना पड़ रहा है।

भारत सरकार ने अभी हाल ही में उदयपुर शहर को "स्मार्ट शहर" योजना में शामिल किया है, इसलिए मैं भारत सरकार से मांग करता हूँ कि इस उदयपुर-अहमदाबाद वाया डूंगरपुर-हिम्मतनगर बड़ी रेल लाइन आमान-परिवर्तन को जल्दी पूरा करने के लिए अधिक से अधिक धनराशि आवंटित करायें। साथ ही, इस कार्य को शीघ्र पूरा कराने के लिए कोई निगरानी तंत्र भी बनाने की कृपा करें, जिससे आम उदयपुरवासी, व्यवसायी और पर्यटकों को राहत मिल सके।

25.02.2016

**(x) Need to provide financial assistance to farmers distressed due to severe drought situation in Banda parliamentary constituency, Uttar Pradesh.**

श्री भैरों प्रसाद मिश्र (बांदा) : मेरे संसदीय क्षेत्र बांदा-चित्रकूट सहित पूरे बुन्देलखंड में सूखे के कारण स्थिति बहुत ही भयावह हो गयी है। लोगों के खेत खाली पड़े हैं। करीब 80 प्रतिशत खेतों में बुआई नहीं हुई है। कुछ किसानों ने तो आशा में बीज भी डाल दिए लेकिन वह जमे ही नहीं। लोगों के घरों में खाने को कुछ नहीं बचा है। जानवरों के लिए चारा नहीं है। वह भूखों मरने को मजबूर हैं। राज्य सरकार को धन केंद्र द्वारा दिया गया है। उसे भी लोगों को समान रूप से नहीं दिया जा रहा है। हैंडपंपों व सिंचाई साधनों का जल स्तर नीचे चले जाने के कारण बुरा हाल है। सबने काम करना बंद कर दिया है। अस्तु सरकार से अनुरोध है कि किसानों के कर्जे व ब्याज माफ कर उनके लिए राहत व अनुदान सीधे उनके खाते में भेजा जाए व सभी प्रकार के किसानों को लघु, सीमान्त या वृहद् जो भी हैं उन्हें सहायता, राहत व जानवरों के लिए चारे का प्रबंध यथाशीघ्र कराया जाए। हैंडपंप आदि में पाइप बढ़ाकर व नये गहरे हैंडपंप लगाकर पेयजल की समस्या का समाधान यथाशीघ्र किया जाये। धन्यवाद।

25.02.2016

**(xi) Need to start work on Battisa Nala Project for providing irrigation and drinking water facilities to people in Sirohi district, Rajasthan**

श्री देवजी एम. पटेल (जालौर) : सिरोही में प्रतिवर्ष वर्षा के घटते स्तर के कारण जिले में भूजल स्रोतों के जल उत्पादन में कमी आ रही है। जल स्तर में कमी आने के कारण पेयजल की गुणवत्ता में गिरावट आ रही है। वही सिरोही जिला डार्कजोन घोषित है। इन दिनों सर्दियों में ही सिरोही जिले में पेयजल की समस्या शुरू हो गई है। आने वाले दिनों में पेयजल की समस्या और जटिल होती जाएगी। गर्मियों के दिनों में तो हालात बहुत ही खराब हो जाते हैं। अत्यधिक गर्मी के चलते यहां के सारे ताल-तलैया नाली व पोखर समेत सभी पेयजल स्रोत सूख जाते हैं और जलदाय विभाग की ओर से नियमित पेयजल आपूर्ति नहीं करने से जिला मुख्यालय, कस्बे समेत क्षेत्र के गांवों में लोगों को पेयजल के लिए दूर-दूर भटकना पड़ता है। इसके अलावा, पानी के अभाव में मवेशियों की हालत भी खस्ता हो जाती है। ऐसी स्थिति में ग्रामीणों को पेयजल हेतु दूर-दूर भटकना पड़ता है। यहां भूमिगत पानी का भयंकर अभाव है। यहां के कुएं व हैण्डपम्प आदि में भी पानी की उपलब्धता नहीं के बराबर है। सिरोही जिले की पेयजल और सिंचाई के लिए ग्राम देलदर, तहसील-आबूरोड में बत्तीसा नाला बांध परियोजना प्रस्तावित है। परियोजना का प्रारम्भिक सर्वे कार्य किया जा चुका है। जिसके तहत परियोजना हेतु 659.53 मि.घ.फु. पानी उपलब्ध है। इस परियोजना के पूरा होने से सिरोही जिला के ग्रामीण और क्षेत्र की पेयजल एवं सिंचाई की समस्या से निजात पाई जा सकती है।

अतः मेरा अनुरोध है कि इस क्षेत्र की पेयजल की समस्या को देखते हुए बत्तीसा नाला सिंचाई परियोजना को जल्द से जल्द शुरू करवाने का श्रम करें।



25.02.2016

**(xii) Need to address the grievances of Anganwadi workers particularly in Uttar Pradesh.**

**श्री जगदम्बिका पाल (डुमरियागंज) :** देश के सभी जनपदों में आंगनबाड़ी कार्यक्रम लागू है। आंगनबाड़ी कार्यक्रम के पुष्टाहार योजना का संपूर्ण देश में लगभग 26 लाख आंगनबाड़ी कार्यकत्रियों के द्वारा समर्पित भाव से लागू किया जाता है। उसके बदले में उन्हें मामूली मानदेय प्रदत्त किया जाता है। देश के सभी राज्यों में अलग-अलग दरों से मानदेय दिया जाता है जिसके कारण आंगनबाड़ी की कार्यकत्रियों एवं सहायिकाओं को काफी कठिनाईयों का सामना करना पड़ता है। आंगनबाड़ी कार्यकत्रियों के द्वारा आंगनबाड़ी केंद्रों के माध्यम से महिलाओं को कुपोषण से बचाने के लिए पुष्टाचार वितरण का कार्य सुचारू रूप से करती आ रही है। वर्तमान समय में केवल उत्तर प्रदेश में लगभग 3.75 लाख आंगनबाड़ी कर्मियों के द्वारा यह कार्य किया जा रहा है, जिसके बदले में मात्र आंगनबाड़ी कार्यकत्रियों को 3000 रुपये प्रतिमाह एवं सहायिकाओं को 1500 रुपये मिलते हैं। जिससे उनके सामने अपने परिवार के पालन-पोषण में काफी कठिनाईयों का सामना करना पड़ रहा है। विगत कई वर्षों से उ.प्र. राज्य आंगनबाड़ी संघ अपनी ग्यारह मांगों को लेकर धरना-प्रदर्शन कर रहे हैं। अतः भारत सरकार से इनकी मांगों को पूरा करने की मांग करता हूँ। धन्यवाद।

25.02.2016

**(xiii) Need to take suitable punitive action against fraudulent investment companies**

**DR. KIRIT SOMAIYA (MUMBAI NORTH EAST):** It is understood SEBI has prepared a list of 1489 suspicious collective investment schemes companies. In the last couple of months half a dozen major illegal collective investments schemes/Ponzy Companies operators/owners are understood to have been arrested by various states police etc, against whom SEBI had also passed interim orders, observations. Lakhs of investors' money getting lost in these scams. Attention of Finance Ministry, SEBI is being drawn to fraudulent dealings of such Ponzy/illegal collective investment scheme companies. I want status of action coordination among various investigative agencies including SEBI, SFIO, RBI, State Police, seizing of properties, returning of money to small investors etc. by the companies. I want to know the present status of action taken against these companies.

25.02.2016

**(xiv) Need to conduct sessions of Parliament of India at four prominent metro cities of the country.**

**श्री राजीव सातव (हिंगोली) :** यह हमारे लिए गर्व और उत्साह की बात है कि अपनी स्वतंत्रता के इतने समय के बावजूद देश के अंदर मौजूद विभिन्न तरह की विविधता ने कभी हमारी एकता को संकीर्ण नहीं किया है। साथ ही हमारी सदभावना और हमारे राष्ट्रीय संस्कार कभी धूमिल नहीं पड़े हैं। हम एक राष्ट्र के रूप में एक संप्रभु गणतंत्र के रूप में आज भी उतने ही जीवंत हैं, जैसा कभी नेहरू जी ने कल्पना की थी।

यह सत्य है कि हमारी विविधता और हमारी राजनीतिक, सामाजिक, सांस्कृतिक और वैचारिक राष्ट्रीयता की भावना हमेशा भारतीय नागरिकों के लिए आदर्श रहे हैं, किंतु कुछ चीजें ऐसी हैं जिनका प्रभाव परोक्ष रूप से देश पर पड़ता है, किंतु उनका संज्ञान हम नहीं ले पाते।

कुछ ऐसा ही एक मुद्दा हमारे देश में संवैधानिक संस्थाओं की अवस्थिति के संबंध में है। देश की सर्वोच्च संस्था और राष्ट्र का प्रमुख मंदिर जिसे हम संसद कहते हैं वह देशभर के लिए सम्मानीय है। देशभर से लोग सत्र के दौरान और सत्र अंतराल में भी इसे देखने आते रहते हैं। देश की जनता की निगाहें संसदीय क्रियाकलापों और इसके बाद में जिज्ञासु प्रवृत्ति दर्शाती है।

क्या हमारा यह दायित्व नहीं बनता कि हम देश की जनता की भावनाओं और दूरियों के कारण जो भावनात्मक लगाव में वृद्धि नहीं हो पाती उसका समाधान निकालें। क्या हम देश के प्रत्येक भागों तक इसको पहुंचाने का प्रयास नहीं कर सकते। हम संसद भवन को पूरे देश में नहीं भेज सकते, किंतु सदन के सत्र को देश के विभिन्न जगहों में आयोजित कर भावनात्मक और राष्ट्रीय एकता का संदेश तो दे ही सकते हैं। इसका सबसे बड़ा लाभ यह होगा कि चार भुजाओं से घिरा भारतवर्ष अपनी राष्ट्रीय और संघीय एकता का एक ज्वलंत और गतिशील आदर्श प्रस्तुत करेगा। संसद के सत्र यदि देश के चार महानगरों में भी बारी-बारी से आयोजित किये जाते हैं तो यह एक बेहतर पहल कही जायेगी। साथ ही, हम विकेंद्रीकरण की बात करते हैं, क्या हम केवल केंद्र में रहकर देश में यह संदेश भेज सकते हैं कि हम आखिरी पायदान तक पहुंच बना रहे हैं? क्या विकेंद्रीकृत व्यवस्था में हम अपने संसदीय सत्र को अन्य शहरों में आयोजित कर एक नया प्रभावशाली इतिहास कायम नहीं करेंगे?

अतः उपरोक्त मुद्दे पर सरकार पर आवश्यक कार्यवाही करने की मांग करता हूँ ताकि देश की बहुसंख्य आबादी के मनोभावों के साथ ही हमारी संसदीय परंपरा और राष्ट्रीयता की सर्वोच्च संस्था देशभर को भावनात्मक रूप से जोड़े।

25.02.2016

**(xv) Need to take steps to improve the condition of Public Sector Banks in the country**

**SHRI MULLAPPALLY RAMCHANDRAN (VADAKARA):** It is highly distressing that many of our nationalised Banks, which were known for their efficiency and performance, are today in the red mainly due to the non-recovery of bad loans running into thousands of crores. The common man is put to untold hardships for non-payments of the small loans taken by him whereas big business houses, corporate etc. are allowed to walk scot free after getting their huge dues written off. There is every reason to suspect that our nationalized banks, which were pride of our nation, are being deliberately pushed into loss - ultimately leading to privatization. We have seen the consequence of disinvestment of many prestigious Public Sector Undertakings by the previous NDA Government leading to total sell out. It appears that a similar situation is fast emerging to sell out our public sector Banks also. I urge upon the Government to take urgent steps to retrieve the Nationalized Banks from the present plight and to strengthen them.

25.02.2016

**(xvi) Need to upgrade road no. 18 connecting gram panchayats of Madhubani, Supaul, Saharsa and Darbhanga districts of Bihar as National Highway.**

श्रीमती रंजीत रंजन (सुपौल) : बिहार के उमगांव बासोपट्टी से तारा स्थान महिषी होते हुए सहरसा उच्चैठ भगवती स्थान से मां तारा स्थान भगवती महिषी को एक सूत्र में जोड़ने वाली जिला परिषद की सड़क संख्या 18 जिससे कोसी नदी के बीच में अवस्थित मधुबनी जिला में आठ ग्राम पंचायत, सुपौल जिला के आठ ग्राम पंचायत एवं सहरसा जिला के एक ग्राम पंचायत का दरभंगा, मधुबनी, सुपौल एवं सहरसा का सीधा जुड़ाव होता है। इस सड़क की स्थिति काफी दयनीय है। इस सड़क को जिला परिषद से होकर राष्ट्रीय राजमार्ग घोषित कर इस सड़क के निर्माण से इस क्षेत्र में पर्यटन को बढ़ावा मिलेगा एवं चार राजमार्ग 57, 31, 106 एवं 107 से इसका सीधा जुड़ाव हो जाएगा। इसको राजमार्ग घोषित कर सड़क निर्माण हेतु मैं माननीय मंत्री जी से पत्र के माध्यम से आग्रह कर चुकी हूँ।

अतः मैं सरकार से मांग करती हूँ कि अविलंब उक्त जिला परिषद को सड़क संख्या 18 को राजमार्ग में परिवर्तित कर इसका निर्माण कराया जाए ताकि पूरे कोसी क्षेत्र जो बाढ़ प्रभावित इलाका है, उसका जुड़ाव देश के अन्य भागों से हो सके। धन्यवाद।

25.02.2016

**(xvii) Need to provide adequate number of LHB coaches to Southern Railway from Integral Coach Factory, Chennai**

**SHRI M. UDHAYAKUMAR (DINDIGUL):** My plea is relating to the longstanding demand of rail travellers on Chennai-Madurai section of Southern Railway serving tourism and pilgrimage destinations.

Rail travellers on this section complain of unclean coaches which are worn-out after a decade's use. As a part of the decision of Indian Railways to replace conventional AC and non-AC coaches in service for more than a decade with LHB coaches built on German technology, Southern Railway was allotted only 30 LHB coaches which is less than its actual requirement. In fact, Southern Railway holds the largest number of coaches among all railway zones in the country but has been left behind in actual allocation of LHB coaches.

Ironically even this paltry allocation of 30 LHB coaches is still lying idle in its rolling stock yards, waiting for the clearance of the Commissioner for Railway Safety to commence regular runs.

I urge the Ministry of Railways to set apart adequate number of LHB coaches made at the integral Coach Factory, Chennai for use in Southern railway zone, while other coach making facilities at Kapurthala and Rae Bareilly can cater to the rest of the railway.

25.02.2016

**(xviii) Need for reconstruction and reopening of closed railway station at Asakalathur (Eyyanur), Sarvoy and Kattukottai in Kallakurichi parliamentary constituency of Tamil Nadu**

**DR. K. KAMRAJ (KALLAKURICHI) :** Asakalathur (Eyyaur), Sarvoy and Kattukottai railway stations are situated in the Cuddalore to Salem meter gauge railway line of Southern Railway. The said railway line was laid during the British rule and the above three railway stations were functioning from the early 20th century till 2007. The railways converted the cuddalaore-Salem meter gauge line into broad gauge in the year 2007. At the time of gauge conversion, railways closed these three railway stations. The Railway have not reconstructed and reopened these three railway stations till now. Due to non-reopening of these-railways stations, the people who are living in and around the surrounding villages are facing lot of hardships. The people have been demanding for the reconstruction and reopening of the said railway stations. The above villages do not have sufficient revenue and are not able to contribute the fund under "Sharmadhan Scheme" as requested by the railways. Hence, I request the Hon'ble Railway Minister to take expeditious steps to reconstruct and reopen the Asakalathur (Eyyanur), Sarvoy and Kattukottai railway stations presently defunct without insisting funds under the "Shramadhan Scheme".

25.02.2016

**(xix) Need to review sports policy**

**DR. RATNA DE (NAG) (HOOGHLY):** We had successfully organised Commonwealth Games in New Delhi. The icing in the cake is that we had performed well in the different events of the Games. Of course, we had developed the stadiums in and around Delhi but it is important that sports infrastructure is developed in different parts of the country. If we want to improve our performance in national and international sports events, we have to extensively improve the sports infrastructure, sports facilities, state of the art stadiums and providing huge funds for developing stadiums not just in metros but in the interiors of the country. Huge funds are required to be allocated and spent for instilling sports culture in the psyche of the people of the country. Other than Commonwealth Games held in New Delhi in October, 2010, performance of the country in sports at international events leaves much to be desired. There is a need to review our sports policy. Sports should be given new life and fillip so as to achieve the desired goals. Hence, I would like to urge the Ministry of Youth Affairs and Sports to review its sports policy with a view to improve the performance of the Indian sportspersons in the international events. Stress should be laid on improving our sports stadiums across the country to keep pace with our demand and desire.



25.02.2016

**(xx) Need to extend the Pune-Lonawala suburban railway services to Hinjawadi IT Park and Talegaon-Chakan industrial area and also augment passenger facilities at railway stations under the suburban railway.**

श्री श्रीरंग आप्पा बारणे (मावल) : मैं पुणे-लोनावाला उपनगरीय (सब-अर्बन) रेल सेवा को मुंबई उपनगरीय रेल सेवा का दर्जा देने की मांग करता हूँ। वर्तमान में पुणे-लोनावाला उपनगरीय रेल सेवा अस्तित्व में है। लेकिन इस उपनगरीय रेल सेवा को मुंबई और उसको उप शहरों में जिस तरह प्राथमिकता दी जाती है। उस प्रकार इस उपनगरीय रेल सेवा को प्राथमिकता नहीं दी जाती। कई बार लम्बी दूरियों की एक्सप्रेस गाड़ियां पास करने के लिए इस उपनगरीय रेल सेवा को वेटिंग ट्रेक पर 15-20 मी. तक वेटिंग में खड़ा करवा दिया जाता है। इसके साथ ही साथ इस रूट में रेलवे स्टेशनों पर प्राथमिक सुविधाएं जैसे कैंटीन, स्वच्छता गृह आदि सुविधा अपूर्ण होने से यात्रियों को बहुत सी कठिनाईयों का सामना करना पड़ता है और आज लगभग एक से सवा लाख स्थानीय यात्री नियमित रूप से इस उपनगरीय रेल सेवा का इस्तेमाल करते हैं।

पुणे, पिंपरी-चिंचवड शहर, पुणे ग्रामीण विभाग की आबादी लगभग एक करोड़ है। महाराष्ट्र में पुणे, पिंपरी-चिंचवड शहर बहुत जी से विकसित हो रहे शहर माने जाते हैं और अगर पुणे-लोनावाला उपनगरीय रेल सेवा को प्राथमिकता दी जाती है और इस सेवा का कार्य क्षेत्र हिंजवडी, आई.टी. पार्क और तलेगांव-चाकण इंडस्ट्रियल क्षेत्र तक फैलाया जाए तो निश्चित रूप से रेल यात्रियों को आसानी तो होगी और साथ ही साथ आज पुणे और पिंपरी-चिंचवड शहर की ट्रेफिक की समस्या दूर होने में सहायता मिलेगी।

25.02.2016

**(xxi) Need to set up a world class centre of skill development  
in Bhagalpur, Bihar.**

**श्री शैलेश कुमार (भागलपुर) :** बिहार राज्य का भागलपुर उद्योग तथा रोज़गार दृष्टि से काफी पिछड़ा क्षेत्र है यहां पर शिक्षित बेरोज़गार नवयुवक बहुत ही ज्यादा हैं जो कि रोज़गार के अभाव में नक्सल गतिविधियों में सम्मिलित हो रहे हैं। भागलपुर पहले से ही विश्व के मानचित्र पर सिल्क नगरी के रूप में प्रसिद्ध है लेकिन धीरे-धीरे इस क्षेत्र में भी सरकारी उदासीनता के कारण रोज़गार की कमी हो गयी है। नवयुवकों को रोज़गार के लिए आधुनिक प्रशिक्षण नहीं मिल पा रहा है, क्योंकि यहां पर ऐसा कोई संस्थान उपलब्ध नहीं है। अगर भागलपुर में विभिन्न उद्योगों के लिए रोज़गारोन्मुखी प्रशिक्षण दिया जाय तो नवयुवक सामाजिक विरोधी गतिविधियों से स्वतः अलग हो जाएंगे।

अतः भारत सरकार से मेरी मांग है कि भागलपुर में भारत सरकार के कौशल विकास मंत्रालय के द्वारा एक विश्वस्तरीय कौशल विकास केंद्र की स्थापना करने की स्वीकृति प्रदान करने का कार्य करें, जिससे भागलपुर के बेरोज़गार युवकों को रोज़गारोन्मुखी प्रशिक्षण मिल सके।

25.02.2016

**(xxii) Need to undertake excavation of places of archaeological importance in Nalanda and other places in Bihar.**

**श्री कौशलेन्द्र कुमार (नालंदा) :** मेरे संसदीय क्षेत्र नालन्दा में पुरातत्व विभाग द्वारा कई ऐतिहासिक स्थलों की खुदाई एवं उत्खनन का कार्य पिछले कई वर्षों से चल रहा है। बिहार के कई अन्य ऐतिहासिक स्थलों पर भी पुरातत्व विभाग द्वारा खुदाई हो रही है। बिहार में ये सभी स्थल इतिहास की दृष्टि से काफी महत्वपूर्ण माने जाते हैं। किंतु दुर्भाग्य की बात है कि विगत कुछ महीनों से केंद्र सरकार ने इन सभी स्थलों की खुदाई पर रोक लगा दी है। जबकि नालंदा अंतर्गत चण्डी प्रखंड के रूखाई गांव में पुरातत्व विभाग ने खुदाई के दौरान तीन हजार वर्ष पुराने इतिहास का पता लगाया है। खुदाई के दौरान मिले अवशेष में जो मिट्टी के बर्तन मिले हैं, उससे पता चला है कि यह बर्तन तकरीबन तीन हजार वर्ष पुराना है। बी.एच.यू. के पुरातत्वविद् अपनी पूरी टीम के साथ बौद्धकाल से पूर्व की सभ्यता, संस्कृति एवं रहन-सहन को जानने के लिए वहां पहुंचे थे। खुदाई में जो बर्तन मिले हैं, उससे यह अंदाजा लगाया जा रहा है कि इस गांव का इतिहास 25 सौ वर्ष पूर्व का रहा होगा। अभी तो सिर्फ मिट्टी के बर्तन से अनुमान लगाया जा रहा है। यदि ठीक से खुदाई की जाए तो तीन हजार या उससे पहले का भी इतिहास सामने आ सकता है। पुरातत्वविद् द्वारा खुदाई में मिले अवशेष से यह भी जानने की कोशिश की जा रही है कि बुद्धकाल में लोगों का रहन-सहन व खान-पान किस प्रकार के थे। माउंट पर बने घर के लोगों के पास जो तांबे का सिक्का मिला है, वह मुगलकाल का है। जिससे अंदाजा लगाया जा सकता है कि मध्यकाल में यह स्थल वीरान हुआ है। यहां पर स्थित कुएं को देखकर यह अंदाजा लगाया जा सकता है कि पहली परत की ईंट कुषाणकाल की है, जबकि दूसरी परत ईंट तुषाणकाल की है। गांव में रखी मूर्तियां पाल काल की प्रतीत होती हैं, जो 9वीं एवं 10वीं शताब्दी का होना प्रतीत होता है। इसके अतिरिक्त, बी.एच.यू. के पुरातत्वविद् ने रिग्वेल का भी पता लगाया है, जिससे यह प्रतीत होता है कि यह जगह छः सौ ईसा पूर्व एक विकसित नगर रहा होगा।

केंद्र सरकार से मेरा आग्रह है कि नालंदा एवं बिहार के अन्य ऐतिहासिक दृष्टि से महत्वपूर्ण स्थलों में पुरातत्व विभाग द्वारा खुदाई एवं उत्खनन का कार्य, जो रोक दिया गया है, उसे पुनः शुरू कराया जाये और पुरातत्व विभाग का एक स्थायी कार्यालय नालंदा में खोला जाए, जिसकी निगरानी में सतत् कार्य चलता रहे। साथ ही नालंदा विश्वविद्यालय के अवशेषों को विश्व धरोहर के रूप में शामिल करने के सभी उपाय सरकार जल्द से जल्द सुनिश्चित करे क्योंकि इन प्रक्रियाओं से नालंदा के इतिहास को विश्व मंच पर स्थापित करने में सहायता मिलेगी। नालंदा के तेलहारा में हुई खुदाई से एक और विश्व प्रसिद्ध ऐतिहासिक विश्वविद्यालय के अवशेष प्राप्त हुए हैं वहां भी कार्य तेज किया जाये। धन्यवाद।

25.02.2016

**(xxiii) Need to take steps to safeguard the interests of Cardamom growers**

**ADV. JOICE GEORGE (IDUKKI):** The cardamom farmers are in deep crisis due to price crash in recent years. However, the Government has not initiated any steps to safeguard the larger interest of the farmers. Cardamom needs to be exempted from the Central Sales Tax (CST) and VAT and delist cardamom from the notified goods. Free trade of the cardamom may be facilitated by bringing necessary amendment to the Spices Board Act and rules made thereunder. It is necessary to introduce bench mark price for cardamom by the Spice Board with sufficient financial allocation to ensure minimum support price. It is also requested to introduce an amnesty scheme for the cardamom growers by way of special package, for the time being, to mitigate the hardship. Steps may be taken to declare moratorium on the agricultural loans of the cardamom growers by exempting the interest portion. Sufficient funds may be provided to give subsidy and other financial support to the cardamom farmers for the developmental activities including replanting and establishing irrigation facilities through Spices Board. Hence, I urge upon the Government to intervene in the matter and take immediate steps to safeguard the interest of the cardamom growers.

---

25.02.2016

**14.19 hours**

**ELECTION LAWS (AMENDMENT) BILL, 2016**

HON. DEPUTY SPEAKER: Now we are taking up Item 12: The Election Laws (Amendment) Bill, 2016. Hon. Minister.

THE MINISTER OF LAW AND JUSTICE (SHRI D.V. SADANANDA GOWDA): I beg to move:

“That the Bill further to amend the Representation of the People Act, 1950 and the Delimitation Act, 2002, be taken into consideration.”

Deputy Speaker, Sir, in the last Session, The Constitution (One Hundredth Amendment) Bill was passed and it was wholeheartedly appreciated by each and everyone. The spirit and intent of that Bill was very clear and it was appreciated by all, cutting across the party lines, keeping in view of the larger interest of promoting peace and harmony in the neighbourhood.

Consequent to that enactment of the Act in 2015, all the 14,864 persons, living in 51 erstwhile Bangladesh enclaves, amalgamated to the Indian Territory opted to acquire Indian citizenship. Similarly, 987 persons out of 39,176 living in 111 Indian enclaves transferred to Bangladesh opted to retain Indian citizenship and settle in Cooch Behar District of West Bengal.

The urgency of this Bill is that the Assembly Election in West Bengal will be held by the end of May. So, before that delimitation has to be done and the persons, who have opted for the citizenship of India, should be given the voting rights. With a view to providing voting rights to those opted to acquire Indian citizenship, they have to be enrolled into the electoral roll of the respective Assembly and Parliamentary constituencies in order to facilitate updation of the said electoral rolls. The proposed Bill seeks to amend Section 11 of the Delimitation Act 2002 and Section 9 of the Representation of the People Act

25.02.2016

empowering the Election Commission to carry out the limited delimitation of the affected constituencies. Six Assembly constituencies and two Parliamentary constituencies, wherein 51 enclaves have been amalgamated, need to be brought under the Delimitation Act. That is why I am proposing this Bill.

I certainly hope that without any opposition everybody will pass this Bill because it is our duty to give them voting right as per the Constitutional provisions. Therefore, I commend this Bill for the consideration of this House.

HON. DEPUTY SPEAKER: Motion moved:

“That the Bill further to amend the Representation of the People Act, 1950 and the Delimitation Act, 2002, be taken into consideration.”

The hon. Minister has requested the members who are going to participate in this debate may be very brief.

Shri Adhir Ranjan Chowdhury.

25.02.2016

SHRI ADHIR RANJAN CHOWDHURY (BAHARAMPUR): As a consequence of this historic pact between India and Bangladesh, it was an imperative need for this Government to make these kinds of amendments in order to facilitate the voting rights of those enclave people. The Election Commission has also requested this Government to amend Section 11 of the Delimitation Act of 2002 and Section 9 of the Representation of the People Act 1950 to enable it to carry out limited delimitation of constituencies in the affected areas as the election is imminent. Already, under this historic pact, 51 Bangladeshi enclaves in Indian Territory and 111 Indian enclaves in Bangladesh Territory were exchanged with effect from 31<sup>st</sup> July, 2015. Actually, this pact altered the geography and demography of the District of Cooch Behar in the Northern part of West Bengal. Already four Assembly segments will be delimited in pursuance of the Act. But I would like to draw the attention of the hon. Law Minister that 14,000 of 51 former Bangladeshi enclaves in India and another 979 from former Indian enclaves in the neighbouring country became Indian citizens in August last year but they are yet to be recognized as voters. The areas that will suppose to be delimited are Mekhligunj, Dinhata, Shitai and Mathabhanga. As it is still an annexed area in the administrative parlance, therefore, the voting rights could not be exercised by those affected people. That is why this amendment needs to be introduced.

Our hon. Law Minister is well aware that probably the Elections will be held before the month of May. Already, the Election Commission has started the electoral process. The time is too short. I would like to know whether it will be possible for the administration to organize this kind of exercise so as to ensure the eligible voters to vote in this impending election. Otherwise, the historic fact which was aimed of not only exchanges of enclaves but also ensure the eligible voters to vote would be diluted. That is why, the hon. Law Minister should be careful and also should have an elaborate arrangement so that those voters could exercise their franchise in the impending election.

25.02.2016

Sir, I have personally visited those areas. Some people, especially 979 people, who were earlier the enclavers of the Bangladeshi area, opted for staying in India. सर, हैरानी की बात यह है कि इन लोगों के लिए न खाने, न रहने और न ही सोने का कोई खास इंतजाम किया गया है। ये टीन के शेड में रहते हैं। Under tin shed they are living and leading a miserable life. Believe me, the hon. Law Minister, they were virtually sobbing in front of me and they expected a good deal from the Indian Government but they have been disappointed with the arrangements made for those persons who opted for staying in our country. Now, they are pleading to us that it would be better if they are again shifted to Bangladesh where they were the earlier residents out of desperation.

शुरूआत में इन लोगों के लिए कुफ फुड का इंतजाम किया गया था, इन्हें राशन दिया जाता है लेकिन राशन देने से खाना नहीं बनता है क्योंकि ये लोग इस इलाके में नए आए हैं, इन लोगों के पास न फायरवुड है, न फ्यूल है। सबसे बड़ी बात है कि ये टीन के शेड में एक्यूट विंटर सीजन में रहते हैं। अब गर्मी का मौसम आ चुका है, आप भी सुन कर हैरान होंगे कि पिछले विंटर सीजन में कई लोगों ने दम तोड़ दिया था। यह हमारे देश के लिए ह्यूमिलेशन है। It is an affront, it is a humiliation to our country that we are destined to play the hosts of those enclave people, and they are being denied their legitimate dues. Now, they are struggling for their existence, and even they prefer to again go back to their earlier settlement. This is a really a shame for us. So, I would request the Law Minister that he should, in consultation with the concerned Ministry, arrange for the amenities to those people who deserve them in terms of food, clothing, shelter and everything.

Thank you.



25.02.2016

SHRI B. SENGUTTUVAN (VELLORE): Hon. Deputy Speaker, Sir, I thank you for affording me this opportunity to speak on this short, important and urgent Bill.

This short Bill, the Election Laws (Amendment) Bill, 2016 seeks to amend Section 9 of the Representation of the People Act, 1950 and Section 11 of the Delimitation Act, 2002.

The Bill is necessitated by the fact that in a spirit of good neighbourliness, India exchanged with Bangladesh 111 Indian enclaves in West Bengal for 51 Bangladeshi enclaves which were authorized by the 100<sup>th</sup> Amendment to the Constitution.

Since the Supreme Court of India had ruled on a Presidential Reference in a like matter earlier in 1969 that the act of cession of Indian Territory to another country can be done only by way of Amendment to the Constitution of India, the 100<sup>th</sup> Constitutional Amendment was passed by this House as well as by the Rajya Sabha permitting the exchange of the said enclaves.

A total of 14,864 persons living in the 51 erstwhile Bangladeshi territories as well as 987 persons living in the erstwhile India territories have opted for Indian citizenship and settled in India in Cooch Behar District in West Bengal.

This Amendment becomes necessary since the new areas transferred to Cooch Behar District have to be incorporated into and the areas ceded must be excluded from the relevant Parliamentary and Assembly Constituencies. The new citizens have to be provided with the voting rights. So, there is an urgency to the Amendment as the State is poised for polls in the coming months.

Sir, during the debate, one cannot but be reminded of the illegal cession of Katchatheevu. The islet was ceded by the Congress Government way back in 1974. The Congress Government then in power, transferred this small but crucial and strategic island in the Palk Straits over to Sri Lanka without following the procedure of amending the Constitution. This islet was an integral part of India since times immemorial. The Raja of Ramnad was exercising sovereignty over this islet. The DMK regime headed by Karunanidhi, which was then in power in

25.02.2016

Tamil Nadu, hardly took any exception to this as he was too absorbed in his own acts of corruption, which became the subject matter of Justice Sarkaria Commission by then.

The evil consequences of this unceremonious transfer of territory are too numerous to narrate in this short discussion. The transfer has deprived the Indian fishermen of their traditional right to fish in the Indian territorial waters. Even though the transfer gives to the Tamil Nadu fishermen the right of access to the islet to dry their nets, it is more observed in breach than in observance. Because of the present day geopolitical compulsions, the Indian Government is too indulgent towards Sri Lanka to the point of neglecting the welfare of its own citizens. Day in and day out, the Sri Lankan Navy is committing acts of atrocity after atrocity on the Indian fishermen with impunity. The Indian fishermen are arrested, expropriated and detained in jails. This is exceeding all limits of tolerance these days.

In this connection, our Party Chief Dr. Puratchi Thalaivi Amma has addressed the Prime Minister times out of number. Some years ago, with the connivance of the UPA of which the DMK was a member, Sri Lanka perpetrated atrocities and butchery on the Sri Lankan Tamils. Now, emboldened by Indian lack of response and inaction, they have turned their attention to the Indian Tamil fishermen.

Sir, a lot is expected from the present Government, which cannot afford to be a mute spectator to the atrocities of the Sri Lankan Navy on the Indian fishermen. At the least, India should station some Coast Guard Vessels in the region to protect the rights of the Indian fishermen and to protect them from wantonly being assaulted, kidnapped, robbed, looted and jailed by the Sri Lankan Navy.

With reference to the illegal handing over of Katchatheevu, our Party Chief Dr. Puratchi Thalaivi Amma has filed a litigation in the Supreme Court. The retrieval of the islet of Katchatheevu alone would find a permanent solution to the

25.02.2016

problems faced by the Indian fishermen. It is hoped that the Union Government, particularly, the Law Department would seriously address this issue as it is a national problem and not issue flippant statements ridiculing the efforts to retrieve the islet.

Sir, with this observation, I welcome the initiative of the Government in piloting this Election Laws (Amendment) Bill, 2016.

Thank you very much.

25.02.2016

SHRI KALYAN BANERJEE (SREERAMPUR): Mr. Deputy Speaker Sir, we welcome the Election Laws (Amendment) Bill, 2016. This is a consequential result of the Constitution (119<sup>th</sup> Amendment) Bill 2013.

Sir, after many decades, this Constitution (119<sup>th</sup> Amendment) Bill, 2013 was passed in 2015. At that relevant point of time, the hon. Minister of External Affairs and the Minister of Overseas Indian Affairs in the most unequivocal term really appreciated the role of Chief Minister Mamata Banerjee for this entire exercise.

Today, we welcome this chain which had started very long back and that chain is going to be completed the moment the Bill is passed by this Lok Sabha and an assent is given by the hon. President of India.

Sir, the persons, who have opted to acquire or retain Indian citizenship will get their most cherished and fundamental right to be a voter and cast their votes and elect their Government. As a citizen of the country, there cannot be more valuable right than this when they are accepted as the voters of this country. They are having a fundamental right.

Sir, we are having confidence upon the Election Commission of India that it will complete this process within a very short period of time since elections are knocking at the door in West Bengal. Within a few days, the notification would be issued. But we are having confidence upon the Election Commission of India that within three or four or five days, they will take expeditious steps so that these persons can cast their votes in the ensuing election. We welcome it and all cooperation would be made on behalf of the All India Trinamool Congress if the Election Commission of India takes steps for inclusion of these voters within a very few days.

I just want to point out one thing to the hon. Law Minister, although the hon. External Affairs Minister is not here. Through you, I will just point out that there was an assurance given by the Central Government to the State of West Bengal that for the purpose of rehabilitation of these persons, financial assistance

25.02.2016

would be given to the State of West Bengal. An amount was also set aside but unfortunately, the entire amount has not yet reached. Very little amount has gone there for rehabilitation. Their rehabilitation is also very necessary. When we are thinking that they should be the voters of our country and they should cast their votes, at the same time, we should also expect that they should also have a dignified life in our country which is protected under article 21 of the Constitution.

Therefore, I am just concluding by saying that we appreciate this entire exercise and we will be appreciating the Election Commission's exercise if they do take steps immediately. We will appreciate more if the hon. Law Minister immediately takes steps for releasing the balance financial assistance to the State of West Bengal so that those people can cast their votes.

Thank you Sir.

25.02.2016

\*SHRI S.S.AHLUWALIA (DARJEELING): Sir I will speak in Bengali. Hon. Deputy Speaker Sir, last year we had the 100<sup>th</sup> Amendment of the Constitution, as a result of which, people who were staying in 51 enclaves of Bangladesh won the right to come to India and those Bangladeshis who were in the enclaves in India were able to crossover to Bangladesh. In 2015, by a notification issued by the Government of West Bengal, boundaries of some maujas were redrawn, delimitation was effected and today the Election Law (Amendment) Bill , 2016 has been introduced to implement the decisions.

In any democracy, man primarily seeks the right to vote which we are conferring today. But my previous speaker, learned friend Shri Kalyan Babu was mentioning that fundamental right is attached to the Right to Vote. Now my concern is whether we are really being able to confer this fundamental right on these people. As the first speaker Shri Adhir Babu said, some of the people who had come are contemplating to return. I don't know wherefrom he received this piece of information, but yes, they had small huts, thatched roofs, and peaceful shelter back there. At least there was an atmosphere; green environment, trees, birds, ducks, hens, cows and goats dotted the places. But unfortunately, they have not been able to shift those across the border many things were left behind. Here in India, they have got tin roofs which will become extremely hot and unlivable during summer. Whenever we offer the Right to Vote, Right to Shelter automatically follows. When our Government is talking of shelter for all, then why deprive these people? We have schemes like Indira Awas Yojana and such other schemes which can be used to provide homes to them. The land on which they are currently putting up is Government land. Until and unless, the pattas of the land are handed over, they cannot enjoy the benefits of the housing schemes. Therefore, if we are talking about rights, then all such rights are involved.

---

\* English translation of the Speech originally delivered in Bengali.

25.02.2016

Sir, the children were studying in the schools in Bangladesh and have come here with transfer certificates. But they are not getting admission in Indian schools. The curriculum, syllabi and education system might be different from those of Indian schools. As we owe the credit of our foreign educated students or the foreign countries recognize our education, then why can't we assimilate the education of Bangladeshi school? They must have been studying in Government schools and Madrasahs there, but they should be immediately admitted to our institutions. Otherwise they will lose precious one year which will further push them back in time and hamper their career. Moreover, people were engaged in cultivation, share cropping; or were bus conductors, drivers, grocery shop owners. At least they were earning their livelihood. But when they came to India, barring 100 days work, no other occupation was offered to them. In the four constituencies Of Dinhata Mathabhanga, Mekhliganj and Shitalkuchi, people have arrived from enclaves and we should have a blueprint of some welfare activities for them. Hon. Minister of Law is offering the Right to Vote, but people also need the Right to Food, Right to Clothing, Right to Education, Right to Work, otherwise everything becomes meaningless. Moreover, the healthcare facilities should be expanded in those areas. There might be one small, temporary health centre where doctor is available only on Saturdays and Sundays. They should have the Right to Medical Access. A proper hospital must be set up. They could be allowed to open accounts under Jan Dhan Scheme. Earlier it was decided that Jan Dhan account holders will be offered complimentary insurance worth Rs.2 lakhs. This should be applicable to these new citizens. Accident policy, health policy or life insurance policy will be beneficial for them.

In 2011 when the census was being conducted, nobody, on either side of the border could believe that this could happen. In 1974, Bangabandhu Sheikh Mujibar Rahman had signed the treaty with the then Prime Minister Smt. Indira Gandhi but it could not be implemented till last year. So people had almost lost

25.02.2016

faith. When in 2011, census was being under taken, they did not even include all the names of their family members. There are many families which have been divided into two parts, one part staying in India and the other part in Bangladesh. It is really difficult to survive with this kind of fragmented family. Thus they should now be given an opportunity to include all the names so that the families are reunited. And I feel that when man gets the Right to Vote then he exercises his right to elect his representative or to choose a popular Government in the hope that he will be able to enjoy all the rights that a citizen should get. The first right is being conferred on them by this august House through Election Commission. Within a few days, the notification of election will be issued in West Bengal. I don't know whether their names figure in the draft electoral list or not. You must be aware that the Right to Vote leads to another right that is, the right to fight an election as a candidate. So a person's name must be there in the voter list if he intends to fight election. Therefore, if the names have been included already in the draft list, then it is okay; that may be confirmed by Hon. Minister. But if names are not there as yet, then by when those can be incorporated, should be made known, because once the notification is issued, no new names could be included. The arrangement has to be made by the Government and I hope this will be done.

With these words, the Election Laws (Amendment) Bill, 2016 further to amend Representation of Peoples Act 1950, and the Delimitation Act 2002 is being supported by me. I am just saying that the names of these people should be included in the electoral list as early as possible. I request Hon. Minister to inform this House about the present status and do the needful. Thank you sir



25.02.2016

SHRI PINAKI MISRA (PURI): Hon. Deputy Speaker, Sir, the Election Laws (Amendment) Bill, 2016 has been brought to this House so that this House can give the right to franchise to 14,864 persons living in the erstwhile Bangladeshi enclaves which are now amalgamated to Indian territory. All of them have happily chosen to acquire Indian citizenship and, therefore, have the right to cast their votes in India. It also seeks to give a further, I think, 967 persons out of 39,000 persons living in Indian enclaves, which have been transferred to Bangladesh, who have chosen to stay back in India. We welcome them to India and they should also have the right to vote, rightly so. Therefore, this is an unexceptionable Bill. I think, all shades of opinion in this House are going to welcome this Bill and to support the Bill that the hon. Minister has brought to this House.

However, I am completely at one with what my distinguished colleagues have said before me and particularly my very distinguished colleague, Shri Ahluwaliaji, who - I am very pleasantly happy to note in this fractious House where the partisanship is so deeply divided, has made such a wonderful non-partisan speech today. He could have easily blamed the State Government for all the problems that these people are facing. Instead, he has shown great sagacity and, in fact, criticized his own Central Government that they have not risen to the mark because it is this Prime Minister's and this Government's mandate and wish-list that there should be universal housing for all by 2023 and, therefore, these people should not be left out of that loop.

All my distinguished colleagues have mentioned that merely giving them the right to vote is not enough. Article 21 of the Constitution mandates that they get much more than the right to vote, which is of course a Fundamental Right. They get a right to live with dignity, they get a right to shelter and they get a right to employment. All my distinguished colleagues have rightly mentioned that.

In this regard, I have to point out a significant fact which, I think, the distinguished Member from the AIADMK Party pointed out to this House that the fault has to be clearly attributed at the door of the Central Government. The

25.02.2016

Cabinet had approved a rehabilitation package and upgradation of infrastructure in these enclaves on December 2, 2015 which was to the tune of Rs. 1,006 crore – Rs. 899 crore for upgradation of infrastructure and Rs. 107 crore for rehabilitation. As Shri Banerjee has pointed out, the money is not coming from the Centre. This is not an isolated case.

The Standing Committee on External Affairs in 2014 – it was obviously headed by a Member who must be a Member of the Treasury Benches now – had pointed out that the Central Government must effectively coordinate with the State Governments on all matters relating to implementation of agreements of this kind. You are acquiring these Enclaves, but they are lacking in infrastructure and amenities. A detailed blueprint should be kept ready for development of these areas after consultation with State Governments, and the Standing Committee or this Parliament should be informed. As such, this is not being done. All these recommendations of the Standing Committee are continuously being observed in breach. What is the point of having Standing Committees, which give you routine recommendations twice, thrice or four times a year and they are all being consigned to the dustbins? All Governments continue to function without any kind of adherence to the directions and guidance given by the Standing Committees.

Secondly, I think that what has been mentioned by the hon. Member from AIADMK with regard to the problems in South India obtain in other parts of India as well. I am taking now, for instance, the example of bifurcation of Andhra Pradesh, which was done by the last Government in a completely ham-handed process, which has caused untold misery to people. Both sides have lost out. Andhra Pradesh has lost out and Telangana has lost out. Today, Andhra Pradesh has a demand of this Government to give them Rs. 5 lakh crore for a new Capital. How much money has been received by Andhra Pradesh? My distinguished colleagues from Andhra Pradesh, who are supporting this Government, will tell you about it.

25.02.2016

The Telangana people are today complaining as are the people of Odisha that the Polavaram Project -- which has been hastily brought about as some kind of a package deal -- has now affected hundreds of thousands of people in Odisha and taken away hundreds and thousands of very very fertile agricultural land from Odisha. We have asked for an R&R package and that R&R package does not come from the Central Government. We go and meet the Prime Minister, and the Prime Minister who normally is so happy to state that whatever was done in the last Government, which was wrong, will be undone now. Here, in this case, he has told our MPs that : “I am very sorry, but the last Government has promised this and the last Government has made this as a national package and I can do nothing in the matter.”.

Now, this is not a happy situation, Mr. Deputy-Speaker, Sir. I think that the hon. Law Minister must bring it to the notice of the Government that in cases like this where these are national initiatives, Central Government initiatives, you cannot put the burden on State Governments, which are in any case suffering at the hands of a totally inequitable taxation distribution system in this country. We get so little from the Centre in terms of the spoils that go from us. I can only tell you that it was so sad to hear the Railway Minister today. Sir, Rs. 14,000 crore a year is the revenue that comes out of Odisha and you are going to give us a small portion of that back. Is this a fair distribution? Is this the manner in which this Central Government works where the Prime Minister has repeatedly talked of a fruitful partnership between the Centre and the States?

I beseech this Government that kindly heed to your own distinguished MP's advice. Kindly fulfil the promises that you have made to the States. Kindly do not leave the States to their own devices because the States, particularly, States like Odisha are dependent on the Central Government and they do not have their own devices to deal with these kinds of issues. Thank you very much. I support this Bill.

25.02.2016

SHRI ANANDRAO ADSUL (AMRAVATI): Deputy-Speaker, Sir, I stand here to support the Election Laws (Amendment) Bill 2016.

This Bill was already passed by both the Houses. In some particular circumstance this Amendment is very much essential and the circumstance is that in exchange of 51 Bangladeshi Enclaves in the Indian territory, 111 Indian Enclaves are in Bangladeshi territory with effect from 31 July 2015. This Amendment is essential for those people in those villages that are included in West Bengal. Election is to take place in West Bengal and that is why the people of that area should get the Constitutional right of voting.

**15.00 hours**

This is the real purpose of this Amendment. That is why there is nothing more to speak on this Bill. I support the Election Laws (Amendment) Bill, 2016.

25.02.2016

SHRI JAYADEV GALLA (GUNTUR): Hon. Deputy-Speaker, Sir, I thank you for giving me this opportunity to rise to support the Election Laws (Amendment) Bill, 2016. I would just want to make a couple of points. I do not want to repeat everything that all the earlier speakers have already said.

While appreciating this step by the Government to ensure the voting rights for the new citizens of India coming from Bangladesh enclaves that were in our territory earlier and also the limited delimitation that is taking place, I also would like to bring to the notice of the Minister, though the A.P. Reorganization Act was passed in 2014, one year before the Amendment to the Representation of the People Act, we are yet to get the necessary amendments to go through the delimitation exercise in both Andhra Pradesh and Telangana. In the Act, it calls for the number of Assembly Constituencies in Andhra Pradesh to go up from 175 to 225; and in Telangana, from 119 to 153, but it requires a Constitution Amendment for that, or an amendment to the A.P. Reorganization Act. One of the two things is required for this to be executed. So, I beseech the Minister to please consider this and to do it at the earliest. It has been almost two years since the A.P. Reorganization Act has been passed, and we are still waiting not only for this, but also for many other things, which I would not go into since it does not concern the Bill that is before us today. But as far as delimitation of constituencies in these two States is concerned, it is required.

The last point I would like to make is that we are talking about the right to vote for our citizens. But I would like to also bring to the notice of the House that Non-Resident Indians who retain their Indian citizenship around the world are not given this right to vote. They cannot vote in the country that they live in and they cannot vote in the country that they are citizens of. So, I would like to urge the Minister and also the Government to have a relook at this. I think it is the long-

25.02.2016

standing demand of NRIs, and I think some assurances have also been given to the NRIs in this regard. So, please consider giving voting rights to NRIs. That will enable us to build stronger ties with our community abroad and also it will be an incentive for them to return to India and add to the growth of this nation with the wealth of knowledge and other resources that they bring back with them. Thank you.

25.02.2016

SHRI B. VINOD KUMAR (KARIMNAGAR): Sir, in view of the impending elections in the State of West Bengal in the month of May, 2016 amendments to the Representation of the People Act, 1950 and Delimitation Act, 2002 are necessary because the areas between our country and Bangladesh have been exchanged. This House has passed a Constitution Amendment Bill earlier whereby this exchange of enclaves occurred. It is but natural that those people who have chosen to stay in our country in the areas which were transferred to India have to vote in the forthcoming elections in West Bengal. So, there is an urgency to amend these two Acts. As such, the Government has introduced the Election Laws (Amendment) Bill, 2016 which, on behalf of my Party, we are supporting.

Sir, though not similar, a situation between the States of Andhra Pradesh and Telangana arises because seven Mandals of Telangana State were transferred to the State of Andhra Pradesh through an Ordinance. Later, a Bill was introduced and passed, in spite of our protests. Sir, areas with 90 per cent of voters in the Assembly segment of Bhadrachalam in the State of Telangana were transferred to the State of Andhra Pradesh.

Now, in this country, those people are neither represented in Andhra Pradesh nor in Telangana. One MLA is elected from that area but he is nowhere now. He is neither attending the Sessions in the Andhra Pradesh Assembly nor is he attending the Session in our State. Our MP Prof. A.S.R. Naik is representing seven Assembly segments. Out of this, he is now representing only six Assembly segments in his parliamentary constituency. This is a very unfortunate situation. As requested by Shri Jayadev Galla, I too would request you to bring a Bill as early as possible to clarify the situation.

25.02.2016

At the same time, the Andhra Pradesh State Reorganisation Act has stated in Section 26 that there should be increase of Assembly seats in both the States. So, I would request the hon. Law Minister to bring a comprehensive Bill with regard to this exchange of villages in both the States. They should be represented in a democracy. Hence, that anomaly has to be rectified as early as possible. So, I would request the hon. Minister to bring such a Bill as early as possible. I support this Bill *in toto*.



25.02.2016

SHRI MD. BADARUDDOZA KHAN (MURSHIDABAD): Respected Deputy Speaker Sir, with your permission, I would like to speak in Bengali.

\*Sir, the historic agreement that was signed last year December for exchange of enclaves, has been supported by us all. Now we are discussing the Election Laws (Amendment) Bill, 2016 and I take the floor to support this Bill. I have keenly heard the speech of Mr.Ahluwalia who has raised certain pertinent issues. I also say that these people who have come should have the Right to Vote. And this right should be given before the forthcoming election in West Bengal after this Bill is passed in this House today, unanimously. If the Government wants and empowers the District Magistrates, this can be easily done. There is no problem, even if the notification gets issued, provided the Government is willing. I demand that this should be done. When voting rights are being conferred, civil rights should also be offered. So far they were deprived of all such rights. I can cite a small example. People, living in the enclaves, in order to get their children admitted to Indian schools used fake Indian identities or used the names of Indian fathers for their wards. This condition was prevalent. In my own constituency, there was a place called Charmeghna where people were Indian but the land was in Bangladesh. It was known as Adverse Possession Land. I ultimately wrote a letter to Hon. Minister of External Affairs and she was kind enough to intervene and finally the Adverse Possession Land came to India. I had visited the place. There were no facilities, no roads, no water, no good schools, nothing. They were just surviving without basis amenities of life. When I met them, they asked me to build roads etc. but what could have I done? The Government has to look after these people. Both Central and the State Governments have to fulfil their responsibilities.

There is another big problem. The enclaves are all situated in the border areas. There are fences and the enclaves are scattered. After dusk, all these areas

---

\* English translation of the Speech originally delivered in Bengali.

25.02.2016

are controlled by Bangladeshi goons. The law and order situation become very grim after evening. Indian police is not allowed to enter, army is nowhere to be sighted. The crops are looted every now and then. The Central Government must ensure that the BSF steps up vigil in that area. But no one is found there people request us to save them. Robbers attack them, but there is no patrolling. When they call up the police, the refuse to go there. When they request the BSF to open the gates to save themselves, BSF personnel say that they don't have orders. Who will then save these poor people? They are Indians, our brothers. Who will safeguard their interests? Only voting rights will not suffice. They need proper education, safety. They are lagging behind in all aspects. They have no stable source of income. If they grow crops it becomes extremely difficult to carry the crops to the other side of the fence. It is difficult to transfer animals or to visit a bereaved family if someone dies on the other side. I am witness to their plight. I am thankful to the Government for the right to vote which is being offered but they also need civil rights to survive. I request the Central and State Governments to discharge their duties properly and once again submit that they should be given voting rights before the forthcoming elections.

With these few words, I once again support this Bill and conclude my speech.

25.02.2016

**श्री कौशलेन्द्र कुमार (नालंदा) :** उपाध्यक्ष महोदय, आपने मुझे निर्वाचन संशोधन विधेयक, 2016 पर अपने विचार रखने का मौका दिया, इसके लिए मैं आपको धन्यवाद देता हूँ।

सरकार ने पश्चिम बंगाल के अगले विधान सभा चुनाव को ध्यान में रखकर यह विधेयक सदन में लाने का काम किया है। इसके द्वारा चुनाव कानून संशोधन विधेयक परिसीमन अधिनियम, 2002 की धारा 11 और जनप्रतिनिधित्व कानून 1950 की धारा 9 में संशोधन की बात हो रही है, यह पुरानी मांग है। बंगलादेशी नागरिक जो बहुत दिनों से भारत में निवास करते हैं, उनको भी वोट डालने का अधिकार होना चाहिए। यह सही है कि ऐसे नागरिकों की ज्यादा संख्या पश्चिम बंगाल में है, क्योंकि यहां सभी क्षेत्र से सीमा मिली हुई है, लोग इधर-उधर आते-जाते रहते हैं और फिर भारत में ही बस जाते हैं। इसी क्रम में फिर नागरिकता की मांग होती रहती है। अब आप यह भी मान लें कि काफी बंगलादेशी महानगरों में भी रह रहे हैं। इनकी हालत काफी दयनीय है। उनके पास न रहने के लिए मकान हैं और न पीने का साफ पानी ही उपलब्ध है।

मेरा सरकार से अनुरोध है कि वोटिंग के अधिकार के साथ-साथ इनके रहने की व्यवस्था भी कराई जाए और उन्हें हर सुविधा मुहैया कराई जाए, जिससे कि वे भारत के नागरिक के रूप में रह सकें। धन्यवाद।

25.02.2016

SHRI N.K. PREMACHANDRAN (KOLLAM): Mr. Deputy Speaker, Sir, I fully support this Election Laws (Amendment) Bill 2016. This is a consequential effect of the 100<sup>th</sup> Constitution Amendment. This Bill is an enabling legislation empowering the Election Commission to have partial delimitation of the areas which have been acceded to our country after the exchange of 51 Bangladeshi enclaves in Indian territory and 111 Indian enclaves in Bangladesh territory with effect from 31<sup>st</sup> July 2015. And it is very interesting to note that 14,864 persons living in erstwhile Bangladesh enclaves now amalgamated to Indian territory opted to acquire Indian citizenship and 987 people out of 39,176 persons living in Indian enclaves transferred to Bangladesh territory opted to retain Indian citizenship and settled in India in Cooch Behar District of West Bengal. When they have opted for this, definitely we have to accept and recognize their political right that is to be conferred upon them. For that, the Representation of Peoples Act as well as the Delimitation Act of 2002 have to be amended.

The point which I would like to highlight is the inordinate delay caused by the Government of India in having such enabling provision empowering the Election Commission to have this delimitation. The 100<sup>th</sup> Constitution Amendment has come into effect on 31<sup>st</sup> July 2015, and the West Bengal Government has issued the notification on 26<sup>th</sup> August. Six months have elapsed. In all these six months the Government of India actually was sleeping over the Constitution Amendment and the notification.

Now, the Government has come with legislation because the elections are going on in the month of May. So, immediately this legislation has to be passed. Otherwise, these people who have opted for Indian citizenship will be denied the right to vote or their political right will be denied. So, there is inordinate delay on the part of the Government in bringing such legislation so that political rights of these persons are recognized. That is the first point which I would like to make.

25.02.2016

The second point is with regard to the urgency of passing the Bill. I do fully accept the objectives. What is the commencement of the Act? You may kindly see the short title and commencement of the Act- 'It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint.' So, further the date of coming into effect of the Bill will be as per the notification issued by the Government of India. My point is, the elections are going to be held anyway before 18<sup>th</sup> of May. The Election Commission will declare the date of elections at any time. Why is the Bill not specifying the date of commencement on 1<sup>st</sup> September or with immediate effect? By going for a Gazette Notification by the Government of India so that the Bill has to come into effect, delay may take place. Kindly look into this fact. So, my point of suggestion is, let the Bill come into effect at once or I have moved an amendment that let it come into force with retrospective effect from 1<sup>st</sup> September 2015.

Another point is regarding Clause 2 of the Bill. There is partial delimitation of the constituencies that is certain persons have to be included therein and excluded therefrom. The point is 'the relevant areas consequent upon the exchange of these territories.' I would like to know what is meant by the 'relevant areas'? Have the 'relevant areas' been defined in the definition clause? No. How can you distinguish between relevant areas and irrelevant areas because when these 111 enclaves have been included in the Indian Territory, all the areas should come within the purview? Otherwise, you are going to give a discretionary power to the Election Commission. So, whatever areas are included and whatever is excluded, definitely all the areas which have been ceded to our country and which have been detached from the country should come. So, the word 'relevant' is making some suspicion or confusion. So, kindly clarify on that point so that I can withdraw my amendment otherwise I will press the amendment because the Election Commission cannot be given any authority to see whether it is relevant or irrelevant. With these words, I support the Bill. Thank you.

25.02.2016

**श्री वीरेन्द्र सिंह (भदोही) :** उपाध्यक्ष महोदय, भारत सरकार के कानून मंत्री ने पश्चिम बंगाल के कुछ मतदाताओं के भारत में आने के कारण से उनको वोट देने के अधिकार दे कर जो बिल लाया है, वह बहुत ही उचित है। मैं बहुत कम समय में अपनी बात एक सुझाव के तौर पर कहना चाहता हूँ। उपाध्यक्ष महोदय, भारतीय चुनाव प्रणाली में चुनाव निष्पक्षता से हो, यह भारतीय चुनाव प्रणाली का एक महत्वपूर्ण हिस्सा है। भारत में पहले मतपत्र से चुनाव होता था। उसके बाद उसमें कुछ गड़बड़ियां हुईं तो इवीएम मशीन और इलैक्ट्रॉनिक मशीन के माध्यम से चुनाव की प्रणाली अपनाई गई।

मैं आपके माध्यम से भारत सरकार के कानून मंत्री जी से यह निवेदन करना चाहता हूँ, एक सुझाव देना चाहता हूँ कि आज की चुनाव प्रणाली में चुनाव की जो गणना होती है, वह एक-एक बूथ की होती है। उसमें चुनाव किए हुए मतदाताओं के द्वारा गोपनीयता भंग होती है और चुनाव की निष्पक्षता पर सवाल खड़ा होता है। अपराधी चुनाव लड़ते हैं, उस गांव के छोटे-छोटे पूर्व के लोगों को चुनाव के बाद परिणाम देखते हैं, उन पर गोलियां चलती हैं और कई जगहों पर इस तरह की घटनाएं हुई हैं, इसकी प्रमाणिकता हमारे पास है, अगर जरूरत होगी तो मैं उसको प्रस्तुत कर दूंगा। मैं भारत सरकार के कानून मंत्री जी से निवेदन करना चाहता हूँ कि जिस तरह से पहले मतपत्रों की गणना गांव वाइज़ होती थी और इसी तरह की घटनाएं होने लगीं तो पूरे मतपत्रों को एक साथ मिला कर गणना होती थी, उसी तरह की प्रणाली आज के दिन अपनाई जानी चाहिए। एक गांव की इवीएम मशीन को किसी ऐसी मशीनरी से एक साथ गणना कर दी जाए कि पूरी गणना एक साथ प्रस्तुत हो सके। मैं समझता हूँ कि इसके लिए सर्वोच्च न्यायालय में भी एक याचिका दाखिल हुई थी। सर्वोच्च न्यायालय ने भी उस पर यह निर्देश दिया है या अपना सुझाव दिया है कि मतदाताओं के चुनाव को निष्पक्ष रखना और गोपनीय रखना भारतीय चुनाव प्रणाली का एक महत्वपूर्ण हिस्सा है। इसलिए चाहे बंगाल में चुनाव हो या पूरे देश में चुनाव हो, इस बात के लिए मैं आपसे सुझाव के तौर पर निवेदन करता हूँ। मुझे लगता है कि मतदाताओं के निष्पक्ष चुनाव के लिए और गोपनीय चुनाव के लिए, उनकी गोपनीयता बनाए रखने के लिए यह प्रणाली अपनाए जाने की व्यवस्था की जानी चाहिए। इन्हीं शब्दों के साथ मैं अपनी बात को समाप्त करता हूँ।

25.02.2016

SHRI MOHAMMAD SALIM (RAIGANJ): Thank you, Sir. I am grateful to you.

This is a very innocuous Bill and it is going to be unanimously passed as a consequential Bill because all of us know and we have discussed earlier about the Constitution Amendment to transfer these enclaves which was lying pending and it was unanimously passed.

महोदय, सबसे बड़ी बात यह है, चूंकि यह कान्सिक्वेन्शाल है, लेकिन यह दर्शाता है हमारी लोक सभा, संसद के लिए भी और सरकार के लिए भी कि जब हमने संविधान संशोधन किया, यह तय हुआ कि 31 जुलाई को हम हस्तांतरण कर लेंगे। अब बंगाल के चुनाव की भी हफ्ते भर के अंदर शुरूआत हो जाएगी तो सरकार किस तरह से काम कर रही है, यह भी यह दर्शाता है। इनको दिसंबर के सत्र में ही यह बिल पास कर लेना चाहिए था। चूंकि यह तो तय था और अगस्त महीने में ही वह ऑप्शन दे दिया गया था। ... (व्यवधान) हमने सुझाव दिया था। आपको मालूम होना चाहिए, जिसे अभी सब लोग सराह रहे हैं, लेकिन जो आज देश की सरकार में हैं, बंगाल की सरकार में हैं, ये दोनों दल दलगत कारणों से पहले इसका विरोध किए थे, लेकिन जब सब लोग सहमत हुए, उसकी एक बड़ी वजह यह थी, बंगाल सरकार की तरफ से यह कहा गया था, हम लोग भी यही कह रहे थे कि जो नागरिक हैं, उनकी जो नागरिक सुविधायें हैं, जब वे भारत के लिए ऑप्ट करेंगे, चाहे वह हमारे एंक्लेव में हों या चाहे बांग्लादेश में जो एंक्लेव चला जा रहा है, वहाँ के हों, तो उनको वे तमाम सुविधायें देनी पड़ेंगी। विदेश मंत्रालय, गृह मंत्रालय, बंगाल की राज्य सरकार और तमाम ग्रामीण मंत्रालय इन सबसे हमारी बात संसदीय समिति में हुई और इस बात की गारंटी दी गई। लेकिन आज क्या स्थिति है? इस कानून के बाद हम उन्हें वोट का अधिकार तो दे देंगे, लेकिन उन नागरिकों को जो जन सुविधायें मिलनी चाहिए, उसके बारे में पिछले 6 महीने का जो अनुभव है, वह सही नहीं है। आज भी वे लोग, कोई मेखलीगंज में, कोई दीनहाटा में अलग-अलग शरणार्थी शिविर में हैं।

हमारा इतना बड़ा देश है और ये चंद हजार लोग हैं, जिनके लिए भारत सरकार वचनबद्ध है और उनके लिए संसाधन जुटाने में भी कोई परेशानी नहीं है। मैं समझता हूँ कि जमीनी स्थिति यह है कि उनकी नागरिक सुविधायें, उनकी स्वास्थ्य सुविधायें और उनकी शिक्षा की सुविधायें, उनके बच्चों की जो सेहत की सुविधायें हैं, उनके बारे में भी ध्यान देना होगा। सिर्फ वोट का अधिकार ही नहीं, इन सबका भी बंदोबस्त करना पड़ेगा। वे लोग बहुत परेशानी की हालत में हैं। मैं इस विधेयक समर्थन करता हूँ, लेकिन उस बारे में, उस दिशा में आपकी नजर खींच रहा हूँ।

25.02.2016

SHRI GEORGE BAKER (NOMINATED): Thank you, hon. Deputy-Speaker, Sir, for permitting me to express my views. I should be grateful if my colleagues would not interfere because we hardly get a chance to speak.

I should like to ask the hon. Law Minister something. At one time when Andhra Pradesh was a united State, at that time, there was one Anglo-Indian MLA. That Anglo-Indian MLA has now been transferred over to Telangana. Is there any provision since there are seats being increased that an Anglo-Indian can get representation from Andhra Pradesh. That is my question to him, Sir.

Thank you.

**श्री सुल्तान अहमद (उलुबेरिया) :** महोदय, माननीय सदस्य ने कहा कि 6 महीने हो गए हैं, लेकिन आश्चर्य होगा कि इनकी पार्टी बंगाल में 40 साल सत्ता में रही, वर्ष 1950 से यह समस्या थी, लेकिन ये आज चुनौती दे रहे हैं कि राज्य सरकार ने 6 महीने लगाए। इन लोगों ने 40 साल क्या किया? देश का इतना बड़ा इलाका बांग्लादेश के पास था, वहाँ के नागरिकों को जो सुविधाएं मिलनी चाहिए थीं, वे नहीं मिलीं। वहाँ के किसान भुखमरी के शिकार हैं। जिस तरह हमारे लोगों ने कहा कि उनके पास रहने के लिए मकान नहीं है, पीने का पानी नहीं है, वे खुले मैदान में 50 साल पड़े रहे। ये लोग सत्ता में थे, ये बताएं कि 40 साल इन्होंने क्या किया, अपने लोगों के लिए क्या किया?... (व्यवधान)



25.02.2016

**श्री जय प्रकाश नारायण यादव (बाँका) :** उपाध्यक्ष महोदय, मैं दो मिनट में अपनी बात खत्म करूँगा। जो आदान प्रदान हुआ और बंगलादेशी भाइयों को हिन्दुस्तान में नागरिकता मिली, उसमें कई बातें और भी हैं। वोट का अधिकार तो अपनी जगह है, लेकिन पंचायत की सुविधा भी मिलनी चाहिए। इसी प्रकार से इंदिरा आवास है, वृद्धावस्था पेंशन है, बैंक का कर्जा है, मकान है, दुकान है, यानी सारी सुविधाएँ जब उन्हें प्राप्त होंगी, वे बुनकर होंगे तो उनको बुनकरी के संसाधन मिलने चाहिए। यह सिर्फ वोट के अधिकार का मामला नहीं है। उसकी रोज़ी, रोज़गार और बेहतर ज़िन्दगी का सवाल है जिसे पूरा किया जाए, यह हम मांग करते हैं।

25.02.2016

THE MINISTER OF LAW AND JUSTICE (SHRI D.V. SADANANDA GOWDA): Deputy Speaker, Sir, practically I thank all the Members who have wholeheartedly supported this Bill. They want to see that all the persons who have come over to India from Bangladesh should get voting rights in the coming elections in West Bengal.

There is a small confusion in the minds of the Members who have participated in the debate with regard to why there is such an inordinate delay and is it possible to give voting rights to those people within the stipulated period that is before the notification of elections.

Sir, I would like to place it on record that a letter from the Election Commission had come to us on 26<sup>th</sup> November, 2015. We processed everything. Inter-ministerial consultations and other things have taken place. In the present Session we are placing it so that it should be passed. We had detailed discussions with the Election Commission of India. They said that they may require seven to eight weeks for this purpose. For issue of notification and examination of objections received, they require two weeks. For resolving the objections received, another two weeks are required. For the issue of Presidential notification by delimitation order another one week is required. Revision of electoral rolls of constituency requires only three weeks. This is the time schedule given by the Election Commission. So, if we are able to pass this Bill, because everybody has supported it, we will be able to give them the voting rights within the stipulated period. The Election Commission is already working on it. Some exercise has been taken by the Election Commission also.

Several other issues have been raised by various Members which are not very much connected so far as this amendment Bill is concerned. Members have raised issues with regard to rehabilitation and other basic facilities that need to be given for their livelihood. Certainly, the State Government has to take care of all these things after taking decision from the Central Government. Central

25.02.2016

Government is certainly here to give all sorts of assistance to the State Government to see that all those persons who came from Bangladesh should be rehabilitated and should be given all basic facilities.

Under Article 326 every Citizen of India should have the voting right. Especially, as far as this amendment is concerned, whenever the extent or areas are changed certainly there is a need to have an amendment of the Act because Section 9 of the RP Act or Section 11 of the Delimitation Act does not say anything about it but only talk about correcting any printing mistake or any other orders made by the Commission under Section 9 or any other error arising there from inadvertent slip or omission. So, whenever there is an extension, the extent is changed or areas are changed, certainly we need to have an amendment and for that reason I have brought this amendment Bill.

One of the issues raised by my friend, Shri Premachandran is regarding the relevant areas. Actually the relevant areas mentioned in the proposed amendment are consequent upon the exchange of the enclaves itself. There is clarity when the enclaves are exchanged between the two countries and there is no confusion as far as that matter is concerned.

Apart from that, as regards the areas of the Assembly Constituency and the Lok Sabha Constituency, the Election Commission will declare the exact areas. So, there is no confusion as far as relevant areas are concerned.

Hence I would request that the Bill may kindly be passed.

HON. DEPUTY SPEAKER: The question is:

“That the Bill further to amend the Representation of the People Act, 1950 and the Delimitation Act, 2002, be taken into consideration.”

*The motion was adopted.*

25.02.2016

HON. DEPUTY SPEAKER: The House will now take up clause-by-clause consideration of the Bill.

**Clause 2                      Definitions**

HON. DEPUTY SPEAKER: Shri N.K. Premachandran to move Amendment No.2.

SHRI N.K. PREMACHANDRAN (KOLLAM): Sir, the Minister has not given any explanation regarding this Act coming into force. Therefore, I move my amendment.

Page 2, line 7,-

*omit* “relevant”.        (2)

HON. DEPUTY SPEAKER: I shall now put Amendment No. 2 to Clause 2 moved by Shri N.K. Premachandran to the vote of the House.

*The amendment was put and negatived.*

The question is:

“That Clause 2 stand part of the Bill.”

*The motion was adopted.*

*Clause 2 was added to the Bill.*

**Clause 3                      Allocation of Seats and  
Delimitation of Constituencies**

HON. DEPUTY SPEAKER: Shri N.K. Premachandran to move Amendment No.3.

SHRI N.K. PREMACHANDRAN : Sir, I am moving the amendment.

Page 2, line 17,-

*omit* “relevant”.        (3)

25.02.2016

HON. DEPUTY SPEAKER: I shall now put Amendment No. 3 to Clause 3 moved by Shri N.K. Premachandran to the vote of the House.

*The amendment was put and negatived.*

The question is:

“That Clause 3 stand part of the Bill.”

*The motion was adopted.*

*Clause 3 was added to the Bill.*

**Clause 1            Short Title**

HON. DEPUTY SPEAKER: Shri N.K. Premachandran to move Amendment No.1.

SHRI N.K. PREMACHANDRAN : Sir, I am moving my amendment.

Page1, lines 6 and 7,-

*for* “such date as the Central Government may, by notification in the Official Gazette, appoint.”

*substitute* “the 1<sup>st</sup> day of September, 2015”.        (1)

HON. DEPUTY SPEAKER: I shall now put Amendment No. 1 to Clause 1 moved by Shri N.K. Premachandran to the vote of the House.

*The amendment was put and negatived.*

The question is:

“That Clause 1 stand part of the Bill.”

*The motion was adopted.*

*Clause 1 was added to the Bill.*

*The Enacting Formula and the Long Title were added to the Bill.*

25.02.2016

SHRI D.V. SADANANDA GOWDA: I beg to move:

“That the Bill be passed.”

HON. DEPUTY SPEAKER: Motion moved:

“That the Bill be passed.”

SHRI VARAPRASAD RAO VELAGAPALLI (TIRUPATI): I would like to raise a very genuine concern. In case where the enclaves of India are transferred to Bangladesh and *vice versa* and you are going to give the option of the citizenship, how are we going to handle this?

SHRI D.V. SADANANDA GOWDA: They need to be rehabilitated in the place where they are opting.

HON. DEPUTY SPEAKER: The question is:

“That the Bill be passed.”

*The motion was adopted.*

---

25.02.2016

**15.33 hours****MOTION OF THANKS ON THE PRESIDENT'S ADDRESS – Contd.**

HON. DEPUTY SPEAKER: Motion moved:

“That an Address be presented to the President in the following terms:-

‘That the Members of the Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on February 23, 2016.’”

SHRI MALLIKARJUN KHARGE (GULBARGA): Sir, I think on behalf of the Prime Minister, at least, somebody should be present here. Neither Venkaiahji nor the Deputy of the Prime Minister is present here.

**15.34 hours**(Shri Konakalla Narayana Rao *in the Chair*)

श्री मल्लिकार्जुन खड़गे : अगर ऐसा ही है, अगर यही ठीक है तो मैं बात करता हूँ, उसमें मुझे कोई एतराज नहीं, लेकिन कम से कम आप बड़ी कल्चर की बात करते हैं और कल्चर्ड पीपुल समझे जाते हैं, अगर आपका बिहेवियर ऐसा रहा तो क्या कहना चाहिए, यह मैं आप पर छोड़ देता हूँ।...(व्यवधान)

श्री निशिकान्त दुबे (गोड्डा) : वे आ जाएंगे। आप सीनियर हैं, आपको सुनने जरूर आएंगे।

श्री मल्लिकार्जुन खड़गे : मुझे सुनने के लिए आना जरूरी नहीं है, लेकिन इस हाउस की गरिमा रखने के लिए आना चाहिए। इस सदन की गरिमा रखने के लिए आना चाहिए,...(व्यवधान) आप सुनिये अगर आप क्वश्चन पूछने वाले हैं और अगर कोई मिनिस्टर एबसेंट रहता है तो आप चुप बैठते हैं? आप क्यों बात करते हैं, छोड़िये। ऐसा है कि अगर हम कुछ बोलें तो आप बहुत बुरा समझते हैं। यह सभी कुछ चलता है, पी.एम.ओ. हाउस से कि किसे बैठना है, किसे उठना है।

सभापति महोदय, मैं आपको धन्यवाद देता हूँ कि आपने मुझे राष्ट्रपति जी के अभिभाषण के धन्यवाद प्रस्ताव पर बोलने का मौका दिया। यह भाषण तो पिछले साल भी ऐसा ही था। उसके चन्द प्रोग्राम्स नए-नए नाम से फिर आए हैं और उसके शब्दों को भी बदलकर सदन के सामने और जनता के सामने दिखाया गया है। पहले पेज के पैरा-2 में आपने यह बताया कि ‘सबका साथ, सबका विकास।’ इससे यह मालूम होता है कि आपको सबका साथ नहीं है और देश का विकास भी नहीं है।

25.02.2016

दूसरी चीज़, जो आज मैंने देखा कि रेल बजट, जो सबसे महत्वपूर्ण बजट होता है, जब प्रभु जी रेल बजट पेश कर रहे थे और प्रभु जी जब अपने अन्दाज से अटल बिहारी वाजपेयी की कविता और फिर बच्चन साहब, जो अमिताभ बच्चन के पिता जी हैं, उनकी कविता कही और उसके बाद हमारे प्रधान मंत्री जी का जो संदेश था, आदेश था, उसका भी उन्होंने पालन करके बहुत बताया। जो-जो प्रोग्राम वे बताते थे, उसमें तालियां कम बजती थीं, प्राइम मिनिस्टर अकेले बेचारे इस तरह तीन-चार बार मेज थपथपाते थे। उसे देखकर कम से कम उनके पीछे के लोग भी ऐसा करेंगे, पर वह भी नहीं हुआ।... (व्यवधान)

**श्री रमेश विधुड़ी (दक्षिण दिल्ली) :** क्या मौनी बाबा यही करते थे?... (व्यवधान)

**श्री मल्लिकार्जुन खड़गे :** अपनी जगह पर जाओ। ... (व्यवधान) जिसे मौनी बाबा कहते हो, वह तुम्हारे बाप हैं।... (व्यवधान)

**माननीय सभापति :** आप बोलिए।

... (व्यवधान)

**माननीय सभापति :** आप लोग बैठिए।

... (व्यवधान)

**माननीय सभापति :** रमेश जी, आप बैठिए।

... (व्यवधान)

**माननीय सभापति :** खड़गे जी, आप बोलिए।

... (व्यवधान)

**श्री मल्लिकार्जुन खड़गे :** महोदय, जब सरकार यह कहती है कि उनका मौलिक सिद्धांत 'सबका साथ, सबका विकास' है, तब इस पर मुझे बहुत शक हो रहा है, क्योंकि कभी-कभी मुझे ऐसा महसूस होता है कि जो वे कहते हैं, उसके तहत वे चल नहीं रहे हैं। खासकर, मैं चंद आंकड़े आपके सामने भी रखूंगा और इस एक साल नौ महीने के अन्दर उन्होंने क्या किया और उससे कितना फायदा हुआ है, यह भी मैं बताने की कोशिश करूंगा, क्योंकि अभी तक जो हुकूमत और विकास का मॉडल रहा है, इसमें किसानों का, महिलाओं का, गरीबों का, मज़दूरों का, दलितों का, कमज़ोर वर्गों का, आदिवासियों का और अल्पसंख्यकों का या विद्यार्थियों का कोई समावेश इस प्रेसिडेंट स्पीच में दिखाई नहीं देता। क्यों? मैं एक-एक करके बोलूंगा। आप मुझसे सहमत हो सकते हैं या नहीं भी हो सकते हैं। आपने अपनी बात तो रखी है। ... (व्यवधान) प्रधानमंत्री जी तो नेचुरली इस सदन के नेता हैं, उनका आना जरूरी है। यह कोई मेरे ऊपर मेहरबानी नहीं है। उनको इस सदन में आना ही है और वे इस सदन के नेता हैं और उनको जरूर रहना



25.02.2016

चाहिए। ... (व्यवधान) जो भारत को मजबूत और दूरदर्शी बनाना चाहते हैं, उसके लिए आपको अपनी सोच को थोड़ा और बदलना होगा।

एक इंडो-अफ्रीकन कान्फ्रेंस हुई थी। उस वक्त पत्रिका में एक कोटेशन प्रिंट हुआ था। एक साउथ अफ्रीका समिट हुई थी। उसमें उस वक्त एक बात लिखी गई थी कि अगर आप तेज जाना चाहते हैं तो आप अकेले चलिए, लेकिन अगर आप लंबा चलना चाहते हैं तो सबको साथ लेकर चलिए। इसीलिए भागमभागी में, दौड़मदौड़ी में बहुत सी चीजें और समस्यायें इस देश में पैदा हो रही हैं। मैं उनसे विनती करता हूँ कि कई चीजें गड़बड़ी से नहीं होती हैं। उसके समाधान के लिए विचार करना चाहिए और समाधान के लिए एक्शन लेना चाहिए।

आप कहते हैं कि सरकार गरीबों की उन्नति के लिए काम कर रही है, क्योंकि तीन शब्द हमारे प्रेजीडेंट स्पीच में दिखाए गए हैं, उसमें गरीबों की उन्नति, किसानों की उन्नति, युवकों की उन्नति, ये तीन बातें उसमें बताई गई हैं। जिस उन्नति की बात आज हम कर रहे हैं, इसी के लिए जब इंदिरा गांधी जी गरीबी हटाओ की बात कर रही थीं, तो उस वक्त इस पर बहुत हंगामा हुआ। क्या हुआ, क्या गरीबी हट गई? गरीबी को हटाया लेकिन वह चली गई। उसके ऊपर बहुत बहस होती रही। आज मैं यह कहना चाहता हूँ कि हर भारतीय यह सोचता है कि गरीबों को किस ढंग से स्वावलंबी बनाना, अपने पैर पर उसको खड़ा करना और एक स्वाभिमान का जीवन जीने के लिए उसकी क्या-क्या मदद करना, ये सभी कोशिश कर रहे हैं, तो उस वक्त इसका मजाक उड़ाया गया। अभी हाल ही में जब यूपीए चेयरपर्सन और डॉ. मनमोहन सिंह जी ने जो कोशिश की, चाहे वह मनरेगा स्कीम हो, फूड सिक्योरिटी एक्ट हो, मिड-डे-मील का कार्यक्रम हो, दूसरे एक्सिलरेटेड इरीगेशन प्रोग्राम्स हों और शेड्यूल्ड कास्ट, शेड्यूल्ड ट्राइब्स सबप्लान में बढ़ोतरी देकर उनकी उन्नति के लिए जो काम किया गया, उसको भी किसी अलग ढंग से कंडेम किया गया और बहुत कुछ कहा गया। लेकिन वही बात आज फिर आ रही है। आप यह कह रहे हैं कि पहले कुछ नहीं हुआ।

मैं आपसे निवेदन करता हूँ कि आपके चीफ इकॉनामिक एडवाइजर का ही कहना है कि यूपीए के समय में वर्ष 2005 और 2012 के बीच गरीबी कम होने की गति भारत के इतिहास में सबसे तेज रही है। यह पिछले दशक से दो गुना तेज थी। 15 करोड़ से भी ज्यादा लोगों को गरीबी से इन 8 सालों में हटाया गया। यह एडवाइजर ने कहा है। यह पेपर में आया, इसलिए मैं इसे कह रहा हूँ। आप इसे वैरिफाई कर सकते हैं। यह बात आपके चीफ इकॉनामिक एडवाइजर के मुँह से निकलती है और आप कह रहे हैं उससे कोई फायदा नहीं हुआ। यूपीए सरकार ने कुछ नहीं किया। गरीबों के बारे में कुछ नहीं सोचा। उसके ऊपर बहुत टीका और टिप्पणियाँ करते गये। यह हकीकत है और हकीकत आपके मुँह से निकल रही है और दुनिया को पता चलना चाहिए, देश के लोगों को पता चलना चाहिए, हम सब को भी यह मालूम होना

25.02.2016

चाहिए कि जब इकोनॉमिक एडवाइजर्स यह बात कहते हैं और डॉक्टर मनमोहन सिंह जैसे नेता, जो इकोनॉमिक एक्सपर्ट हैं, वह कभी पॉलिटिक्स नहीं करते थे और पॉलिटिक्स की बात नहीं करते थे, वह सिर्फ अपने काम और काम के अनुसार ही अपने कदम रखते थे, लेकिन आज ऐसा नहीं हो रहा है।

दूसरी बात फूड सिक्योरिटी के बारे में कहना चाहता हूँ। फूड सिक्योरिटी एक्ट वर्ष 2013 में आया और सारे देश में इसको लागू किया गया क्योंकि लोग भूखे न रहें। उनको कम से कम दो वक्त का खाना मिले। वे पेट भर खाना खायें, इसलिए फूड सिक्योरिटी एक्ट इस देश में लागू किया गया। मैं पूछना चाहता हूँ कि इस देश के प्रधान मंत्री जी जब गुजरात के मुख्यमंत्री थे तो इस एक्ट को लागू क्यों नहीं किया गया और आज भी यह क्यों नहीं लागू है? सुप्रीम कोर्ट ने क्या कहा, मैं नहीं कह रहा हूँ। इस महीने की पहली तारीख तक देश के सर्वोच्च न्यायालय ने गुजरात सरकार को डांटते हुये कहा कि **do you want to break away from the Union of India?** यह मेरे शब्द नहीं हैं।... (व्यवधान) **Can a State say it cannot implement a law passed by Parliament? Are you saying you are not a part of India? What is the Government of India doing about this?**

सर, अगर आपके राज्य में यह इंप्लिमेंट नहीं होता है, आप ही इसे इंप्लिमेंट नहीं करते हैं, आपके चीफ मिनिस्टर इसे इंप्लिमेंट नहीं करते हैं, तो गरीबों के बारे में आपने क्या सोचा और क्या ऐक्शन लिया है, यह मैं पूछना चाहता हूँ।... (व्यवधान) गरीबी कम है? ... (व्यवधान) आपने फिर बोला, अगर मैं बोलूंगा तो आप गुस्से में आ जायेंगे।... (व्यवधान) प्रधानमंत्री जी ने खुद बोला है कि वहां की महिलायें दूध इसलिए नहीं पीती हैं कि वे अपने-आप को मोटा न दिखें, वे पतला दिखने के लिए दूध भी नहीं पीते हैं, वह खुद ही बोले थे। ... (व्यवधान) आप मेरी बात सुनिए। ... (व्यवधान) वह किसी वक्त बोलें होंगे, बात और है।... (व्यवधान) लेकिन वह बोले हैं।... (व्यवधान) यह ठीक भी है।

अगर आपके राज्य में यह इंप्लिमेंट नहीं हुआ तो दूसरे चीफ मिनिस्टर इसे कैसे इंप्लिमेंट करेंगे, दूसरे स्टेट्स इसको कैसे इंप्लिमेंट करेंगे? इसलिए मैं यह जानना चाहूंगा कि क्यों ऐसा हुआ? क्या वहां पर गरीबी नहीं है? गरीबी के रेखा के ऊपर बहुत लोग हैं। तब क्या गरीबी रेखा के नीचे का कोई प्रोग्राम वहां पर इंप्लिमेंट नहीं होना चाहिए? जब वहां के लोग इतने अमीर हैं तो कोई भी प्रोग्राम वहां पर नहीं होना चाहिए, फूड सिक्योरिटी नको, मीड-डे मील नको, सर्व शिक्षा अभियान नको, कंपलसरी एजुकेशन नको, कुछ भी नको। वह इतने सशक्त हैं कि अपने-आप कर लेंगे।

जन-धन एकाउंट्स की भी बात बहुत चली। मैं इसके संबंध में आंकड़े देता हूँ। यह मुझे मालूम है कि आप अपने भाषण में इसके बारे में खूब बोलेंगे और फिर उसका समर्थन भी कर लेंगे, लेकिन मैं आपके सामने यह आंकड़े रखता हूँ। 21 करोड़ बैंक एकाउंट्स खुले हैं जिनमें 32 हजार करोड़ रुपये जमा हुए हैं।

25.02.2016

शायद आप भूल गये कि यह धन सरकार का नहीं जनता का है। वर्ष 2005 में आरबीआई ने बैंको को नो-फ्रिल एकाउंट्स खोलने की शुरुआत करने का आदेश दिया था और वर्ष 2010 से फाइनेंशियल इंकलूजन प्लान अमल में था, जिससे वर्ष 2013 से वर्ष 2016 तक एक्सटेंड किया गया और मार्च, 2014 तक 24 करोड़ 03 लाख नो-फ्रिल एकाउंट्स खुले थे। इस खाते का सरकारी नाम बेसिक सेविंग्स बैंक डिपॉजिट एकाउंट था। इस बेसिक सेविंग्स बैंक डिपॉजिट एकाउंट में 24 करोड़ रुपये ऑलरेडी थे। इसमें अब डुप्लीकेशन भी हो गया होगा, बाद में आप ऐसे कह सकते हैं।...(व्यवधान)

**श्री निशिकान्त दुबे :** 24 करोड़ के एकाउंट में कितना पैसा था, यह बता दीजिए।...(व्यवधान)

**श्री मल्लिकार्जुन खड़गे :** आपका पैसा नहीं है, वह 32 हजार भी आपका नहीं है, यह 32 हजार भी आपका नहीं है।...(व्यवधान) बेसिक सेविंग्स बैंक डिपॉजिट एकाउंट और यूपीए सरकार की डायरेक्ट कैश ट्रांसफर ऑफ सब्सिडी के तहत 18 करोड़ खाते खुले थे। इसके पहले बेनिफिशियरीज़ महिलाओं के सैल्फ हैल्प ग्रुप्स थे जिन्हें अब उधार लेने और ट्रांज़ैक्शन करने में आसानी हुई है। ऐसे कह रहे हैं जैसे पहले कुछ नहीं हुआ, सब कुछ एक साल नौ महीने में हो रहा है। अगर आप दुनिया को ऐसे गुमराह करते रहे, तो यह ज्यादा दिन तक चलने वाला नहीं और इससे कोई फायदा भी नहीं होने वाला है। 24 करोड़ 3 लाख एकाउंट्स के कंधों पर जन-धन के 21 करोड़ एकाउंट्स खोले गए। अब इन दोनों एकाउंट्स के बीच कितना डुप्लीकेशन है, उसके बारे में जानकारी होनी चाहिए। वह शायद राष्ट्रपति जी के धन्यवाद प्रस्ताव के रिप्लाइ में आ जाए। 21 करोड़ एकाउंट्स में सिर्फ 53 लाख लोगों को फैंसिलिटी का लाभ मिला है जिसमें सिर्फ 27 लाख का सैंक्शन हुआ था। उसमें सिर्फ 12 लाख लोग ही इस फैंसिलिटी को इस्तेमाल कर पाए। कहां 21 करोड़ और लाभ 22 लाख। मैं बताना चाहता हूं कि अगर आप किसी प्रोग्राम को बहुत हार्ड-फाई कर देंगे और बाद में फंस जाएंगे तो उससे सरकार पर भरोसा और आप जो कहते हैं, उस पर जनता का भरोसा उठ जाता है। इसलिए इससे कोई फायदा नहीं होने वाला है। इससे मालूम होता है कि जो पहले किया है, वह करते आए हैं और वही आज करने की कोशिश कर रहे हैं।

अटल पेंशन योजना भी कोई नई चीज नहीं है। आप पेज 2, पैरा 6 देखिए --

Atal Pension Yojana supposedly aimed at ensuring pension for those with no employment security or retirement facilities seems to have run out of steam right from the start, flagged off with much publicity in June, 2015. 2 करोड़ लोगों को कवर करने का था। But it has been able to bring only about 8 per cent of the target to two crore under its ambit as of the month of January, 2016. Then, Atal Pension Yojana

25.02.2016

provisions are the exact copy of those existing in the Swavalamban Pension Scheme started by UPA in 2010 which aimed to encourage workers in the unorganised sector to save for the future.

यह स्कीम तो थी लेकिन उसे आपने बढ़ा-चढ़ाकर बोला। 2 करोड़ में से आज हार्डली 16 लाख लोगों को लाभ हुआ है। आप इसको रिअलिटी में देखिए, जमीन से देखिए, सिर्फ कहने के लिए प्रोग्राम या स्लोगन के लिए स्लोगन नहीं होना चाहिए। सुस्वा बीमा योजना, जीवन ज्योति बीमा योजना में भी वही है। The schemes introduced by Modi Government, Modi *ji*, are actually the previous UPA Government's flagship social security programmes repackaged and re-launched to gain media attention. Aam Aadmi Beema Yojana, Rajiv Gandhi Shilpi Swasthya Beema Yojana and the Rashtriya Swasthya Beema Yojana जब मैं लेबर मिनिस्टर था तब राष्ट्रीय स्वास्थ्य बीमा योजना के लिए मैंने बहुत कोशिश की, सिर्फ 30 हजार रुपये में दो कार्ड मिलते थे, अगर आप इसे लेते तो सलाना किसी फैमिली में कोई भी मान्यता प्राप्त हॉस्पिटल में जाता है तो उसको फ्री में ट्रीटमेंट मिलता था, बीपीएल के लिए भी है, अन-अर्गनाइज्ड वर्कर के लिए भी है, सफाई कर्मचारी के लिए भी था। आप जो बोलते हैं वह मैं यहां नहीं बोलूंगा, जैसा आपकी एचआरडी मिनिस्टर बोलीं, वैसा हम नहीं चाहते हैं। इन कामों को निकाल कर आपने एक किया। Ever since their launch in 2007 and 2008, the schemes benefited about five crore and forty-two lakh people under Rajiv Gandhi Shilpi Swasthya Beema Yojana.

### **15.57 hours**

(Hon. Speaker *in the Chair*)

उसके बाद 2155 करोड़ रुपये, फिर 327 करोड़ रुपये और तीसरी योजना में 4300 करोड़ रुपये डिस्ब्रंड किये गये, इतना पैसा दिया है। इतने पैसे देने के बावजूद कोई भी स्कीम नहीं है। इस स्कीम को इकट्ठा करके अटल बिहारी वाजपेयी पेंशन स्कीम, सुस्वा बीमा योजना, जीवन ज्योति बीमा योजना को हाईलाइट करके और नया स्लोगन देकर लाया गया है। ऐसा नहीं होता है। कोयले को साबुन से धोने पर उसका कालापन नहीं जाता, कोयले को अगर आप जलाएंगे तभी सफेद होता है। ... (व्यवधान) केवल नाम देने से और नामांतर से किसी का उद्धार नहीं होने वाला है बल्कि काम होना चाहिए और आज काम करने की आवश्यकता है। मैं काम करने के लिए बोल रहा हूँ।

पैरा 7 के पेज सं. 2 में प्रधानमंत्री आवास योजना का वर्णन है। इसका नाम राजीव गांधी आवास योजना, राजीव गांधी ऋण योजना के नामों को बदल कर नया नाम रखा गया। उन स्कीमों को निकालना और नया नाम देना, मैंने स्कीमों का आंकड़ा दिया, कितना खर्च हुआ, कोई कम खर्च किया होगा, कोई

25.02.2016

नहीं किया होगा लेकिन आपने तो कुछ भी खर्च नहीं किया। यह पूरे देश में लागू नहीं हुआ सिर्फ आंध्र प्रदेश, तेलंगाना और वेस्ट बंगाल को थोड़ा दिया, पांच लाख घर बनाने की स्कीम थी उसमें तीन स्टेटों में थोड़ा बहुत क्रियान्वयन हुआ, 60% इम्प्लिमेंट हुआ है और 40% बाकी है यानि इम्प्लिमेंट नहीं हुआ। मैं वाद-विवाद में नहीं जाना चाहता हूं। बाबा साहब अम्बेडकर का नाम बहुत लिया जाता है, लेना भी चाहिए लेकिन जो उनकी आइडिआलोजी थी, उसको अनुष्ठान में लाने के लिए आपने क्या योजना बनाई, वह बहुत ही महत्वपूर्ण है।

### **16.00 hours**

अब एसीपी अमाउंट है। शैड्यूल कास्ट्स के लिए सब प्लान होना चाहिए। पापुलेशन के हिसाब से उन्हें बजट का एलॉटमेंट होना चाहिए। क्या आप कर रहे हैं? आप अम्बेडकर की 125वीं सालगिरह मना रहे हैं, जन्मदिन मना रहे हैं। आपने कर्नाटक में स्पेशल कम्पोनेंट एक्ट बना दिया। इससे पहले आंध्र प्रदेश में भी किया। जब आंध्र और तेलंगाना दोनों एक थे, तब उन्होंने सबसे पहले स्पेशल कम्पोनेंट एक्ट बनाया। उसके बाद कर्नाटक में यह एक्ट बना। इसमें उनका जितना भी पैसा रहता है, एलॉटमेंट रहता है, वह कभी लैप्स नहीं होगा और वह बैकलॉग वैसे ही खर्च किया जायेगा। अगर आप इन लोगों की मदद करना, बाबा साहब अम्बेडकर को याद करना और उनके कार्यक्रम का अनुष्ठान करना चाहते हैं, तो आप स्पेशल कम्पोनेंट एक्ट लाइये और बताइये कि हम उनके लिए यह कार्यक्रम कर रहे हैं और हमने यह किया। अगर आप सभी जनरल स्कीम्स में कुछ बोलकर बैठेंगे, तो उससे कोई फायदा नहीं होगा। इससे सिर्फ बाबा साहब अम्बेडकर का नाम चलता रहेगा। जब-जब इलैक्शन आते रहेंगे तब तब यह काम सभी लोग करते रहेंगे।

महोदया, मैं एक बात और कहना चाहता हूं कि आप प्रभावशाली प्राइम मिनिस्टर हैं और अपनी पार्टी के बड़े नेता भी हैं। ...(व्यवधान) मैं अपने लिए न कहकर आपके लिए बोल रहा हूं।...(व्यवधान) मैं कहना चाहता हूं कि राजीव गांधी जी ने 73<sup>rd</sup> और 74<sup>th</sup> अमेंडमेंट लाकर सत्ता का विकेन्द्रीकरण करने का फैसला किया और महिलाओं, दलितों आदि सबको रोस्टर सिस्टम से चेयरमैन बनाने और चुनाव में ओबीसी, शैड्यूल कास्ट्स/ शैड्यूल ट्राइब्स को रिजर्वेशन देकर उन्हें कांस्टीट्यूशनल राइट्स दिये गये। लेकिन आज राजस्थान में क्या हुआ? संविधान यह कहता है कि सबको एक ही वोट का अधिकार है, यानी वन मैन, वन वोट। उसकी वैल्यू उतनी ही है। किसी एमएलए, एमपी, मिनिस्टर और प्राइम मिनिस्टर को एजुकेशनल क्वालीफिकेशन की जरूरत नहीं है, लेकिन राजस्थान और हरियाणा के चीफ मिनिस्टर्स, जिनके सिर पर हाथ रखकर आपने चीफ मिनिस्टर बनाया, उन्होंने एजुकेशन की ऐसी कंडीशन डाली है कि अगर वहां पर चेयरमैन बनना है तो मैट्रिक या ऐट्थ क्लास पास होना चाहिए। इस देश में 50 फीसदी से ज्यादा

25.02.2016

महिलाएं पढ़ी-लिखी नहीं हैं। वे अनपढ़ हैं। ... (व्यवधान) पंचायत एक्ट में अमेंडमेंट करके आप उसकी आड़ में यह नहीं कह सकते कि सुप्रीम कोर्ट ने अपहेल्ड किया, इसलिए हम महिलाओं को इस अधिकार से दूर रखेंगे। आपने गरीबों, शैड्यूल कास्ट्स, महिलाओं आदि को इस अधिकार से दूर रखने के लिए यह कानून बनाया है। ... (व्यवधान) इससे यह मालूम होता है कि आपकी आइडियोलॉजी क्या है? आप उसे इम्प्लीमेंट करने के बारे में सोचिए। ... (व्यवधान) एक एमएलए, एमपी, प्राइम मिनिस्टर और चीफ मिनिस्टर के लिए एजुकेशनल क्वालिफिकेशन की जरूरत नहीं है, तो फिर यह क्वालीफिकेशन चेयरमैन या मैम्बर के लिए कैसे हो सकती है? आप हमें इस बारे में बताइये। अगर यह न्याय है, तो मैं मानता हूँ। यह कहाँ हुआ? बीजेपी के चीफ मिनिस्टर्स जहाँ हैं, उन दो जगहों पर इन्होंने किया। अगर ऐसे विचारों को आप प्रोत्साहन देते गए और ऐसे नेताओं का और मजबूत करते गए तो इस देश में गरीबों को जो पोलिटिकल पावर संविधान के तहत मिली है, उसे इनडायरेक्टली छीन रहे हैं, उनकी पावर इनडायरेक्टली छीन रहे हैं। ... (व्यवधान) इससे मालूम होता है कि आपकी नीयत क्या है। नीति और नियत में फर्क है, यही मैं आपको बताना चाहता हूँ।

महोदया, इसमें एससीएसटी एट्रॉसिटीज़ एक्ट का जिक्र है, ठीक है इसे लाया गया है। आपने लैप्स क्यों किया? हम एससीएसटी एक्ट ऑर्डिनेंस के तहत इनको मजबूत बनाने के लिए लाए थे, आपने लैप्स करके परसों यानी डेढ़ साल बाद पास करवाया। इससे यह मालूम होता है कि हर चीज में कहते कुछ हैं और करते कुछ हैं। इससे यही मालूम होता है कि आप नहीं चाहते कि ये लोग मजबूत बनें और अपने पैरों पर खड़े हों। यह भी कब हुआ? क्यों आया? श्रीमती सोनिया गांधी जी को दो बार लैटर टू रिमाइंडर करके लिखना पड़ा कि ऐसा एक्ट हम लाए थे, वह आर्डिनेंस लैप्स हो गया, कृपया करके इसे लाइए। इसे दो बार लिखना पड़ा और बाद में यह पास होकर आया है। आप इसका क्रेडिट ले रहे हैं, लीजिए। लेकिन मैं आपको याद दिलाना चाहता हूँ, आप जो चाहते हैं, कहते हैं वह होता नहीं है, आप वह नहीं कर रहे और इसी वजह से हम जनता को बताते हैं, बताना हमारा फर्ज है कि जो चीजें ये कहते हैं, करते नहीं हैं।

महोदया, अब मैं किसानों की बात कहना चाहता हूँ। किसानों के बारे में माननीय प्रधानमंत्री जी ने बहुत बड़ी सभा की, उसमें फीते गांठे ऐसे लैक्चर दे रहे थे कि छत्तीसगढ़ के सारे किसानों की समस्या हल हो गई। ... (व्यवधान) मैं उनको बताना चाहता हूँ कि 2014-15 में कृषि विकास दर नेगेटिव था, 0.2 परसेंट था। पिछले वर्ष में 3.7 था, यह डाउन हो गया। क्यों डाउन हो गया? इसके बाद कृषि उत्पादन 4.9 था जो नीचे गिरकर अब 0.5 पर आ गया। किसानों की बात कहते हैं जबकि किसानों का प्रोडक्शन कम हो रहा है, किसानों की पैदावार कम हो रही है। इनके बारे में आप कुछ भी नहीं सोच रहे हैं। 3228 किसानों ने आत्महत्या की है, मजे की बात है, बीजेपी के सपोर्टर गोपाल शेट्टी जी ने महाराष्ट्र में क्या कहा, उन्होंने

25.02.2016

कह दिया कि एक फैशन बन चुका है, किसानों में आत्महत्या करना एक फैशन बन चुका है।... (व्यवधान) यह सभी पेपर में आया हुआ है, उन्होंने डिनाई नहीं किया है।... (व्यवधान)

**SHRI GOPAL SHETTY (MUMBAI NORTH):** Hon. Speaker, I have denied it. ...

(*Interruptions*) आपने मुझे बोलने का मौका दिया, इसके लिए मैं धन्यवाद करता हूँ। मैंने इसका डिनाई किया है। मैंने सभी मीडिया के लोगों को नोटिस डिफेमेशन केस के बारे में दिया है। किसानों को पैसा बांटने में हर राज्य में स्पर्धा हो रही है, मैंने कम्पीटिशन ट्रेंड की बात कही है। मैंने किसानों के बारे में बिल्कुल नहीं कहा है।... (व्यवधान) मैंने किसानों के बारे में कहा कि महाराष्ट्र के मुख्यमंत्री जलयुक्त शिवर योजना के माध्यम से काम कर रहे हैं, काम करने से ही किसानों की आत्महत्या रुकेगी, पैसा बांटने से नहीं रुकेगी, मैंने यह कहा है। आपने मुझे बोलने का मौका दिया, इसके लिए बहुत धन्यवाद।

**श्री राजीव सातव (हिंगोली) :** उन्होंने चैनल पर कहा है कि स्लिप ऑफ टंग हुई है और इन्होंने चैनल पर आकर माफी मांगी हुई है।

**श्री गोपाल शेट्टी :** मैंने फैशन नहीं कहा है।... (व्यवधान) मैंने ट्रेंड कहा है, कम्पीटीशन भी कहा है। हां, मैंने बोला है और मैंने डिफेमेशन का केस भी किया है।... (व्यवधान)

**श्री राजीव सातव:** शेट्टी जी, आपने किसानों की आत्महत्या को फैशन बोला है।... (व्यवधान)

**श्री मल्लिकार्जुन खड़गे :** यानी आपके आजू बाजू यदि ऐसे नेता लोग रहें तो आपकी गाड़ी, आपका प्रोग्राम कहां तक चलेगा?... (व्यवधान) कोई ऐसे कहता है, कोई बोलता है कि गोली मार दो, कोई कहता है कि किसी को जान से मार दो।... (व्यवधान) ये सभी चीजें आपके वहां से निकलती हैं। ऐसी बातें जब वहां से निकलती हैं तो सदन में नेचुरली हंगामा होता है और सदन में जब हंगामा होता है तो डिसरप्शन होता है और जब डिसरप्शन होता है तो आप कहते हैं कि कांग्रेस के लोग हमेशा डिसरप्शन करते हैं।... (व्यवधान) ये जो चीजें हैं, यह सब जो हो रहा है, अध्यक्ष जी, मैं आपसे विनती करता हूँ क्योंकि मैं कल भी नहीं बोला, परसों भी नहीं बोला। हालांकि मेरा कल बोलने का था लेकिन तब भी मैंने कल नहीं बोला। मैं आपके सामने आंकड़े भी देता हूँ। ये आंकड़े मेरे नहीं हैं, ये भी आपके पास से ही आए हैं।

“In a stark reflection of the continuing distress in rural India, the number of suicides by farmers and farm labourers increased five per cent at 12,360 in 2014 against 11,772 in the previous year, showed a report by the National Crime Records Bureau.”

इसमें 5650 किसान और 6710 एग्रीकल्चरल लेबरर्स हैं। आप एमएसपी डिक्रीज कर रहे हैं। ... (व्यवधान)

**HON. SPEAKER:** Khargeji, please be brief. You have already taken 45 minutes.

25.02.2016

**श्री मल्लिकार्जुन खड़गे :** ये सब बातें बोल बोलकर तो आप हुकूमत में आए हैं। फिर वही बात बोल रहे हैं लेकिन आप इम्प्रूव नहीं कर रहे हैं। उससे भी खराब सिचुएशन आपने क्रिएट की है।...(व्यवधान) मैं सदन को यह बताना चाहता हूँ। नेशनल क्राइम रिकार्ड्स ब्यूरो के ये आंकड़े हैं। मेरे नहीं हैं।

इसके बाद आप किसानों की बात करते हैं लेकिन आपने किसानों को कितना मिनिमम सपोर्ट प्राइस दिया? आपने गेहूँ, पल्सेज, पैडी, तूर को कितना दिया? मैं आपको सिर्फ चार-पांच बताना चाहता हूँ। देसी कपास और अमेरिकन कपास- जब 2012-13, 2013-14 में जब सौ रुपये एमएसपी में इंक्रीज हमने की थी यानी 3600 से 3700 किया गया था और 3900 से 4000 किया गया था लेकिन आपके जमाने में देसी कपास को वर्ष 2014-15 और 2015-16 में सिर्फ 50 रुपये दिया गया। फिर उसके बाद अमेरिकन कपास को 50 रुपये किया गया। ...(व्यवधान) फिस् उसके बाद तूर को सिर्फ 75 रुपये किया गया जबकि हमारे जमाने में 450 रुपये किया गया। उसके बाद मूंग को सौ रुपये हमने दिया और आपने सिर्फ 50 रुपये दिया। फिर मक्के को हमने 135 रुपये दिया और आपने सिर्फ 15 रुपये दिया।...(व्यवधान) बाजरा को हमने 75 रुपये दिया, आपने 25 रुपये दिया। हमने सोयाबीन को 320 रुपये और काली सोयाबीन को 300 रुपये दिया तो वहीं आपने सिर्फ 40 रुपये दिया। तो ये किसान विरोधी नीति नहीं है तो क्या है?

महोदया, आप बताएं कि क्या यह किसान विरोधी नीति नहीं है? आप बोलिए, मैं आपकी बात सुनता हूँ। ये आंकड़े मेरे नहीं हैं, आप देख सकते हैं कि आज किसानों की क्या हालत है।

**माननीय अध्यक्ष :** खड़गे जी, आप अपनी बात पूरा करने के लिए कितना समय चाहते हैं। आप करीब एक घंटे से बोल रहे हैं। आपकी पार्टी के दूसरे सदस्यों को बोलने के लिए समय नहीं मिल पाएगा।

**श्री मल्लिकार्जुन खड़गे :** महोदया, अगर आप मेरी पार्टी के दूसरे सदस्यों को बोलने के लिए समय नहीं देंगी, तो मैं अपनी बात यहीं समाप्त करता हूँ।

**माननीय अध्यक्ष :** यह बात आप देखिए क्योंकि आपकी पार्टी को बोलने के लिए एक घंटे का समय दिया गया है।

**श्री मल्लिकार्जुन खड़गे :** किसानों को सिंचाई की जरूरत होती है और इसके लिए आपने नए-नए प्रोग्राम भी बनाए हैं। पेज-4 के पैरा-14 में इर्रिगेशन के बारे में आपने कहा कि "जल संचय फॉर जल सिंचन" और "मोर क्राप पर ड्रूप" आपका स्लोगन है लेकिन यूपीए सरकार ने जो एक्सलेरेटेड इर्रिगेशन बेनिफिट प्रोग्राम बनाया था और उससे हर राज्य में जहां कहीं भी तालाब हों, चैक डैम्स हों, रेस्टोरेशन, रिपेयर हो और इनके लिए अगर पैसे की कमी होती है तो ठीक बात नहीं है। हम इसे एआईबीपी स्कीम में लाकर कर करोड़ों रुपए देते थे। पिछली सरकार इस मद के लिए 12 हजार से 16 हजार करोड़ रुपए तक देती थी। इस पैसे



25.02.2016

को कम करके आपने दो हजार करोड़, ढाई हजार करोड़ रुपए बना दिया। किसानों के हित के प्रोग्राम्स में कटौती की गई है। एमएसपी काट दिया है, एआईबीपी में इरिगेशन में कटौती की है और आप कह रहे हैं कि "मोर ड्रॉप पर क्राप।" आप इरिगेशन को महत्व नहीं दे रहे हैं और प्लानिंग कमिशन को हटा कर नीति आयोग बना दिया है। नीति आयोग क्या काम कर रहा है, यह हमें समझ नहीं आ रहा है। ड्रिप इरिगेशन को भी जितना पैसा देना चाहिए था, नहीं दिया गया है और सब्सिडी भी कम कर दी है। जो प्रोग्राम्स किसानों के हित में हैं, उनमें कटौती क्यों की गई है? आपने एससीपी में एमाउंट कम कर दिया है। सोशल सैक्टर में भी एमाउंट कम कर दिया है। आपने रेट बढ़ाए भी हैं लेकिन कारपोरेट टैक्स को पांच परसेंट कम किया गया है। उन्हें इससे 80 हजार करोड़ रुपयों का फायदा होता है और चार साल में साढ़े तीन लाख करोड़ रुपयों का फायदा मिलेगा और हमें 80 हजार करोड़ रुपए कम करने से कम से कम चार लाख करोड़ रुपयों का घाटा होता है।

महोदया, मैं कहना चाहता हूँ कि ये सभी किसान विरोधी चीजें हैं। फर्टिलाइजर नीम कोटिड स्कीम लाए हैं। यूपीए सरकार में यह स्कीम वर्ष 2007-08 में लागू की गई थी। मुझे कई प्रोग्राम्स देखकर हंसी आती है क्योंकि सिर्फ नाम बदल दिए हैं। मनरेगा के लिए प्रधानमंत्री जी को उस समय नहीं उड़ाना चाहिए था लेकिन उस समय उन्होंने क्या समझा, यह मुझे नहीं पता है। उनकी आदत है कि विपक्ष को ह्यूमिलेट करके बात करूंगा तो बहुत बड़ा बन जाऊंगा, ऐसी उनकी सोच होगी लेकिन उनकी सोच गलत है। मनरेगा प्रोग्राम किसानों को, मजदूरों को अपना पेट भरने के लिए और साल में कम से कम सौ दिन काम मिले इसलिए बनाया गया था और आपने कहा कि मैं इसे कभी नहीं रोकूंगा और जिंदा रखूंगा क्योंकि आपने यह काम साठ सालों में किया है, यह आपका स्मारक है। ऐसी बातें कहकर आप उन गरीबों का मजाक उड़ा रहे हैं, ऐसा कहकर इस स्कीम का मजाक उड़ा रहे हैं। ... (व्यवधान) यह ठीक नहीं है। ... (व्यवधान) अगर आप चाहते हैं, तो दूसरा स्कीम लाइए, लेकिन मनरेगा को पूरे वर्ल्ड में एप्रिसिएट किया गया है, राष्ट्रीय स्वास्थ्य बीमा योजना को पूरे वर्ल्ड में एप्रिसिएट किया गया है, फुड सिक्योरिटी ऐक्ट को पूरे वर्ल्ड में एप्रिसिएट किया गया है और राइट टू एजुकेशन ऐक्ट (आरटीई) को पूरे वर्ल्ड में एप्रिसिएट किया गया है। जब मैं खुद जी-20 समिट में गया था तो सारे लोग इन प्रोग्राम्स को देखते थे। यहाँ तक कि ब्राजील के लोग इन कार्यक्रमों को इम्प्लीमेंट करने के लिए आपके पास आए, इवन साउथ अफ्रीका के लोग, अफ्रीकन कंट्री के लोग इन प्रोग्राम्स को देखकर खुश हैं और वे चाहते हैं कि ऐसे प्रोग्राम इम्प्लीमेंट हों। वर्ल्ड बैंक कहता है कि इसकी वजह से इम्प्रूवमेंट हुआ है, वर्ल्ड हेल्थ आर्गनाइजेशन कहता है कि इनकी वजह से इंक्रीज हुआ है। ... (व्यवधान) यदि यह स्कीम गरीबों के लिए है तो आपको यह कहना नहीं चाहिए था, लेकिन आपने क्यों कहा यह मुझे नहीं मालूम हुआ। इससे यही मालूम होता है कि आरएसएस का बहुत भारी प्रभाव है। यह एक

25.02.2016

प्राइम मिनिस्टर के लिए अच्छा नहीं है। यह बीजेपी के एक वर्कर के लिए ठीक होगा या प्रचारक के लिए ठीक होगा, लेकिन इस देश के प्राइम मिनिस्टर के लिए यह ठीक नहीं है। हर बीमारी में अलग-अलग मेडिसीन लेना चाहिए। लेकिन बीमारी अनेक हैं और दवा एक ले रहे हैं। ... (व्यवधान) इसीलिए आरएसएस के पास यह दवा नहीं है क्योंकि उन्होंने हमेशा इसके बारे में, कभी गरीबों के बारे में नहीं सोचा। ... (व्यवधान)

आपने भ्रष्टाचार की इतनी बात कही ताकि वह दुनिया के युवकों में एक ऐसा भ्रम पैदा करे, जो काला धन है, वह सौ दिनों में वापस आ रहा है। सब लोगों की जेब में 15-15 लाख रुपये जा रहे हैं। वे कहाँ हैं? सौ दिन बीत गये, अब 650 दिन हो गये। मैंने गिना है। लेकिन एक पैसा भी नहीं आया है। आप कहना भी नहीं छोड़ रहे हैं। आप कहीं भी जाते हैं, तो आप पहले कहते हैं- भाइयो और बहनों! इतना काला धन बाहर है, इसे मैं लाऊँगा और सबको दूँगा। वह कहाँ है? यदि उधर कुछ दिये तो मुझे मालूम नहीं, लेकिन इधर तो नहीं आया। ... (व्यवधान)

जहाँ तक बैंक लोन की बात है, तो चार लाख करोड़ रुपये का बैंक लोन आज बड़े-बड़े लोगों के पास बकाया है। ... (व्यवधान) स्टेट बैंक मेरा भी नहीं है और आपका भी नहीं है, रिज़र्व बैंक मेरा नहीं है और आपका भी नहीं है। ... (व्यवधान) इसे रिकवर करने की जरूरत है। ... (व्यवधान)

**माननीय अध्यक्ष :** No cross talking. प्लीज आप लोग बैठिए।

... (व्यवधान)

**माननीय अध्यक्ष :** सलीम साहब आप चिन्ता मत कीजिए, वे सब सक्षम हैं।

... (व्यवधान)

**श्री मल्लिकार्जुन खड़गे :** आप सुनिए, वे ऋण इसलिए माफ किये गये ... (व्यवधान) यूपीए गवर्नमेंट ने किसानों के 72 हजार करोड़ रुपये ऋण माफ किया। जब कारपोरेट गवर्नमेंट आयी तो उनका माफ करना जरूरी था। इसीलिए उन्होंने माफ किया। ... (व्यवधान) इसलिए अपने दोस्तों की उन्होंने यह बात की। ... (व्यवधान)

यह जो इंडिया-अफ्रीका समिट हुआ, वह इतना बड़ा समिट हुआ, उसमें सारे देश के नेता लोग और डिगनीटरीज आये थे। पंडित जवाहर लाल नेहरू जी का नाम लेकर वहाँ पर, मैंने सात या आठ लोगों के बारे में पढ़ा कि उन्होंने जो कोशिश इस इंडिया-अफ्रीका समिट के लिए की थी, उसका एक जिक्र नहीं हुआ। हमारे फॉर्मर प्राइम मिनिस्टर ने इसके लिए कोशिश की, यह बात दूसरे देशों के लोग कहते हैं, लेकिन इस देश के प्रधानमंत्री जी उनका नाम भी लेना मुनासिब नहीं समझते हैं। यह क्या है? यह हेट्रेडनेस है।

25.02.2016

अगर ऐसा हेट्ट्रेडनेस का वातावरण पैदा करेंगे तो देश में ऐसा ही चलेगा। जो किया है, किया है, जो नहीं किया है, उसे मान लेंगे। पंडित जवाहर लाल नेहरू जी का इस समिट को बनाने में बहुत बड़ा हाथ था, लेकिन आपने उनका नाम भी नहीं लिया, उनके बारे में वहां जो प्रेसिडेंट और प्राइम मिनिस्टर थे, उन्होंने जो बोला, उसका आपने समर्थन भी नहीं किया। मैं इतना ही कहना चाहता हूं कि आपके बोलने से या न बोलने से कोई इतिहास बदलने वाला नहीं है। इतिहास तो रहेगा और इतिहास सुनहरे अक्षरों में लिखा जाएगा। किसी का नाम न लेने से वह मिट जाएगा, अगर ऐसा कोई सोचता है तो वह गलत है, कभी ऐसा नहीं होता।...(व्यवधान)

**श्री रमेश बिधूड़ी :** सावरकर जी की पत्रिका हटाई थी आप लोगों ने, उसे याद कीजिए।...(व्यवधान)

**श्री मल्लिकार्जुन खड्गे:** गोडसे का लगा रहे हैं न।...(व्यवधान)

**माननीय अध्यक्ष :** खड्गे जी, अब अपनी बात समाप्त कीजिए।

**श्री मल्लिकार्जुन खड्गे :** मैडम, कांग्रेस पार्टी देश की सिक््योरिटी फोर्सेंज को सलामी देती है और बधाई देती है जिन्होंने बार-बार हर मोर्चे पर दुश्मन को मुहंतोड़ जवाब दिया, चाहे वह पठानकोट हो, सियाचिन हो या अभी हाल में कश्मीर में टेररिस्ट हमला हो। सरकार बार-बार क्रॉस बॉर्डर टेररिज्म रोकने के लिए अपना ठोस और प्रभावशाली कदम उठाने की बात करती है, लेकिन सरकार के पास न कोई मजबूत नीति है, न कोई मजबूत कदम अब तक उठाया गया है। इससे हर जगह एक भय का वातावरण बन रहा है। आज पाकिस्तान को कौन सपोर्ट कर रहा है? पहले आपने भी सुना होगा, अमेरिका ने पाकिस्तान को एफ-16 फाइटर विमान देने का वायदा किया है। प्रधानमंत्री जी आप हमेशा टेलीफोन पर ओबामा जी के साथ गपशप करते हैं, ऐसी बात मन की बात में आई थी। ...(व्यवधान) बराक ओबामा के साथ आप गपशप करते हैं, मन की बात...(व्यवधान) क्या कहते हैं, उसके लिए सुनना पड़ता है, बोलने के लिए भी सुनना पड़ता है। अब आप कम से कम उनसे टेलीफोन पर बात कीजिए और पाकिस्तान को एफ-16 फाइटर विमान क्यों दे रहे हैं, उसकी क्या वजह है, क्या कारण है, उनसे पता कर लीजिए और हमें बता दीजिए क्योंकि सदन को भी मालूम होना चाहिए। ...(व्यवधान) ये उनके मित्र हैं, टेलीफोन पर बात करते हैं। अब भी अगर आप हॉट लाइन पर उनसे बात करके हमें बता देते हैं तो ठीक रहेगा और जनता को भी यह मालूम हो सकेगा। यह बड़ी अच्छी बात है कि सरकार ने यूपीए के सभी कार्यक्रमों को अपना लिया है, दूसरे-दूसरे नामों से। परन्तु सरकार का हर काम प्रधानमंत्री के चारों तरफ घूमता हुआ नजर आ रहा है। हमारी हर योजना के पीछे अब नाम देने में शायद वे झिझक रहे हैं, आज एक नाम आया है रेलवे का, दीनदयाल उपाध्याय जी के नाम से कुछ हुआ है, कोच के लिए।...(व्यवधान) मैं आपको आठ प्रोग्राम बताता हूं- प्रधानमंत्री जन धन योजना,

25.02.2016

प्रधानमंत्री सुरक्षा बीमा योजना, प्रधानमंत्री जीवन ज्योति बीमा योजना, प्रधानमंत्री फसल बीमा योजना, प्रधानमंत्री आवास योजना, प्रधानमंत्री कृषि सिंचाई योजना, प्रधानमंत्री निजी क्षेत्र कल्याण योजना और प्रधानमंत्री ग्राम सड़क योजना, यह योजना पहले भी थी। प्रधान मंत्री के नाम पर अभी आठ योजनाएं बनाई गई हैं और भी आगे आएंगी। यह सब पहले के कार्यक्रमों को मिटाने के लिए और भुलाने के लिए किया जा रहा है।

अध्यक्ष महोदया, अभी मैं और भी बातें कहना चाहता था, लेकिन आप इजाजत नहीं दे रही हैं। इसलिए मैं एक-दो बातें कहकर अपनी बात समाप्त करूंगा।

**माननीय अध्यक्ष:** आपकी पार्टी से बाकी सदस्य भी बोलेंगे।

**श्री मल्लिकार्जुन खड़गे :** मैं इतना ही कहना चाहता हूं कि ये जो कार्यक्रम चलाए जा रहे हैं इस सरकार द्वारा, ये पुराने कार्यक्रमों को नया नाम देकर चला रहे हैं। मैं इस मौके पर इतना ही कहना चाहता हूं:-

तुमने चाहा ही नहीं, वरना हालात बदल सकते थे,  
तेरे आंसू मेरी आंखों से निकल सकते थे।  
तुम ठहरे झील के पानी की तरह,  
दरिया बनते तो बहुत दूर निकल सकते थे।

लेकिन छोटा दिल होने की वजह से देश का विकास नहीं होता और जब तक सबको साथ नहीं लेंगे, विपक्षी दलों को साथ नहीं रखेंगे, उनकी सलाह नहीं लेंगे, तो प्रगति होने वाली नहीं है। बार-बार बाहर जाकर यह कहना कि विपक्षी पार्टीज डिस्टर्ब कर रही हैं, वे ही जिम्मेदार हैं, प्रगति में बाधा डाल रहे हैं। ऐसी बातें कहने से बात नहीं बनती है। बात उससे बनती है जहां सहमति होती है, जहां हम मिलकर काम कर सकते हैं, जरूर करेंगे। लेकिन अपनी ही बातों को रखकर आप दूसरों से मनवाने की कोशिश करें, तो यह नहीं होने वाला है। हमारी बात आपको सुननी चाहिए और देशहित में अगर ठीक बात है तो हम भी सुनेंगे। हम कभी भी गड़बड़ करके असहयोग नहीं करते हैं, हमेशा कॉपोरेशन करते आए हैं। आप दो दिन से देख रहे हैं कि हम सहयोग कर रहे हैं, लेकिन प्राइम मिनिस्टर यह बात छोड़ देते हैं। वह बाहर जाकर कहते हैं कि डिसरप्शन विपक्षी दल, खासकर कांग्रेस पार्टी कर रही है। कांग्रेस पार्टी डिस्टर्ब करती है, कांग्रेस पार्टी डेमोक्रेटिकली सपोर्ट नहीं करती है। ये चीजें बाहर कहकर जो भ्रम पैदा किया जा रहा है, यह ठीक बात नहीं

25.02.2016

है। हम डेमोक्रेसी को चाहते हैं, हम संविधान को चाहते हैं। संविधान के मुताबिक ही हम चलना चाहते हैं और आपको भी उसके अनुसार चलाना चाहते हैं। इसलिए कि संविधान बाहर का नहीं है, यह सर्वश्रेष्ठ ग्रंथ लोकतंत्र के लिए है। हमारे अपने-अपने घरों में पूजा-पाठ के लिए अलग-अलग ग्रंथ हो सकते हैं, लेकिन इस देश के 125 लोगों के लिए संविधान ही एक ऐसा ग्रंथ है, जो सबके हित में है। उसकी हिफाजत करो, उसे ले चलो, सभी लोग साथ आते हैं। लेकिन आप उसे अलग छोड़कर सिर्फ आर.एस.एस. के साथ चलेंगे तो देश बर्बाद होगा, इतना ही कहकर मैं धन्यवाद देता हूँ और अपनी बात समाप्त करता हूँ।

25.02.2016

**शहरी विकास मंत्री, आवास और शहरी गरीबी उपशमन मंत्री तथा संसदीय कार्य मंत्री (श्री एम. वेंकैया नायडू) :** अध्यक्ष जी, मैंने सोचा कि हमारे वरिष्ठ नेता श्री खड़गे जी कुछ अच्छे शब्द बोलकर अपनी बात समाप्त करेंगे। वह एक घंटा बोले। अंत में हमें श्राप दिया कि सर्वनाश होगा। कांग्रेस के पास श्राप देने की वह शक्ति या क्षमता ही नहीं है, वह नैतिक अधिकार भी नहीं है। कारण यह है कि उन्होंने देश में जो भी हुआ है, उसके लिए वह जिम्मेदार है। उन्हें भी यह बात मालूम है और देशवासियों को भी मालूम है।

मुझे एक विषय पर प्रसन्नता है कि उन्होंने अंत में उन्होंने कहा, हमारी सरकार आने के बाद इतने सत्र जो हुए, काफी दिनों के बाद, इस सत्र में दो दिन से हम समर्थन कर रहे हैं और संसद चल रही है। यह अच्छी बात है। बाहर जाना, वाकआउट करना, उनका अधिकार है, उस पर हमें कोई आपत्ति नहीं है। उन्होंने टाकआउट किया, फिर वाकआउट किया, वह अच्छा है। कम से कम दो दिन ब्रेकआउट नहीं किया, इसके लिए मैं उन्हें धन्यवाद देना चाहता हूँ। लोकतंत्र को कायम रखने के लिए उन्होंने अपनी ओर से मदद की, इसके लिए मैं उन्हें धन्यवाद देता हूँ। वह कह रहे थे कि बीमारी है तो सही दवा लेनी चाहिए। मैं कहना चाहता हूँ कि बीमारी है ही नहीं। हमारे प्रधान मंत्री जी को भी कोई बीमारी नहीं है और हमारी पार्टी को भी कोई बीमारी नहीं है। इसलिए दवा लेने का सवाल कहां से आता है। बीमारी है आप लोगों को। इतने साल से जो बीमारी है, यह बीमारी...(व्यवधान)

**प्रो. सौगत राय (दमदम) :** आपको इनटॉलरेंस की बीमारी है।...(व्यवधान)

**श्री रमेश बिधूड़ी :** सौगत राय जी, कुछ सदन की मर्यादा का ध्यान रखिए।

**SHRI M. VENKAIAH NAIDU :** That is our problem. ... (*Interruptions*) You think that country means only your Party. ... (*Interruptions*)

He also read some names. I thought that he is reading some names where people will be really surprised, and he read the names of some 7-8 schemes. Out of hundreds and thousands of schemes in the country of the Central Government and the State Governments, some 8 schemes are named after the Prime Minister. ... (*Interruptions*)

**SHRI MALLIKARJUN KHARGE:** Madam, is he going to speak now? ... (*Interruptions*) What he wants to do? Madam, if you are allowing him to speak ... (*Interruptions*) Every time, he cannot get up and talk. ... (*Interruptions*)

**SHRI M. VENKAIAH NAIDU :** I am intervening. ... (*Interruptions*)

25.02.2016

SHRI MALLIKARJUN KHARGE: Yesterday also he talked and today also he is talking. What is this?... (*Interruptions*)

SHRI M. VENKAIAH NAIDU : Shri Mallikarjun Kharge, why are you getting disturbed? ... (*Interruptions*)

SHRI MALLIKARJUN KHARGE: Then, I have to reply. ... (*Interruptions*) I am giving proof of what your RSS and Shri Bhagwat have said in Madhya Pradesh and Kolkata. ... (*Interruptions*)

HON. SPEAKER: Shri Kharge, he is intervening.

... (*Interruptions*)

HON. SPEAKER: He has every right to intervene.

... (*Interruptions*)

SHRI M. VENKAIAH NAIDU : Shri Bhagwat is the most patriotic and nationalistic Leader and we all are proud of him. Do not worry about him. ... (*Interruptions*) The august House is discussing ... (*Interruptions*)

HON. SPEAKER: Please sit down.

... (*Interruptions*)

SHRI M. VENKAIAH NAIDU : We need not read here what all your Congress Leaders have said outside. Should I read it here? ... (*Interruptions*) It is not the issue. The issue is what the President's Address says; what this Government has done; and what the earlier Government has failed to do. This is the issue that we are discussing. For the sake of mentioning, 8 schemes named after the Prime Minister of India were mentioned. Madam, recently there was a book published and in that it is written that 618 schemes of the Government of India were named after one family. ... (*Interruptions*) Are you worried? ... (*Interruptions*) It is not Narendra Modi. The Prime Minister is an institution of India. I do not know why anybody has any objection about the name of the Prime Minister, and it is not even a name also. It is the institution of the Prime Minister. I would very politely like to tell him that in their anxiety to just portray a negative picture we should not get into such points where you do not have a point at all.

25.02.2016

Madam, the nation and the direction in which our great country is moving further with the efforts of the Government led by our Prime Minister, Shri Narendra Modi, is there before everybody and everybody could see it. Some people are saying that हमने सब कुछ किया है। एक तरफ कह रहे हैं कि सब कुछ हो गया है, दूसरी तरफ कह रहे हैं कि उस स्टेट असेम्बली में आप यह कानून लाए हैं। उस स्टेट असेम्बली में बोलना चाहिए था, लेकिन वहां नहीं बोले। उसके बाद कोर्ट गए। स्टेट असेम्बली ने कानून पारित किया था, उस पर बाद में उन्होंने स्टैम्प लगवायी। वहां नहीं बोले, लेकिन यहां कह रहे हैं कि अनपढ़ लोग ज्यादा हैं, गरीब लोग ज्यादा हैं। गरीबों को वंचित कर रहे हैं। एक तरफ कह रहे हैं कि हमने सब कुछ कर दिया, सब कुछ हो गया। सभी को न्याय दिया है, आदिवासियों के लिए हो गया है, हरिजन के लिए हो गया है, दलित के लिए हो गया है, किसानों के लिए हो गया है, सब का भला हो गया है, वहीं दूसरी तरफ कह रहे हैं कि वंचित कर रहे हैं। यह दोनों साथ-साथ कैसे हो सकता है? आपके जमाने में सब कुछ हो गया है, सब शिक्षित हो गए हैं। हमें आए हुए केवल 18 महीने हुए हैं। क्या 18 महीने में सब लोग अनपढ़ हो गए हैं? जो लोग पहले पढ़े-लिखे थे, क्या वे 18 महीने में एकदम अनपढ़ गए? बोलते समय बातों में थोड़ा तर्क होना चाहिए। इसमें तर्क नहीं है।...(व्यवधान)

**माननीय अध्यक्ष :** खडगे जी, आप बोल चुके हैं। Every now and then नहीं होता है।

...(व्यवधान)

SHRI M. VENKAIAH NAIDU : Madam, the hon. President, in his Address to the Members of Parliament has given a detailed account of the efforts of his Government over the last 21 months before urging all of us not to derail the momentum that has been generated. ... (*Interruptions*) A new momentum has been generated in the country. A lot of hope has been generated; new aspirations are coming; the country is moving forward; and everybody is looking forward. We should not try to derail that momentum; nobody should obstruct the functioning of the Parliament; and we should not obstruct the Bills for the sake of obstructing because it does not suit us politically. This should not be the thinking because much water has flown as 68 years are over.

Hence, the hon. President's Address was an elaborate statement of intentions of this Government, initiatives taken and intensity with which this



25.02.2016

Government is moving forward in order to live up to its commitments to the people in pursuit of the mandate it has got from the people. The people of India have given a mandate to the Prime Minister. If every section was very happy – food security was applauded by everybody, Scheduled Caste welfare has been taken care of, women welfare has been take care of, but they have not taken care of the Party, which has taken care of them.

कह रहे हैं कि सब कुछ हो गया है और दुनिया भर में सब लोग खुश हैं, लेकिन देशवासी खुश क्यों नहीं हैं? इस स्थिति में क्यों पहुंच गए? हर एक को आत्मचिंतन करना चाहिए कि उस स्थिति से इस स्थिति में क्यों आ गए, इसके बारे में गम्भीरता से सोचना चाहिए।

What is NITI Aayog and what has it got to do with ‘Transformation of India’? I have been telling and I want to repeat it again, Madam, for the sake of the country that ‘NITI’ stands for “National Institute for Transformation of India’. भारत की सर्वांगीण उन्नति, in every region, for every section of the people, there has to be progress. That is the aim of this Government, and this Government is moving in that direction.

India’s reputation is going up not only within the country, but also in the entire world. अमरीका के प्रेसीडेन्ट से भी बात की तो वह भी मजाक का विषय बन गया। America is a friendly country. What is wrong in talking to the American President, I am not able to understand. If at all F-16 issue has to be discussed, it will be discussed; there is nothing wrong in it. The Leader of the Congress Party can give suggestions. Did the Congress President not speak to the American President earlier or never used to be friendly with the American President? Why should we bring in even diplomatic and international relations into the debate just for scoring points over each other? I do not think it is correct.

India’s reputation is going up. In the age of international slow down where everything is going downwards, in the age where China is showing signals of negative growth, it is very heartening for all of us that India is moving up. India is an island of hope for everybody in the world. This is not what Venkaiah Naidu is

25.02.2016

saying. "Ease of Doing Business: Initiatives taken by the Government" is what the President of India has referred to in his Address.

The International Monetary Fund Chief has recently said, "India is among the few bright spots in the global economy today." Secondly, the IMF projected a 7.5 per cent growth rate for India in 2016 against China's 6.3 per cent. Thirdly, the World Bank has projected our growth rate to be at 7.5 per cent for this fiscal. The World Bank has said it. The Asian Development Bank projected that India will grow at 7.8 per cent in the financial year 2016 and that it will outpace China. Fitch Ratings forecast 7.5 per cent growth. Moody's Ratings, and not Modi's, revised outlook on India's banking system to 'stable' from 'negative' this month, which has been 'negative' since 2011. From 'negative', it has become 'stable'. The World Bank has recently improved India's ranking by 12 places in 'Ease of Doing Business', highest for any country in one go. India has improved UNCTAD ranking of investment attractiveness from 15<sup>th</sup> to 9<sup>th</sup> position. India has jumped 16 places in the Competitive Index of World Economic Forum putting the country on a course to overtake China by the end of 2016. This is the situation in the international scenario. This is the change that has been brought about by the initiatives taken by this Government in the last 18 months.

माननीय अध्यक्ष : मौ.सलीम, यह क्या हो रहा है?

... (Interruptions)

HON. SPEAKER: Nothing else will go on record, except whatever the Minister Shri M. Venkaiah Naidu is saying.

... (Interruptions)... \*

श्री एम. वेंकैया नायडू : सलीम जी, आप तृणमूल का सामना नहीं कर पा रहे हैं, इसलिए आप कांग्रेस के साथ जाना चाहते हैं, जाइये, हमें कोई आपत्ति नहीं है। कांग्रेस और कम्युनिस्ट...(व्यवधान)

श्री मोहम्मद सलीम (रायगंज) : आप बहुत बदनाम हो गये हो।

---

\* Not recorded.

25.02.2016

**श्री एम. वैकैय्या नायडू :** ठीक है, नाम हुआ, बदनाम हुआ, किसका हुआ, कितना हुआ, कौन यहां थे, कौन यहां थे, अब कहां तक पहुंच गये, कौन सिंगल डिजिट में पहुंच गये, इसलिए आप चिंता मत करिये। आप यहां लड़ने की स्थिति में नहीं हैं। आप यहां कांग्रेस के साथ जाना चाहते हो, यहां दिल्ली में कोऑपरेशन है, बीच में सैपरेशन था, फिर दोबारा आपरेशन में आना चाहते हैं, आप करिये, हमें कोई आपत्ति नहीं है।

Madam, the Prime Minister of India, in the shortest span of time, has toured 32 countries. Today India is recognized and it is playing an important role in WTO. It played an important role in WTO. We have stopped certain discussions because Indian interests are going to be compromised. We stood firm by mobilising the support of other countries, which is a matter of happiness for anybody.

Then, there is growing support for India's claim to United Nations Security Council membership. Country after country is extending support for India's cause to the membership of the United Nations Security Council.

Indo-Bangla Border Agreement, which is pending since 1972, has been concluded under the dynamic leadership of this Prime Minister with the cooperation of one and all.

On June 21, International Yoga Day was observed in 192 countries. Yoga is not new; it is old. It is bold. But it has been recognised. Thanks to the initiative taken by the Prime Minister. The entire world today has accepted and 172 countries have performed it out of 192 who have supported that Resolution also.

Several new initiatives were taken – One initiative for one week. Some people are not able to digest it. But what can I do? There is a saying in Thirukkural. The great poet Thiruvalluvar has said:

*“Poraamai kondu, Uyarnthavarum villay,  
Athu illatha pothu, thaazhnthavarum illay.”*

What does it mean? For the sake of my friends who will not be able to understand Tamil, I would say: “None has gained through envy, nor the unenvious ever last”

25.02.2016

ईर्ष्या के कारण किसी को फायदा नहीं मिलता है। प्रधान मंत्री ने दुनिया भर में इतने दौरे किए, इतना बढ़िया काम कम समय में कर के दिखाया, इससे ईर्ष्या हो कर उनकी आलोचना करना किसी के लिए अच्छा नहीं है।

We have taken one initiative for one week; 90 initiatives are taken in these 88 weeks. You are counting days as 650 days. You should also remember that along with days, weeks are also there. If I count 55 years into days, how long will it be? I do not want to count those black days. I want to see the bright days of only these 88 weeks. ... (*Interruptions*) Shri Khargeji, you are a senior Member. In hundred days time, action has to be taken. We have started taking action. Earlier you had not even thought about it. I have the respect for you. Even if you make a comment while sitting also, I will respond to that.

Earlier the banks were nationalised. They were nationalised but were only notionalised. Nothing has happened to the poor people. But this Prime Minister took an initiative within nine months of coming to power. It is a very happy news for the entire people of the country that 21 crore new bank accounts have been opened. It is a world record – Jan Dhan Yojana. Immediately, the chorus started saying. नहीं-नहीं केवल बैंक अकाउंट्स खुलने से क्या होगा, एंटी बैलेंस है। एंटी नहीं है, यह हंटी-डंटी नहीं है। आप एक बार जा कर देख लीजिए, बैंक अकाउंट्स में 32 हज़ार करोड़ रुपये हैं। ... (व्यवधान)

Please have some tolerance. We have been tolerant towards you for the last 58 years. Please be tolerant to us for some years to come, at least for the coming ten years. Subsidised LPG gas connection has been given to 50 lakh people. 50 लाख लोगों को दिया है। पहल, प्रधान मंत्री जी की देश भर में इतनी मान्यता है, एक छोटा सा उदाहरण है, प्रधान मंत्री ने कोई कानून नहीं बनाया है, उन्होंने केवल एकमात्र अपील जारी किया। वह अपील जारी किया तो about 62 lakh people surrendered their LPG connection. That is the greatness of our Indian people; that is the respect they have towards the Prime Minister of India. They have given it up voluntarily. They are saying that the Government is of corporates. Who is responsible for the health of the present banking system in the country? Who was in power all these years? Who has given this money left

25.02.2016

and right to those corporate sectors? I need not explain. I do not want to be personal also because there is nothing wrong in having business also. We never consider businessmen as enemies. There are some parties which consider business and industry as bad in the day time and good in the evening time and do business with them. We never subscribe to that. I am repeating it. Let there be no misconception in the country. Industry and agriculture are like two eyes of a human being. Country needs industry, country needs agriculture, both have to be taken care. Without creating wealth, you cannot distribute it. You will become pauper. I always say in Telugu and I am repeating it also.

*Pansari, pansari*

Our friends from the Left Front used to say to distribute. But first create and then distribute. If you do not create and distribute, then you will become pauper.

*Pansari, pansari ante, munda pansari*

You have to increase.

*Penthakunda panchate, panchamatrame bigultundi*

Even that also is no guarantee. For that also there is no guarantee if you start distributing without earning. So, you must earn. That is why you need industry, you need business, you need agriculture, you need services sector also. That is why our Government is focusing on those sectors also.

Madam, people used to say earlier Birla, Ambani, Singhanian, Adani, this and that, उन्हीं को बैंक से ऋण मिलता है, ऐसी एक अपप्रथा लोगों में थी, इतने सालों के अनुभव कारण से, मगर अब प्रधानमंत्री जी ने तय किया कि बैंक का दरवाजा खोलो, गरीब लोगों का भी आह्वान करो, उनको भी बिठाओ, बात करो और बात करके उनकी समस्या क्या है, वह सुनो, उसका समाधान करो। इसके लिए प्रधानमंत्री ने एक नया ऐतिहासिक कदम उठाया है, which is going to change the face of the poverty in the country, where the lower middle class, poorer sections, depressed, oppressed and suppressed classes will be having an opportunity to go to the bank and take loans, not just opening accounts but taking loans. For that we have started the Mudra Bank. That is what the hon. President of India also

25.02.2016

mentioned in his Address. It is not only the Pradhan Mantri's 'mudra'. You have seen also in the last few months the opening of new schemes and I am very happy to state this.

Madam, I come from a rural background. ... (*Interruptions*) Have some *shanti* please. Against 58 years, only 18 months are over. Have some patience.

Mudra Bank has given loans of Rs.1,00,000 crore. Loans of Rs.1,00,000 crore for the ordinary people, that too in amounts of up to Rs.50,000, Rs.1,00,000, etc., without any collateral security, no guarantee. Who are the beneficiaries of these loans? They are flower sellers, fish sellers, मछली बेचने वाले, चाय वाला, आँटो वाला, सब्जी बेचने वाले, किराना मर्चेट वाले, रिक्शा वाले, ऐसे साधारण लोग जो अपना जीवन इसी के आधार पर चलाते हैं, उन लोगों को लोन देने के लिए प्रधानमंत्री ने आदेश दिया। उस आदेश का पालन हुआ। Under that, so far Rs.2.6 crore people have been given loans amounting to Rs.1,00,000 crore. I do not think in the annals of the history of any country whatsoever – if there is an example we will also try to take inspiration from them – wherein that much money has been given to the people who are at such lower levels of the economic activity. That is the greatness of this Government.

Then for the first time in the history of the country, Rs. 2,00,000 crore have been given to the local bodies. Late Rajiv Gandhi had brought in the 73<sup>rd</sup> and 74<sup>th</sup> Constitution Amendments. He had brought them with a good intention. He wanted to strengthen the three-tier administration of the country – Centre, State and the local bodies, urban as well as rural. इसी के अंतर्गत वे चाहते थे 29 सब्जेक्ट्स, फंड्स, फंक्शंस एंड फंक्शनरीज नीचे तक जाए, डीसेंट्रलाइज हो जाए। यह दुर्भाग्यपूर्ण बात है, कोई भी कारण हो, लेकिन इतने दिन में भी वह काम पूरा नहीं हो पाया। इसलिए प्रधानमंत्री जी ने एक नया इनीशिएटिव लिया। पहली बार दो लाख करोड़ रूपए स्थानीय ईकाइयों के खातों में डॉयरेक्टली दिल्ली से पैसा जा रहा है। यह व्यवस्था हमने करके दिखाई है। We have proved that not only the Bill but we have the will to implement the Bill. That is why we have done this. यह शुगर केन वाला, महाराष्ट्र में गन्ने वाले, उत्तर प्रदेश में, कर्नाटक में, आंध्र प्रदेश में और अन्य जगह पर गन्ना किसानों की हालत बताने लायक नहीं है, लोग ऐसी स्थिति में हैं। सभी लोग उनके लिए चिंतित हैं। इसके लिए करना क्या है, समझ

25.02.2016

में नहीं आ रहा है, क्योंकि चीनी के दाम इंटरनेशनल मार्केट में कम हो रहे हैं, जबकि चीनी की पैदावार ज्यादा हो रही है। इस स्थिति में करना क्या है? कम से कम जो किसानों का बकाया फैंक्ट्रियों पर है, वह बकाया भी नहीं मिल रहा है। इसलिए प्रधानमंत्री जी ने इनीशिएटिव लिया, बैंकों से बात की। 6 हजार करोड़ रूपए सॉफ्ट लोन उनको दिलवाया। पहले जो 21 हजार करोड़ ड्यूज किसानों को था, वह घटकर अभी एक हजार, आज मैंने चेक किया तो वह 12 सौ करोड़ तक नीचे आ गया। 21 हजार से 12 सौ करोड़ रूपए पर आ गया। किसानों के लिए आपने क्या किया, ऐसा पूछ रहे थे, तो हमने यह किया है।...(व्यवधान)

**श्री एम.बी.राजेश (पालक्काड) :** किसानों की आत्महत्या के बारे में बताइए।

**श्री एम. वैकैय्या नायडू :** राजेश ने मुझे अच्छा याद दिलाया। आत्महत्या करना, यह स्थिति, अचानक मोदी जी आए, इसलिए अचानक आत्महत्या किया, फिर इतने साल में यहाँ मोदी जी नहीं थे और प्रधानमंत्री कौन था, मैं बताना नहीं चाहता हूँ, नाम लेना भी उचित नहीं है।...(व्यवधान) सब जानते हैं, प्रधानमंत्री कौन था, चलाने वाले कौन थे, यह सबको मालूम है। इसमें लाखों की संख्या में जो नेशनल क्राइम रिकार्ड्स ब्यूरो को आप क्वोट कर रहे थे, उसी के अनुसार अभी तक देश भर में कितने किसानों ने आत्महत्या की, यह हम सबके लिए सचमुच में शर्म की बात है। It is really a shame to all of us, shame to the system. We have to collectively address this and then see to it that these things are stopped in future. Instead of that, we are trying to score political points. You say, 'during your regime one lakh' and I say, 'during your regime, ten lakh.' यह शोभा देने वाली बात है क्या? इससे क्या किसानों का फायदा होने वाला है? किसानों के नाम पर आपने इतना किया, किसानों के लिए सब कुछ किया, फिर भी किसान ने इतने साल क्यों आत्महत्या की? यह हर स्टेट में हो रहा है, काफी स्टेट्स में हो रहा है। इस स्थिति को रोकना चाहिए। रोकने के लिए सरकार प्रयास कर रही है। मैं एक के बाद एक बता दूँगा। प्रधान मंत्री जी ने इनीशियेटिव लेकर किसान फसल बीमा योजना में लोएस्ट प्रीमियम लागू किया। पहले प्रीमियम कितना था? आप भी किसान हैं और हम लोग भी किसान हैं, कम से कम किसान परिवार में पैदा हुए हैं। किसान का प्रीमियम 10, 11, 12 या 13 परसेंट होता था। अभी प्रधान मंत्री जी ने स्वयं रुचि लेकर कैबिनेट में दो तीन बार चर्चा करके, विशेषज्ञों से बातचीत करने के बाद खुद तय किया कि यह ऋण रबी में और खरीफ में 1.5 परसेंट या 2 परसेंट तक होना चाहिए, ऐसा प्रधान मंत्री जी ने ऐतिहासिक निर्णय लिया है। यह निर्णय पहले क्यों नहीं लिया?

25.02.2016

PROF. SAUGATA ROY : This is only for 45 districts. It is a pilot project you have just introduced. While 1100 farmers committed suicide in Marathwada last year, you have introduced the Pradhan Mantri Fasal Bima Yojana as a pilot project only for 45 districts. It is too early to speak.

**श्री एम. वैकैय्या नायडू :** यह सही नहीं है। 1 अप्रैल के बाद यह स्कीम अमल होगी और केवल कुछ क्राप्स नहीं हैं, सभी क्राप्स के लिए अमल होगा। साथ ही साथ पहले इंश्योरैन्स के ऊपर कैप था, अब आप प्रीमियम कितना भी पे करो, आपको इतना ही कंपनसेशन आता था। पहले कुछ नहीं किया, मैं ऐसा नहीं कह रहा हूँ। उसको हमने बहुत सुधारा है। कांग्रेस के ज़माने में भी कुछ फसल बीमा योजना आई मगर हम लोग बचपन से सुनते थे और गाँव वाले कहते थे कि यह फसल बीमा योजना नहीं, बैंक ऋण बीमा योजना है। कारण क्या है कि बैंक बीमा कराते हैं, लोन देते हैं और बाद में कुछ नुकसान हो गया तो वह पैसा नहीं देते हैं और किसान को कुछ मिलता नहीं था। पहली बार प्रधान मंत्री ने किया कि सीधा पैसा किसान को मिलना चाहिए, कैप नहीं होना चाहिए, मिनिमम प्रीमियम होना चाहिए, मैक्सिमम कंपनसेशन होना चाहिए। इसलिए यह नयी स्कीम का सब लोगों को स्वागत करना चाहिए। अपने अपने इलाकों में सभी एम.पीज़ को करना चाहिए, राष्ट्रपति जी के अभिभाषण में राष्ट्रपति जी ने ज़ोर देकर कहा कि इसके बारे में सब इलाकों में किसानों में जागृति पैदा करके मैक्सिमम किसानों की इसमें भागीदारी हो जाए क्योंकि आगे उनके लिए फायदा होगा। कारण क्या है, वह मैं बता रहा हूँ। किसान की हालत गंभीर है। अभी नहीं, बहुत साल से लोग खेती छोड़कर दूसरे इलाके में जा रहे हैं। कारण क्या है कि खेती लाभदायक नहीं है। खेती लाभदायक नहीं है तो वह देश के हित में नहीं है, इसलिए उनको रोकना चाहिए। एक तरफ रोकना चाहिए और दूसरी तरफ वह खेती लाभदायक बनानी चाहिए। कल हरसिमरत कौर जी बोल रही थीं। इसमें केवल गेहूँ, चावल वगैरह नहीं, इस साल हमारी सरकार ने अध्ययन करने के बाद पल्सेज़ के लिए, दालों के लिए पहली बार हमने 275 रुपये मिनिमम सपोर्ट प्राइस कैबिनेट ने बढ़ाया। ... (व्यवधान) पल्सेज़ कम हो रहे हैं, यह क्या पहली बार हो रहा है? दस साल से, पंद्रह साल से ऐसा नहीं हो रहा है क्या? आपने क्यों योजना नहीं बनाई, क्यों इसके बारे में नहीं सोचा, क्यों यह स्थिति आई, इसके बारे में सोचना चाहिए। साथ ही साथ एक और हालत होती है किसानों की। फसल काटने के बाद जहाँ फसल को रखते हैं, हमारे इलाके में उसको खल्लम बोलते हैं, यहाँ खलिहान बोलते हैं, बीच में बारिश आई या ओलावृष्टि हो गई तो बैंक वाले और इंश्योरैन्स कंपनी वाले कहते हैं कि फसल तक ही हमारा बीमा होता है, यह कवर नहीं होता है। किसान हताश होते हैं, निराश होते हैं। इसलिए प्रधान मंत्री जी ने कहा कि उसको भी कवर करना चाहिए। यह प्रधान मंत्री जी के इनीशियेटिव के कारण काम हुआ है। मैं खड़गे जी को बताना चाहता हूँ कि हमारे प्रधान मंत्री जी दिन



25.02.2016

रात देश के बारे में सोचते हैं। हाँ, हमारा संबंध है परिवार से। हम गर्व महसूस करते हैं। परिवार माने, आपने जो बताया वह - Ready for selfless service, मगर हम लोग परिवार के बारे में नहीं सोचते हैं।

### **17.00 hours**

हम देश के बारे में, जनता के बारे में सोचते हैं और सोचकर प्रधानमंत्री जी ने नये-नये इनीशिएटिवज़ लिए। ... (व्यवधान) आपने बहुत कुछ किया, माइनोरिटी का उत्थान किया, वहां से यहां तक माइनोरिटीज़ को लाया।

**श्री रमेश विधुड़ी :** अभी खड़गे साहब 10, जनपथ के बारे में सोच रहे थे, वह पता ही नहीं है। ... (व्यवधान)

**श्री मल्लिकार्जुन खड़गे :** आप रिजर्वेशन के बारे में क्या बोल रहे हैं, वह बोलें। ... (व्यवधान)

**श्री एम. वैकैय्या नायडू :** रिजर्वेशन सब को सही तरह से मिलना चाहिए, ऐसा उन्होंने बोला। आर.एस.एस. ने कहा, उसे तोड़-मोड़ कर लोगों के सामने रखने का आजकल एक फैशन हो गया है और ... (व्यवधान) आपको गर्व नहीं है न, इसीलिए आप कांग्रेस में हैं। हम देश में हैं, मैं फिर से कह रहा हूँ, हम आर.एस.एस. से प्रेरणा लेकर राजनीति में आये, इससे हम गर्व महसूस करते हैं। This discipline, this dynamism, this devotion, this dedication, this commitment, character, calibre, capacity, conduct, यह सब हमको आर.एस.एस. से, ए.बी.वी.पी. से आया है, हम गर्व महसूस करते हैं, देशवासियों को भी कहते हैं, एक बार वहां जाकर देखो। दूर से पत्थर मत फेंको, अन्दर जाओ, फिर आपके भी अन्तःकरण में परिवर्तन आएगा, आपके भी अन्तःकरण में आएगा। परिवार माने एक परिवार नहीं, परिवार माने देश के हित में सोचने वाले, उस परिवार के बारे में सोचना, हमारा विचार है, हमारी विचारधारा है, किसी एक व्यक्ति से जुड़ा हुआ हमारा संगठन नहीं है, बल्कि एक विचारधारा है। Ours is an idea; ours is an ideology. We have a commitment; we have a calibre; we have a capacity; we have a conduct. We have dynamism; we have discipline; we have dedication; we have devotion. You have only commotion to create emotion for your own promotion. This is what you are doing. We are not doing it.

Seventy-six lakh youth have been given skill training in the last one year. Seventy-three stalled highway projects were revived. Why did national highways become notional highways in the last five years? Let everybody understand why the national highway scheme got stuck and who is responsible for that. We got it revived. Over 7,200 kilometres of highways have been built and also my friend who is one of the dynamic Ministers with a vision Shri Nitin Gadkari has awarded

25.02.2016

12,900 kilometres in this one year after we came to power. It is not only about the new national highways but even the earlier highways also. It was all the great initiative of our great leader Shri Atal Bihari Vajpayee. पहले 50 सालों में एक वे, नहीं तो नो वे, पांच साल में अटल बिहारी वाजपेयी जी ने फोर वे, हाईवे निर्माण करके दिखाया, स्वर्णिम चतुर्भुज योजना बनाई। उस अनुभव से हम अभी भी प्रेरणा ले रहे हैं और बाकी जो अधूरा काम है, वह अधूरा काम पूरा करने के लिए हमारे प्रधानमंत्री हम सब को पूरा समर्थन कर रहे हैं।

मित्रो, 36,000 kilometres of rural roads have been built in 2014-15, which is 11,000 kilometres more than the previous year and remaining 65,000 plus habitations would be connected by 2019. This is our target. If you had already connected all the roads, there is no need for us to do it. Again because you have not done it, we have taken care of it.

Energy shortage has been reduced from 4 per cent to 2.3 per cent. Installed solar power generation capacity has more than doubled over 5,000 megawatts. आपने, कांग्रेस ने क्या किया, बताओ न कि यह किया है। We are on course to reach a capacity of 175 gigawatts of renewable energy.

The highest ever capital expenditure in Railways has been incurred in 2015. The major ports recorded fastest turnaround time and highest ever quantity of cargo handled. FDI has increased by 39 per cent for the first time in the history of the country because of the initiatives taken by the Prime Minister. Mobile handsets production has doubled. There has been a record in software exports. The overall security situation in the country has improved. Inflation is coming down; fiscal deficit is coming down; the current account deficit has declined. एक बार गम्भीरता से सुनिये, फिस्कल डैफीसिट, रेवेन्यू डैफीसिट, ट्रेड डैफीसिट, करण्ट एकाउण्ट डैफीसिट, एबव ऑल ट्रस्ट डैफीसिट, यह विरासत में हमको मिला है। यह स्थिति थी, जब हम 18 महीने पहले सत्ता में आये, वह स्थिति अभी है नहीं। देश भर में, दुनिया भर में लोग इंडिया में इन्वैस्ट करना चाहते हैं, इंडिया से बात करना चाहते हैं, इंडिया आकर मिलना चाहते हैं।

मैं शहरी विकास मंत्रालय को देखता हूँ, Thirty-six countries' Missions have come and met me. They are all showing interest to invest in India particularly in urban

25.02.2016

infrastructure. That is the change we have brought in. Our country is the fastest growing economy in the world. राष्ट्रपति का अभिभाषण, माने सरकार की दिशा क्या है, सरकार ने अभी तक किया क्या है, सरकार की सोच क्या है, इन विषयों के बारे में देश की जनता को जोइंट सिटिंग के द्वारा अवगत कराना राष्ट्रपति जी के अभिभाषण का मुख्य उद्देश्य है। जो इश्यूज हैं, उन इश्यूज के बारे में हमने उस अभिभाषण में बताया। 67 कोल ब्लॉक्स के ऑक्शन में तीन लाख करोड़ रुपए से ज्यादा पैसे सरकार के खज़ाने में आए। स्पेक्ट्रम ऑक्शन में 1,09,000 करोड़ रुपए आए। क्या यह मामूली विषय है? पहले स्पेक्ट्रम ऑक्शन, कोल ऑक्शन में क्या होता था, यह आपको मालूम है। लोगों ने कुछ नहीं छोड़ा। भूमि को नहीं छोड़ा, भूगर्भ को नहीं छोड़ा, आकाश को नहीं छोड़ा, अंतरिक्ष को नहीं छोड़ा। यह किस ने किया, यह मैं नहीं बता रहा हूं। यह मैं बताना भी नहीं चाहता हूं और अभी आवश्यक भी नहीं है। यह सब किसके ज़माने में हुआ? हमारे ज़माने में we could achieve Rs.3,30,000 crore from the auction of 67 coal blocks and Rs. 1,09,000 crore from spectrum auction. Yes, there are problems. People are saying that there are call drops now. Yes, it is because there were gaps earlier and then the capacity has been increased. Now, we have to meet that challenge. The Prime Minister has taken two meetings on this and the Minister of Telecommunications is also holding discussions to see the demand and supply. You have to pay for the infrastructure. This is what the Government is doing.

‘जय जवान, जय किसान’ का नारा हमने सुना। One Rank One Pension which is pending for the last 42 years, पहली बार देश के इतिहास में हमारे जवानों के लिए इसी सरकार ने ऐतिहासिक निर्णय लिया है। इसमें आठ या दस हजार करोड़ रुपए खर्च होने वाले हैं। यह खर्च का विषय है ही नहीं, क्योंकि वे लोग देश के लिए मर रहे हैं। उनके लिए हम लोग कुछ भी करें, वह पर्याप्त नहीं है। मगर, हमारे जो साधन हैं, उनको भी ध्यान में रखकर करना चाहिए। मगर, उन लोगों की मदद करने के लिए भी सरकार ने अपने कदम उठाए। ARPAN, computerisation of proceeds for the Armed Forces recruitment has started.

अभी पर ड्रॉप, पर क्रॉप को आप मज़ाक बता रहे हैं। इसका उद्देश्य अच्छा है या नहीं, कामकाज अच्छा है या नहीं, इसके बारे में सोचना चाहिए।

25.02.2016

साथ ही साथ, स्वॉयल हेल्थ कार्ड भी है। केवल ह्यूमन हेल्थ कार्ड ही नहीं, बल्कि स्वॉयल हेल्थ कार्ड के बारे में भी प्रधान मंत्री जी ने सोचा। 'प्रधान मंत्री कृषि सिंचाई योजना' के लिए वित्त मंत्री ने पचास हजार करोड़ रुपए की घोषणा कर दी है।

अब नीम-कोटेड यूरिया है। पहले यूरिया के लिए क्यू, यूरिया के लिए वेटिंग लिस्ट, यूरिया के लिए लाठी चार्ज, यूरिया के लिए न्यूज़, यूरिया के लिए राज्यों के मिनिस्टर दिल्ली आते थे। अभी अनंत कुमार जी हमारे मंत्री हैं। वे मुझे बता रहे थे कि कोई मंत्री यूरिया के लिए दिल्ली नहीं आए। यूरिया बाज़ार में पर्याप्त मात्रा में उपलब्ध हो रही है। इसका कारण यह है कि यह प्रधान मंत्री का आइडिया है। हमने उस आइडिया को इम्प्लीमेंट किया। आइडिया हर एक को होता है। पचास साल पहले किसी ने सोचा होगा कि देश को ऐसा करना है, वैसा करना है, मगर हमने करके दिखाया। हमने करके दिखाया है। **India is now growing.**

मैं भी गांव का रहने वाला हूँ, किसान से जुड़ा हुआ हूँ। पहले मैं ग्रामीण विकास मंत्री था। मैं गांवों के बारे में ज्यादा चिंता किया करता था। वह मेरी च्चायस भी थी। बाद में, जैसे गांव वाले गांव को छोड़कर शहर आ रहे हैं, मैं भी वहां से यहां शहरी विकास मंत्री बन गया। मगर, पहले गांवों में जब कोई प्राकृतिक आपदा आती थी, साइक्लोन आता था, फ्लड आता था, ओलावृष्टि होती थी और किसानों की फसल खराब होती थी, तो आप लोग उन्हें क्या कम्पेनसेशन देते थे? इसके बारे में क्यों नहीं सोचा? अगर पूरे गांव के 50% इलाके में डैमेज होता था, तब ही उस इलाके में कम्पेनसेशन दिया जाता था। प्रधान मंत्री जी ने कहा कि पहले उसे 33% करिए। हमने उसे करके दिखाया। पहले अगर दुर्भाग्य से किसी की मृत्यु हो गयी, तो उनके परिवार को 1,20,000 रुपए दिए जाते थे। हमारे प्रधान मंत्री ने इनिशिएटिव लेकर उसे चार लाख रुपए कर दिया। जो व्यक्ति गया, वह वापस नहीं आता है। मगर, कम से कम उसके परिवार के लिए क्या इससे कुछ मदद मिलती है या नहीं? हमने एक लाख बीस हजार रुपए से चार लाख रुपए किया। यह निर्णय भी हमारी सरकार आने के बाद हुआ और सारे राज्य इसे कर रहे हैं। **4066 villages have been electrified in the last 19 months. Electrification of villages is very important. I know the importance of it because** बचपन में हम तीन किलो मीटर पैदल चलकर स्कूल पढ़ने जाते थे। जब वापस आता था, तो रात को बिजली नहीं होती थी। हम लालटेन के अन्तर्गत, चिमनी के नीचे बैठकर पढ़ते थे। उस स्थिति में अभी भी देश में कुछ गांव हैं। यह दुर्भाग्यपूर्ण है। आप लोग कह रहे हैं कि आपने सब कर दिया। अगर सब आपने कर दिया, तो हमें क्या करना है? आपने हमारे लिए 99% छोड़ा है, वह काम हम कर रहे हैं। **4066 villages have been electrified in the last 19 months.**

25.02.2016

प्रधान मंत्री जी ने कहा कि मैं हर एक दिन मॉनीटर करूंगा, हर एक स्टेट में क्या हो रहा है, इसे मैं मॉनीटर करूंगा। प्रधान मंत्री जी हर एक मंत्री को टारगेट दे रहे हैं। क्या हो रहा है, इस पर वे खुद निगाह रख रहे हैं और आप लोग कह रहे हैं कि पी.एम.ओ. इंटरफेयर कर रहा है, पी.एम. इंटरफेयर कर रहे हैं। जबकि पी.एम. मदद कर रहे हैं। PM is the Head of the institution. Unlike other governments where PM presides and Madam decides, in our Government PM presides and PM decides. We are a team and we decide. PM always advises us, he is the Head of the family. He has every right to advice. He takes advice from us also. We also have a feeling of equal partnership in this Government. We have different Parties but at the same time we share our concerns, share our experience and pool our experiences. There is massive surge in coal production which four times higher than last year. There is 49 per cent reduction in coal imports. पहले इंपोर्ट होता था, अब इंपोर्ट कम हो गया। There was shortage of coal stock in every power generation unit earlier. पहले उसके कारण से बिजली का संकट होता था। चार करोड़ एलईडी लाइट्स, यह छोटा विषय है, four crore LED lights were distributed last year. There is 75 per cent reduction in LED prices including cities. जो बिजली का बिल है, उसमें 40 पर्सेंट डिडक्शन। म्युनिसिपैलिटी ने कुछ पैसा खर्च नहीं किया, स्टेट ने कुछ नहीं खर्च किया। यह पूरा एजेंसी के द्वारा कर रहे हैं। जो रेवेन्यू बचेगा, उससे सात साल में उसको रीपे करेंगे, यह नया आइडिया, यह नई सोच हमारे प्रधानमंत्री की है और हमारे बिजली मंत्री की है। इस कार्यक्रम के लिए पूरे देश में सब लोग, सब एमपीज कह रहे हैं कि हमारे इलाके में एलईडी होनी चाहिए।

अभी हाउसिंग फॉर ऑल के बारे में आप मजाक उड़ा रहे थे। मुझे आश्चर्य हो रहा था। हाउसिंग फॉर ऑल एक महत्वपूर्ण योजना है, जो बहुत जरूरी है। यह योजना इससे पहले भी थी। मुझे याद है, जब वर्ष 1978 में मैं एमएलए था, उस समय मकान के निर्माण के लिए 400 रूपए देते थे। Earlier it was Rs.400, then Rs.1000, then Rs.2000 and then it went up to Rs.10,000. Now our Prime Minister has asked us to have a target of 2022. सबके लिए मकान, प्रधानमंत्री आवास योजना, किसी व्यक्ति के नाम पर नहीं, किसी परिवार के नाम पर नहीं, नरेन्द्र मोदी जी के नाम पर नहीं, आप डरिए मत, नरेन्द्र मोदी जी के नाम पर नहीं, प्रधानमंत्री जी के नाम पर, प्रधानमंत्री देश का प्रधानमंत्री

25.02.2016

है, प्रधानमंत्री के नाम पर हमने आवास योजना बनाई। पहली बार रिकार्ड 6 पर्सेंट इंटरैक्ट सबवेंशन हमारी सरकार इसके द्वारा दे रही है, इसलिए राष्ट्रपति ने भी अपने प्रसंग में इसका अभिनन्दन किया।

Under Swachh Bharat, 4.7 lakh toilets have been built in the first year itself for the girl child across the country. यह रिकार्ड है। यह देश में रिकार्ड है। ... (व्यवधान) यह बार-बार सुनना पड़ेगा। सत्य को बार-बार सुनना पड़ेगा। कितनी बार भी बोलो, सत्य बोलने में कोई आपत्ति नहीं है। ... (व्यवधान) आपके घर में पहले ही पैदा होने के पहले गया, ठीक है, हम लोगों को उतना सौभाग्य नहीं मिला। हमारे यहां बाद में आया। इंद्रधनुष ... (व्यवधान) खड़गे जी, थोड़ा सा धैर्य रखिए। ... (व्यवधान) We have undertaken a massive drive for immunisation and 1.89 crore children and pregnant women immunised.

शिक्षित भारत, न्यू आईआईटीज, न्यू एनआईटीज, न्यू ट्रिपल आईटीज, न्यू आईएसआर, न्यू आईआईएम्स, रिकार्ड संख्या में हमने ... (व्यवधान) आप चिंता क्यों करते हैं, आप मेरे से इतना डिस्टर्ब क्यों होते हैं? मुझे समझ में नहीं आ रहा है। आपकी उम्र कितनी है, मुझे मालूम नहीं है। आपका अनुभव मेरे अनुभव से ज्यादा है। मैं बहुत कुछ सीखना चाहता हूं। आप ऐसी आदत बनायेंगे तो बाकी बच्चे भी सीखेंगे। ऑलरेडी बीमारी इस समय कुछ लोगों को पकड़ गई है। ये बैठकर बोल रहे हैं। ... (व्यवधान) ये मेरे पीछे बैठे हैं, मैं इनको मना करता हूं। अरे बोलने दीजिए खड़गे जी को, क्या प्रॉब्लम है, बाद में रिप्लाइ होगा। ये बोले कि उन्होंने इतने साल क्या किया, उतने साल क्या किया, ऐसा बोल रहे थे। मैंने उनको समझाया, आप चिंता मत करिए, जवाब देंगे। कल शिक्षा मंत्री ने जवाब दिया, क्या हुआ, आपने सुना है। इसके बारे में ज्यादा कुछ कहना नहीं है। सुकन्या ... (व्यवधान)

**श्री मल्लिकार्जुन खड़गे :** महोदया, इन्होंने कम से कम एक घंटे से ऊपर बात की है।... (व्यवधान)

जैसे कि पब्लिक को ऐड्रेस करते हैं, आपकी तरफ एक बार तो देखें।... (व्यवधान) आप इनसे ऐसा बोलिए।... (व्यवधान)

**माननीय अध्यक्ष :** ये देख रहे हैं। मेरा ध्यान है।

... (व्यवधान)

**श्री मल्लिकार्जुन खड़गे :** ऐसा कर रहे हैं कि जैसे पब्लिक को भाषण दे रहे हैं।

**माननीय अध्यक्ष :** आप टोकते हैं, इसलिए इन्हें देखना पड़ रहा है।

... (व्यवधान)

**श्री मल्लिकार्जुन खड़गे :** आप बोलिए, सत्य से बोलिए।... (व्यवधान)

25.02.2016

**श्री एम. वैकैय्या नायडू :** महोदया, खड़गे जी सुबह बता रहे थे कि ऐसे-ऐसे दिखाते हैं, मंत्री को बता रहे थे तो ऐसे क्यों दिखाना, मगर आप स्पीकर को ऐसे दिखा रहे थे। हम ऐसा नहीं करते हैं। मैं स्पीकर की ओर आदर से देखता हूँ। एक मातृमूर्ति के ऊपर, एक न्यायाधीश के ऊपर...

**माननीय अध्यक्ष :** आप लोग टोकते हो तो उनको वहाँ देखना पड़ता है।

**श्री एम. वैकैय्या नायडू :** स्पीकर को मैं एक न्यायाधीश के रूप में देखता हूँ। आप चिंता मत कीजिए।... (व्यवधान)

**श्री मल्लिकार्जुन खड़गे :** हम आपके साथ हैं।

**माननीय अध्यक्ष :** ओ.के.।

**श्री मल्लिकार्जुन खड़गे :** अगर आपकी तरफ देखकर बोलें तो ठीक है।

**माननीय अध्यक्ष :** ऐड्रेस टू स्पीकर।

**श्री एम. वैकैय्या नायडू :** स्पीकर्स को देखने से थोड़ा मन में और भी प्रसन्नता होती है, मगर उस तरफ देखने से थोड़ा मन में..... (व्यवधान)

**माननीय अध्यक्ष :** बोलने में जोश आता है, ऐसा कहना चाहते हैं।

**श्री एम. वैकैय्या नायडू :** हाँ-हाँ।

**माननीय अध्यक्ष :** वहाँ देखो तो बोलने में जोश आता है।

**श्री एम. वैकैय्या नायडू :** हाँ, जोश आता है, रोष आता है, रोज आता है।... (व्यवधान)

**श्री मल्लिकार्जुन खड़गे :** यही तो द्वेष की भावना है।

**श्री एम. वैकैय्या नायडू :** 58 वर्ष हमने जो सहन किया। हमारे मन में द्वेष कहां हैं? हमारे नेता श्री अटल बिहारी वाजपेयी जी एवं अन्य नेता गांव-गांव, गली-गली, देशभर में दौरा करते-करते, यहां तक पहुंचे गये हैं। हम कोई हेलिकॉप्टर से नहीं आये हैं, कोई डायनस्टी से नहीं आये हैं। ... (व्यवधान) In democracy, dynasty is nasty; it is not tasty to some people. For us, it is character, calibre and capacity, not the dynasty. The hon. Prime Minister rose to this position because of the hard work that he had put in. All of our Members have also put in hard work. इसलिए हमारे मन में कोई ईर्ष्या नहीं है। आपको देख कर ईर्ष्या क्यों करना, खड़गे जी आप अच्छे व्यक्ति हैं, अनुभवी हैं, इस उम्र में भी आप बहुत एक्टिव काम करते हैं। आप सदन में आकर शाम तक बैठते हैं, हम आप से क्यों ईर्ष्या करेंगे? ... (व्यवधान) बहुत नौजवानों से यह अच्छे हैं।... (व्यवधान) जो नौजवान लोग बीच-बीच में सदन छोड़ कर चले जाते हैं, उन्हें इनसे सीखना चाहिए।... (व्यवधान) उन्हें सुबह से शाम तक

25.02.2016

सदन में बैठना चाहिए। यह अच्छी पद्धति है।... (व्यवधान) जहां अच्छा काम हुआ है, उसकी थोड़ी प्रशंसा करनी चाहिए।... (व्यवधान)

**माननीय अध्यक्ष :** यह सभी लोगों को सीखना चाहिए।

**श्री एम. वैकैय्या नायडू :** मैं थोड़ा लिबर्टी लेकर, as the Minister of Parliamentary Affairs is like a guardian to them, I always advice them. Yesterday also I had seen; my friend Suresh is not here. He made a point speaking on the issue of the university. I immediately stood up in spite of serious differences with him. The other day when N.K.Premachandran was speaking I stood up and appreciated him. One day I appreciate Ram Mohan; the other day I appreciate Kavita ji; some other day I appreciate somebody else. It is because as a Parliamentary Affairs Minister I feel inspired by some of the good speeches and constructive speeches that are made. Yesterday while disagreeing with my friend Rajesh, I complimented him. He is a very sincere worker. He never changes his Party unlike many others who are changing from one party to another frequently. वह भी एक अच्छा लक्षण है। मैडम मेरा यह कहना है कि 'Start up India', 'Stand up India' 'Provident Fund digitalisation', 'Inland waterways' आप गडकरी जी के आइडियाज सुनेंगे तो आप प्रभावित होंगे। देशभर में इंग्लैंड वाटर वेज, जैसे पुराने जमाने में होते थे, आपको मालूम है कि ईस्ट इंडिया कंपनी उस समय इसे बकिंगहम कैनल में चलायी थी, वह नया वाटर वेज लाने वाले हैं। जैसा मैंने शुरू में कहा कि स्टेट्स को ज्यादा पैसा मिला। मोदी जी की पॉपुलरिटी के बारे में कुछ लोगों को अनुमान है तो मैं कुछ आंकड़े दिखाना चाहता हूं। There are 17.3 million followers in social media. It is a record and is the highest number. On Facebook there 31 million 'likes' for him. It is not for Shri Narendra Modi, the leader of the BJP but for the Prime Minister of India. We feel proud of him. On every forum, in Instagram his followers crossed one million. Is it an ordinary thing? Do you think the people who are following him are all uninformed people? Are they being misled by our vocabulary or speech? In BRICKS bank, for the first time we have an Indian person as the president. BRICKS bank just has started and the first opportunity for its presidentship has come to India.



25.02.2016

We all appreciate the PM's boldness, grit and courage. The way he handled the issue of Pakistan that even on the Pathankot incident, for the first time, the Pakistan Government has agreed. First time they have agreed. That is a positive sign and they should understand and now they must also send positive signals. This government got five fishermen released from Sri Lanka. Tamil fishermen were arrested by the Sri Lankan Army. They were tried and convicted and given death sentence. What did the hon. Prime Minister do? Understanding the sentiments of the Indian people, particularly those of the fishermen, he talked to the Sri Lankan authorities at the first instance and without a case he got all of them released... (*Interruptions*) That is the duty of the hon. Prime Minister. The hon. Prime Minister is doing his duty.

श्री रमेश बिधूड़ी : प्रधानमंत्री जी की सरबजीत की ड्यूटी नहीं थी।... (व्यवधान)

श्री एम. वैकैया नायडू : मैं वही कह रहा था कि पहले ड्यूटी नहीं करते थे, अभी प्रधानमंत्री जी ड्यूटी कर रहे हैं।... (व्यवधान) यह ड्यूटी है।... (व्यवधान)

DR. M. THAMBIDURAI (KARUR): Sir, I appreciate what you are saying. But at the same time I must tell you that the Tamil fishermen are suffering a lot in Sri Lankan prisons and their boats have been seized and have not yet been released by the Sri Lankan Government. Along with releasing the persons, releasing their boats are also equally important. Therefore, I would like to request the hon. Prime Minister to take necessary steps to see that their boats are also released which have been seized by the Sri Lankan Government.

SHRI M. VENKAI AH NAIDU: I agree with the hon. Deputy-Speaker. This is an on-going problem. This has not started just now, after Shri Modi has become the Prime Minister. He took initiatives. Sri Lanka is not showing the same spirit as expected. So, we have to prevail upon Sri Lanka, then work out with Sri Lanka and both the countries must come to an agreement to put a permanent end to this issue. Otherwise, it is really agitating the minds of the people. I also hail from

25.02.2016

that region to some extent. So, I understand the sentiments of the people. ...  
(*Interruptions*)

DR. M. THAMBIDURAI: Releasing them is the only solution. ... (*Interruptions*)

SHRI M. VENKAIAH NAIDU: But the Parliament of India has approved it earlier during the earlier regime. I do not want to be political. But that is the fact of the matter also.

Then getting release of Father Alexis Prem Kumar is another point. A Christian Father preacher who had gone to Afghanistan was kidnapped by Taliban. The Prime Minister took personal initiative to get Father Alexis Prem Kumar released without any harm. That is the initiative taken by the Prime Minister. Father Alexis Prem Kumar came back to India, met and thanked the Prime Minister also. Other leaders also came and thanked the Prime Minister. The hon. Prime Minister is taking interest in individual issues also whenever something serious happens.

We have the Minister for External Affairs who is one of the most dignified hard working Ministers with understanding and who is dealing with that portfolio in a good way. Lakhs of people who are stranded in various parts of the world and who have been held hostages in different crises, be it in Iran, Iraq or Afghan or Yemen, have been helped by the Minister. The Minister handled it in an efficient way - because of the good will of the Prime Minister enjoying in those nations - and got all of them safely back to India. It is a record that has been done. And my friend, Shri Adhir Ranjan Choudhury is saying that we are doing our duty. Yes, doing our duty is what is expected. Doing duty is the beauty. ... (*Interruptions*)

SHRI ADHIR RANJAN CHOWDHURY (BAHARAMPUR): During Tsunami, what happened? ... (*Interruptions*)

SHRI M. VENKAIAH NAIDU: You should ask him. I wish you should have asked him this. ... (*Interruptions*)

25.02.2016

HON. SPEAKER: Please do not answer him. Nothing will go on record.

... (Interruptions)... \*

SHRI M. VENKAIAH NAIDU: Am I here to praise the Congress Party? Madam, some people are saying that there is no scope for dissent. I will just read one small line which is really sickening. One great journalist wrote in a great paper as: "Tomorrow, if the Prime Minister of India, Shri Narendra Modi, dies, so and so can become the next Prime Minister." Till today, he has not expressed regrets but we have not done anything. And we will not do anything also. We will leave it to पण्पे wisdom. Prime Minister is hale and healthy. मैंने पहले कहा कि कोई बीमारी नहीं है। उन्हें इलाज के लिए इधर या बाहर कहीं जाने की जरूरत नहीं है। इसलिए प्रधान मंत्री के बारे में इस देश में लिख सकते हैं। इतनी स्वतंत्रता है, इतनी स्वेच्छा, फ्रीडम है। अगर आज प्रधान मंत्री मर गए तो कल हमारी पार्टी, उन्होंने एक सदस्य का नाम लिया, वे प्रधान मंत्री बनेंगे। ऐसे लिखा है। इस देश में यह फ्रीडम है।

This is the great freedom in this country. Had it been done during earlier regime, what would have happened? You have seen that when people protested, lakhs of people were put behind bars. They were thrown into jail. They were all sent to jail under Maintenance of Internal Security Act including me who was a student then. Shri Jai Prakash Narayan, Shri Chandra Shekhar, Shri Morarji Desai and other leaders were put behind bars for eighteen and a half months for no fault of theirs. And today, you are giving us lessons about dissent that people should have other opinion. I just now read it and my great friend and one of the so-called great intellectuals is not there now. ... (Interruptions) हाउस है। मुझे मालूम है कि हाउस में अगर कोई दूसरी ओर देखें तो आपत्ति है। सदन को कभी-कभी देखते रहना चाहिए।... (व्यवधान)

माननीय अध्यक्ष : बार-बार ऐसे नहीं करते।

... (व्यवधान)

श्री एम. वैकैया नायडू : आप चिन्ता मत कीजिए।... (व्यवधान)

---

\* Not recorded.

25.02.2016

**माननीय अध्यक्ष :** सब सदस्यों का बोलते समय ऐसे होता है। एक बार हो गया।

...(व्यवधान)

**श्री एम. वेंकैया नायडू :** राजेश जी, आप बहुत अनुभवी हैं।...(व्यवधान) सुल्तान अहमद जी, आप अनुभवी हैं। आप मंत्री भी रहे हैं।...(व्यवधान)

HON. SPEAKER: Nothing is going on record.

... (*Interruptions*)...\*

HON. SPEAKER: Mr. Minister, do not listen to them. I have already told that only what you say will go on record. So, why are you listening to them?

... (*Interruptions*)

SHRI M. VENKAI AH NAIDU: Thank you, Madam. But I have a weakness for dissent also. I hear the voice of the other side also. Prof. Ashish Nandy wrote an article, after BJP's victory in Gujarat, under the leadership of our hon. leader and the then Chief Minister, Shri Narendra Modi. A very nasty article was written about Gujarat people. Somebody filed a PIL. The Government did not do anything. Then a case was registered. Today, one of the newspapers has reported that Prof. Ashish Nandy wants to apologise unconditionally for the article written in 2008. He told it to the Supreme Court. So, these things are happening. People have got the liberty to write. If they are civilised enough they repent for the mistake they have done and they are trying to rectify it also.

The Afzal Guru episode has stretched across many regimes. It has happened not just during Vajpayee's regime or NDA's regime or Shri Narendra Modi's regime. It has happened during NDA's regime, UPA's regime, left-supported UPA's regime, etc. During these regimes also this Afzal Guru episode went on. I am surprised and shocked at what has happened after three years, after the UPA Government ordered the hanging of Afzal Guru. Yesterday, after the debate I felt happy because Shri Kharge stood up and said, 'We condemn those anti-national slogans. We do not appreciate it at all. We do not associate with that

---

\* Not recorded.

25.02.2016

at all'. I went back and told my daughter over the phone that one of my purposes is achieved today because the entire House spoke with one voice condemning the anti-national slogans in the Jawaharlal Nehru University campus by a handful of people, not by all of them. That is my emotional attachment. What can I do? I have a weakness for national unity.

But today the former Home Minister of this country, who held the portfolio of finance, who is also supposed to be one of the great legal luminaries has said – it has appeared in the front page of newspapers -- perhaps not correctly decided. My honest opinion is the Afzal Guru case was perhaps not correctly decided. Grave doubts about the extent of his involvement in 2001 Parliament attack. This is what the former Home Minister said – I do not want to take his name because he is not there in the House. ... (*Interruptions*)

SHRI MOHAMMAD SALIM (RAIGANJ): He was the legal luminary. Does he not have the right to hold his personal opinion or not? ... (*Interruptions*)

SHRI M. VENKAIAH NAIDU: Nobody, after the highest court of the land has given its verdict, after an exhaustive procedure of giving reasonable time, opportunity and after the highest authority, the President of India has given the final approval, has got the right to express such an opinion to create disaffection in the society. You may think that there is nothing wrong. But I think it is totally wrong. ... (*Interruptions*)

They were your ally also. You were part of it.

मैं राम माधव को इसे कच्चे कर दूंगा कि अफजल गुरु के बारे में सलीम जी बहुत डिस्ट्रूड हैं। इसी पीडीपी के साथ कांग्रेस ने समझौता किया और मिलकर सरकार चलाई, हमारे ऊपर ऊंगली उठाना ठीक नहीं है। एक विशेष परिस्थिति में कश्मीर की इन्टीग्रिटी को ध्यान में रखते हुए वहां देशहित में एक चुनी हुई सरकार होनी चाहिए। मुझे उसे ज्यादा एक्सप्लेन करने की जरूरत नहीं है। सोच-विचार करके हमने इस गठबंधन को बनाया है, हमने कोई गलती नहीं की है और उन्होंने गलती की ऐसा आरोप भी हम नहीं लगा रहे हैं। उस समय उन्होंने गठबंधन किया और इस समय हमने गठबंधन किया है। यह अलग बात है कि कम्युनिस्ट पार्टी ने एक बार कांग्रेस को साथ दिया और फिर अपोज किया, यह सब राजनीति में होता रहता है

25.02.2016

There is a small news item in the newspapers. Shri Virat Kohli played wonderfully recently against Australia, I think. One person called Umar Draz, was arrested because he was praising Virat Kohli and hoisted tri colour flag. ... (*Interruptions*) That is what I am saying. Do not encourage pro-Pakistani elements. Otherwise, there is a danger of that thing happening here. Let us not allow the same thing to happen here. That is why we are all concerned about what has happened there. In the Yakoob Memon's case the Supreme Court held an unprecedented 90-minute hearing in the middle of the night to dispense justice. The Chief Justice of India and other senior brother judges, they woke up early in the morning, gave a patient hearing and after that, they gave the judgement to Yakub Memon. Some people are eulogising Yakub Memon and then you have seen what has happened in the case of Maqbool Bhat. Some people are eulogising Maqbool Bhat also. Then there are some articles.

Madam, I am speaking in Indian Parliament. I would like to tell some of the countries who are giving us lessons also saying that in India dissent is not allowed and all that. I would like to ask them one thing. Madam, I went to United States of America once along with my OSD. My OSD was taken away and kept in quarantine for an hour. Then enquiry was held for an hour. I could not do anything because we were outside the country. At the end of it, what came out was very simple. That boy was having a beard and that was the suspicion. एक घंटे झेलना पड़ा, फिर बाद में उसे वापस भेज दिया। वे अपनी सिक्योरिटी के बारे में इतना सोचते हैं। क्या हमारे देश में कुछ लोगों ने थ्रू पाकिस्तानी नारा दिया, अलगाववादी नारा दिया, तो क्या उसके बारे में एक्शन लेने का अधिकार हमें नहीं है? Can they hold Osama Bin Laden martyrdom anniversary in any university in America? ... (*Interruptions*) गोडसे ने एक अन्पार्डनेबल क्राइम किया है, इसमें कोई दो राय नहीं है। आप उसे क्यों दोहराते रहते हैं? ... (व्यवधान)

**श्री रमेश बिधूड़ी :** उसने हिन्दुस्तान मुर्दाबाद के नारे नहीं लगाये। ... (व्यवधान)

**श्री एम. वैकैय्या नायडू :** यह रिकार्ड पुराना है। ... (व्यवधान) जैसा स्टक ग्रामोफोन रिकार्ड होता है। मैं बचपन से गोडसे के बारे में सुन रहा हूँ। ये लोग सुन रहे हैं। हमारी सहानुभूति नहीं है। आपको क्यों हमेशा

25.02.2016

वह याद आ रहा है, यह हमें समझ में नहीं आ रहा है। ... (व्यवधान) हमारे संगठन ने कुछ नहीं किया।  
... (व्यवधान)

**श्री रमेश बिधुड़ी :** उन्होंने भारत के टुकड़े करने की बात नहीं कही थी। ... (व्यवधान)

SHRI M. VENKAIAH NAIDU: Let America say, 'Osama, we are ashamed for your killers roam free; USA shall be divided into pieces', Allah willing, Insha Allah. If somebody says like that, is America going to tolerate this? I only hope, they may be a great nation with all the resources at their command. But at the same time, we, Indians, also have our self-pride; we are also concerned about the unity, integrity, security and sovereignty of our country. As a Minister, I want to send this message that we cannot tolerate such activities in our universities; we cannot allow our boys to be misled by such fringe elements who are inspired by foreign ideologies, who are inspired by foreign forces.

Madam, I have the paper with me. I would like this also to be shared with other friends in the House also. The Delhi Police Commissioner issued a notification saying, Delhi Police arrested Ashfaq Hussain Lone, a top ranking operator of the banned Hizbul Mujahideen. In Delhi, Shahbuddin Gouri, a JNU student, using the cover of a human rights activist, was acting as a conduit for funds and communication with terrorists in Jammu and Kashmir. Incriminating documents and Rs. 16.2 lakh was recovered from him. At the time of Gouri's arrest, Pakistan currency was also recovered. Both Ashfaq Lone and Shahbuddin Gouri were arrested in crime no. so and so. This is not a notification issued by the Delhi Police Commissioner of today. This was issued by the Delhi Police Commissioner in 1991. वर्ष 1991 से ऐसी कुछ गतिविधियां वहां चल रही थीं। गढ़चिरौली में नक्सल के दहन कांड में कुछ लोग पकड़े गये, उसमें भी एक छात्र यहां से था। महाराष्ट्र के सदस्यों को मालूम होगा। कुछ लोग देशद्रोही कार्यकलापों, राष्ट्रविरोधी कार्यकलापों में भाग ले रहे हैं। आप क्यों उनके बारे में चिंता करते हैं? Why are you disturbed and perturbed? We are not saying anybody of you is anti-national. We are only requesting, please do not sympathise and do not express solidarity with such fissiparous tendencies and divisive forces. That is the

25.02.2016

only appeal from the Government. Otherwise, nobody is saying the entire university is like this. We never say it. ... (*Interruptions*) It is your misinterpretation, propaganda and disinformation. Disinformation is your information and your information has no confirmation. ... (*Interruptions*)

SHRI VARAPRASAD RAO VELAGAPALLI (TIRUPATI): Madam Speaker, I would like to ask a small clarification from the hon. Minister.

As far as Yakub Memon is concerned, to my knowledge, none of these people, who have been suspended, has supported Yakub Memon. What they said was, because they were all Ambedkarites, since Ambedkar was against the... (*Interruptions*) One second, Sir. I have not completed.... (*Interruptions*)

SHRI M. VENKAIAH NAIDU: Mr. Varaprasad Rao, I yielded for you.... (*Interruptions*)

HON. SPEAKER: Now he is answering. आप बैठिए।

... (*Interruptions*)

SHRI M. VENKAIAH NAIDU: He belongs to a Party. He has got every right to express his view. I have heard it.... (*Interruptions*)

Madam Speaker, these people are not Ambedkarites. They are not Ambedkarites. They have taken only that name. I said yesterday and I am repeating today, Progressive Democratic Students Union (PDSU), Revolutionary Students Union (RSU), they have been banned; so they have changed the *avatar*. In some places, they put the name of DSU, in some places they put the name of ASA. In some places, they put some other name. They try to bring caste or religion into the picture so that they can escape from the main crime that is being accused of anti-national activities. So, you try to understand it.... (*Interruptions*)

HON. SPEAKER: Nothing will go on record.

... (*Interruptions*)... \*

---

\* Not recorded



25.02.2016

**श्री एम. वैकैय्या नायडू:** आप इतना उत्तेजित क्यों हो रहे हैं अफजल गुरु के नाम पर?

HON. SPEAKER: What is this happening? We have had a detailed discussion on it. If you go on replying like this, then the same thing will happen.

SHRI M. VENKAIAH NAIDU: I am sorry, Madam.... (*Interruptions*)

HON. SPEAKER: No, this is not the way.

... (*Interruptions*)

SHRI M. VENKAIAH NAIDU: No student is blamed. You are blaming the students... (*Interruptions*) Do not do it, please.... (*Interruptions*) We have seen what you are doing. ... (*Interruptions*) Yesterday also I asked one question. I want to ask another question. हमारी स्ट्रैंथ क्या है, उसी हिसाब से समय का निर्धारण होगा। किसकी स्ट्रैंथ कितनी है, कितना समय बोला, इसे चर्चा का विषय बनाना चाहें तो मुझे कोई आपत्ति नहीं है।

**माननीय अध्यक्ष :** समय तो मैं देखूंगी, किसने कहा है?

**श्री मल्लिकार्जुन खड़गे :** हमने नहीं कहा है।

**श्री एम. वैकैय्या नायडू:** खड़गे जी ने कुछ नहीं बोला है, संकेत दिया है।... (ब्यवधान) हमारे बीच में होता रहता है, मैडम आप चिंता मत कीजिए। ... (ब्यवधान) 12 स्टुडेंट्स ने आत्महत्या की। एक-दो स्टुडेंट्स ऐसे ही अचानक हैदराबाद में मर गए। कोई नेता उस समय हैदराबाद यूनिवर्सिटी नहीं गया। जो लोग वहां गए, धरना किया, माला पहनी, फोटो अपॉरच्युनिटी दी, बाकी लोग असीम धवन, सेंथिल कुमार येचुरी, केशवाचार्य, बालाराजू, नरेश रेड्डी, पुलेला राजू, सोहन बाबू, मोहनी मिश्रा, मादरी वेंकटेश, मल्लिकार्जुन और अंत में रोहित वेमुला, सबने उस समय आत्महत्या की, तब उस समय में बगल में कांग्रेस के नेता नहीं गए, दिल्ली वाले तो नहीं गए, कारण क्या है कि उनके जमाने में हुआ। कांग्रेस के जमाने में हो गया तो कोई विषय नहीं है, मोदी जी आए तो एक घटना को लेकर देश में ऐसा प्रचार करना..... (ब्यवधान)

**श्री मोहम्मद सलीम :** थोराट कमेटी इसीलिए बनी थी।... (ब्यवधान)

HON. SPEAKER: Not on the same subject; we are not discussing it.

... (*Interruptions*)

HON. SPEAKER: It has been replied.

... (*Interruptions*)

25.02.2016

श्री एम. वैकैय्या नायडू: अगले महीने में चुनाव हो रहे हैं।... (व्यवधान)

“The high who act low are not high, nor the low who act high, low”

“*Nalla panpugal illadhavar, uyar padhaviyil irundhalum perumaikuriyavar illai; siriya padhaviyil irundhalum, uyar panpugal udaiyavar perumai kuraindhavar illai*” This is another saying from Thirukkural.

I am only saying those who act low are not high. Those who are low but act high, they cannot be low. So, please do not try to demean... (*Interruptions*) My suggestion is that instead of running for the photo opportunities and then wearing garlands even on a condolence occasion, it is always better that the political leadership of India, irrespective of their shades of opinions, should seriously ponder over why such incidents are happening, why Rohith Vemula incident has happened and what the message in his suicide note is.... (*Interruptions*) Let us not try to trivialise the issue and convert it to some political thing. Cutting across the political lines, the entire country should think seriously and then try to address this issue because it is not the first case, 10 or 11 cases have happened earlier also.... (*Interruptions*) Some people in Delhi have not taken note of it. Some leaders, even in nearby areas have also not bothered to visit there because it has happened during their regime. What I am saying is that the spirit of nationalism instils pride in every citizen about his motherland.... (*Interruptions*) It also stirs concerns about certain things that are not going the right way. Efforts are being made to present such a positive spirit in negative light.... (*Interruptions*) This is very unfortunate and has implications for the country. That is why we are all concerned about it.... (*Interruptions*) We are undeterred by any of these attempts. The hon. Prime Minister is very clear that the country has to move forward. He has set the goal – Transformation of the Nation. ... (*Interruptions*) The objective of the Prime Minister is to transform the nation, taking care of the vulnerable sections, Antyodaya etc.... (*Interruptions*) The very first day, when he was chosen as Leader in the Central Hall of the Parliament, he said - गांव, गरीब, किसान, मजदूर, महिला और युवा ये मेरी प्राथमिकता है। उसी दिन प्रधान मंत्री ने इस देश के सामने कहा

25.02.2016

था। उस समय उन्होंने प्रधान मंत्री का पद भी नहीं संभाला था। उसी दिशा में राष्ट्रपति अभिभाषण में जो जो विषय,...(व्यवधान) मुझे किसी को खुश करने की कोई जरूरत नहीं है। हमारी आदत नहीं है। आपका पार्टी का अनुभव अलग है, मेरा अनुभव अलग है।...(व्यवधान)

**श्री अधीर रंजन चौधरी (बहरामपुर) :** देश के लिए कुछ करिए।...(व्यवधान)

**श्री एम. वैकैय्या नायडू :** हां, अभी तक देश के बारे में बोल रहे थे। परिवार के बारे में नहीं बोला है। आपके हिसाब से परिवार ही देश है। देश ही परिवार है। ...(व्यवधान) हमारा ऐसा नहीं है। हम तो देश के बारे में बोल रहे थे।...(व्यवधान) Madam, the Prime Minister has given us 3S mantras – skill, scale and speed. That is the mantra.... *(Interruptions)* We have development and good governance. This is the way we are moving forward. Let us not divert the attention. ... *(Interruptions)*

**श्री मल्लिकार्जुन खड़गे :** मैडम, इनका ऐसे बोलना अच्छा नहीं है।...(व्यवधान) आप अपनी बात करिए।...(व्यवधान)

**श्री एम.वैकैय्या नायडू :** किसी के लिए अच्छा नहीं है।...(व्यवधान) आप सीनियर होने के नाते थोड़ा पीछे मुड़कर अपने लोगों को क्यों नहीं कुछ कहते?...*(व्यवधान)* जैसे मैं उनको कह रहा हूँ, आप ऐसे उनको कहिए। आप नहीं कह सकते।...(व्यवधान) इसलिए मेरा कहना यह है कि देश आगे बढ़ रहा है। सारी दुनिया आज हमारी तरफ देख रही है। सब देशवासी खुश हैं। हम सबको मिलकर आगे बढ़ना चाहिए। पार्लियामेंट में अवरोध नहीं होना चाहिए।...(व्यवधान) देश में जो भी अच्छे काम हो रहे हैं, उन कामों में सबको साथ देना चाहिए। Anybody, who is obstructing the growth; anybody, who is obstructing the Bills; anybody, who is obstructing the Parliament; they are obstructing the growth. They should understand that.... *(Interruptions)* They are not obstructing Narendra Modi; they are not failing Narendra Modi; they are trying to fail the country which is not acceptable. That is the spirit of the hon. President's Address.... *(Interruptions)* I would like to really congratulate the hon. President for the beautiful Address given to the country which is very inspiring and also all of us should learn from him. चैलेंज करने के लिए भी सही होना चाहिए। धन्यवाद।

**माननीय अध्यक्ष :** इतना भी गले का दुरुपयोग नहीं करना चाहिए।

...*(व्यवधान)*

25.02.2016

SHRI P. NAGARAJAN (COIMBATORE): Hon. Speaker Madam, first of all, I express my indebtedness and sincere thanks to our beloved Leader hon. Chief Minister of Tamil Nadu, Puratchi Thalaivi Amma for giving me this great opportunity to speak in this august House on the Motion of Thanks on the President's Address. A strong and forward looking India that places within the reach of its people the opportunities and development promised by our Constitution. This development philosophy is captured in Sabka Sath Sabka Vikas.

**17.45 hours**

(Hon. Deputy-Speaker *in the Chair*)

In Tamil Nadu our hon. Chief Minister Amma has adopted the vow *Makkalal Naan, Makkalukkaka Naan*, which means, "I am by the People, I am for the People".

Amma is very keen that the empowering rays of opportunity should reach every person. Poverty eradication, farmers' prosperity and massive employment generation have been given utmost priority.

Tamil Nadu, under the dynamic leadership of Puratchi Thalaivi Amma, has been implementing various schemes for the betterment of the poor and the deprived people. There is a saying in Hindi: 'Roti Kapada Aur Makaan'. 'Food, clothes and house to live' are mandatory for all. One of the first decisions of the hon. Chief Minister, Puratchi Thalaivi Amma, on assumption of Office in May, 2011 was to announce and implement free supply of 20 kg of rice per month through the Public Distribution System to about 1.83 crore families in the State.

In Tamil Nadu, Puratchi Thalaivi Amma has been implementing the provision of 20 Kg free rice and distribution of dhoti-saree for all poor people in Tamil Nadu under Public Distribution System. Amma's "Tamil Nadu Vision 2023" envisages provision of houses for all poor in the State.

I wish that the Union Government could focus and implement these three schemes all over the country. As rightly expressed by the Father of our Nation, Mahatma Gandhi, that "Poverty is the worst form of violence." Therefore, the poorest of the poor are entitled to the first charge on the nation's resources.

25.02.2016

Poverty alleviation and removal of destitution is the most sacred moral responsibility of the Government and its constituents. Experts say that financial inclusion and social security are the two wings on which human aspiration takes flight. Food security, 'Housing for All' and subsidies should reach those who need them the most when they need them the most. Our Amma is tirelessly working on this. Her slogan 'Amaithi, Valam, Valarchi' is truly fetching great results in the socio-economic development of the people of Tamil Nadu.

Tamil Nadu's Universal Public Distribution System commended both within India and elsewhere is a model food security programme. This vital programme requires constant vigil and monitoring so as to ensure that the benefits continue to reach the deserving persons and to plug leakages. The hon. Chief Minister, Puratchi Thalaivi Amma, has ordered the officials to ensure that the process of collection of bio-metric information through the National Population Register is expedited and the State is in a position to issue smart cards to all families in the State at the earliest.

The Amma Canteen scheme, a brain child of the hon. Chief Minister of Tamil Nadu, Puratchi Thalaivi Amma, which is now renowned across the world and studied by Governments and experts from different parts of India and the world, has also had a salutary impact on keeping a check on food prices in Tamil Nadu. In Amma Canteens, *idlis* with *sambar* are supplied at Rs.1, curd rice at Rs.3 and *sambar* rice at Rs.5. The availability of food at such lowest prices really penetrated deep into the hearts of the poor, deprived and under-privileged people of Tamil Nadu. This model scheme, which provides food for all poor at the bare minimum price, needs to be implemented throughout the country.

There are a number of other commodities which are also supplied at reasonable prices in Tamil Nadu. I would specifically like to highlight the Amma Mineral Water, Amma Salt, and Amma Cement programmes which ensure availability at reasonable prices of commodities prone to price increase due to cartelization and other factors. These interventions have had a salutary effect on

25.02.2016

market prices of such commodities. VAT on domestic LPG has also been completely exempted to ensure that price of domestic LPG is kept reasonable in spite of deregulation of LPG prices.

There is no doubt that the Pradhan Mantri Jan Dhan Yojana is the world's most successful financial inclusion programme. The programme has gone beyond mere opening of bank accounts to becoming a platform for poverty eradication by offering basic financial services and security to the poor. But I would like to mention here that this is only a tool in the hands of administrators and it will bear any fruit if and when this tool is used in an appropriate time to serve the poor and deprived people. I would like to record in this august House that in Tamil Nadu aftermath of the heavy floods, more than 34 lakh people affected in the floods were provided Rs. 5,000 each; and the cash transfer has been effected directly into their bank accounts. This is a massive work done under record quick time, and the poor affected people are benefited without any trouble and hindrance. This is the perfect example of a true federal system where a State Government works in perfect cohesion with the Centre.

Sir, the Union Government should give full credit to our hon. Chief Minister of Tamil Nadu, Puratchi Thalaivi Amma for having proved the effectiveness of this scheme to reach the needy in record quick time.

The three new insurance and pension schemes launched by the Union Government, namely, the Pradhan Mantri Suraksha Bima Yojana, the Pradhan Mantri Jeevan Jyoti Bima Yojana and the Atal Pension Yojana, afford insurance cover to hitherto uncovered sections of society to universalize social security, will be a boon for all sections of poor people.

Sir, I am glad to know that the Government is committed to provide housing for all by 2022. The Pradhan Mantri Awas Yojana launched on June 25, 2015, envisages construction of about two crore houses to benefit primarily the slum dwellers, urban poor and people from Economically Weaker Sections and Lower Income Groups of Society. This Mission too needs a perfect federal system

25.02.2016

where the State Governments are responsible for the proper implementation of the scheme. Here too, Tamil Nadu leads from the front in providing housing for all. I would like to request the Union Government to allocate Tamil Nadu State the requested amount for the construction of houses for the people who lost their houses during the massive floods recently.

It is heartening to see the subsidy benefits reach the deserving under the Direct Benefit Transfer under 42 schemes funded by the Government. The Give It Up campaign in tandem with the Give Back Programme has released subsidized fresh connections to 50 lakh BPL families. More than 62 lakh LPG consumers have voluntarily surrendered their LPG subsidy under the campaign. The highest number of new cooking gas connections to the rural poor were distributed in 2015.

Sir, the words of Dr. Ambedkar “Political Democracy cannot last unless there lies at the base of it a social democracy”, social justice with inclusion is the first promise of our Constitution and the poor and backward are the focus of any Government. Education empowers people; and the Government has allocated more than 50 per cent of the Ministry of Minority Affairs Budget to scholarship funds. Two new schemes – Nai Manzil and USTAAD aimed to empower the minorities, have been launched. Currently, about 20,000 madarasa children are undergoing skill training under the Nai Manzil Scheme. The Government has the fundamental obligation to various State Governments to implement such an important scheme, which I am sure, will promote peace and communal harmony in the country.

I wish to record here that Tamil Nadu under the dynamic leadership of Puratchi Thalaivi Amma has been implementing significantly important schemes for the benefit of minority people and make them an integral part of the peaceful and cohesive society.

Sir, the rural economy contributes around 50 per cent of the Indian Gross Domestic Product and it is already showing signs of strain as the Government cuts

25.02.2016

the once-generous subsidies that shielded the farmers and villagers. Agriculturists income dropped nearly 50 per cent due to drought. They borrowed loan from banks for seeds and fertilizer, but now they do not know how to repay the loan. The well-being of farmers is vital to the nation's prosperity. The Government has recently launched the farmer-friendly *Pradhan Mantri Fasal Bima Yojana* with the biggest ever Government's contribution to crop insurance and with the lowest ever premium rates for farmers. It has many firsts to its credit like national coverage of post-harvest losses due to inundation and unseasonal rains, no capping on Government subsidy and use of technology for early and accurate settlement of claims. Assistance to farmers afflicted by natural calamity has been increased by 50 per cent and eligibility norms have been relaxed.

While welcoming this great initiative of the Union Government, I would like to request the Union Government to allocate funds for Tamil Nadu as requested by our hon. Chief Minister Puratchi Thalaivi Amma immediately for providing financial support to lakhs of farmers in Tamil Nadu affected due to damages and devastations caused by floods. It is really good to know that soil health cards would be distributed to all the 14 crore farm holdings by March, 2017, which will result in judicious application of fertilizers, lowering input costs and better soil health. I am glad to mention that in Tamil Nadu, Soil Testing Labs are in use for a long time. There is an urgent need to promote organic farming, production and distribution of natural healthy seeds and saplings to all farmers in the country. Otherwise, the fury of dangerous chemicals in fertilizers and pesticides will devastate the entire farming community in the country and the percolation of genetically modified crops and hybrid seeds will certainly destroy the potential of Indian farming communities and would be an easy prey for the multinational and anti-national companies.

The Government has big promises to provide assured irrigation, expanding cultivated areas by improving water use efficiency and enabling drought proofing. The Government is committed to the philosophy of "Per Drop More Crop".



25.02.2016

Sir, I wish to record emphatically that in Tamil Nadu, our hon. Chief Minister Puratchi Thalaivi Amma has been implementing hundred per cent subsidy scheme to promote the drip irrigation system. With the non-availability of water, irrigation has become a major problem, especially during monsoon failures. Farmers are encouraged to switch over to the latest irrigation techniques with attractive subsidies while saving huge quantity of water. The Government of Tamil Nadu granted rupees 1.85 lakh for cultivating vegetables on two hectares. While small and marginal farmers can get hundred per cent subsidy with micro irrigation systems, big farmers will get 75 per cent grant for their farming operations. This unique support rendered by our Amma Government has produced wonderful results in farming and horticulture sector. As per the announcement of the hon. Chief Minister Puratchi Thalaivi Amma in the Assembly on 10<sup>th</sup> September, 2011, the “Chief Minister’s Uzhavar Pathukappu Thittam 2011” is being implemented in the State of Tamil Nadu vide G.O. No. 265 Revenue Department dated 10.09.2011.

The Government has to provide and ensure the best market price to farmers and I am sure the unified National Agriculture Market is working towards setting up a common e-market platform to connect 585 regulated wholesale markets, thereby making India *One food zone, One country, One Market*. This will immensely benefit our farmers in getting fair and remunerative prices. The Government of Tamil Nadu under the leadership of hon. Chief Minister Puratchi Thalaivi Amma has also launched several initiatives to make available fresh vegetables to consumers in urban areas, while at the same time ensuring that vegetable farmers get remunerative prices. This scheme which was devised by Amma, can be implemented all over the country.

The New Urea Policy-2015 was launched with the objective of maximising indigenous production and improving energy efficiency. Providing of hundred per cent neem-coated urea has not only improved efficiency but has also helped in

25.02.2016

plugging subsidy leakages by preventing illegal diversion of subsidized urea to non-agricultural use.

**18.00 hours**

The highest ever urea fertilizer production was achieved in 2015.

HON. DEPUTY SPEAKER: Mr. Nagarajan, please wait a minute.

Hon. Members, now it is six o' clock. If the House feels, we can extend the time by another two hours.

श्री राजेश रंजन (मधेपुरा) : अब ज़ीरो ऑवर लिया जाए।

SHRI A.P. JITHENDER REDDY (MAHABUBNAGAR): Please take 'Zero Hour'. We can continue this discussion tomorrow.

HON. DEPUTY SPEAKER: No, after this, we will take up 'Zero Hour'.

... (*Interruptions*)

SHRI BHARTRUHARI MAHTAB (CUTTACK): Sir, tomorrow after lunch we hardly have another two hours because at 3.30 p.m. the Private Members Business will start.

HON. DEPUTY SPEAKER: Yes, that is there.

SHRI BHARTRUHARI MAHTAB : Then, on Monday there is General Budget. Then, ultimately, it will be extended up to 1<sup>st</sup> of March and practically, it seems, we will be discussing the 'Motion of Thanks on the President's Address' after the General Budget.

SHRI A.P. JITHENDER REDDY: There is lot of time. We have got Monday, and Tuesday afternoon is also there.

SHRI BHARTRUHARI MAHTAB: There is not much time.

SHRI M. VENKAI AH NAIDU : Deputy Speaker, Sir, we have no problem either way. If the House wants to sit for extra time, we have no problem from the Government side because there is a point in what Mr. Bhartruhari Mahtab has said. But some Members are saying that they are tired and you allow 'Zero Hour' and then have it on tomorrow and then on Monday. But as a *via media*, you can extend it by an hour and then afterwards we can decide.

25.02.2016

HON. DEPUTY SPEAKER: So, we can extend the time by one hour. Let some Members, who are interested, participate. Then, afterwards, we will take up 'Zero Hour'.

So, up to seven o' clock, we will go with the discussion on 'Motion of Thanks on the President's Address'.

25.02.2016

SHRI P. NAGARAJAN (COIMBATORE): I would like the Union Government to allocate and ensure the supply of urea fertilizer and other agro products at subsidized price to Tamil Nadu and other productive States, proportionate to the yield and production. In this regard, Tamil Nadu entitles more supply of subsidized urea and other fertilizers.

Animal husbandry, dairy and fisheries sector plays a very important role in the socio-economic development of the country. India continues to be the biggest milk producing country with an impressive growth rate of 6.3 per cent. Cattle rearing needs Government patronage and as rightly implemented by our hon. Chief Minister, Puratchi Thalaivi Amma, the distribution of priceless cows, goats and sheep to poor cattle rearers in Tamil Nadu has indeed produced remarkable success in the socio-economic development of the poor and the deprived people, particularly in the villages and remote areas.

Implementation of Poultry Venture Capital Fund and Rural Backyard Poultry Development has led to the highest ever egg production. In poultry farming too, Tamil Nadu stands tall and is the second largest producer and exporter of eggs in the country. More than 90 per cent of poultry or poultry products exported from India originates from Tamil Nadu. At present, poultry concentration is in the poultry belts such as Namakkal, Erode and Coimbatore. Poultry keeping has evinced great interest among poultry farmers. There is a good potential for export of eggs, egg products and frozen chicken meat from our State to Gulf countries, Russia, etc. Further, due to changes in consumption behaviour of the people in the State towards *desi* chicken and *desi* eggs, there is a great scope for the development of backyard poultry.

25.02.2016

A Blue Revolution is underway to ensure the integrated development and management of fisheries with a Central outlay of Rs.3,000 crore. Tamil Nadu is one among the leading States in India in fisheries development having a coastal length of 1076 kilometres. The different types of aquatic resources in Tamil Nadu like marine, freshwater, brackish water, riverine stretches, cold water streams in upland area are bestowed with rich biodiversity of aquatic fauna and flora. There are 2,500 species of fishes found in different aquatic environment. Fishery in the State is one of the vital sources of food security.

The Department of Fisheries in Tamil Nadu has pioneered many fishery development activities in India. The Union Government has promised to form a separate Ministry to develop and conserve the fishery resources and to ameliorate the socio-economic status of the fishermen community and to provide protection, ensure safety and security of the fishermen who toil hard and brave both sea and deploring militant activities of neighbouring countries, Sri Lanka and Pakistan.

I would like the Government of the day to create a separate Ministry for fisheries and development of fishermen community in the country and focus exclusively on the subject to provide a permanent and everlasting solution for the serious life challenging problems faced by the Indian fishermen community. I once again wish to convey my proud gratitude to my beloved *Puratchi Thalaivi Amma* for having given me this opportunity to speak in this august House.

Thank you, Sir.

HON. DEPUTY SPEAKER: I have a list of there Members who want to speak on the President's Address – Shri Sultan Ahmed, Shri Bhartruhari Mahtab and Shrimati Supriya Sule. If you people want to speak, I have no objection. That is all left to you.

SHRI SULTAN AHMED (ULUBERIA): The sense of the House is that you should take up 'Zero Hour'. We will speak tomorrow after 12:00 noon.

25.02.2016

HON. DEPUTY SPEAKER: Then, tomorrow we have to skip lunch. Tomorrow is Friday. If lunch is skipped, nobody must object to that.

SHRIMATI SUPRIYA SULE (BARAMATI): But, tomorrow first chance to speak should be given to us. ... (*Interruptions*)

SHRI SULTAN AHMED : You should give us first chance to speak. ... (*Interruptions*)

HON. DEPUTY SPEAKER: The number of speakers will begin party-wise. We will call the Members party-wise. If you all accept it, we will convey it to the hon. Speaker to skip the lunch tomorrow.

Supriya ji, if you want, I can allow you to speak today. We will take up zero hour after you finish your speech.

... (*Interruptions*)

SHRI BHARTRUHARI MAHTAB : Sir, you take the decision. Already 12 hours have been allocated to his subject. Accordingly, the party position is very clear. Today, of course, we could have extended it. But the sense of the House is not in favour of it. Everybody is in favour of 'Zero Hour'. Let us conclude it today. For tomorrow, we leave it to the discretion of the Chair to take a decision.

HON. DEPUTY SPEAKER: I can understand what you are saying. I just want to ask Ms. Sule, if it is not convenient for her to speak tomorrow and she wants to speak today, she can. Otherwise, as per party position you will get a chance tomorrow and you can speak at that time.

SHRIMATI SUPRIYA SULE: No, Sir, I do not mind waiting for tomorrow. I will do it tomorrow. I will go with the sense of the House.

---

25.02.2016

HON. DEPUTY SPEAKER: Ok, we are taking up 'Zero Hour' now.

Shri Rahul Shewale – Not present.

Shrimati Jayshreeben Patel.

**श्रीमती जयश्रीबेन पटेल (मेहसाणा) :** उपाध्यक्ष महोदय, गुजरात राज्य की उत्तर-पश्चिम सीमा में बनासकांठा, पाटन एवं कच्छ जिले से पाकिस्तान के साथ जुड़ी हुई 512.5 किलोमीटर लम्बी अंतर्राष्ट्रीय सीमा पड़ती है। कच्छ के छोटे रण में गुजरती हुई सीमा में 921 से 1175 नंबर के बॉर्डर पिलर पड़ते हैं। एक व्यक्ति ऊंट पर सवार होकर 24 घंटे से कम समय में इस अंतर्राष्ट्रीय सीमा को पार करके एक से दूसरे देश में आराम से पहुंच सकता है। इस घूसखोरी के कारण सुरक्षा पर प्रश्नचिह्न लग गया है। पाकिस्तान के साथ संबंधों को ध्यान में रखते हुए देश की सलामती के लिए दोनों देशों के बीच सीमा पर कांटे वाली तार की फेंसिंग लगवाने का तय हुआ है। यह कार्य कई सालों से चल रहा है, लेकिन आज तक पूर्ण नहीं हुआ है और जिस हिस्से में पहले से फेंसिंग की गई है, वहां कई जगहों पर अच्छा काम न होने के कारण पानी के बहाव से वह टूट गई है। पाकिस्तान के घुसखोरों को देश में घुसने पर प्रतिबंध लगाने के लिए सीमा पर फेंसिंग प्रक्रिया जल्द से जल्द पूर्ण करने की आवश्यकता है। क्योंकि मंजूर किए हुए 340 किलोमीटर में से सिर्फ 262.7 किलोमीटर का काम ही पूर्ण हुआ है। 27.9 किलोमीटर का काम प्रगति पर है और 512.5 किलोमीटर लम्बी जमीन की सरहद पर 49.4 किलोमीटर फेंसिंग का काम आज भी पूरा नहीं हुआ है। अभी हाल ही में कच्छ में आल इंडिया डी.जी. कांफ्रेंस हुई थी और हमारे आदरणीय गृह मंत्री जी का दीव में प्रवास था, उसमें भी यह मुद्दा उजागर हुआ था और इसकी जरूरत को सबने माना भी था।

मेरी आपके माध्यम से सरकार से मांग है कि इसको जल्द से जल्द पूरा किया जाए तथा बार्डर फेंसिंग के समान्तर रोड रास्ते बनाने तथा फ्लड लाइट लगाने की कार्रवाई जो लंबित है, फेंसिंग के साथ-साथ उसे भी पूर्ण करने की बड़ी आवश्यकता है तथा फ्लड लाइट्स के लिए आपत्ति के समय में जनरेटर से लाइट चालू रह सके, इसके लिए भी बीओपी में जनरेटर सैट्स की पूर्ति मात्रा रखना भी आवश्यक है। धन्यवाद।

HON. DEPUTY-SPEAKER: Shri Gajendra Singh Shekhawat is permitted to associate with the issue raised by Shrimati Jayshreeben Patel.

25.02.2016

**डॉ. भोला सिंह (बेगूसराय) :** उपाध्यक्ष महोदय, शिकस्ता कब्रों की लाशें भी मुझसे बेहतर हैं, कम से कम उनको कयामत का इंतजार तो है। बिहार में और विशेषकर बेगूसराय, जो हमारा संसदीय क्षेत्र है, वहां 25 हजार बीड़ी मजदूरों की जिंदगी वेदना और कराह से भरी हुई है। उनकी बेबस जिंदगी, बेपनाह जिंदगी, एक बरस से वे हड़ताल पर हैं। उनकी मजदूरी तय है कि 197 रुपये उन्हें मजदूरी मिलेगी, लेकिन उन्हें 85 रुपये मजदूरी मिलती है। मिट्टी के घरों में रहना, पेयजल का अभाव होना, रोटी के टुकड़े के लिए तरसना, वहां श्रमेव जयते लहलुहान है।

महोदय, मैं आपके माध्यम से इस ग्रेट सदन, सॉवरेन सदन में जहां इतिहास अपने को कई बार दोहराता है, भारत सरकार के श्रम विभाग से आग्रह करना चाहता हूं कि अल्पसंख्यक मजदूरों को बीड़ी बनाने के कारण टी.बी. का शिकार होना पड़ता है। उनके बाल-बच्चे मरहूम होने लगते हैं, समाज में वे दीनता के प्रतीक हैं। जब एक तरफ देश विकास कर रहा है, समाज विकास कर रहा है, मजदूर मध्यम वर्ग होते चले जा रहे हैं, एक नई दृष्टि उपस्थित हो रही है, ऐसे समय में इन बीड़ी मजदूरों का रो-रोकर जीवन व्यतीत करना, उनकी महिलाओं के द्वारा तरसते हुए और रोते हुए जीवन व्यतीत करना, यह हमारे दामन पर एक बहुत बड़ा कलंक है।

मैं आपके माध्यम से भारत सरकार से आग्रह करना चाहता हूं कि विकास के बहुत सारे आयाम हुए हैं। इंद्रधनुषी विकास की योजनाएं जमीन पर उतर रही हैं, परंतु ये गरीब, बेसहारा, बेपनाह, अल्पसंख्यक बीड़ी मजदूर, जिनके बच्चे रोटी की तलाश में टी.बी. के शिकार हैं, जिनके बच्चे जिंदगी की हताशा में जी रहे हैं। कोई भी घटना उन्हें मौत की नींद सुला सकती है। इसलिए मैं भारत सरकार का ध्यान इस ओर आकृष्ट करता हूं कि वह पदाधिकारियों की एक टीम बनाकर उनकी समस्याओं की जांच करे और उनका निदान करे। यही मेरी आपके माध्यम से सरकार से विनती है। धन्यवाद।

**SHRI FEROZE VARUN GANDHI (SULTANPUR):** Sir, bonded labour is the most widespread form of slavery in the world. A person becomes a bonded labour when unable to repay a loan, he is said to be owned by the feudal lord or money lender in question till the loan is repaid.

As per recent statistics available with the International Labour Organisation (ILO), 36 million people in the world are bonded labourers and 16 million of them are in India itself, which is a shameful statistics.



25.02.2016

Recently, I have read about the extraction of coal in private coal mines in the Jaintia Hills in Meghalaya, which is almost exclusively undertaken by what we now call bonded labourer. In States like Punjab, it is not uncommon to employ labours in brick kilns against loan. In States like Uttar Pradesh and Bihar large portions of land are still held by families who practice feudal forms of ownership, and there are still lots and lots of workers that work as bonded labourer.

Even 39 years after the Parliament having passed the Bonded Labour (Abolition) Act making it a criminal offence, it still exists. Just last month, the National Adivasi Solidarity Council rescued 106 Chenchu tribals of Odisha from the clutches of creditors in Mahbubnagar. In another incident, 40 workers who hailed from different regions of Eastern UP were rescued after a year of bonded labour from a brick kiln in Phillaur in Punjab who owed just Rs. 600 – Rs. 700.

The Central and State Governments claimed to have spent Rs. 2 billion on their rehabilitation, but there is a fundamental problem. They give Rs. 20,000 only after the conviction of the felon who has induced bonded labour upon these people and just Rs. 2,000 after the release. Now, what happens is that recidivism occurs. They fall back into bonded labour because there is no skill training. The amount was said to be increased to Rs. 1,00,000, but even that is on the conviction of the felon. Now, in our country, conviction takes at least 3-4 years, which means that at that time with no support base, the person without a cushion, falls back into bonded labour.

Sir, I have got a basic suggestion. Let us remove the condition of conviction clause from this. Let the person be given Rs. 1,00,000 upon immediate rescue; skill training should be involved in this; and accommodation and food should be borne by the Government during the skill training.

Lastly, till now, only 18 out of 29 States follow the rehabilitation scheme for the release of funds for rehabilitation. So, substantial proportion of funds remains unspent. This is a grave human concern. I beg your indulgence in the matter. Thank you, Sir.

25.02.2016

HON. DEPUTY-SPEAKER: Shri Sharad Tripathi, Shri Jagdambika Pal, Kunwar Pushpendra Singh Chandel and Shri Ajay Misra Teni are permitted to associate with the issue raised by Shri Feroze Varun Gandhi.

**श्री अजय मिश्रा टेनी (खीरी) :** उपाध्यक्ष महोदय, साक्षर भरत मिशन भारत सरकार की महत्वाकांक्षी योजना है। उसके अंतर्गत ग्राम पंचायत स्तर पर लोक शिक्षा केंद्रों में शिक्षा प्रेरकों की नियुक्ति सन् 2014 में की गई थी। अपने देश के ग्रामीण क्षेत्रों खास कर उत्तर प्रदेश में, जहां बड़े पैमाने पर लोग अशिक्षित व निरक्षर हैं, इस योजना का बड़ा महत्व है। शिक्षा प्रेरक अपने दायित्वों का उचित निर्वहन कर रहे हैं, जिसका प्रभाव अभी ग्रामीण क्षेत्रों में दिखाई पड़ना शुरू हो गया है। परंतु जैसा कि उत्तर प्रदेश में हर सामाजिक विकास की योजना का परिणाम होता है, इस योजना में भी प्रारंभ हो गया है। मेरे लोक सभा क्षेत्र के आदर्श शिक्षा प्रेरक वैलफेयर सोसायटी लखमीपुर खीरी ने मुझे अवगत कराया है कि लोक शिक्षा केंद्रों पर कुर्सी मेज़, लेखन सामग्री सहित जो मूलभूत आवश्यकताएं हैं, वे भी लाभार्थियों को बैठने आदि की सुविधाएं तक नहीं उपलब्ध हैं। साथ ही मानदेय जो मात्र दो हजार रुपये मिलता है, वह भी उनको दस माह से नहीं मिला है तथा ग्राम प्रधानों व बीडीओ द्वारा नवीनीकरण के समय जहां शिक्षा प्रेरकों को असुविधाएं होती हैं, वहीं पर मातृत्व अवकाश, समय पर मानदेय न मिलना, ऐसी कई समस्याओं की ओर उक्त सोसायटी ने मेरा ध्यान दिलाया है। उत्तर प्रदेश जैसे बड़े राज्य में जहां निरक्षरों और अशिक्षितों की बड़ी संख्या है, साक्षर भारत मिशन के माध्यम से बड़ी उपलब्धि प्राप्त की जा सकती है। मैं आपके माध्यम से सरकार से अनुरोध करता हूँ कि साक्षर भारत मिशन को प्रभावी बनाने के लिए लोक शिक्षा केंद्रों पर आवश्यक सुविधाएं प्रदान करने, शिक्षा प्रेरकों का मानदेय बढ़ाने, नियमित समय पर उनको उपलब्ध कराने तथा अवकाश व मातृत्व अवकाश की सुविधा देने हेतु आवश्यक कार्यवाही कराने का कष्ट करें।

धन्यवाद।

HON. DEPUTY-SPEAKER: Shri Sharad Tripathi is permitted to associate with the issue raised by Shri Ajay Misra Teni.

**SHRI M.K. RAGHAVAN (KOZHIKODE):** Thank you, Sir. I would like to raise an important public issue related to the Calicut Airport as well as passenger amenities.

25.02.2016

The Kozhikode International Airport is the fourth largest revenue earning airport in the country where nearly 98 per cent of the flight operations are to the GCC countries. It caters to about 2.5 to 3 million passengers annually.

Another important factor is that it is also one of the largest airports catering to the Holy Haj pilgrimage.

A tabletop airport, expansion work including strengthening and lengthening of the runway is underway and nearing completion. More land is required for complete overhauling of the airport and there is total chaos in land acquisition.

A recent decision of the DGCA has deprived the landing of wide bodied aircraft in this airport. A directive from the DGCA that the length of the runway should be 13,000 feet and RESA should be 90 metres has put a spoke in the arrivals of wide bodied aircraft.

It was expected that with the completion of the second stage black topping of the runway, wide bodied aircraft could land here. The fourth stage of black topping is expected to be completed in November, 2016. Accordingly, various airlines had even issued tickets for their passengers for their summer schedules.

Now, this decision of the DGCA will also affect the Haj pilgrims apart from the public.

Therefore, it is urged upon the Government to revisit the decision of the DGCA and allow wide bodied aircraft to land at Kozhikode airport without compromising on security and take steps for early acquisition of the required land.

Alternatively, it is also suggested that a Special Public Vehicle may be formed jointly with AAI, State Government, and cooperative/private sector as stakeholders on the lines of the Cochin Airport so that the required developmental work can be completed at least under PPP mode which will allow zero expenditure to Government.

**श्री नारणभाई काछड़िया (अमरेली) :** महोदय, आज भी इस पिपावाव पोर्ट को जो हमारे संसदीय क्षेत्र में स्थित है, लेकिन डेजिग्नेटेड पोर्ट नहीं होने के कारण हमारे देश के सभी पेट्रोलियम पी0एस0यू0, विदेशी कम्पनियों के माध्यम से पेट्रोलियम उत्पाद का आयात करते हैं और अपने-अपने जहाजों को दूसरे पोर्ट जैसे

25.02.2016

मुम्बई पोर्ट, सिक्का, मुन्डरा, वाडिनार, दहेज, जे0एन0पी0टी0 इत्यादि पर जहाँ पेट्रोलियम उत्पाद को उतारने हेतु काफी ट्रैफिक होता है और ये महंगे होते हैं।

महोदय, सप्ताह भर पेट्रोलियम उत्पाद उतारने हेतु लाइन में जहाज खड़ा रहता है और करोड़ों में पेट्रोलियम पी0एस0यू0 को डेमरेज चार्ज के रूप में भुगतान करना पड़ता है जो कि पेट्रोलियम पी0एस0यू0 पिपावाव पोर्ट का सदुपयोग करके इस अतिरिक्त खर्च को कम कर सकते हैं। पेट्रोलियम उत्पाद के रख-रखाव अथवा लोजिस्टिक हेतु पिपावाव पोर्ट में वर्ल्ड क्लास का स्वदेशी इंफ्रास्ट्रक्चर उपलब्ध है और दूसरे पोर्टों की अपेक्षा काफी सस्ता (719 रूपए प्रति टन) है। भारत देश की कम्पनियाँ विदेशी कम्पनियों की अपेक्षा काफी सस्ती दर पर पेट्रोलियम उत्पाद का आयात करती हैं, लेकिन उन्हें यह अवसर कभी प्रदान नहीं किया जाता है।

महोदय, उपरोक्त कारणों से भारत में पेट्रोलियम उत्पादों के मूल्य निर्धारण, विपणन और आपूर्ति को भी प्रभावित करता है। हमारा संसदीय क्षेत्र अमरेली एक विकासशील जिला है और हमें पूरी उम्मीद है कि इस सरकार में हमारे जिले का पूर्ण विकास होगा। पूरे देश में कोस्टल एरिया का ज्यादातर भाग गुजरात में 1600 किलोमीटर लगता है और यह पूरे देश के साथ-साथ हमारे गुजरात के विकास हेतु मुख्य कारक है। हमारे राज्य के निम्नलिखित पोर्ट में से एक पिपावाव पोर्ट है, जो हमारे संसदीय क्षेत्र अमरेली जिले में स्थापित है। इस पोर्ट के पिछड़ेपन के निम्नलिखित कारण इस संसद के समक्ष रखना चाहता हूँ, जो इस प्रकार हैं।

महोदय, पी0पी0ए0सी0 ने फाइल मंत्रालय को भेज दी है और इस पिपावाव पोर्ट को डेजिग्नेटेड पोर्ट घोषित करने हेतु मंत्रालय को सिफारिश भी की है। यह कार्य जल्द से जल्द किया जाना चाहिए, क्योंकि दूसरे पोर्टों की अपेक्षा पेट्रोलियम उत्पाद के रख-रखाव अथवा लोजिस्टिक हेतु पिपावाव पोर्ट में वर्ल्ड क्लास स्वदेशी इंफ्रास्ट्रक्चर उपलब्ध है, जो बहुत ही सस्ता और सुलभ पड़ता है।

महोदय, यह डेजिग्नेटेड पोर्ट घोषित हो जाने से इससे ओ0एम0सी0 यानी तेल कम्पनियों को भी फायदा होगा और इसके साथ देश को भी भारी राजस्व का फायदा होगा। इसके साथ-साथ हमारे अमरेली जिले का भी विकास होगा। बहुत-बहुत धन्यवाद।

**HON. DEPUTY-SPEAKER: Kunwar Pushpendra Singh Chandel and Dr. Kirit P. Solanki are permitted to associate with the issue raised by Shri Naranbhai Bhikhabhai Kachhadia.**

25.02.2016

**श्री राजेश रंजन (मधेपुरा) :** उपाध्यक्ष महोदय, दलित मुक्ति का मौलिक स्रोत बाबा साहब अंबेडकर का दर्शन है। 29 अक्टूबर, 1942 को बाबा साहब अंबेडकर ने भारत के गवर्नर जनरल को एक दलित अधिकार का लंबा ज्ञापन सौंपा था और पूरी की पूरी टैक्स्टेड अंबेडकर ग्रंथावलि मौजूद है जिसमें उन्होंने महात्मा फुले से लेकर पेरियार, और बाद में जब भारत सरकार का संविधान बना तो उसमें कोठारी आयोग की कमेटी बनी थी और मुचकुंद द्विवेदी कमेटी भी बाद में बनी थी। उन्होंने इस देश की शैक्षणिक व्यवस्था पर सवाल खड़ा किया था कि वंचित वर्ग, समाज के दलित और अल्पसंख्यकों के लिए यदि एजुकेशन की वकालत हो तो उसको निजी क्षेत्रों में एजुकेशन को नहीं दिया जाना चाहिए, पूंजीपतियों के हाथ में नहीं दिया जाना चाहिए। किसी भी परिस्थिति में कॉमन और कंपलसरी एजुकेशन की बात उन्होंने कही थी।

मैं आपको एक रिपोर्ट बताना चाहता हूँ कि यह सिर्फ उच्च शिक्षण संस्थानों तक ही सीमित नहीं है। 2010 में दिल्ली के वर्द्धमान मैडिकल कालेज के 35 छात्रों के सामूहिक रूप से फेल होने के मामले ने जब तूल पकड़ा तो अनुसूचित जनजाति आयोग ने जांच कमेटी बनाई जिसमें भेदभाव के आरोप लगाए गए। पहली बार प्रो. थोराट कमेटी का गठन किया गया जिसमें दलित छात्रों के साथ हो रहे जातीय भेदभाव की जाँच आई। अभी 39 लोगों ने आत्महत्या की है जिसमें से 21 दलित हैं जो आया है कि भेदभाव के कारण हुआ है कि कैसे इंटरव्यू में भेदभाव किया जाता है। अभी एक मामला आया है आई.आई.टी. के दलित छात्रों की स्थिति पर। रिज़र्वेशन में 1237 सीटें दलितों के लिए आरक्षित की गईं जिसमें 800 सीटें हमेशा खाली चली जाती हैं और दलित छात्र मेहनत मशक्कत करके पहुँच जाते हैं तो उन्हें साल के अंत तक सभी दलितों को इंटरव्यू या किसी रैगिंग के नाम पर उनको निकाल दिया जाता है। यही स्थिति 88 फीसदी स्कूलों की है। यही स्थिति 74 फीसदी दलित लड़कों और 71 फीसदी लड़कियों की है। आपको यदि हम बताएँ तो आपको आश्चर्य होगा कि एस.टी. टीचर 1.99, एस.सी. टीचर 6.95, मुस्लिम टीचर 3.2 और ओबीसी टीचर 21.2 प्रतिशत हैं। मतलब यह कि हिन्दुस्तान में सबसे ज्यादा जिसकी आबादी है, वहाँ यदि एजुकेशन में शिक्षक या प्रोफेसर किसी को आप लीजिएगा तो उसकी संख्या कहीं 1.3 और कहीं 6.3 आती है। उसी में बाबा साहब अंबेडकर ने जो लास्ट में कहा था कि दलित मुक्ति की चर्चा जब भी और जहाँ भी होती है, उसका प्रस्थान बिन्दु नौकरियों में रिज़र्वेशन पर आता है और अंत में भी यही प्रश्न उठता है। जो वेमुला आत्महत्या है या इसके पहले भी जो आत्महत्या हुई और आगे भी जो संभावना है आत्महत्या की, मेरा आपसे आग्रह है कि यह जो इंटरव्यू सिस्टम है जिसमें आदरणीय नरेन्द्र मोदी जी ने भी फोर्थ ग्रेड और थर्ड ग्रेड में इंटरव्यू खत्म करने की बात कही है, लेकिन मेरा कहना है कि कुछ सेलेक्टेड जो रॉ या सीबीआई जैसे संस्थान हैं, उसके अलावा नीचे जितनी भी प्रतियोगिता है, उसमें वंचित समाज के जो बच्चे हैं, जो

25.02.2016

बिलो पावर्टी लाइन हैं, गरीबी रेखा के नीचे हैं और एस.सी., एस.टी. और मुस्लिम हैं, उनमें किसी भी कीमत पर प्रतियोगिता में से इंटरव्यू को समाप्त किया जाना चाहिए। जब तक यह इंटरव्यू सिस्टम रहेगा, दलित, एस.सी., एस.टी. और समाज के वंचित वर्गों का शोषण होगा, वेमूला आत्महत्या करते रहेंगे और जब तक हमारी एजुकेशन और इकोनामी डैवलप नहीं होगी, एजुकेशन पाने में यदि हिन्दुस्तान के दलित डैवलप नहीं होंगे तो हिन्दुस्तान की कुर्सी पर देश का प्रधान मंत्री कभी दलित या एस.सी., एस.टी. नहीं बनेगा। हम चाहते हैं कि इंटरव्यू किसी भी कीमत पर खत्म हो और जितने निजी क्षेत्र में ठेका से लेकर सब कुछ है, उसमें दलित, एस.सी., एस.टी. और माइनारिटीज़ सबका रिज़र्वेशन हो, यह मेरी मांग है। सरकार इसको गंभीरता से ले, यही मैं कहना चाहता हूँ।

HON. DEPUTY-SPEAKER: Dr. Kirit P.Solanki and Kunwar Pushpendra Singh Chandel are permitted to associate with the issue raised by Shri Rajesh Ranjan.

SHRI NAGENDRA KUMAR PRADHAN (SAMBALPUR): Hon. Deputy Speaker, Sir, I thank you very much. Deogarh Jawahar Navodaya Vidyalaya is situated in the headquarters of Deogarh, which comes under my constituency. Students have been reading in that institution for the last eight or nine years. About six years back, a grant was sanctioned by the Government for construction of building, storage, hostel, road and electrification. The construction of building, road and other things have been completed. The work pertaining to the electricity has not yet started so far.

CPWD is the agency which is doing this work through tender. But a very interesting thing is that even though the entire construction work was completed before four years, students are studying in another State Government institution and are not able to go to that building because of lack of electricity connection. I have contacted different agencies in this regard. The Collector is the Chairman of that Committee. Even though I met the concerned officer in Delhi three or four times it has not been possible because the Contractor is saying that unless he got the bill he cannot do that work. The aim and objective of the Government is to have good students in that Navodaya Vidyalaya. If this situation lingers, future of hundreds of students is at stake. I would request the Government to take necessary

25.02.2016

steps immediately so that boys and girls studying in the Odisha Government institution may be shifted to Navodaya Vidyalaya. Thank you.

**श्री राजेन्द्र अग्रवाल (मेरठ):** आदरणीय उपाध्यक्ष जी, नगर निकायों में स्वच्छ पर्यावरण निर्माण करने में एक बड़ी बाधा दुग्ध डेरियों द्वारा गोबर का समुचित निस्तारण न किया जाना है। माननीय सर्वोच्च न्यायालय ने भी इस विषय में चिन्ता प्रकट करते हुए डेरियों को नगरीय सीमा से बाहर किये जाने के आदेश दिये हैं, परन्तु व्यावहारिक कठिनाइयों के कारण अभी तक इन आदेशों का पालन सम्भव नहीं हुआ है। वर्तमान में डेरियों में उत्पन्न गोबर का निस्तारण या तो उपले बनाने में होता है अथवा नालियों में उसे बहा दिया जाता है। परिणामस्वरूप प्रदूषण फैलता है तथा नालियां अवरुद्ध हो जाती हैं। नगर निकायों द्वारा प्रत्येक घर से कूड़ा (सोलिड वेस्ट) एकत्र करने की योजनाएं बनाई गई हैं। अनेक स्थानों पर कूड़ा निस्तारण के विभिन्न प्रोजेक्ट्स कार्य भी कर रहे हैं, परन्तु गोबर को सोलिड वेस्ट नहीं मानने के कारण उसके निस्तारण की कोई योजना नहीं बनाई गई है।

मेरा आपके माध्यम से सरकार से अनुरोध है कि वह इस सम्बन्ध में नगर निकायों द्वारा प्रत्येक डेरी से निश्चित शुल्क लेकर गोबर उठवाने तथा उसे निश्चित स्थान पर एकत्र करके जैविक खाद बनाने की व्यवस्था करने के निर्देश देने का कष्ट करे। इस प्रकार निर्मित जैविक खाद की खेती के कार्य के लिए बिक्री की जा सकती है। इससे जहां नगरों, महानगरों में पर्यावरण शुद्ध होगा, खेती के लिए जैविक खाद की उपलब्धता बढ़ेगी, वहीं नगरीय निकायों की आय में भी वृद्धि होगी।

आपने मुझे बोलने का अवसर दिया, मैं आपका बहुत-बहुत आभारी हूँ।

HON. DEPUTY-SPEAKER: Shri Gajendra Singh Shekhawat, Shri Bhairon Prasad Mishra, Kumwar Pushpendra Singh Chandel are permitted to associate with the issue raised by Shri Rajendra Agrawal.

**श्री सी.आर.चौधरी (नागौर) :** माननीय उपाध्यक्ष महोदय, सबसे पहले आपको बोलने का अवसर देने के लिए धन्यवाद। मैं राजस्थान की पीने के पानी की समस्या के बारे में निवेदन करना चाहता हूँ। Two thirds land of Rajasthan is getting only 15 cm to 20 cm of rainfall a year और इस कारण से अधिकतर इलाके में अकाल की स्थिति रहती है, वर्षा कम होती है और पीने के पानी की समस्या रहती है। इसके निदान के लिए हमारी मुख्यमंत्री महोदया ने दो उपचार किये हैं। एक उन्होंने अभी मुख्यमंत्री जल स्वावलम्बन योजना प्रारम्भ की है, जिसमें लोगों का सहयोग लेकर उसे आम अभियान के रूप में चला रही हैं और ट्रेडीशनल सोर्सिज़ को सही करने का कार्य कर रही हैं। यह उसका एक भाग है।

25.02.2016

Secondly, on 4<sup>th</sup> June 2014, she wrote a DO letter to the Union Minister of Rural Development and Drinking Water और उनसे अनुरोध किया था कि राजस्थान की योजनाओं को कम्पलीट करने के लिए, राजस्थान में पेयजल समस्या के निदान के लिए 1.50 लाख करोड़ रुपये की आवश्यकता है। इस पर सात जुलाई को मुख्यमंत्री जी की मंत्री महोदय के साथ में एक बैठक हुई और उस बैठक के अन्दर यह निर्णय हुआ कि राजस्थान में वास्तव में पीने के पानी की समस्या है और इसमें स्पेशल पैकेज की भी आवश्यकता है। रूटीन में एन.आर.डी.यू.पी. का जो पैसा जा रहा है, यानि नेशनल रूरल ड्रिंकिंग वाटर प्रोग्राम का जो पैसा जा रहा है, उसके अलावा 72750 हजार करोड़ रुपये दस साल में देने का निर्णय हुआ कि रूटीन के अलावा हर साल जो पैसा है, अर्थात् 7275 करोड़ रुपये सालाना देने का निर्णय हुआ, लेकिन दुर्भाग्यवश अभी तक एक भी पैसा राजस्थान सरकार को नहीं दिया गया।

माननीय उपाध्यक्ष महोदय, मैं आपके मार्फत माननीय ग्रामीण विकास मंत्री जी और पेयजल और स्वच्छता मंत्रालय के मंत्री जी से निवेदन करना चाहूंगा और माननीय प्रधान मंत्री जी से भी यह निवेदन करना चाहूंगा कि वास्तव में इस वर्ष बारिश की बहुत कमी है। वर्षा कम होने के कारण अभी से ही पेयजल की कमी है। विशेषकर, वहां का पानी फ्लोराइडयुक्त है। मैं उस जिले से आता हूं। इसलिए निवेदन है कि वहां दस सालों के लिए स्पेशल पैकेज के तहत जो पैसे देने का वायदा किया गया था, वह देने का कष्ट करें।

HON. DEPUTY-SPEAKER: Shri Gajendra Singh Shekhawat, Shri Ramcharan Bohra, Shri Bhairon Prasad Mishra, Kunwar Pushpendra Singh Chandel and Shri P.P. Chaudhary are permitted to associate with the issue raised by Shri C. R. Chaudhary.

**श्रीमती रमा देवी (शिवहर):** उपाध्यक्ष महोदय, बिहार राज्य के मुज़फ्फरपुर, पूर्वी चम्पारण, पश्चिमी चम्पारण, शिवहर, सीतामढ़ी, बगहा इत्यादि जिलों के लोग काफी संख्या में दिल्ली में रहते हैं। इसके अलावा काफी लोग किसी-न-किसी कारण से प्रत्यक्ष रूप से दिल्ली से जुड़े रहते हैं, चाहे वह व्यापार के कारण हो, नौकरी या मज़दूरी के कारण हो, अथवा उनके रिश्तेदारों या अन्य परिजनों के यहां रहने के कारण हो। परन्तु, इतने बड़े क्षेत्र के लोगों का दिल्ली आने-जाने के लिए भारतीय रेल द्वारा पर्याप्त ट्रेनों की व्यवस्था नहीं है।

पूर्व मध्य रेल ज़ोन, हाज़ीपुर के अन्तर्गत मुज़फ्फरपुर से नई दिल्ली वाया चकिया, मोतिहारी, बेतिया, गोरखपुर होते हुए सप्तक्रांति सुपरफास्ट एक्सप्रेस प्रतिदिन चलती है, परन्तु इस रूट पर ट्रेन की कमी और लोगों की भीड़ के कारण कभी भी इस ट्रेन में लोगों को आसानी से सीटें उपलब्ध नहीं होती हैं और लोगों के पास वेटिंग टिकट लेकर सफर करने के अलावा अन्य कोई विकल्प नहीं बचता है। पर्व-



25.02.2016

त्यौहार के दिनों में तो स्थिति और भी दयनीय हो जाती है। ध्यान देने की बात यह है कि इस रूट से उत्तर बिहार के उपरोक्त वर्णित जिलों के हज़ारों लोग यात्रा करते हैं।

अतः सदन के माध्यम से माननीय रेल मंत्री जी से मेरा अनुरोध है कि जनता के व्यापक हित में पूर्व मध्य रेल ज़ोन के मुज़फ्फरपुर से नई दिल्ली वाया चकिया, बापूधाम, मोतिहारी, बेतिया, गोरखपुर होते हुए सप्तक्रांति सुपरफास्ट एक्सप्रेस के तर्ज़ पर प्रतिदिन के लिए एक नई ट्रेन चलायी जाए, जिससे कि चम्पारण के साथ-साथ उत्तर भारत की एक बड़ी आबादी को लाभ मिल सके। साथ ही, इससे रेल के राजस्व में भी वृद्धि होगी।

**HON. DEPUTY-SPEAKER: Shri Bhairon Prasad Mishra is permitted to associate with the issue raised by Shrimati Rama Devi.**

**श्री भैरों प्रसाद मिश्र (बांदा) :** माननीय उपाध्यक्ष जी, पूरे बुन्देलखण्ड सहित मेरे संसदीय क्षेत्र में इस वर्ष सूखा पड़ने के कारण पेयजल की गंभीर समस्या उत्पन्न हो गयी है। सभी कुएं, तालाब, जो परम्परागत जल स्रोत थे, वे सूख गए हैं। जो हैंडपम्प लगे थे, वे भी जवाब दे गए हैं। मैंने इसके पूर्व भी कई बार इस विषय को रखा था। इस कारण यहां से राज्य सरकार को विषय गया था और वहां से जवाब आया था कि वहां मानक से ज्यादा हैंडपम्प हले से लगे हैं, इसलिए वहां नए हैंडपम्प नहीं लगाए जा सकते हैं। अब केवल पाइपलाइन पेयजल योजना से ही वहां पेयजल की व्यवस्था की जाएगी।

मान्यवर, मैं कहना चाहता हूं कि अभी वहां सूखा पड़ा है। पाइपलाइन पेयजल योजना में पांच हजार से बड़ी आबादी के गांवों को ले रहे हैं। मेरे क्षेत्र में दो जिले आते हैं - बांदा और चित्रकूट। वहां पर पांच हजार की आबादी के ऊपर के गांवों को पाइपलाइन पेयजल योजना के अन्तर्गत लिया जा रहा है। आखिरकार, यह कब तक पूरा होगा? सूखे की समस्या के कारण वहां के लोगों को पेयजल नहीं मिल पा रहा है। वहां जानवर भी प्यास से मर रहे हैं। वहां के सभी तालाब, सभी कुएं सूख गए हैं।

महोदय, मैं आपके माध्यम से अनुरोध करना चाहता हूं कि वहां पर नए हैंडपम्प लगाए जाएं और कम से कम एक हजार हैंडपम्प यहां से मेरे दोनों जिलों के लिए देने का निर्देश देने की कृपा करें।

**HON. DEPUTY-SPEAKER: Kunwar Pushpendra Singh Chandel is permitted to associate with the issue raised by Shri Bhairon Prasad Mishra.**

**श्री शरद त्रिपाठी (संत कबीर नगर):** उपाध्यक्ष महोदय, मैं संत कबीर नगर लोक सभा क्षेत्र से आता हूं। संत कबीर नगर जनपद भी है, जो देश के 250 पिछड़े जनपदों में से एक प्रमुख जनपद है। यह जनपद ग्रामीण पृष्ठभूमि से जुड़ा हुआ है। वहां अस्पतालों में अच्छी सुविधा न होने के कारण वहां आए दिन लोगों की गंभीर रोगों से मृत्यु हो जाती है। इंसेफ्लाइटिस जैसी गंभीर बीमारी से प्रति वर्ष सैंकड़ों लोग मर रहे हैं।

25.02.2016

चूंकि संत कबीर नगर, जिसका मुख्यालय खलीलाबाद है, वह राष्ट्रीय राजमार्ग संख्या- 28 पर स्थित है और आए दिन वहां पर दुर्घटना भी होती है। आसपास के गांवों में गंभीर रोगों से लोग पीड़ित रहते हैं। जनपद मुख्यालय पर जिला चिकित्सालय तो भारत सरकार के सहयोग से बहुत बड़ा स्थापित हो चुका है, लेकिन वहां जो मूलभूत सुविधा जनपद मुख्यालय के कारण होनी चाहिए, वे मूलभूत सुविधायें वहां पर नहीं हैं। अतः मैं आपके माध्यम से माननीय स्वास्थ्य मंत्री भारत सरकार से मांग करता हूं कि यदि संत कबीर नगर के जनपद मुख्यालय खलीलाबाद में जैसा कि भवन पहले से स्थित है, एक ट्रामा सेंटर स्थापित कराने की कृपा करेंगे, तो आसपास के जनपद जैसे सिद्धार्थनगर, बस्ती इत्यादि के लोगों को भी मेडिकल सुविधा का लाभ मिलेगा और दुर्घटना में लोगों की जान जाने से बचाव हो सकेगा।

HON. DEPUTY-SPEAKER: Shri Bhairon Prasad Mishra and Kunwar Pushpendra Singh Chandel are is permitted to associate with the issue raised by Shri Sharad Tripathi.

**श्री लक्ष्मण गिलुवा (सिंहभूम):** महोदय, मैं झारखंड राज्य के सिंहभूम लोक सभा क्षेत्र से आता हूं। मेरे सिंहभूम लोक सभा क्षेत्र में आयरन ओर की लगभग 22 खदानें हैं, जो पिछले एक वर्ष से बंद पड़ी हैं। इसकी ओर मैं सरकार का ध्यान आकृष्ट करना चाहता हूं। मेरी जानकारी के अनुसार इन खदानों को सरकार नीलाम कर पुनः चालू करने की मंशा रखती है। काफी लंबे अर्से से खदानें बंद होने से सरकार के राजस्व को भी नुकसान हो रहा है तथा सिंहभूम के युवक बेरोजगार होकर दूसरे राज्य को पलायन को मजबूर हो रहे हैं। ऐसी परिस्थिति में सरकार की नीलामी योजना या अन्य कोई विकल्प लाने में यदि विलंब है तो अन्य राज्यों की तरह, जैसे गोवा, कर्नाटक व ओडिशा की तर्ज पर सिंहभूम लोक सभा क्षेत्र में भी खदानों का कार्य जारी रखें तथा भविष्य में सरकार की नीलामी व अन्य नियमों के अनुसार खदानों को चलायमान बनाएं। खदानों के बंद होने से राजस्व व रोजगार दोनों पर विपरीत असर पड़ता है। यह आदिवासी बाहुल्य क्षेत्र है। वहां त्राहिमाम, हाहाकार मचा हुआ है। बेरोजगारों को वहां रोजगार नहीं मिल रहा है।

अतः मैं सरकार से मांग करता हूं कि अतिशीघ्र अल्प अवधि के आधार पर कोई योजना बनाकर इन बंद पड़ी 22 खदानों को प्रारंभ करने की दिशा में सरकार पहल करे। मैं सरकार से यही अनुरोध करता हूं, धन्यवाद।

SHRI K. ASHOK KUMAR (KRISHNAGIRI): Thank you, hon. Deputy-Speaker, Sir, for calling me to raise this important issue.

In my constituency Krishnagiri, Akkondapalli is a main village in Denkanikottai taluk. There are 12 villages namely Akkondapalli, Bairamangalam,

25.02.2016

M. Agraharam, Achichettyalli, Sudakondapalli, Karakondapalli, Manjalagiri, Kundhumaranpalli, Sankarapuram, Jothipuram, Kuttur and Pasandiram in its surrounding.

There are auto industries, granite factories, packaging factories and furniture factories in Akkondapali. More than 1,000 residential units are there and employees and labourers of factories are residing in Akkondapalli.

A successfully functioning Pallavan Bank was shifted to Hosur seven years back. Since then no bank has opened any branch in Akkondapalli. The people of 12 villages, industries and factories in Akkondapalli are suffering much while carrying out their banking transactions traveling 12 kilometres to Hosur and seven kilometers to Kelamangalam.

On the request of the Akkondapalli public, I would request, through your good offices, the hon. Finance Minister to sanction and open a nationalized bank branch in Akkondapalli.

Thank you, hon. Deputy-Speaker, Sir.

**श्री बलभद्र माझी (नबरंगपुर):** उपाध्यक्ष महोदय, आपने मुझे शून्य काल में बोलने का अवसर दिया, इसके लिए मैं आपको धन्यवाद देता हूँ। महोदय, मेरा जो क्षेत्र है, यह ओडिशा के नबरंगपुर, मलकनगिरि और कोरापुट जिला में आता है। यह पहाड़ी एरिया है, जो ईस्टर्न घाट में आता है। पहले भी यह सवाल मैं दो-तीन बार उठा चुका हूँ और इसे माननीय मंत्री और प्रधानमंत्री तक भी पहुंचाया हूँ। मेरी प्रब्लम बीएसएनएल सेवा से संबंधित है, जो बहुत ही खराब हालत में थी। मंत्री जी को बोलने के बाद यह कुछ तंदुरुस्त हुआ है।

महोदय, आज के दिन में भी दो ब्लॉक हेडक्वार्टर्स हैं, जैसे पड़िया और खैरपुर, वहां अभी तक एक्सचेंज भी नहीं है। कई ब्लॉक्स में बहुत फ्रीक्वेंटली इंटरनेट सेवा का डिस्रप्शन होता है, जिसकी वजह से एनआरईजीएस पेमेंट करना, सरकारी नौकरी करने वालों को पेमेंट करना और कांट्रैक्टर का पेमेंट करना बाधित होता है और मोबाइल सेवा भी बाधित होती है। वहां बहुत कुछ टॉवर बने हैं, करीब 70 टॉवर लग रहे हैं और कुछ 30 टॉवर लगे हुए हैं, लेकिन जो टॉवर लगे हैं, वे पूरी ढंग से काम नहीं कर रहे हैं। वहां करीब 120 मोबाइल टॉवर की जरूरत है, क्योंकि वह पहाड़ी एरिया है, इसलिए वहां पास-पास टावर लगाने की जरूरत पड़ती है। मैं सरकार के माध्यम से आग्रह करना चाहूंगा कि 120 नए टॉवर्स लगाएं। जो मेन दो रास्ते हैं, जैपोर-मलकनगिरि और पपड़ाहांडी-उमरकोट के बीच में रोड के चौड़ीकरण का काम चल रहा है।

25.02.2016

जिसकी वजह से ऑप्टिक फाइबर बार-बार कटता है और बीएसएनएल का इंटरनेटवर्क कनेक्शन कटता है। मेरा आपके माध्यम से आग्रह है कि केबल को पहले शिफ्ट कर दें ताकि इंटरनेट सेवा का डिसरप्शन न हो।

**HON. DEPUTY-SPEAKER: Kunwar Pushpendra Singh Chandel is permitted to associate with the issue raised by Shri Balbhadra Majhi.**

**श्री कोथा प्रभाकर रेड्डी (मेडक):** उपाध्यक्ष महोदय, हैदराबाद के मेन सिटी सिकंदराबाद में कैंटूनमेंट बोर्ड है, वह डिफेंस लैंड है, करीब सात हजार से आठ हजार की जमीन कई सालों से प्राइवेट वालों को लीज पर दी गयी है। करीब 50 सालों से यह प्राइवेट वालों के कब्जे में है। उस समय वे लोग गवर्नमेंट से एग्रीकल्चर, एजुकेशन के लिए उसे लीज पर लेकर, उस पर पूरा इलीगल एक्टिविटी चला रहे हैं, उसे कॉमर्शियल बनाया। उसके लिए राज्य सरकार ने बहुत तकलीफ उठाया। जीएचएमसी डेवेलपमेंट के लिए उसमें कुछ भी नहीं कर सकी। वह डिफेंस लैंड है, वह बहुत साल के लिए लीज पर है। लीज को कैंसिल करके, गवर्नमेंट उस पर ऐक्शन ले कर, उसे ले ले तो सरकार को प्राफिट होगा। राज्य सरकार, जीएचएमसी उसे बिजली, पानी और सिवरेज की सुविधा दे रहे हैं, वहां रोड बनाने और डेवेलपमेंट करने के लिए उनको परमिशन नहीं मिल रहा है। वह डिफेंस की लैंड है, पूरा कंस्ट्रक्शन चल रहा है। उसकी लीज कैंसिल करा कर दोबारा राज्य सरकार को दी जाये, राज्य सरकार को बहुत जमीन की आवश्यकता है। हमारे नये राज्य के अंदर बहुत-सारे डेवेलपमेंट करके, प्लानिंग से, यह सेन्ट्रल सिटी के बीच में है, हर बार उसको प्रॉपर डेवेलपमेंट करने में दिक्कत हो रही है। सरकार को जल्द से जल्द उस पर ऐक्शन लेकर उसे स्टेट गवर्नमेंट को हैंडओवर करे, पब्लिक डेवेलपमेंट के लिए जमीन राज्य सरकार को देंगे तो बहुत अच्छा होगा।

**HON. DEPUTY SPEAKER:** I have a long list of speakers and, therefore, I would request the Members to speak only for one minute. I cannot allow more than that, therefore, be very brief. Whatever point you wish to raise you can talk only about that and do not give a full description.

**श्रीमती अंजू बाला (मिश्रिख) :** माननीय उपाध्यक्ष जी, मैं आपके माध्यम से सरकार का ध्यान इस समय जिस बी.पी.एल. के द्वारा हमारे देश में निवास करने वाले गरीब परिवारों को सरकार द्वारा बहुत-सी सरकारी जनकल्याणकारी योजनाओं का लाभ दिया जा रहा है, उस बी.पी.एल. सूची की तरफ आकर्षित करना चाहती हूं। यह बी.पी.एल. सूची आज से लगभग 12-13 वर्ष पहले बनी थी। सरकार द्वारा चलायी जा रही जनकल्याणकारी योजनायें, चाहे भारत सरकार की हों या राज्य सरकारों की हों, सभी की पात्रता का आधार बी.पी.एल. सूची है। बी.पी.एल. सूची को बने हुए अधिक समय हो जाने के कारण सूची में अंकित व्यक्तियों

25.02.2016

की संख्या जनकल्याणकारी योजनायें जैसे आवास, स्वास्थ्य, नल-कूप, फ्री-बोरिंग और अन्य योजनायें लगभग समाप्त हो चुकी हैं। परन्तु गरीबी रेखा के नीचे जीवन यापन करने वाले परिवारों की बहुत बड़ी संख्या अभी शेष है। जिनका बी.पी.एल. सूची में नाम नहीं होने के कारण उनको सरकारी योजनाओं का लाभ नहीं मिल पा रहा है।

मैं आपके माध्यम से सरकार से मांग करती हूँ कि इस समय जो बी.पी.एल. सूची कार्य में है, उसे निरस्त कर नई बी.पी.एल. सूची अविलंब बनायी जाये, जिससे गरीबी रेखा के नीचे जीवन यापन करने वाले परिवारों का नाम बी.पी.एल. सूची में अंकित हो सके और सरकार की जनकल्याणकारी योजनाओं का लाभ सभी परिवारों को मिल सके।

HON. DEPUTY-SPEAKER: Shri Bhairon Prasad Mishra, Shri Sharad Tripathi, Shri Jagdambika Pal, Shri Gajendra Singh Shekhawat and Kunwar Pushpendra Singh Chandel are permitted to associate with the issue raised by Shrimati Anju Bala.

SHRI R. DHRUVANARAYANA (CHAMARAJANAGAR): Thank you very much, Sir, for giving me an opportunity to speak. I would like to raise an important issue regarding manual scavenging in our country.

Sir, the practice of manual scavenging is banned in our country. Even during the year 2013 in Lok Sabha and Rajya Sabha we passed the Prohibition of Manual Scavenging Bill but it still continues in several States. The socio-economic census data released on 3<sup>rd</sup> July, 2015 reveals that there are around 26 dry latrines in India and 1,80,657 households are engaged in this degrading work for a livelihood.

Sir, there is an urgent need to identify manual scavengers so that adequate rehabilitation packages can be released to the States. I urge the Government, through you, Sir, to actively advertise and conduct campaign for speedy implementation of the Act to ensure more dignified life to all those who are employed as manual scavengers.

25.02.2016

HON. DEPUTY-SPEAKER: Kunwar Pushpendra Singh Chandel and Dr. Kirit p. Solanki are permitted to associate with the issue raised by Shri R. Dhruvanarayana.

**श्रीमती रेखा वर्मा (धौरहरा) :** उपाध्यक्ष महोदय, आपने मुझे बोलने का मौका दिया, इसके लिए धन्यवाद। देश में खासकर उत्तर प्रदेश में पुलिस कर्मचारी रोजाना 24 घंटे तैनात रहते हैं जिसके कारण उनको कई बीमारियां हो रही हैं। जब इन कर्मचारियों को छुट्टी चाहिए होती है तो ये बड़े अधिकारी के चक्कर काटते रहते हैं, लेकिन अधिकारी इनकी छुट्टी मंजूर नहीं करते। साथ ही ये जवान होली, दीपावली जैसे त्योहारों में भी शामिल नहीं हो पाते। इस कारण ये अपने पारिवारिक कार्यक्रम का हिस्सा नहीं बन पाते। जब इन पुलिस जवानों के वेतन-भत्तों की बात की जाती है तो देखा जाता है कि उत्तर प्रदेश के जवानों को अन्य प्रदेशों के पुलिस कर्मियों से कम वेतन मिल रहा है जिससे ये अपने परिवार का भरण-पोषण नहीं कर पा रहे हैं। इसके साथ ही इन्हें आवास, बच्चों की शिक्षा सहित अन्य समस्याओं का भी सामना करना पड़ता है। उत्तर प्रदेश सरकार ने पुलिस कर्मचारियों को अपने जिले और सीमावर्ती जिले में तैनाती पर रोक लगा रखी है जबकि ऐसा अन्य प्रदेशों में नहीं है। अतः मेरा आपके माध्यम से अनुरोध है कि केन्द्र सरकार उत्तर प्रदेश सरकार से परामर्श कर उत्तर प्रदेश पुलिस कर्मियों की समस्या का निदान करे और इन पुलिस कर्मियों की तैनाती उनके जिले एवं समीपवर्ती जिलों में कराने की व्यवस्था सुनिश्चित करे जिससे ये अपने परिवार की देख-रेख कर सकें। धन्यवाद।

HON. DEPUTY-SPEAKER: Shri Bhairon Prasad Mishra and Kunwar Pushpendra Singh Chandel are permitted to associate with the issue raised by Shrimati Rekha Verma.

**SHRI V. ELUMALAI (ARANI):** Thank you hon. Deputy-Speaker, Sir. Now the names of most of the metropolitan cities and towns have been renamed for nationalistic reasons such as Madras to Chennai, Bombay to Mumbai, Calcutta to Kolkata, Pondicherry became Puducherry, Bangalore became Bengaluru, and the list continues. However, the name of the Madras High Court remained unchanged. A decision was taken in October, 2015 to change the name of various High Courts in commensurate with the renaming of places where these High Courts were located in consultation with the respective State Governments and the Chief Justices of the High Courts with the concurrence of His Excellency, the President

25.02.2016

of India. However, so far no action has been taken in this regard. Therefore, I urge upon the Government to rename the Madras High Court as Chennai High Court as demanded by our hon. Chief Minister, Amma, and the lawyers from the State.

HON. DEPUTY-SPEAKER: Shri Bhairon Prasad Mishra and Kunwar Pushpendra Singh Chandel are permitted to associate with the issue raised by Shri V. Elumalai.

**श्री जगदम्बिका पाल (डुमरियागंज):** उपाध्यक्ष महोदय, मैं आपका अत्यंत आभारी हूँ कि आपने एक अत्यंत महत्वपूर्ण विषय पर मुझे अनुज्ञा दी है। मैं राष्ट्रीय मानवाधिकार आयोग की एक रिपोर्ट पर आपका ध्यान आकृष्ट करना चाहता हूँ। जापानी एंसाफ्लाइटिस एंड एक्यूट एंसाफ्लाइटिस सिंड्रोम की चिन्ता हम समय-समय पर करते रहे हैं। इस एक सत्र में गोरखपुर मेडिकल कॉलेज की छत के नीचे 475 बच्चों की पिछले कुछ माह में मृत्यु हो चुकी है। आज भी दुर्भाग्य से एक्यूट एंसाफ्लाइटिस सिंड्रोम का कोई ट्रीटमेंट नहीं बन सका। इसका अभी तक कोई इलाज नहीं हो सका। इस पर राष्ट्रीय मानवाधिकार ने भी चिन्ता व्यक्त की है। यह केवल पूर्वी उत्तर प्रदेश में 30-35 वर्ष पहले शुरू हुई। आज उत्तर प्रदेश, बिहार, वैस्ट बंगाल, ओडिसा, आसाम आदि देश के 14 राज्यों में मस्तिष्क ज्वर पांव पसार चुका है। यह दुर्भाग्य से बच्चों को होता है। अगर किसी बच्चे की जिंदगी बच भी जाए तो वह विकलांग हो जाता है। अगर गरीब परिवार में कोई बच्चा इस बीमारी से ग्रसित हो और मौत के मुंह से निकल आए तो भी वह जिंदगी भर के लिए लाचार हो जाता है, उस परिवार के लिए अभिशाप बन जाता है। एक तरफ गरीबी और दूसरी तरफ बीमार बच्चे का बोझ उठाने में उसके परिवार को दिक्कत होती है। मैं आज आपके माध्यम से मांग करता हूँ कि इस जापानी एंसाफ्लाइटिस मर्ज के लिए कोई शोध किया जाए। इसके ट्रीटमेंट के लिए कोई दवा इजात की जाए जिससे बच्चों की जिंदगी बच सके। तब तक ड्रिंकिंग वाटर, सैनिटेशन, सफाई आदि की व्यवस्था की जाए। धन्यवाद।

HON. DEPUTY-SPEAKER: Shri Bhairon Prasad Mishra, Shri Sharad Tripathy and Kunwar Pushpendra Singh Chandel are permitted to associate with the issue raised by Shri Jagdambika Pal.

DR. TAPAS MANDAL (RANAGHAT): Sir, I come from Ranaghat Constituency, West Bengal. Ranaghat is one of the most important and busiest Railway Stations in my Constituency. The Railway lines in Ranaghat divides the whole city into two halves. The western part has so many amenities like hospitals, nursing homes,

25.02.2016

banks, etc. but the eastern part do not have these amenities and both the sides have equal population. When the people from Eastern part wants to come to the Western part most of the time the railway gate remains closed due to high frequency of train movements. Therefore, the critical patients sometimes have to breathe their last at the closed gate itself. That is why the local people have their demand for having a motorable subway so that the ambulances can come from Eastern part and Western part easily. This is a long-pending demand and has been neglected by the Ministry of Railways for the last 10 to 15 years. My request to the Railway Minister, through you, is that before completion of the pedestrian subway, this may kindly be converted to a motorable subway so that the lives of the critical patients can be saved.

Thank you.

**श्री रमेश बिधुड़ी (दक्षिण दिल्ली) :** उपाध्यक्ष महोदय, मैं आपके माध्यम से संसद का ध्यान देश में मजदूरों के साथ कम्पनियों द्वारा किए जा रहे अन्याय की तरफ दिलाना चाहता हूँ। हालांकि ये बात पहले भी माननीय सदस्यों द्वारा की जा चुकी है। मौजूदा सरकार की नीतियों के साथ ही मजदूरों के साथ न्याय किया जा सकता है। देश के राज्यों में काम कर रहे मजदूर भी अलग-थलग राज्यों से आते हैं और मजदूरी को अपने परिवार का एकमात्र सहारा समझते हैं। देश में मजदूर भी जवानों और किसानों की तरह ही देश के विकास में अहम भूमिका निभाते हैं लेकिन आज देश में कांग्रेस के 60 वर्षों के शासन में मजदूरों को कभी न्याय नहीं मिल पाया है। आज देश की फैक्ट्रियों और कंपनियों मजदूरों को मनचाही मजदूरी पर काम करवा कर उनका शोषण कर रही हैं, विशेषकर बड़े शहरों में जहां मजदूरों को प्रतिदिन औसतन पांच सौ रुपये मिलने चाहिए उसकी जगह कंपनियां उन्हें औसतन दो सौ रुपये ही दे रही हैं, ऊपर से उन्हें रोज दलालों को भी अलग से अपनी मजदूरी से कमीशन देना पड़ता है। किसान हल चलाकर सोना उगाता है उसी प्रकार एक मजदूर भी अपने लगन और मेहनत से किसी प्लॉन के मूर्त रूप को अपना पसीना बहा कर यथार्थ कर देता है। आज देश में मजदूरों की हालत किसानों की तरह होने लगी है, अगर इन प्राइवेट और सेमी गवर्नमेंट फर्म्स द्वारा उनका शोषण ऐसे ही होता रहा तो वो दिन दूर नहीं जब इस देश में किसानों की तरह मजदूर भी अपनी मजदूरियों और अन्याय से तंग आकर आत्महत्या करने लगेगा और मजदूरों की ऐसी हालत की जिम्मेदार मैं कांग्रेस पार्टी को मानता हूँ, जिसने हमेशा उन्हें हेय दृष्टि से देखा और उनके साथ वर्षों के अन्याय को देखते हुए मूकदर्शक बनी रही। इनकी सरकार को देश के किसानों से कोई मतलब नहीं



25.02.2016

था, वैसे ही इन्होंने के साथ वैसे ही नीति अपना कर उन्हें अन्याय का शिकार बनाया है। मैं आपके माध्यम से सरकार से निवेदन करना चाहता हूँ कि मजदूरों के लिए फैक्ट्रियों और कंपनियों के लिए रेगुलेशन बनाए जिससे उन्हें एक तय मजदूरी के आधार पर हर कंपनी में एक मिनिमम वेज का बोर्ड बना कर मजदूरों के लिए सैलरी जैसा मैकेनिज्म बनाया जाए तथा कंपनियों के सामने मजदूरी संबंधी जानकारी मुहैया कराने के लिए इन्फॉर्मेशन बोर्ड लगाया जाए जिसमें उनके प्रतिदिन के वेजज की डिटेल् हो, जिससे मजदूर कंपनियों, फैक्ट्रियों और दलालों का शिकार न बन पाए। हमारी सरकार ने जैसे सब के लिए स्किल इंडिया जैसी योजनाओं की शुरूआत कर मजदूर भाई-बहनों को कौशल प्रदान कर कुशल बनाया है, वैसे ही अगर हम उन्हें उनके कौशल के आधार पर एक मानक मजदूरी दिलाते हैं तो ये उनकी जीत होगी और हम उनके साथ पूरी तरह न्याय कर पाएंगे साथ ही सत्यमेव जयते को हम चरितार्थ कर सकेंगे। माननीय प्रधानमंत्री जी का गरीबों के उत्थान का सपना साकार होगा।

HON. DEPUTY-SPEAKER: Shri Bhairon Prasad Mishra is permitted to associate with the issue raised by Shri Ramesh Bidhuri.

SHRI P.R. SUNDARAM (NAMAKKAL): Hon. Deputy-Speaker, Sir, I rise to mention a matter of grave importance and great urgency of Tamil Nadu and particularly of those who are residing in the districts of Thirpur, Erode, Coimbatore, Salem, Namakkal, Dharmapuri and Krishnagiri through which the proposal Kochi-Koottanad-Mangaluru-Bengaluru gas pipeline project of GAIL is expected to pass through. The hon. Chief Minister of Tamil Nadu, Dr. Puratchi Thalaivi Amma had written to the hon. Prime Minister on 08.02.2016 about the irreparable damage the proposed pipeline would cause to the agricultural lands of thousands of farmers in the area. In view of the judgment of the Supreme Court, the hon. Chief Minister of Tamil Nadu has proposed several remedial measures to the Union Government. The suggestions include amending the relevant Acts, directing GAIL not to proceed with the project pending the final view and to pave the way for laying the pipeline along the National Highways. I urge upon the Centre to consider the matter favourably at the earliest.

Thank you.

25.02.2016

**श्री गजेन्द्र सिंह शेखावत (जोधपुर) :** उपाध्यक्ष महोदय, अभी कुछ दिनों पहले पठानकोट में जो घटना हुई उसने पूरे देश का ध्यान आकृष्ट किया और देश को पुनः चिंतन करने पर मजबूर कर दिया। मैं लोक सभा में पश्चिमी राजस्थान का प्रतिनिधित्व करता हूँ। राजस्थान वह प्रदेश है जो पाकिस्तान के साथ कुल सीमा का एक तिहाई हिस्सा है, हम लगभग 1040 किलोमीटर लंबी बार्डर शेयर करते हैं।

### **19.00 hours**

मैंने लोक सभा में आने से पहले कई वर्षों तक सीमावर्ती क्षेत्र में काम किया है। जिस तरह की परिस्थितियां पश्चिमी राजस्थान के सीमावर्ती क्षेत्र में हैं, मैं मानता हूँ कि बार्डर पर फेंसिंग होने के बाद सीमा पर अराष्ट्रीय गतिविधियों पर अंकुश लगा है। लेकिन शिफ्टिंग सेंडडून की समस्या के कारण लगभग 50 किलोमीटर का क्षेत्र ऐसा है जहां हर साल सीमा की तारबन्धी मिट्टी के नीचे दब जाती है और नीचे से मिट्टी खिसक जाने के बाद ऊपर रह जाती है। ऐसी स्थिति में उस बार्डर पर हमेशा एक खतरा बना रहता है। उस खतरे के कारण पठानकोट जैसी घटना हो जाती है, क्योंकि नारको टेरोरिज्म का जुड़ाव, जो पठानकोट में दिखायी दिया है, उसके कारण हम जो खतरा महसूस कर रहे हैं, वह खतरा पश्चिम राजस्थान की सीमा से बढ़ रहा है। चूंकि कश्मीर की सीमा पर फौज का दबाव बढ़ने के कारण वहां से इन्फिल्ट्रेशन कम हो गया है, इसलिए पश्चिमी राजस्थान की सीमा भी एक सेंसिटिव सीमा बन गयी है। राजस्थान सरकार ने पश्चिमी राजस्थान की बार्डर की सारी पुलिस थानों का माडर्नाइजेशन करने का प्रोजेक्ट केन्द्र सरकार को भेजा है, जो पिछले कई सालों से लंबित है। हमारे पश्चिमी राजस्थान के सीमावर्ती क्षेत्र के थाने संसाधनों की कमी के कारण बुरी तरह जूझ रहे हैं। हम चाहते हैं कि उन संसाधनों की कमी के कारण उत्पन्न परिस्थितियों से देश में पठानकोट जैसी परिस्थितियों की पुनरावृत्ति न हो।

उपाध्यक्ष महोदय, मैं आपको धन्यवाद ज्ञापित करता हूँ कि आप हम सबको बोलने का अवसर प्रदान करते हैं, हमारा संरक्षण करते हैं। मैं आपके माध्यम से कहना चाहता हूँ कि राजस्थान के बार्डर पुलिस थानों के माडर्नाइजेशन का प्रोजेक्ट केन्द्र सरकार में लंबित है, उसे तुरंत स्वीकृत कराया जा सके, ताकि देश की सीमा पर इस तरह के नये खतरे उत्पन्न न हों। धन्यवाद।

**HON. DEPUTY-SPEAKER:** Shri Bhairon Prasad Mishra, Kunwar Pushpendra Singh Chandel, Shri P.P. Chaudhary, Shri C.R. Chaudhary Shri Ramcharan Bohra are permitted to associate with the issue raised by Shri Gajendra Singh Shekhawat.

**SHRI MULLAPPALLY RAMCHANDRAN (VADAKARA):** Sir, with your kind permission, I would like to raise an important issue relating to the sad plight of the fisher folk along the coastal belt of our country.

25.02.2016

Sir, our country's marine wealth is fast depleting and many species of fish are vanishing due to over exploitation and indiscriminate catching of baby fish resulting in acute shortage of fish along the Indian coast. This causes abject poverty and unemployment among the fisher folk. Foreign vessels also reach our coast and haul away our marine wealth.

I urge upon the Minister for Agriculture to take urgent steps to prevent further depletion of fishery wealth and, for this purpose, to bring a comprehensive legislation by involving all stakeholders including coastal States and Union Territories.

HON. DEPUTY-SPEAKER: Kunwar Pushpendra Singh Chandel is permitted to associate with the issue raised by Shri Mullapally Ramachandran.

**डॉ. भारतीबेन डी. श्याल (भावनगर) :** उपाध्यक्ष महोदय, आपने मुझे शून्य काल में बोलने का अवसर दिया, उसके लिए आपका बहुत-बहुत धन्यवाद। मेरा संसदीय क्षेत्र भावनगर इतिहास के पन्नों में स्वर्ण अक्षरों से लिखा जायेगा, क्योंकि हमारे भावनगर के नेक नामदार प्रजावत्सल महाराजा आदरणीय कृष्ण कुमार सिंह जी ने सबसे पहले सरदार वल्लभ भाई पटेल के हाथों से अपना भावनगर राज्य राष्ट्र हित में समर्पित किया था। लेकिन खेद की बात है कि भावनगर का एयरपोर्ट जो 35 साल पुराना है और पूर्णरूप से डेवलप भी है, वहां पहले बोइंग भी उड़ान भरते थे। यहां नाइट लैंडिंग की भी सुविधा है। पूर्व में यहां से मुंबई के लिए विभिन्न एयरलाइंस की फ्लाइट्स चलती थीं, लेकिन अब यहां से एकमात्र जेट एयरवेज की फ्लाइट मुंबई के लिए उड़ान भरती है।

आदरणीय उपाध्यक्ष महोदय, मेरी जानकारी के मुताबिक हमारे भावनगर की एकमात्र जेट एयरवेज की फ्लाइट 28 मार्च से बंद हो रही है। यदि यह एकमात्र फ्लाइट भी बंद ही जायेगी तो भावनगर का महत्व ही समाप्त हो जायेगा, क्योंकि यहां से मुंबई की एयरमात्र फ्लाइट बंद हो जायेगी, जबकि दिल्ली की कनेक्टिविटी पहले से ही नहीं है। भावनगर, अमरेली और बोटाल जिले के नागरिक देश व विदेश जाने के लिए भावनगर से फ्लाइट लेते हैं। भावनगर डिस्ट्रिक्ट की जनसंख्या 30 लाख से ज्यादा है। भावनगर में बड़ी-बड़ी इंडस्ट्रीज और कारपोरेट्स मौजूद हैं। वहां और इंडस्ट्रीज और कोरपोरेट्स आने की पूरी संभावना है। एशिया का सबसे बड़ा शिप ब्रेकिंग यार्ड अलंग यहां पर है। मिथीविरदी न्युक्लियर पावर प्लांट भी यहां लगने वाला है। पीपावाव पोर्ट भी नजदीक ही है। पवित्र सोमनाथ ज्योतिर्लिंग, गोपनाथ महादेव, निश्कलंक

25.02.2016

महादेव और जैन का पालीताना जैसा तीर्थ स्थल भी यहां है। इसके नजदीक ही अंतर्राष्ट्रीय पर्यटन स्थल दीव भी है। कालयार का राष्ट्रीय अभयारण्य भी यहां है।

यदि एकमात्र फ्लाइट बंद हो जाएगी, एयर कनेक्टिविटी बंद हो जाएगी तो भावनगर का व्यापार और डेवलपमेंट ठप्प हो जाएगा। मैंने पूर्व में भी सरकार से मांग की थी कि यहां एक फ्लाइट से काम नहीं चलता है। पेंसेजर्स की वेटिंग हमेशा बनी रहती है। माननीय मंत्री जी यहां बैठे हैं। मैं आपके माध्यम से निवेदन करती हूँ कि भावनगर का एयरपोर्ट चालू रखने के लिए एयर इंडिया की फ्लाइट या कोई भी प्राइवेट एयरलाइंस की फ्लाइट चलाई जाए।

HON. DEPUTY-SPEAKER: Dr. Kirit P. Solanki is permitted to associate with the issue raised by Dr. Bhartiben D. Shyal.

SHRI MD. BADARUDDOZA KHAN (MURSHIDABAD): Hon. Deputy-Speaker, Sir, I would like to raise a serious matter here. A serious situation has arisen for one crore beedi workers due to on-going strike of beedi company owners throughout the country for the last ten days. As you know, in India there are one crore beedi workers and there are more than fifty lakh workers engaged in other allied sector, such as tobacco, tendupatta and transport workers. Now, they are jobless and are facing starvation. The Tobacco Act was passed in 2003. But recently a notification has been issued which will be implemented from 1<sup>st</sup> April, 2016. According to this notification, 85 per cent of the beedi cover packet should be printed by statutory warning. Due to this, slowly the demand for beedi will decrease and finally beedi industry will be ruined. We are not against such Act or notification. But before issuing such notification, the Government should make some plan to rehabilitate the beedi workers with other jobs because a huge number of poor beedi workers will be rendered jobless due to this notification.

So, I would request the Government to come forward and discuss the issue with all stakeholders to resolve the problem as early as possible in order to save the families of poor beedi workers.

श्रीमती नीलम सोनकर (लालगंज) : माननीय उपाध्यक्ष जी, मैं उत्तर प्रदेश में कानून व्यवस्था से जुड़ा अति महत्वपूर्ण विषय शून्य काल में उठाना चाहती हूँ। पूरे प्रदेश में आपराधिक घटनाओं की बाढ़ सी आई हुई है।

25.02.2016

उसमें भी आजमगढ़ जनपद में लंबे समय से लज्जाजनक आपराधिक घटनाएं रुकने का नाम नहीं ले रही हैं, लेकिन मानवता तो तब कराह उठी जब जनपद में 45 दिन के अंदर तीन मासूमों की दुष्कर्म के बाद हत्या और एक के साथ दुष्कर्म के प्रयास में असफल होने पर हत्या का प्रयास किया जाता है।

जहां अतरौलिया थाना के अंतर्गत बढया में 22 दिसंबर को आठ साल की अबोध बालिका प्रिया सिंह की नरपिशाचों ने सामूहिक दुष्कर्म के बाद हत्या कर उसे जमीन में गाड़ दिया, जिसके अपराधी पुलिस की पकड़ से बाहर हैं, वहीं 10 जनवरी को फूलपुर कोतवाली के ग्राम मुड़ियार में 13 वर्षीय छात्रा पूजा राजभर के साथ शैतान दुष्कर्म का प्रयास करते हैं व नाकाम होने पर दो मंजिल छत से नीचे फेंक देते हैं। 30 जनवरी कप्तानगंज थाना ग्राम पिपरी की 12 वर्षीय शालू गुप्ता की दुष्कर्म के बाद राक्षसों ने हत्या कर खेत में गाड़ दिया तो वहीं मेहनगर थाना क्षेत्र के कटहन में स्कूल गए आठ वर्षीय अबोध बालक किशन यादव की चाकू मारकर हत्या कर दी जाती है। ताज्जुब यह सोचकर होता है कि ...\* वहीं पुलिस लाचार है। पीड़ा तो तब होती है जब सत्ता में काबिज सपा के कद्दावर नेता और मंत्री कहते हैं कि ऐसी घटनाएं तो दूसरे राज्यों में भी होती हैं।

मैं सदन के माध्यम से माननीय गृह मंत्री जी से मांग करती हूँ कि उत्तर प्रदेश में बढ़ते जंगलराज, अपराध व बहू-बेटियों की असुरक्षा और मासूमों के प्रति बढ़ती हैवानियत को ध्यान में रख आवश्यक कदम उठाएं तथा प्रिया, शालू, किशन व पूजा राजभर के गंभीर प्रकरण में उच्च स्तरीय जांच कराकर परिजनों को न्याय व अपराधियों को सजा दिलाना सुनिश्चित करें।

आपने मुझे बोलने का समय दिया, इसके लिए बहुत धन्यवाद।

HON. DEPUTY-SPEAKER: The reference to law and order be removed. Law and Order is the State subject.

Shri Bhairon Prasad Mishra and Kunwar Pushpendra Singh Chandel are allowed to associate with the matter raised by Shrimati Neelam Sonker.

SHRI JAYADEV GALLA (GUNTUR): Mr. Deputy-Speaker, Sir, thank you. Guntur is the main producer and exporter of chillies and chilli powder to Asia, Canada, US, Latin America and Europe. But in the last few years, in spite of considerable increase in the cost of chilli cultivation, market prices remained almost static. Farmers used to get Rs. 6,500 for 100 kgs. in 1998 and now, even after 16 years they are getting almost the same price.

---

\* Not recorded.

25.02.2016

Farmers are demanding to find out innovative ways and means to market chilli even by using technology so that chilli farmers get more money for their produce.

Now, Chilli Board has undertaken e-Chilli Project in Guntur by selecting 10 villages. Database of 1,000 chilli farmers from these villages is created and their produce is updated regularly on Internet. The Chilli Board will give unique code number to each farmer and their stock will also have GPS stickers to track chilli movement. The Board is also helping farmers in packing chillies with designer bags to attract prospective buyers. The project proved to be successful and more and more chilli farmers are showing keen interest to sell their chillies through cyber space.

In view of the successful implementation of e-Chilli Project in 10 villages in Guntur, I request the Chilli Board and the Government of India to extend this project to all other villages in Guntur. Also, setting up of separate Chilli Board will definitely boost export of chillies since APEDA is finding it extremely difficult to justify promotion and export of chillies.

HON. DEPUTY-SPEAKER: Kunwar Pushpendra Singh Chandel is permitted to associate with the issue raised by Shri Jayadev Galla.

**श्री विद्युत वरन महतो (जमशेदपुर):** उपाध्यक्ष जी, आपने मुझे शून्यकाल में बोलने का अवसर दिया, इसके लिए मैं आपको धन्यवाद देता हूँ।

मेरा संसदीय क्षेत्र जमशेदपुर औद्योगिक नगरी होने के नाते यहां देश के कई राज्यों से लोग रोजगार के लिए आते हैं और कल कारखाने भी बड़े पैमाने पर हैं। यहां की आबादी भी पर्याप्त है। जनसंख्या के हिसाब से इस क्षेत्र के स्थाई और अस्थायी लोगों को स्वास्थ्य सेवाएं और सुविधाएं सुचारु रूप से उपलब्ध नहीं हैं, इनका घोर अभाव है। यहां पर एक ही अस्पताल है जो टाटा कंपनी का है तथा जिसमें मुख्यतः टाटा कंपनी में कार्यरत कर्मचारियों का ही इलाज किया जाता है। आसपास कोई अच्छा अस्पताल नहीं होने के कारण जरूरतमंदों को 300 किलोमीटर दूर मामूली और गंभीर इलाज के लिए जाना पड़ता है। झारखंड में एक भी सरकारी सुपर स्पेशियलिटी हॉस्पिटल नहीं होने के कारण हजारों मौतें यहां होती हैं।

25.02.2016

ज्ञातव्य हो कि झारखंड में भी एक नए एम्स की स्थापना की जानी है जिसके लिए राज्य सरकार ने 287.89 एकड़ जमीन भी चिन्हित करके प्रस्ताव केंद्र को भेजा है जो कि अब भी केंद्र सरकार के पास लंबित है।

अतः मैं आपके माध्यम से केन्द्रीय स्वास्थ्य मंत्री जी से आग्रह करता हूँ कि मेरे संसदीय क्षेत्र जमशेदपुर में कम से कम 1000 बेड का एक आधुनिक अस्पताल एम्स की तर्ज पर निर्माण कराने का जनहित में शीघ्र निर्णय लें। साथ ही साथ झारखंड में प्रस्तावित एकमात्र एम्स का निर्माण कार्य शीघ्रातिशीघ्र शुरू कराने की कृपा करें। धन्यवाद।

HON. DEPUTY SPEAKER: Shri Bhairon Prasad Mishra is permitted to associate with the issue raised by Shri Bidyut Baran Mahato.

SHRI G. HARI (ARAKKONAM): Hon. Deputy Speaker, Sir, Tamil Nadu received unprecedented extremely heavy rains in the first week of December, 2015, leading to heavy flood in Chennai city and in adjoining districts of Tiruvallur, Kancheepuram, Cuddalore, Thoothukudi and Tirunelveli causing heavy damages to life, nature, properties and belongings of the people to the tune of thousands of crores. Under the dynamic leadership of our hon. Chief Minister *Puratchi Thalaivi Amma*, massive rescue and relief operations were undertaken immediately on war footing.

Hon. Chief Minister of Tamil Nadu *Puratchi Thalaivi Amma* had requested the Union Government to allocate a total sum of Rs. 25, 912 crore for relief and restoration efforts and also demanded the Centre to allocate additional quantity of rice, food grains and kerosene immediately.

I, therefore, urge upon the Union Government to sanction and allocate funds and additional quantity of rice, food grains and kerosene immediately to Tamil Nadu, as requested by our hon. Chief Minister *Puratchi Thalaivi Amma*.

**श्री रामचरण बोहरा (जयपुर शहर):** माननीय उपाध्यक्ष जी, आपके माध्यम से माननीय प्रधान मंत्री जी एवं शहरी विकास मंत्री जी को छोटे शहरों के विकास के लिए लाई गई महत्वपूर्ण 'अमृत योजना' के लिए बधाई एवं धन्यवाद देना चाहता हूँ।

25.02.2016

इस योजना में उन शहरों को सम्मिलित किया गया है जिनकी संख्या 2011 की जनसंख्या गणना के अनुसार 1 लाख से अधिक है। राजस्थान के पांच शहर जहां म्युनिसिपल कॉरपोरेशन है एवं जनसंख्या भी 1 लाख के करीब है, उन्हें सम्मिलित नहीं किया गया है।

मकराना, बाडमेर, करौली, बांसवाड़ा व सरदारशहर ये पांचों राज्य के अत्यंत महत्वपूर्ण शहर हैं तथा तीन जिला मुख्यालय भी हैं। आपके माध्यम से ध्यान आकृष्ट करते हुए अनुरोध है कि इन पांच वंचित शहरों को भी इस महत्वपूर्ण अमृत योजना में सम्मिलित किया जाना चाहिए। धन्यवाद।

HON. DEPUTY SPEAKER: Shri Gajendra Singh Shekhawat, Shri P.P. Chaudhary and Shri C.R. Chaudhary are permitted to associate with the issue raised by Shri Ramcharan Bohra.

PROF. RICHARD HAY (NOMINATED): Mr. Deputy Speaker, Sir, I thank you very much for giving me this opportunity to speak on a very important issue related to dementia, Alzheimer and old age related ailment patients whose number is increasing in this country. The number will only increase as life expectancy has increased and the population is ageing rapidly.

It is a truism that health-care provision for such people who suffer on account of ageing-related illnesses in this country is minimal and too expensive. People who suffer from dementia are also labeled as mentally sick. Relatives usually do not provide much help. They end up in psychiatric hospitals where their life is further ruined. Since nobody cares for such hapless patients, it is requested that the Government step in and understand the severity of the problem.

I humbly urge upon the hon. Minister of Health to take steps to run special nursing homes for such patients. Thank you.

HON. DEPUTY-SPEAKER: Shri Bhairon Prasad Mishra and Kunwar Pushpendra Singh Chandel are permitted to associate with the issue raised by Prof. Richard Hay.

**श्री वीरेन्द्र कश्यप (शिमला) :** उपाध्यक्ष महोदय, गत् दो-तीन महीनों से हिमाचल प्रदेश के सोलन व शिमला जिलों के कुछ क्षेत्रों में पीलिया ने हजारों लोगों को अपनी चपेट में ले लिया है। शिमला नगर निगम तथा सोलन नगरपालिका के पीने के पानी में हिपेटाइटिस-सी का वायरस उपलब्ध होने के कारण हजारों लोग



25.02.2016

पीलिया से प्रभावित हो रहे हैं तथा कुछ लोगों की इसके कारण मौत भी हो गयी है। यह वायरस अश्विनी खंड के पानी को पीने के कारण आया है क्योंकि शिमला के सीवरेज ट्रीटमेंट प्लांट के रख-रखाव में त्रुटि के कारण यह हो रहा है।

प्रदेश सरकार विशेषकर सिंचाई व जन-स्वास्थ्य विभाग की लापरवाही के कारण यह रोग फैला है। हालांकि आम जनता तथा मीडिया के माध्यम से प्रदेश सरकार और विभाग को समय-समय पर इस बारे में अवगत कराया गया परंतु फिर भी प्रदेश सरकार इस बारे में गंभीर होती नज़र नहीं आ रही है। नैशनल इंस्टीट्यूट ऑफ वायरोलॉजी, पुणे में यहाँ के पानी के सभी नमूने फेल हुए हैं और हिपेटाइटिस-सी वायरस का रिजल्ट पाजिटिव आया है। प्रदेश सरकार की नाकामी के कारण तथा समय रहते कदम न उठाये जाने के कारण यह सब कुछ हुआ है।

अतः मेरा केन्द्र सरकार से आग्रह है कि केन्द्र सरकार की एक टीम इन प्रभावित क्षेत्रों में भेजी जाए तथा वहाँ का जायजा लेकर, यदि आवश्यकता हो, तो प्रदेश सरकार को पीलिया की रोकथाम हेतु विशेष सहायता प्रदान की जाए। हालांकि केन्द्र सरकार के स्वास्थ्य मंत्रालय ने कुछ राशि इसके निदान हेतु स्वीकृत की है परंतु फिर भी और अधिक राशि पीलिया की रोकथाम के लिए दी जाए।

HON. DEPUTY-SPEAKER: Shri Bhairon Prasad Mishra and Kunwar Pushpendra Singh Chandel are permitted to associate with the issue raised by Shri Virender Kashyap.

SHRI C. MAHENDRAN (POLLACHI): Thank you, hon. Deputy Speaker, Sir. I wish to bring to the kind attention of this hon. House that coconut growing is the main occupation of agriculturists of my Pollachi Parliamentary constituency. All of them are running their normal life by getting their income only through producing milling copra.

As per the guidance of our hon. Chief Minister of Tamil Nadu, Puratchi Thalaivi Amma, as a Member of Parliament of Pollachi Parliamentary constituency nearly seven times, I have debated in this august House to increase the purchasing price of milling copra to Rs. 140 per kilogram. Even though the repeated requests were made through this House, the Union Government has fixed the procuring price of milling copra only at Rs. 59.50 per kilogram by increasing

25.02.2016

its price by Rs. 7 from Rs. 52.50 per kilogram without giving much importance to this issue.

Hence I urge upon the Minister of Agriculture through this hon. House to increase and fix the purchasing price of milling copra at Rs. 140 per kilogram immediately.

Thank you once again, Sir.

**श्री रवीन्द्र कुमार पाण्डेय (गिरिडीह) :** उपाध्यक्ष महोदय, मैं झारखण्ड प्रदेश के गिरिडीह लोक सभा क्षेत्र से आता हूँ।

झारखण्ड राज्य के 24 जिलों में लगभग 25000 जलसहिया कार्य कर रहे हैं परंतु इन्हें मानदेय, अवकाश, चिकित्सा भत्ता, ड्रेस कोड, पहचान-पत्र आदि जारी करने की व्यवस्था राज्य सरकार द्वारा नहीं की गयी है। जबकि जलसहिया द्वारा जल प्रबंधन के क्षेत्र में काफी प्रशंसनीय कार्य किया जा रहा है। आवश्यक सुविधाएँ उपलब्ध कराने हेतु वर्तमान में ऐसे सेवकों द्वारा राज्य की जनता और सरकार के बीच सराहनीय समन्वय करने का कार्य किया जा रहा है। इसके परिणामस्वरूप जनता और सरकार दोनों को लाभ प्राप्त हो रहा है। जबकि वेतनभोगी सरकारी कर्मचारी अपने दायित्वों के निर्वहन में पीछे हैं। जलसहिया के कार्यों का निष्पादन करने वालों में माध्यमिक व उच्च शिक्षा, जैसे स्नातक और स्नातकोत्तर की डिग्री प्राप्त महिलाएँ इसमें कार्यरत हैं। सरकारी सेवा की उम्र के अनुसार ये लोग 35 वर्ष की उम्र सीमा को पार कर गये हैं। अब इन्हें कहीं भी सरकारी नौकरी मुहैया नहीं होगी।

अतः भारत सरकार से मेरा आग्रह है कि राज्य सरकार को धन मुहैया कराया जाए ताकि जलसहियाओं को वेतन का भुगतान किया जा सके और वे सुचारू रूप से कार्य कर सकें।

आपने मुझे इस विषय पर बोलने का अवसर दिया, इसके लिए बहुत-बहुत धन्यवाद।

**HON. DEPUTY-SPEAKER:** Kunwar Pushpendra Singh Chandel is permitted to associate with the issue raised by Shri Ravindra Kumar Pandey.

**SHRI S.R. VIJAYA KUMAR (CHENNAI CENTRAL):** Thank you hon. Deputy Speaker, Sir. The Railways have constructed a computerized passenger reservation centre at Chennai Beach Station. However, what the building lacked was a protective compound wall around it. As it was possible for everyone entering the reservation centre to walk across the suburban railway lines, constructing a compound wall was mandatory, but it was never done. Since there was no

25.02.2016

compound wall, the building continues to remain locked. Keeping the building locked has put the commuters at difficulty in getting the ticket booked.

Considering the importance of the computerized passenger reservation centre for rail commuters, I urge upon the hon. Minister to expedite the opening of passenger reservation centre at the earliest so that the railway commuters are not put to difficulty.

**श्री पी.पी.चौधरी (पाली) :** उपाध्यक्ष महोदय, आपने मुझे शून्यकाल में हिन्दी भाषियों के एक महत्वपूर्ण विषय पर बोलने का मौका दिया, इसके लिए मैं आपको धन्यवाद देता हूँ।

आज मोबाइल क्रांति का युग है। हम एक-दूसरे के पास एसएमएस, व्हाट्स ऐप आदि के द्वारा संदेश भेजते हैं। ग्रामीण इलाकों में सबसे ज्यादा एसएमएस का उपयोग किया जाता है। गांवों में इंटरनेट नहीं के बराबर है। मौसम विभाग भी किसानों को हिन्दी और अंग्रेजी भाषा में मैसेज भेजता है। लेकिन देखा जाए, तो इंग्लिश के मैसेजेज की कीमत कम होती है और हिन्दी के मैसेजेज के लिए कैरेक्टर अधिक काम में आने के कारण अधिक कीमत चुकानी पड़ती है। यदि इंग्लिश में मैसेज आता है तो किसानों को दूसरों के पास जाकर पढ़वाना पड़ता है। मैसेज में हिन्दी भाषा को बढ़ावा देने के लिए और हिन्दी में लिखे गये मैसेजेज की कीमत कम करने के लिए, सदन के माध्यम से माननीय संचार मंत्री जी से मेरा निवेदन है कि हिन्दी के मैसेजेज की कीमत आधी की जाए ताकि हिन्दी भाषा को बढ़ावा मिले और ग्रामीण इलाकों में खासकर किसानों को, जिनके पास मौसम विभाग द्वारा सूचनाएँ भेजी जाती हैं, इससे फायदा मिल सके।

**HON. DEPUTY SPEAKER:** Shri Bhairon Prasad Mishra, Shri Gajendra Singh Shekhawat and Kunwar Pushpendra Singh Chandel are permitted to associate with the issue raised by Shri P.P. Chaudhary.

**डॉ. किरिट पी. सोलंकी (अहमदाबाद) :** उपाध्यक्ष महोदय, मैं शून्यकाल के माध्यम से किसानों के एक महत्वपूर्ण विषय को उठाना चाहता हूँ।

नाबार्ड राज्य सरकार एवं जिला सहकारी बैंकों को रि-फाइनेंस करती है। वर्ष 2015-16 की नयी नीति के अनुसार पूर्व में 50 फीसदी राशि रि-फाइनेंस की जाती थी, उसे घटाकर 40 फीसदी किया गया है। मैं गुजरात से आता हूँ। गुजरात राज्य सहकारी बैंक ने अपनी सीमा के अनुसार 5027 करोड़ रुपये के लोन के लिए आवेदन किया था, जिसमें से नाबार्ड ने मात्र 3100 करोड़ रुपये का ही आवंटन किया है। रि-फाइनेंस एंड का समय अल्पकाल के लिए होता है। किसानों को सात प्रतिशत के इंटरैस्ट रेट से लगभग

25.02.2016

तीन लाख रुपये का ऋण दिया जाता है। अभी-अभी हमारे प्रधानमंत्री जी ने किसानों के लिए कई घोषणाएँ की हैं।

अतः मैं आपके माध्यम से सरकार से और वित्त मंत्री जी से प्रार्थना करता हूँ कि इस ऋण को, जिसकी लिमिट 40 प्रतिशत कर दी गयी है, उसे बढ़ाकर 50 प्रतिशत किया जाए।

आपने मुझे बोलने का अवसर दिया, इसके लिए बहुत-बहुत धन्यवाद।

HON. DEPUTY SPEAKER: Kunwar Pushpendra Singh Chandel is permitted to associate with the issue raised by Dr. Kirit P. Solanki.

SHRIMATI P.K. SHREEMATHI TEACHER (KANNUR): Thank you, Sir. We always speak about tribal development and women empowerment. Unfortunately, the violence against women especially, against tribal women is increasing all over the country. It is an issue of serious concern.

In the last three months several alarming incidents of sexual violence and looting against Adivasi women by police and security force personnel have been surfaced in the districts of Bastar, Bijapur and Sukma. The police officials refuse to register complaints of rape and sexual assault of Adivasi women.

Sir, delay in registering complaints of sexual violence on Adivasi women against the police and security forces is of serious concern, and it is extremely worrying. The Government must take severe action against the police officials who refused to register complaints of rape and sexual assault of poor Adivasi women.

The other day, in Nendra village, Bijapur, several Adivasi women were raped, gang raped, sexually assaulted, threatened and robbed by police and security force personnel during search operations between January 11<sup>th</sup> and 14<sup>th</sup>. When the women went to file a case at the police station, the police officials refused to register an FIR. The FIR was finally lodged against the State security forces after the women's rights groups appealed to the District Collector and the local media began to carry reports of the allegations.

I am not describing other cases in detail.

25.02.2016

I would urge upon the Government to take strong steps to stop this kind of sexual violence against Adivasi women and women, to ensure justice for the affected, to send a special team to investigate this matter, and strict action should be taken against the police and security forces.

Thank you.

SHRI MUTHAMSETTI SRINIVASA RAO (AVANTHI) (ANAKAPALLI):  
Hon. Deputy Speaker, Sir, I thank you for giving me an opportunity to raise this matter of an urgent public importance during 'Zero Hour'.

For almost a decade, there has been a demand for a new Railway Zone with Headquarters at Visakhapatnam. The Government of India assured in the Andhra Pradesh Reorganization Bill, 2014 that a new Railway Zone would be set up in Andhra Pradesh comprising three Divisions, namely, Vijayawada, Guntur, Guntakal and the Waltair Division of the East Coast Railway.

The total earnings of the Waltair Division is about Rs.6,280 crore in 2013-14, which is about 50 per cent of the total annual revenue of the East Coast Railway Zone.

Visakhapatnam has a natural advantage of having two Major Ports. Abundant Land Bank is readily available near the Visakhapatnam Railway Station. The Waltair Division has the biggest loco shed and an excellent Coach Maintenance Depot.

Visakhapatnam is the fastest growing city in Asia having several reputed organizations like the Eastern Naval Command, NSTL, BHEL, BARC, HPCL Refinery, Hinduja Power Project, etc. The present Waltair Railway Division has all the medical, educational and sports infrastructure facilities to meet the requirements of a new Railway Zone.

After the bifurcation of Andhra Pradesh, the formation of a new Railway Zone in Andhra Pradesh has become a necessity as the Headquarters of the South Central Railway is located at Secunderabad of the Telangana State. It is obvious to join three Divisions of the South Central Railway with the Waltair Division of

25.02.2016

the East Coast Railway and give Andhra Pradesh a new Railway Zone. Visakhapatnam is the ideal choice for locating the Headquarters of the proposed new Railway Zone.

Sir, today our Andhra Pradesh people expected a lot from the Railway Budget but they are a little bit disappointed. So, I would urge upon the Government of India, through you, Sir, to announce the creation of a new Railway Zone with Headquarters at Visakhapatnam without any further delay.

Thank you.

**श्री बिष्णु पद राय (अंडमान और निकोबार द्वीपसमूह) :** उपाध्यक्ष महोदय, अंडमान-निकोबार द्वीप समूह में करीब पांच लाख की आबादी है और हमारे द्वीप समूह में अच्छी नस्ल की गाय-भैंस न होने के कारण दूध की उपलब्धता प्रति व्यक्ति 110 ग्राम है, जबकि राष्ट्रीय स्तर पर दूध उपलब्धता 300 ग्राम है। इसका मेन कारण यही है कि हमारे पास जो मेनलैण्ड-आईलैण्ड जहाज चलते हैं, वे पैसेंजर शिप्स हैं, उनमें अच्छी नस्ल की गाय लाना मना है। भारत सरकार ने एक स्कीम निकाली है- गोकुल मिशन। उसके माध्यम से हरियाणा से हरियाणा गाय, सिंधी गाय और मुर्दा भैंस करीब 1000 की संख्या में वहां से खरीदी जाएं और एक कैटल कैरियर वेसल के माध्यम से पोर्ट ब्लेयर तक पहुंचाया जाए। इसके लिए होने वाला कुछ खर्च भारत सरकार दे और किसान लोग उन पशुओं को खरीदना चाहते हैं क्योंकि द्वीप समूह में आज दूध की जरूरत है। सरकार ने गोकुल मिशन के नाम से स्कीम भी बनाई है। आज मैं इस मांग को लेकर आपके सामने खड़ा हुआ हूँ।

HON. DEPUTY SPEAKER: The House stands adjourned to meet again tomorrow, the 26<sup>th</sup> February, 2016 at 11 a.m.

**19.30 hours**

*The Lok Sabha then adjourned till Eleven of the Clock on Friday, February 26, 2016/Phalguna 7, 1937 (Saka).*